

# **LOK SABHA DEBATES**

## **(English Version)**

**Fourteenth Session (Part-II)**  
**(Fourteenth Lok Sabha)**



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# LOK SABHA DEBATES

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## LOK SABHA

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Tuesday, December 23, 2008/Pausa 2, 1930  
(Saka)

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The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

[*English*]

...(Interruptions)

SHRI BASU DEB ACHARIA (Bankura): Sir, I have given notice to suspend the Question Hour  
...(Interruptions)

MR. SPEAKER: Hon. Members, I have Obituary References to make.

### OBITUARY REFERENCES

MR. SPEAKER: Hon. Members, I have to inform the House of the sad demise of two of our former colleagues, Shri Baldev Singh Jasrotia and Shri Ashfaq Husain.

Shri Baldev Singh Jasrotia was a Member of the Sixth Lok Sabha from 1977 to 1979, representing the Jammu Parliamentary Constituency of Jammu and Kashmir.

An advocate by profession, Shri Jasrotia strove for bringing parity in the socio-economic and political status of the people and worked for the welfare of the poor, downtrodden disabled and the deprived sections of the society.

Shri Baldev Singh Jasrotia passed away on 25 August, 2008 at Kathua, Jammu and Kashmir at the age of 89.

Shri Ashfaq Husain was a Member of the Seventh Lok Sabha from 1980 to 1984, representing the Maharajganj Parliamentary Constituency of Uttar Pradesh.

Shri Husain was a member of the Committee on Subordinate Legislation during the Seventh Lok Sabha.

An agriculturalist by profession, Shri Husain started his political career at the grass-root level. He was a Member, Executive Committee, Gorakhpur Zila Parishad from 1974 to 1978. He was the Secretary, Indo-Soviet Friendship Association and a Member of the Executive Committee of the State Indo-Soviet Cultural Society.

Shri Husain strove for the welfare of the deprived and backward sections of the society particularly the craftsmen and weavers. He was a Member of the first Backward Classes Commission constituted in the State of Uttar Pradesh.

Shri Ashfaq Husain passed away on 20 December, 2008 at Gorakhpur, Uttar Pradesh at the age of 74.

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the deceased.

11.02 hrs.

*The Members then stood in silence for a short while*

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[*English*]

SHRI BASU DEB ACHARIA: Sir, I have given notice to suspend the Question Hour...(Interruptions)

MR. SPEAKER: Hon. Members, these are all taken up after the Question Hour.

...(Interruptions)

MR. SPEAKER: Please speak one-by-one.

...(Interruptions)

MR. SPEAKER: Hon. friend, Mr. Gangwar, I know, no doubt, you are agitated. I respect your sentiments. The Government has committed to make a Statement.

I have directed them to make a Statement and I am sure they will make a Statement as soon as possible.

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VAYALAR RAVI): Sir, we will make a statement. ...*(Interruptions)*

MR. SPEAKER: They will make it as soon as possible.

...*(Interruptions)*

MR. SPEAKER: Let us try to find it out.

...*(Interruptions)*

MR. SPEAKER. Let us hear the learned hon. Leader of the Opposition.

SHRI L.K. ADVANI (Gandhinagar): Sir, there have been occasions where demand for suspension of Question Hour has not been made by the House but the Chair itself has done it. Only on 11th of this month, I was suddenly informed that the debate on Mumbai will start at 11 o'clock. I was prepared to come at 12 o'clock and instead I got an immediate summons.

MR. SPEAKER: We know your ability to respond to the situation.

SHRI L.K. ADVANI: Therefore, there have been occasions where a demand may not have been made by the House, but the Chair itself ...*(Interruptions)*

MR. SPEAKER: I have said that as soon as possible the Statement should be made.

...*(Interruptions)*

SHRI L.K. ADVANI: Sir, on these two issues the House is agitated. We are agitated on the issue of a Minister of the Government taking a stand which has made him a hero in Pakistan and therefore we feel. ...*(Interruptions)*

MR. SPEAKER: I have already said that as soon as possible the statement should be made.

...*(Interruptions)*

SHRI L.K. ADVANI: So, if you could direct the Government on these two issues...*(Interruptions)*

SHRI ANANTH KUMAR (Bangalore South): Sir, they can do it at 11 o'clock itself. Let the Minister come and give the statement now. ...*(Interruptions)*

MR. SPEAKER: Let me hear what the hon. Minister of Parliamentary Affairs has to say on this.

SHRI VAYALAR RAVI: Sir, rightly the Government responded because ...*(Interruptions)*

*[Translation]*

SHRI LAL MUNI CHOUBEY (Buxar): Mr. Speaker, Sir, ...*(Interruptions)* What does it mean? ...*(Interruptions)* One Minister has...*(Interruptions)\**

*[English]*

SHRI BASU DEB ACHARIA: Both LIC and GIC employees are on strike. ...*(Interruptions)* All the offices are closed. ...*(Interruptions)*

MR. SPEAKER: Nothing will go on record.

*(Interruptions)...*\*

MR. SPEAKER: Please do not show placards. You have just become a Member and you are misbehaving.

...*(Interruptions)*

MR. SPEAKER: Hon. Members, I do not know whether you want the House to run or you do not want the House to run.

*[Translation]*

I am neither getting anyone's points, nor understanding it.

...*(Interruptions)*

*[English]*

MR. SPEAKER: I have directed the Government

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\*Not recorded.

and the Statement will be made. Let the Question Hour go on and after that you can raise it. Do you not want the House to run?

...(Interruptions)

MR. SPEAKER: I do not know what your intention is.

...(Interruptions)

MR. SPEAKER: I do not know what you want and I cannot understand it. I have asked him before the nation and the nation has seen it. I have directed to do it as soon as possible. I hope they will respond as soon as possible. Let the statement come. In the meantime, we can go on with the Question Hour. This is not the time to raise your matter. This is not the time to raise it. Knowing everything, you are doing it. You do not want the House to run. What can I do? Tell me. I have to give a direction unless I am told when the statement will be given. I will have to give a direction now.

...(Interruptions)

[Translation]

SHRI KHARABELA SWAIN (Balasore): Sir, several days have gone by since you stated that the Government would give a statement. ...(Interruptions)

[English]

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Sir, the statement will be made today. ...(Interruptions)

MR. SPEAKER: I want to know when it will be made today.

...(Interruptions)

MR. SPEAKER: Find out as to when it will be made.

...(Interruptions)

MR. SPEAKER: The Statement will be made at 12 Noon. At 12 Noon, the Statement will be made. Now please allow the Question Hour.

[Translation]

Statement will be given at 12 o'clock. You have to make the Statement at 12 Noon.

...(Interruptions)

SHRI VAYALAR RAVI: Yes, Sir. ...(Interruptions)

MR. SPEAKER: Now allow the Question Hour to go on. Statement will be given at 12 o'clock.

...(Interruptions)

MR. SPEAKER: Only 45 minutes are left for the Question Hour. Please allow the Question Hour.

...(Interruptions)

## WRITTEN ANSWERS TO QUESTIONS

[English]

### Patenting of Inventions

\*341. SHRI NAND KUMAR SAI:

SHRI SUGRIB SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether patenting of inventions in the country is on the rise;

(b) if so, the details thereof during each of the last three years and the current year;

(c) the sectors which have registered increase in patenting during the said period;

(d) whether patenting originated from India is less as compared to those from foreign countries; and

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) Yes, Sir.

(b) Details of the patent applications received and the patents granted by the Indian Patent Office in the last three years and the current year are given below:

Year	Patent applications filed			Patents granted		
	Domestic	Foreign	Total	Domestic	Foreign	Total
2005-06	4521	19984	24505	1396	2924	4320
2006-07	5314	23626	28940	1907	5632	7539
2007-08	6040	29178	35218	3173	12088	15261
2008-09* (Upto 31-10-2008)	3865	17699	21564	2112	5863	7975

\*Provisional figures

(c) There has been an increase in patenting activity in the country in almost all the sectors during the period

as can be seen from the details given below:

Sector	2005-06	2006-07	2007-08	2008-09 (till 31 October, 2008)
Chemical	1140	1989	4071	1583
Drug	457	798	1469	790
Food	140	244	88	147
Electrical	451	787	1078	390
Mechanical	1448	2526	3230	1618
Computer/Electronics	136	237	2052	1105
Biotechnology	51	89	314	335
General	497	869	2959	2007
<b>Total</b>	<b>4320</b>	<b>7539</b>	<b>15261</b>	<b>7975</b>

(d) Yes, Sir.

#### Promotion of R and D In Biotechnology

(e) Though, the proportion of domestic patent applications and patent grants is less as compared to those from foreign countries, there has been a constant rise in the domestic patenting activity. The details are as in the table given in reply to parts (a) and (b) above.

\*342. SHRI ANANDRAO VITHOBA ADSUL: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Union Government has launched a new scheme involving Government-Industry

partnership for promoting research and development (R and D) in futuristic areas of biotechnology;

(b) if so, the details thereof;

(c) the amount earmarked for the scheme during the Eleventh Plan period;

(d) whether the Union Government has approved National Biodiversity Action Plan;

(e) if so, the details thereof; and

(f) the further action being taken by the Government to promote research and development in biotechnology?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) Yes, Sir.

(b) The Government has approved a new scheme—**Biotechnology Industry Partnership Programme (BIPP)—An Advanced Technology Scheme (ATS)**, which is a government partnership programme with industry for support on cost sharing basis for high risk discovery and innovation, accelerated technology development specially for futuristic areas.

This new scheme is one of the most enabling mechanisms to promote biotech industry R and D and public private partnership programmes. The scheme provides for a government contribution upto 30-50% to the industry for discovery linked innovation. Under this advanced technology scheme, support would be provided only for futuristic areas, transformational technology and product development for public good and novel IP generation. Grant in aid support would also be provided for clinical trials of biotechnology health products and field trials of biotechnology agriculture products that are based on indigenous discovery and innovation. The scheme will support major research facilities and platform technology centers as core facilities that are readily accessible to SME's and public sector scientists.

There are four categories of support.

(i) Partnership with industry for fulfilling major unmet national technology needs in health,

agriculture, energy and environment friendly/green manufacturing area.

(ii) Partnership with industry for increasing global competitiveness of Indian Industry in new and futuristic technology.

(iii) Partnership with Industry for evaluation and validation of already developed products of high national importance.

(iv) Shared major facilities around technology platform as core facilities.

(c) An amount of Rs. 350 crore is available for 11th Plan Period.

(d) and (e) The Union Government has approved the National Biodiversity Action Plan (NBAP). The NBAP document is broadly based on the evaluation of existing legislations, sectoral policies, regulatory systems, implementation mechanisms, existing strategies, plans and programmes. It proposes to design actions based on the assessment of current and future needs of conservation and sustainable utilization, and of physical and fiscal instruments. Many of the activities envisioned in the NBAP are already ongoing, these have been mainstreamed under the ambit of existing schemes and programmes by the Central and State Governments, public and private sector, as well as civil society organizations.

(f) The Union Government has taken a number of steps to promote R and D in the biotechnology sector. The Department of Biotechnology (DBT) established as an independent department of Ministry of Science and Technology in 1986, has been given the mandate for promotion and development of biotechnology. Besides DBT, the Department of Science and Technology, the Council of Scientific and Industrial Research, the Indian Council of Medical Research and the Indian Council of Agricultural Research also support biotechnology research programmes. The main thrust of activities of DBT is on Promotion of R and D programmes, development of products/processes, promotion of public-private-partnership, Human Resource Development, enhancing capacity for technology transfer and commercialization,

streamlining of regulatory mechanisms, effective management of intellectual property, creation of centres of excellence and strengthening of infrastructure. Research Institutes, universities and voluntary organizations have been supported across the country.

#### **National Literacy Mission**

\*343. SHRI K.S. RAO:

SHRIMATI JAYAPRADA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the extent to which the targets set under the National Literacy Mission (NLM) during 10th Plan Period has been achieved;

(b) whether the Union Government has redesigned the NLM to infuse new zeal into it and to check relapse into illiteracy;

(c) If so, the details thereof;

(d) the expenditure likely to be incurred on the new NLM programme; and

(e) the extent to which redesigning of the NLM Programme is likely to achieve the objective of cent per cent literacy in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) The 10th Plan goal for adult education included achievement of 75% literacy, completion of Post Literacy in all districts, and launching of Continuing Education programmes in 100 districts in the country. The main source of data on literacy rate is the decennial census, which covers the entire population. As per the decennial census, 2001, India had achieved a literacy rate of 64.84%. The National Sample Survey Organisation (NSSO) and the National Family and Health Survey (NFHS) also collect literacy data, based on a sample of households in the different States/UTs. According to the 61st round (2004-05) of the NSSO sample survey, the overall literacy rate for the country was 67.3%. The NFHS-3 survey conducted in 2005-06 indicates a literacy rate of 67.6%.

The next decennial census operation will be undertaken in 2011. At the end of the 10th plan period, 95 districts were implementing total literacy campaigns, 120 were implementing residual illiteracy projects, 174 were in the post literacy phase and 328 districts had been sanctioned continuing education projects.

(b) and (c) The 11th Plan has merged the schemes of "Literacy Campaigns and Operation Restoration" and "Continuing Education Programme" into one programme known as "Adult Education and Skill Development" to provide for a broad based and diverse learning programme covering functional literacy, continuing education as also equivalency. The merger of the programme will provide opportunities for a person to transit seamlessly, without breaks, from basic literacy to continuing education.

(d) Rs. 6,000 crore has been allocated for programmes of the National Literacy Mission for the XI Plan Period.

(e) The redesigned programmes of the National Literacy Mission envisage renewed focus on low literacy areas with special emphasis on literacy levels of females, scheduled castes, scheduled tribes and minorities to further enhance literacy levels of the country.

*[Translation]*

#### **Promotion on Small Scale Industries**

\*344. SHRI GANESH SINGH:

SHRI KISHANBHAI V. PATEL:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government proposes to boost the Small Scale Industries (SSIs) in various States;

(b) if so, the details thereof;

(c) the funds earmarked for 2008-09 as compared to previous year in this regard;

(d) whether any meeting with the representatives of SSIs was held recently;

(e) If so, the details of the issues discussed, their major demands, reaction of the Government thereto; and

(f) the corrective steps taken by the Union Government to support and protect SSIs in the country in the prevailing economic environment?

**THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD):**

(a) and (b) The promotion and development of micro and small enterprises (MSEs) is primarily the function of the respective State Government/Union Territory (UT) Administrations. The Central Government supplements the efforts of the States/UTs by providing supportive measures to boost the development and promotion of MSEs and enhance their competitiveness uniformly all over the country through specific ongoing and new schemes/initiatives which, inter alia, include schemes for technological upgradation, accessing markets, improved infrastructure, better availability of credit, facilities for training and capacity building of entrepreneurs, etc. Towards this end, the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 has been enacted and brought into force w.e.f. 2 October 2006.

(c) The over all budgetary provision during the 2008-09 for these supportive on going and new initiatives of the Ministry of MSME is Rs. 1854 crore as against Rs. 1548.25 crore for the year 2007-08.

(d) to (f) Yes, Sir. Some of the major issues raised by the representatives of MSE Associations relate to reduction in orders (domestic as well exports), delay/deferment of payments by the big enterprises, credit availability from the banks and other fiscal issues.

The Government has been continuously monitoring the situation and has announced on 7th December 2008 measures to support the MSME sector, which inter alia include cut of 4 per cent in the ad valorem Cenvat rate, ensure prompt payment of bills of MSMEs by the Central/State Public Sector Enterprises, modifications in the Credit Guarantee Scheme and 2 per cent interest subvention for SME exporters. In addition, the Reserve Bank of India and the Public Sector Banks have taken steps to augment credit flow to the MSME sector at lower interest rates.

*[English]*

### **Integrated Education for Disabled Children**

\*345. **SHRI P. KARUNAKARAN:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to expand/revamp the Integrated Education for Disabled Children (IEDC) Scheme;

(b) if so, the details thereof;

(c) the funds allocated by the Government to the States under IEDC during each of the last three years and the current year, State-wise;

(d) the details of funds utilized by each State during the said period, State-wise;

(e) the reasons for non-utilization/under utilization of funds by the various States;

(f) whether the Government has received requests/proposals from different States/NGOs for the welfare of physically challenged children during the said period;

(g) if so, the details thereof; and

(h) the further action contemplated by the Government in this regard?

**THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH):** (a) and (b) Yes, Sir. A new Centrally Sponsored Scheme called 'Inclusive Education for the Disabled at the Secondary Stage (IEDSS)' has been approved in September, 2008 to replace the existing Centrally Sponsored Scheme "Integrated Education for Disabled Children" (TEDC). The new scheme aims to cover the disabled children pursuing studies at the secondary stage (classes IX-XII) in government, local body and government-aided schools with one or more disabilities as defined under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 and National Trust Act, 1999. Under the Scheme, financial assistance is available

to the State Governments/Union Territories on 100 per cent basis for the following two components:

- i. Student oriented components, including activities such as identification and assessment, provision for aids and appliances, teaching learning materials, stipend for girls, provision of facilities towards transport, hostel, support staff etc. for which financial assistance can be provided upto Rs. 3000 per-child per annum. In addition, State Governments are expected provide Rs. 600 per child per annum as scholarship.
- ii. Other components such as creation of barrier free environment, engagement of special teachers, teacher training, awareness generation, etc.

(c) and (d) Fund is not allocated State-wise under the IEDC Scheme, as the scheme is demand driven. Details of the amount released during last three years and the current year (as on 18-12-2008) to various States and the position of utilisation are given in the enclosed Statement.

(e) It is for the States to utilise funds for the purpose for which these are sanctioned. All States except 10 have furnished full utilisation certificates for funds released upto the end of the year 2007-08.

(f) and (g) Central assistance was released to States during this period on the basis of the proposals received from them. For the year 2008-09, proposals for financial assistance have been received from 20 States/UTs and releases have been made to 13 States/UTs. It has not been possible to release funds to 7 States so far as certain clarifications have been sought from them.

Since 2006-07, proposals of NGOs are required to be included in the composite proposals of the State Governments and funds are released by the Central Government to State Governments which in turn release the same to the NGOs.

(h) This Ministry has issued detailed guidelines to State Governments seeking proposals from them. State Governments have also been reminded. Whenever the proposals are not found complete, clarifications are also called for.

## Statement

(Rs. in lakhs)

Sl. No.	Name of the State	2005-06		2006-07		2007-08		2008-09 (upto 18-12-08)	
		Released	Amount for which Utilisation Certificates received	Released	Amount for which Utilisation Certificates received	Released	Amount for which Utilisation Certificates received	Released	Amount for which Utilisation Certificates received
1	2	3	4	5	6	7	8	9	9
1.	Andhra Pradesh	39.02	39.02	292.05	292.05	134.85	134.85	281.54	281.54
2.	Arunachal Pradesh	0.00	0.00	0.00	0.00	17.19	17.19	0.00	0.00
3.	Assam	39.61	26.61	14.04	14.04	15.42	15.42	71.64	71.64
4.	Bihar	55.29	13.71	0.00	0.00	0.00	0.00	0.00	0.00
5.	Chhattisgarh	7.45	7.45	15.62	15.62	0.00	0.00	0.00	0.00
6.	Gujarat	690.66	690.66	1302.46	1302.46	1439.67	1439.67	1700.63	1700.63
7.	Haryana	76.49	76.49	39.64	39.64	627.49	627.49	432.61	432.61
8.	Jammu and Kashmir	0.00	0.00	0.00	0.00	6.50	6.00	0.00	0.00
9.	Karnataka	0.00	0.00	1606.01	1606.01	861.72	0.00	0.00	0.00
10.	Kerala	502.86	502.86	409.35	409.35	796.33	796.33	565.81	565.81
11.	Madhya Pradesh	1518.50	1518.50	4.82	4.82	821.97	821.97	0.98	0.98
12.	Maharashtra	92.07	92.07	377.30	377.30	633.67	633.67	0.00	0.00
13.	Manipur	18.41	18.41	0.00	0.00	122.50	122.50	33.27	33.27

1	2	3	4	5	6	7	8	9
14.	Meghalaya	0.00	0.00	0.00	0.00	1.65	1.65	0.00
15.	Mizoram	50.27	50.27	53.14	53.14	41.76	41.76	124.03
16.	Nagaland	4.18	4.18	7.72	0.72	0.00	0.00	0.00
17.	Orissa	79.99	79.99	156.03	156.03	782.49	782.49	0.00
18.	Punjab	0.00	0.00	0.00	0.00	4.73	4.73	0.00
19.	Rajasthan	103.04	103.04	16.46	16.46	193.25	193.25	0.00
20.	Sikkim	0.00	0.00	11.07	11.00	0.00	0.00	0.00
21.	Tamil Nadu	149.87	149.87	277.60	277.60	340.42	340.42	251.69
22.	Tripura	0.00	0.00	12.00	12.00	0.00	0.00	4.52
23.	Uttar Pradesh	50.20	21.20	17.73	17.73	0.00	0.00	25.78
24.	West Bengal	598.08	598.08	450.60	450.60	606.47	606.47	515.74
25.	Andaman and Nicobar Island	17.01	17.01	0.00	0.00	23.74	23.74	9.68
26.	Delhi	49.91	49.91	89.23	89.23	127.34	127.34	0.00
27.	Puducherry	4.94	4.94	9.97	9.97	11.69	11.69	0.00
Total		4147.85	4064.27	5162.84	5155.77	7610.85	6748.63	4017.92

[Translation]

**Review of FDI Policy In-  
Retail Sector**

\*346. SHRI SUBHASH SURESHCHANDRA DESHMUKH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any review of the policy on Foreign Direct Investment (FDI) in the retail sector has been undertaken by the Government;

(b) if so, the details thereof;

(c) whether the FDI in the retail sector has also impacted employment;

(d) if so, the details thereof; and

(e) the corrective measures taken by the Government in this regard?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) and (b) As per extant policy, Foreign Direct Investment (FDI) is not permitted in retail trade except in Single Brand product retailing where FDI up to 51% is permitted with prior Government approval and subject to the following conditions:—

- (i) Products to be sold should be of 'Single Brand' only;
- (ii) Products should be sold under the same brand internationally; and
- (iii) 'Single Brand' product retailing would cover only products which are branded during manufacturing.

The policy on FDI is reviewed on a continuous basis for its simplification and rationalisation.

(c) From March, 2006 until September, 2008, only 39 cases of Foreign Direct Investment in Single Brand Retail Trading have been approved. These are mainly in high end products, including fashion apparel, leather products, modular furniture and lifestyle products

etc., which are not expected to adversely impact employment.

(d) and (e) Retail is a labour intensive sector and is the second largest employer after agriculture. Government appreciates the concern regarding impact of organised retail on employment. Government had assigned a study to assess the impact of organised retailing on unorganised retail trade to the Indian Council for Research on International Economic Relations (ICRIER) and the Report has since been submitted. Government fully recognises the need for ensuring that the small retailers are not adversely affected by the growing organised retail and that there is no adverse impact on employment.

[English]

**Single Girl Child Scheme**

\*347. SHRI JASUBHAI DHANABHAI BARAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether girls are given scholarships at school and college levels under the Single Girl Child Scheme;

(b) if so, the details of funds provided during each of the last three years and the current year;

(c) the norms prescribed for providing the funds under this Scheme;

(d) whether the enrolment of girl students has increased after implementation of this Scheme; and

(e) if so, the details thereof; State-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes Sir. Central Board of Secondary Education (CBSE) and University Grants Commission (UGC) are implementing scholarship schemes meant for the single girl child.

(b) Details of distribution of scholarship amount by CBSE and UGC during the last three years and the current year are given below:

Year	Total Expenditure (Rupees in lakhs)	
	CBSE	UGC
2005-06	19.80	240.00
2006-07	132.24	481.20
2007-08	78.78	480.42
2008-09	Nil	738.80
<b>Total</b>	<b>230.82</b>	<b>1940.42</b>

(c) The norms for grant of scholarships by CBSE are as under:

- (i) Students who are single girl children and who have passed CBSE Class X examination with 60% or more marks and studying in Class XI or XII in a school affiliated to CBSE and where tuition fee is not more than Rs. 1000 per month.
- (ii) For pursuing Under Graduate Studies (non medical/non engineering) in any Central/State Government University or those recognized by UGC. 550 scholarship are provided every year to the single girl children who have secured 60% and more marks in CBSE XII Examination conducted by CBSE.
- (iii) For pursuing Professional Studies, 500 scholarship are provided to single girl children whose

names appear in the merit list of CBSE Medical and Engineering Entrance Examinations result every year. Out of this, 350 are for Engineering and 150 are for Medical students.

The norms for grant of scholarships by UGC are as under:

'Single Girl child', should have taken admission in regular, full-time 1st Year Masters Degree Course in any recognized university or a post graduate college. The age limit at the time of admission in PG courses is 30 years for eligibility.

(d) and (e) At school level, the year-wise enrolment of the girl students appearing in the CBSE's examinations are as follows:

Year	No. of girls appeared	
	Class X	Class XII
2005	247498	174089
2006	265324	186274
2007	288344	207019
2008	311032	225301

At college level, no centralised data are available.

The state-wise details of enrolment of girls for Class X and XII Examinations conducted by CBSE are given in the enclosed Statement-I and II respectively.

#### **Statement-I**

#### **CBSE—State-wise Enrolment of Girl Students Registered in Class X Exam**

State	Name	2005	2006	2007	2008
AI	Arunachal	5405	6163	6475	7171
AM	Assam	2236	2544	2862	3041
AN	Andaman and Nicobar	2587	2622	2645	2713

State	Name	2005	2006	2007	2008
AP	Andhra Pradesh	4708	5179	5647	6276
BR	Bihar	8409	9539	10822	12228
CG	Chhattisgarh	3129	3284	3805	3987
CH	Chandigarh	5141	5141	5461	5765
DD	Daman and Diu (UT)	42	47	59	70
DL	Delhi	72694	81896	82491	91583
DN	Dadra and Nagar	52	77	94	131
FS	Foreign	4323	4740	5107	5431
GO	Goa	182	172	221	238
GT	Gujarat	2003	2276	2436	2968
HA	Haryana	14438	15745	17044	18853
HP	Himachal Pradesh	2248	2280	2530	2630
JH	Jharkhand	7302	7870	8873	9455
JK	Jammu and Kashmir	1774	1929	2133	2238
KK	Karnataka	3670	4069	4292	4873
KL	Kerala	10415	11458	13006	14571
LD	Lakshadweep (UT)	36	28	37	36
MG	Meghalaya	298	359	357	365
MN	Manipur	641	767	904	1142
MP	Madhya Pradesh	9256	10434	11688	13350
MR	Maharashtra	4375	4914	5607	6463
MZ	Mizoram	55	58	50	80
NL	Nagaland	123	117	158	199
OR	Orissa	3200	3476	3854	4113
PB	Punjab	9509	10193	11687	13257
PO	Pondicherry (UT)	83	139	128	156
RJ	Rajasthan	7868	9150	10265	11878

State	Name	2005	2006	2007	2008
SM	Sikkim	2212	2132	2313	2607
TA	Tripura	232	245	332	412
TN	Tamil Nadu	5330	5793	5942	6638
UA	Uttaranchal	4536	6196	6967	7564
UP	Uttar Pradesh	25138	26631	29519	33215
WB	West Bengal	4107	4409	4704	5038
PV	PVT/Patrachar	19745	13252	17829	10297
TT	Total	247498	265324	288344	311031

**Statement-II***CBSE—State-wise Enrollment of Girl**Students Registered in Class XII Exam*

State	Name	2005	2006	2007	2008
AL	Arunachal	3152	3266	3642	3638
AM	Assam	1846	1911	2264	2583
AN	Andaman and Nicobar	1591	1357	1722	1621
AP	Andhra Pradesh	1176	1267	1778	1963
BR	Bihar	3338	4056	5061	6292
CG	Chhattisgarh	2267	2387	2490	3001
CH	Chandigarh	4945	5444	5606	5798
DD	Daman and Diu (UT)	26	43	28	18
DL	Delhi	57335	60303	65700	69619
DN	Dadra and Nagar	46	64	44	52
FS	Foreign	3087	3293	3443	3828
GO	Goa	103	110	137	136
GT	Gujarat	1361	1495	1714	1928

State	Name	2005	2006	2007	2008
HA	Haryana	13141	13795	15014	17000
HP	Himachal Pradesh	1457	1668	1894	2265
JH	Jharkhand	4916	5319	6005	6555
JK	Jammu and Kashmir	921	1043	1196	1379
KK	Karnataka	1480	1427	1597	1893
KL	Kerala	6551	7086	8765	9566
LD	Lakshadweep (UT)	22	16	18	11
MG	Meghalaya	266	312	320	400
MN	Manipur	668	1379	1215	1435
MP	Madhya Pradesh	6427	7281	8347	9483
MR	Maharashtra	2016	2282	2559	3075
MZ	Mizoram	130	108	146	139
NL	Nagaland	51	57	66	70
OR	Orissa	1296	1526	1620	1860
PB	Punjab	5863	6743	8039	9618
PO	Pondicherry (UT)	48	59	60	87
RJ	Rajasthan	7066	8199	9087	9965
SM	Sikkim	1467	1447	1667	1581
TA	Tripura	250	216	251	273
TN	Tamil Nadu	1444	1709	2057	2195
UA	Uttaranchal	3486	4771	5514	5804
UP	Uttar Pradesh	19480	20205	23197	25364
WB	West Bengal	3949	4182	4543	5010
PV	PVT/Patrachar	11421	10448	10213	9796
TT	Total	174089	186274	207019	225301

**Integrated Check Posts**

\*348. SHRI ADHALRAO PATIL SHIVAJIRAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has decided to set up integrated check posts for cargo and passenger traffic at entry points on the land borders with Pakistan, Nepal, Bangladesh and Myanmar;

(b) if so, the details thereof;

(c) the points at the borders identified for setting

up of check posts; and

(d) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) Yes, Sir. It has been decided to set up Integrated Check Posts (ICPs) at the 13 Identified entry points on the land borders of the country with Pakistan, Nepal, Bangladesh and Myanmar, as indicated below:

Sl.No.	Location	State	Border
1.	Raxaul	Bihar	India-Nepal
2.	Attari/Wagah	Punjab	India-Pakistan
3.	Petrapole	West Bengal	India-Bangladesh
4.	Moreh	Manipur	India-Myanmar
5.	Dawki	Meghalaya	India-Bangladesh
6.	Akhaura/Agartala	Tripura	India-Bangladesh
7.	Hili	West Bengal	India-Bangladesh
8.	Chandrabangha	West Bengal	India-Bangladesh
9.	Sutarkhandi	Assam	India-Bangladesh
10.	Kawarpuchiah	Mizoram	India-Bangladesh
11.	Jogbani	Bihar	India-Nepal
12.	Sunauli	Uttar Pradesh	India-Nepal
13.	Rupaidiha	Uttar Pradesh	India-Nepal

The ICPs would house all the regulatory agencies like Immigration, Customs, Border Security etc. together with other support facilities, in a single premises, in an integrated manner. An institutional framework viz. the Land Ports Authority of India (LPAI), proposed to be established, will be charged with the responsibility to undertake the construction, management and maintenance of ICPs.

(d) An outlay of Rs. 635 crore has been approved

for the setting up of ICPs through a new Plan Scheme in the 11th Five Year Plan.

An Empowered Steering Committee (ESC) has been constituted in the Ministry of Home Affairs, as an interim arrangement, till such time the Land Ports Authority of India (LPAI) is constituted, to facilitate the development of ICPs.

The Detailed Project Reports (DPRs) of all the 13

ICPs already been prepared and the preparation of Detailed Engineering Reports (DERs) is in progress.

The Land Ports Authority of India Bill, 2008 has also been introduced in the Lok Sabha on 18th December, 2008.

[Translation]

#### **Import of Essential Commodities**

\*349. SHRIMATI SUMITRA MAHAJAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the import of essential commodities in the country during each of the last three years and the current year, commodity-wise and country-wise;

(b) whether import of essential commodities has registered any increase during the said period; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) to (c) Ministry of Consumer Affairs, Food and Public Distribution monitors the prices of 17 essential food commodities. These items include

Rice, Wheat, Atta, Gram Dal, Tur (Arhar) Dal, Urad Dal, Masoor Dal, Moong Dal, Sugar, Groundnut Oil, Mustard Oil, Vanaspati, Tea, Milk, Potato, Onion and Salt (iodised). Commodity-wise, year-wise and country-wise details of import of these items are given in publication, 'Monthly Statistics of Foreign Trade of India; Vol. II (Imports), Annual Number' published by Directorate General of Commercial Intelligence and Statistics, which is available in the Library of the Parliament.

For ease of reference commodity-wise, year-wise import data for these 17 items for the period 2005-06, 2006-07, 2007-08 and April-October 2008-09 are given in the enclosed Statement to the reply.

As can be seen from the enclosed data, import of wheat, rice, atta, sugar, groundnut oil, mustard oil, potato, onion and salt has been insignificant during the current year, i.e., April-October, 2008. Further, import of milk and Vanaspati has also not been substantial during the period.

Import of pulses is allowed freely at zero per cent customs duty to meet the deficit in domestic production over the domestic demand. Though, not significant in comparison to the domestic production, import of tea mainly takes place for blending and re-export.

#### **Statement**

#### **Import of Essential Commodities**

(Rs. Crores)

Item	ITC (HS) Cade No.	2005-06	2006-07	2007-08	April-October 2008-09 (P)
1	2	3	4	5	6
1. Rice	1006	0.34	0.41	0.42	6.56
2. Wheat	1001	—	5850.49	2657.51	0.47
3. Atta	1101	4.90	8.50	2.65	2.56*
4. Gram Dal	0713	2793.81	4560.82	5649.56	3344.20

1	2	3	4	5	6
5. Tur Dal					
6. Urad					
7. Masoor					
8. Moong					
9. Sugar	1701	651.59	3.49	2.24	2.66
10. Groundnut Oil	1508	0.11	0.04	0.03	0.29
11. Mustard Oil	1514	0.16	0.19	0.21	0.02
12. Vanaspati	151620	1046.70	554.79	659.17	62.60
13. Tea	0902	107.12	125.06	126.53	97.12
14. Milk	0402	6.32	8.18	10.62	12.10
15. Potato	0701	1.98	0.04	0.12	0.005
16. Onion	07031010	8.22	—	0.24	0.06
17. Salt	25010010	0.01	0.00	0.21	0.01
<b>Total</b>		<b>4621.26</b>	<b>11112.01</b>	<b>9109.51</b>	<b>3528.655</b>

(P)—Provisional

*[English]***Welfare Scheme for Artisans**

\*350. SHRI SUBRATA BOSE: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the bamboo and cane products of the North-Eastern Region are in great demand in the international market;

(b) if so, the details thereof;

(c) whether the Government proposes to formulate a policy for the welfare of artisans from the economically weaker sections of the society by providing infrastructure and implements in the Micro, Small and Medium Enterprises and Khadi and Village Industries Sector in

the country including the North Eastern Region; and

(d) if so, the details thereof?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) and (b) Bamboo and cane products of North Eastern Region are popular in the country and abroad. Government of India has accorded Export Promotion Council (EPC) status to Khadi and Village Industries Commission (KVIC), a statutory organization set up under administrative control of Ministry of Micro, Small and Medium Enterprises (MSME) and so far 4 institutions in North Eastern Region have registered under KVIC-EPC for export of cane and bamboo products. As per information supplied by the Office of Development Commissioner (Handicrafts), no formal assessment on demand for cane and bamboo products

for North Eastern Region in international markets has been carried out. However, as per the data available with the Export Promotion Council for handicrafts, the products of cane and bamboo have potential for export.

(c) and (d) Welfare of artisans has been aimed at by providing better support to Micro, Small and Medium Enterprises (MSME) and Khadi and Village Industries (KVI) Sector through provision of infrastructure and implements for such units throughout the country including those in North-Eastern Region. The Government through KVIC has been implementing schemes like Janashree Bima Yojana (JBY), Interest Subsidy Eligibility Certification (ISEC) scheme, Development, Design Intervention and Packaging (PRODIP) Scheme and Scheme of Fund for Regeneration of Traditional Industries (SFURTI) to develop around 100 traditional clusters from khadi, village industry and coir sectors. Assistance is also provided to khadi and village industry institutions/units by KVIC to participate in exhibitions at the national and sub-national levels to assist marketing of khadi products.

Besides, the Government in the Ministry of MSME through KVIC has introduced three new schemes w.e.f. 2008-09, namely (i) 'Prime Minister's Employment Generation Programme (PMEGP)' a Central Sector credit linked subsidy Scheme for setting up micro enterprises in rural and urban areas (ii) Workshed Scheme for Khadi Artisans for providing assistance for construction of workshed for khadi artisans for better work environment, (iii) Scheme for Enhancing Productivity and Competitiveness of Khadi Industries and Artisans to make khadi industry competitive with more market driven and profitable production. Another scheme, namely, 'Strengthening of Infrastructure of existing Weak Khadi Institutions and Assistance for Marketing Infrastructure' for renovation of selected 30 khadi sales outlets and providing assistance for strengthening of infrastructure of existing 100 weak khadi institutions has also been approved.

Development Commissioner (Handicrafts) under Ministry of Textiles also implements various schemes for development and promotion of handicrafts artisans including artisans belonging to weaker sections of the

society, in the country including those in North-Eastern Region such as Ambedkar Hastshilp Vikas Yojana, Marketing Support Scheme, Human Resource Development Scheme, Design and Technology Upgradation scheme, Research and Development scheme and Handicraft Artisans Comprehensive Welfare Scheme. Government of India, Ministry of Textiles has also set up Bamboo and Cane Development Institute (BCDI) at Agartala to provide platform for human resource development and research to realise the potential for innovations that can hasten the economic and social development of rural communities and individual craftsmen, particularly those in the North Eastern Region.

#### **Job Stress amongst PMF Personnel**

\*351. SHRI S.K. KHARVENTHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of personnel belonging to Para-military Forces (PMF) including Central Reserve Police Force are suffering from serious job stress due to the health and working environment related issues;

(b) if so, the details thereof;

(c) whether the Government has taken steps to reduce the stress level of such personnel and to improve their health and working conditions including organizing yoga camps for them;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (e) The nature of Job and the environment in which they work cause stress among the Central Paramilitary Forces (CPFs) personnel. Main reasons that build stress include continuous deployment for long periods, deployment in difficult and remote localities, isolated areas, long strenuous duty hours, high mobility and separation from family.

Some of the steps taken to reduce stress level among PMF personnel, enable them to attend to

personal problems and increase their satisfaction level, are—focus on more family, and separated family accommodation; basic amenities/facilities for the troops and their families; telephone facilities to troops on the border where feasible; transparent leave policy; regular interaction, both formal and informal with the officers; Yoga classes for better stress management; recreational and sports facilities; revamping of grievances redressal machinery; introduction of Composite Hospitals with specialized facilities; Central Police Canteen facilities for all the serving and ex-CPF personnel; constitution of Welfare and Rehabilitation Board to look into the welfare and rehabilitation requirements of 'Next of Kins' and ex-CPF personnel and sanctioning of additional battalions as 'reserve' for rest, recuperation and training.

#### Requirement of Iron-Ore

\*352. SHRI GURUDAS DASGUPTA:

SHRI P.S. GADHAVI:

Will the Minister of MINES be pleased to state:

(a) whether the Government has made any estimates of the total requirement of iron-ore in the country during the Eleventh Five Year Plan keeping in view the demands from the domestic industry;

(b) if so, the details thereof;

(c) whether the Geological Survey of India has conducted any survey about the total iron-ore deposits in the country;

(d) if so, the details thereof and the target fixed for mapping and exploration of iron-ore, State-wise;

(e) the details of the iron-ore being extracted and produced in the country during the current year, State-wise;

(f) whether the present availability of iron-ore in the country is not sufficient to meet the domestic demand; and

(g) if so, the reaction of the Government thereto?

THE MINISTER OF MINES (SHRI SIS RAM OLA):

(a) and (b) The Steel production in the year 2007-08

was reported at 53.90 million tonnes, with an estimated iron ore consumption of 80 million tonnes. The Working Group on Steel Industry for the Eleventh Five Year Plan (2007-2011) has estimated that the total requirement of iron ore in the country will be 130 million tonnes by 2011-12.

(c) and (d) Geological Survey of India (GSI) had been carrying out exploration for iron ore upto 1982-83 field season, and it again resumed its exploration for iron ore in field season of 1997-98. Currently in field season 2007-08, GSI is carrying out regional exploration for iron-ore in the states of Jharkhand (West Singhbhum district), Orissa (Kendujhar district), Karnataka (Bellary and Gadag districts), Tamil Nadu (Namakkal district), Chattisgarh (Kanker district) and Rajasthan (Jaipur, Sikar, Dhausa, Jhunjhunnu and Alwar districts). During the Xlth Plan, GSI proposes to extend its exploration activities for iron-ore in the states of Andhra Pradesh (Anantapur district), Madhya Pradesh (Jabalpur, Katni, Sidhi, Gwalior and Shivpuri districts), Maharashtra (Chandrapur and Gadchiroli districts) and Chattisgarh (Durg district).

(e) State-wise production of iron ore during the current year (from April 2008 to September 2008) is given below:

State	Production (in '000 tonnes)
Goa	12413
Andhra Pradesh	4585
Chhattisgarh	13483
Jharkhand	9992
Karnataka	25070
Madhya Pradesh	677
Maharashtra	252
Orissa	35095
Rajasthan	10

(f) No, Sir.

(g) Does not arise in view of (f) above.

### Setting Up of KGBVs

\*353. DR. LAXMINARAYAN PANDEY:  
SHRI RAMDAS ATHAWALE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of funds allocated for Kasturba Gandhi Balika Vidyalayas (KGBVs) in the country including Uttar Pradesh during each of the last three years and the current year, State-wise;

(b) the allocation earmarked/made for the 10th and 11th plan period;

(c) whether the target set for setting up these Vidyalayas during the 10th plan period has been achieved;

(d) if so, the details thereof; and

(e) if not, the steps being taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) The details of funds allocated for Kasturba Gandhi Balika Vidyalayas (KGBVs) in the country including Uttar Pradesh during each of the last three years and the current year. State-wise is given in the enclosed statement.

(b) During the 10th plan period an amount of Rs. 489 crore was approved for KGBVs. This scheme has been merged with Sarva Shiksha Abhiyan (SSA) in the 11th plan period and a provision of Rs. 71,000 crore has been made for the Sarva Shiksha Abhiyan during this period.

(c) to (e) During the 10th Plan period, against the 2180 KGBVs sanctioned, 2026 KGBVs (93%) have been operationalized. The Government of India monitors the implementation of the scheme regularly and intervenes with the State Governments to expedite opening of KGBV schools.

### Statement

*Status of funds allocated (in lakhs) for KGBVs from 2005-06 onwards*

Sl. No.	State	2005-06	2006-07	2007-08	2008-09
1	2	3	4	5	6
1.	Andhra Pradesh	2679.73	2535.00	11308.83	20380.11
2.	Arunachal Pradesh	258.29	73.13	383.03	2081.32
3.	Assam	350.10	0.00	344.78	1228.73
4.	Bihar	2794.69	2330.44	12974.40	22434.27
5.	Chhattisgarh	766.77	473.44	2034.78	2841.03
6.	Dadra and Nagar Haveli	0.00	0.00	0.00	76.27
7.	Delhi	0.00	0.00	0.00	48.73
8.	Gujarat	326.76	127.50	1780.67	3131.98

1	2	3	4	5	6
9.	Haryana	182.18	36.56	480.67	380.84
10.	Himachal Pradesh	0.00	0.00	127.99	158.60
11.	Jammu and Kashmir	186.25	0.00	1527.73	5644.53
12.	Jharkhand	4083.03	390.00	7511.85	7205.35
13.	Karnataka	1584.17	0.00	958.31	1218.86
14.	Madhya Pradesh	1769.32	975.00	4199.16	8669.78
15.	Maharashtra	0.00	109.69	1543.05	2609.72
16.	Manipur	0.00	33.98	37.43	34.32
17.	Mizoram	33.98	0.00	19.05	25.47
18.	Meghalaya	12.47	5.94	13.13	77.48
19.	Nagaland	0.00	0.00	0.00	97.45
20.	Orissa	2114.09	0.00	3628.37	5140.89
21.	Punjab	14.70	0.00	15.04	70.03
22.	Rajasthan	1272.29	1689.38	4078.75	6297.81
23.	Tamil Nadu	0.00	706.30	1074.33	1292.72
24.	Tripura	131.40	0.00	35.83	91.35
25.	Uttar Pradesh	3768.59	1608.75	13482.19	29090.13
26.	Uttarakhand	0.00	180.00	582.93	975.08
27.	West Bengal	34.08	357.94	1039.18	1377.07
<b>Total</b>		<b>22362.89</b>	<b>11633.05</b>	<b>69181.47</b>	<b>122679.90</b>

**Monitoring of Tsunami  
Rehabilitation Programme**

\*354. DR. K.S. MANOJ:

SHRI KINJARAPU YERRANNAIDU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has instituted any cell for the monitoring of Tsunami Rehabilitation Programme;

(b) if so, the details thereof;

(c) whether it has submitted any report on the progress of the on-going rehabilitation works;

(d) if so, the details thereof;

(e) whether the affected States including Kerala have requested for extension of Tsunami Rehabilitation Programme;

(f) If so, the reaction of the Government thereto; and

(g) the steps taken by the Government for the timely completion of the said programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI):

(a) and (b) Yes, Sir. A Core Group has been constituted in the Planning Commission to address the long term issues and to plan and coordinate measures relating to reconstruction and rehabilitation in the Tsunami affected States/UTs.

The Government has also constituted an Empowered Group of Ministers (EGOM) in respect of the Tsunami Rehabilitation Programme (TRP) and to review its physical and financial progress. The EGOM

is serviced by the Planning Commission.

(c) and (d) The EGOM while approving the TRP package at an estimated cost of Rs. 9822.10 crore decided that the States/UTs should set quarterly targets for implementation of the programme and communicate the progress to the Planning Commission. The progress achieved upto September, 2008 in major sectors of the TRP is given in the enclosed Statement.

(e) to (g) The States/UTs, including Kerala, have requested for extension of TRP beyond March, 2009. The EGOM while reviewing the progress of TRP in its meeting held during May 2008, decided that the States/UTs concerned should strive to overcome the difficulties to complete the work in time and the issue of extending the timeframe will be considered separately only after detailed review of the progress.

#### **Statement**

*The progress of Major Sectors achieved upto September, 2008*

#### **(I) Housing**

State	Total Damage	Work done till September, 2008	Balance work
Tamil Nadu	63588*	51078	12510**
Kerala	3867#	3867	#
Andhra Pradesh	481	481	Nil
Puducherry	7567	4344	3223
Andaman and Nicobar Islands	9797	1937	7860 houses at different stages of construction.
<b>Total</b>	<b>85300</b>	<b>61707</b>	<b>23593</b>

\* Tamil Nadu proposes to construct another 52589 houses for those living in vulnerable houses/areas.

# Kerala proposes to construct another 9773 houses for those living in vulnerable houses/areas under environment and coastal protection.

\*\* Additional vulnerable houses are programmed to be completed in 2008-09.

**(II) Agriculture and Livelihood**

State	Total Damage	Work done till September, 2008	Balance work
Tamil Nadu	Agriculture—8175.352 Ha. Horticulture—669.820 Ha.	Work Completed	Nil
Kerala	2151 Ha. land became saline/crops affected	The land reclamation work has been completed.	Livelihood schemes are in progress.
Andhra Pradesh	No damage reported for funding under TRP		
Puducherry	1145 Ha. land became saline.	Work Completed	Nil
Andaman and Nicobar Islands	8069 Ha. damaged out of which only 5733 Ha. is reclaimable.	4819.72 Ha. of cultivable area reclaimed. Debris cleared in 2435.23 Ha. 36.7 Kms. drainage facility created. 550 power tillers and 2300 pump sets distributed. 854 wells/ponds created. 2 check dams constructed.	913.28 Ha. to be reclaimed.

**(III) Fisheries and Livelihood**

State	Total Damage	Work done till September, 2008	Balance work
1	2	3	4
Tamil Nadu	Catamaran—30373 Vallams—4628 Mech. Boats—2727 Nets—39316 Fishing Harbours—8 Fish Landing Centres (FLCs)—7 New FLCs—10	Work completed except construction of 10 new Fish Landing Centres (FLCs).	Construction of 10 new FLCs.
Kerala	3989 Boats/Crafts/Nets/ Fishing Accessories	Boats/Crafts/Net/Fishing Accessories replaced/ Repaired	Livelihood Schemes are under progress.
Andhra Pradesh	11394—boats 34067—nets	Programme completed	Nil

1	2	3	4
Puducherry	7894—boats New/additional activities:—  (i) Fisheries Training Institute  (ii) Purchase of life jackets  (iii) Livelihood Projects (Sea weed culture).	7652 boats replaced and demand fully met.	New/additional activities are under progress
Andaman and Nicobar Islands	2065—boats 858—fishing gears, FLCs and Fishing harbours 525—Pisciculturists	2012 boats replaced and 858 fishing gears provided, 448* Pisciculturists and 117 fish vendors rehabilitated. 5 fisheries projects and 1 cold storage completed.	53 boats could not be replaced due to non-availability of specific species of wood for manufacturing of 53 <i>hodies</i> meant for tribal fisherman of Car Nicobar. Two fisheries related projects and 3 crab/lobster fattening units were also compensated.

\*Demand fully met.

**(iv) Roads and Bridges**

State	Total Damage	Work done till September, 2008	Balance work
Tamil Nadu	1087.77 Kms. + 460.55 Kms* <u>Total 1548.32 Kms.</u> 6 + 52 bridges*	1385.53 Kms. 17 bridge completed including new roads and bridges	162.79 Kms. roads and 41 bridges.
Kerala	686 Kms. 3 bridges	Works for major roads and bridges are in progress.	Major roads and bridges work.
Andhra Pradesh	No damage reported for funding under TRP		
Puducherry	108 Kms.	100.72 Kms.	7.28 Kms.
Andaman and Nicobar Islands	350.05 Kms. (incl. 140.05 new roads)	306.65 Kms. (damaged 210 Kms. and new roads 96.95 Kms.) completed.	43.4 Kms. new roads.

\*460.55 Kms. road and 52 bridges have been taken up for coastal connectivity.

**Crime against Women**

\*355. SHRI HARISINH CHAVDA:  
SHRI TUKARAM GANPAT RAO RENGE  
PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether crime against women has increased manifold during the recent years;

(b) if so, the details thereof;

(c) the stand taken by various bodies including the National Commission for Women regarding amendment of section 498A of the Indian Penal Code (IPC) dealing with cases of criminal assault on women; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) and (b) The detailed information regarding crimes against women, obtained from the National Crime Records Bureau during the last three years 2005, 2006 and 2007 is given in the enclosed Statement-I to III respectively.

(c) and (d) The National Commission for Women is of the view that laws such as Protection of Women from Domestic Violence Act, 2005, Dowry Prohibition Act 1961 and Section 498A of IPC are important

legislations which provide protection and legal remedies to women and these should not be tinkered with. However, the Commission is of the view that in case of matrimonial disputes, the only recourse should be to effect conciliation and mediation between the warring spouses' families with intent to save the family and marriage. However, the options should be with the women aggrieved whether she would prefer such conciliation in the first instance or alternatively prefer filing charges. The Malimath Committee on the Reforms of Criminal Justice System has recommended that the IPC may be suitably amended to make the offence under Section 498A of IPC as bailable and compoundable. The Law Commission of India in its 154th Report has recommended that the said offence may be compounded with the permission of the Court. The recommendations of the Malimath Committee have been sent to the State Governments for their comments as the subject matter of criminal justice system is in the Concurrent List of Seventh Schedule to the Constitution of India. The Criminal Law (Amendment) Bill 2003 had *inter alia*, a proposal to amend Section 320 of the Cr.P.C. to enable compounding of the offence under Section 498A of IPC (of cruelty by husband or relatives of husband). However the proposal was deleted from the Bill. The Ministry of Women and Child Development is also not in favour of diluting the provisions of Section 498A of IPC.

## Statement-I

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) for Total Crimes committed against Women during 2005

Sl.No.	State/UT	CR	CS	CV	PAR	PCS	PCV
1.	Andhra Pradesh	20819	18226	5353	31136	30369	7543
2.	Arunachal Pradesh	150	122	38	129	105	45
3.	Assam	6027	3876	524	8760	5934	762
4.	Bihar	6019	4267	626	11220	9280	1035
5.	Chhattisgarh	3599	3417	1085	5491	5435	1683
6.	Goa	121	97	47	229	196	105
7.	Gujarat	6343	5834	345	16510	16314	555
8.	Haryana	4161	2914	741	6275	6264	1159
9.	Himachal Pradesh	793	668	73	1267	1242	102
10.	Jammu and Kashmir	2144	1781	104	3163	3039	136
11.	Jharkhand	2544	1790	475	3432	2367	721
12.	Karnataka	6057	5102	1238	10590	10335	2375
13.	Kerala	6762	5929	461	10669	10155	929
14.	Madhya Pradesh	14529	13939	3301	24254	24298	5836
15.	Maharashtra	13370	12625	616	34156	33326	944
16.	Manipur	140	11	0	127	11	0
17.	Meghalaya	131	62	4	106	53	4
18.	Mizoram	95	89	29	85	70	169
19.	Nagaland	37	29	34	37	40	49

Sl.No.	State/UT	CR	CS	CV	PAR	PCS	PCV
20.	Orissa	6249	5015	377	9524	9368	693
21.	Punjab	1969	1381	224	3303	3027	498
22.	Rajasthan	11657	7393	2383	12838	12856	4042
23.	Sikkim	62	26	6	42	25	5
24.	Tamil Nadu	8648	7877	4630	12275	12471	6152
25.	Tripura	840	742	111	1308	1090	192
26.	Uttar Pradesh	14875	12316	6484	32720	31006	14537
27.	Uttarakhand	786	603	183	1648	1465	382
28.	West Bengal	11887	11199	812	19227	17324	1261
	<b>Total (States)</b>	<b>150814</b>	<b>127330</b>	<b>30304</b>	<b>260521</b>	<b>247465</b>	<b>51914</b>
29.	Andaman and Nicobar Islands	22	14	1	32	23	2
30.	Chandigarh	205	141	12	306	247	17
31.	Dadra and Nagar Haveli	24	18	0	35	33	0
32.	Daman and Diu	10	8	0	17	18	0
33.	Delhi UT	4351	2552	473	5853	5238	798
34.	Lakshadweep	01	1	0	0	0	0
35.	Puduchery	127	109	36	191	177	54
	<b>Total (UTs)</b>	<b>4739</b>	<b>2843</b>	<b>522</b>	<b>6434</b>	<b>5736</b>	<b>871</b>
	<b>Total (All India)</b>	<b>155553</b>	<b>130173</b>	<b>30826</b>	<b>266955</b>	<b>253201</b>	<b>52785</b>

Source: Crime in India.

Note: Information on disposal by Police and Courts may include information on cases pending from previous years(s) also.

**Statement-II**

**Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) for Total Crimes committed against Women during 2006**

Sl.No.	State/UT	CR	CS	CV	PAR	PCS	PCV
1.	Andhra Pradesh	21484	16139	3579	30660	27617	5892
2.	Arunachal Pradesh	168	108	16	141	114	22
3.	Assam	6801	3987	692	8438	5425	955
4.	Bihar	6740	4488	801	11757	9827	1591
5.	Chhattisgarh	3757	3665	881	5758	5676	1491
6.	Goa	96	83	29	159	166	65
7.	Gujarat	7279	6592	276	18188	17566	543
8.	Haryana	4617	3255	791	6857	6665	1308
9.	Himachal Pradesh	792	645	69	1151	1153	97
10.	Jammu and Kashmir	2432	2142	170	3896	3887	268
11.	Jharkhand	2979	2110	629	4117	3733	526
12.	Karnataka	6084	5252	716	11035	10494	1509
13.	Kerala	7554	6565	617	11406	10926	1159
14.	Madhya Pradesh	14321	13950	3705	23753	23696	6061
15.	Maharashtra	14452	13020	584	36197	34067	1064
16.	Manipur	171	3	3	104	3	2
17.	Meghalaya	176	88	7	158	101	10
18.	Mizoram	125	128	209	138	139	128
19.	Nagaland	43	36	26	64	52	38

Sl.No.	State/UT	CR	CS	CV	PAR	PCS	PCV
20.	Orissa	6825	5851	535	10408	10179	957
21.	Punjab	2242	1588	276	3882	3094	697
22.	Rajasthan	12934	8155	2719	14546	14565	4987
23.	Sikkim	47	34	3	39	34	3
24.	Tamil Nadu	6489	5598	2923	9483	8987	4991
25.	Tripura	964	834	106	1272	892	159
26.	Uttar Pradesh	16375	13254	6800	34720	32599	15710
27.	Uttarakhand	1038	836	207	2176	1895	523
28.	West Bengal	12785	11445	1001	22398	18226	2077
	<b>Total (States)</b>	<b>159770</b>	<b>129851</b>	<b>28370</b>	<b>272901</b>	<b>251778</b>	<b>52833</b>
29.	Andaman and Nicobar Islands	36	39	1	49	63	1
30.	Chandigarh	224	133	24	352	267	33
31.	Dadra and Nagar Haveli	32	22	2	25	31	3
32.	Daman and Diu	9	9	1	28	26	3
33.	Delhi UT	4544	2909	565	6207	5537	925
34.	Lakshadweep	1	0	0	1	0	0
35.	Puducherry	149	139	35	260	250	77
	<b>Total (UTs)</b>	<b>4995</b>	<b>3251</b>	<b>628</b>	<b>6922</b>	<b>6174</b>	<b>1042</b>
	<b>Total (All India)</b>	<b>164765</b>	<b>133102</b>	<b>28998</b>	<b>279823</b>	<b>257952</b>	<b>53875</b>

Source: Crime in India.

Note: Information on disposal by Police and Courts may include information on cases pending from previous years(s) also.

## Statement-III

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) for Total Crimes committed against Women during 2007

Sl.No.	State/UT	CR	CS	CV	PAR	PCS	PCV
1.	Andhra Pradesh	24738	20967	3911	35121	34088	6093
2.	Anunachal Pradesh	185	128	16	203	155	20
3.	Assam	6844	4148	821	8797	5755	851
4.	Bihar	7548	5941	764	14955	11842	1425
5.	Chhattisgarh	3775	3637	580	5855	5764	1038
6.	Goa	80	48	10	145	88	14
7.	Gujarat	8260	7763	298	21665	21625	581
8.	Haryana	4645	3368	636	7071	6876	1111
9.	Himachal pradesh	1018	727	53	1476	1302	76
10.	Jammu and Kashmir	2521	2192	123	4411	4398	183
11.	Jharkhand	3317	2383	829	4528	4047	854
12.	Karnataka	6569	5576	685	11302	11049	1412
13.	Kerala	7837	7267	470	11210	11440	805
14.	Madhya Pradesh	15370	15030	3737	25990	25989	6932
15.	Maharashtra	14924	13516	597	36040	34625	1073
16.	Manipur	188	3	1	133	3	1
17.	Meghalaya	172	67	16	130	71	30
18.	Mizoram	151	142	84	152	163	95
19.	Nagaland	32	25	38	58	40	49

Sl.No.	State/UT	CR	CS	CV	PAR	CV	PCS	PCV
20.	Orissa	7304	6098	547	10424	547	9902	1391
21.	Punjab	2694	1672	274	4211	274	3358	708
22.	Rajasthan	14270	8693	2446	14548	2446	14528	4138
23.	Sikkim	55	33	2	63	2	44	2
24.	Tamil Nadu	7811	5963	2116	11601	2116	10449	3338
25.	Tripura	1067	1078	133	1107	133	1175	222
26.	Uttar Pradesh	20993	15626	6918	48291	6918	39978	17392
27.	Uttarakhand	1097	810	329	2711	329	2059	804
28.	West Bengal	16544	14424	467	22175	467	22423	667
	<b>Total (States)</b>	<b>180009</b>	<b>147325</b>	<b>26901</b>	<b>304373</b>	<b>26901</b>	<b>263238</b>	<b>51305</b>
29.	Andaman and Nicobar Islands	56	36	3	80	3	50	6
30.	Chandigarh	230	128	28	290	28	232	40
31.	Dadra and Nagar Haveli	18	14	1	21	1	17	1
32.	Daman and Diu	11	7	1	57	1	30	1
33.	Delhi UT	4804	2587	646	5648	646	4739	1022
34.	Lakshadweep	5	2	0	2	0	2	0
35.	Puducherry	179	178	32	337	32	351	69
	<b>Total (UTs)</b>	<b>5305</b>	<b>2952</b>	<b>711</b>	<b>6435</b>	<b>711</b>	<b>5421</b>	<b>1139</b>
	<b>Total (All India)</b>	<b>185312</b>	<b>150277</b>	<b>27612</b>	<b>310808</b>	<b>27612</b>	<b>288657</b>	<b>52444</b>

Source: Crime in India.

Note: Information on disposal by Police and Courts may include information on cases pending from previous years(s) also.

**National Policy on ICT in  
School Education**

\*356. SHRI RAVI PRAKASH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has decided to outsource framing of the National Policy on Information and Communication Technology (ICT) in school education as reported in the *Times of India* dated 17 October, 2008;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has received any representation from eminent educationists or the country in this regard;

(d) if so, the details thereof; and

(e) the action being taken by the Government thereon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) No, Sir.

(b) Does not arise.

(c) and (d) A representation dated 15-10-2008 has been received in the Ministry of Human Resource Development with a request to initiate development of the National Policy on ICT in School Education through national educational institutions.

(e) An official Committee has been constituted to draft the policy on usage of ICT in School Education sector. Members of the Committee include representatives of Ministry of Human Resource Development, Ministry of Communications and Information Technology, Planning Commission, National Council of Education Research and Technology (NCERT), National University of Educational Planning and Administration (NUEPA) and two State Governments.

**Literacy among Women**

\*357. ADV. SURESH KURUP:

SHRI NARAYAN CHANDRA BORKATAKY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the existing schemes for improvement in the rate of literacy among women in the country;

(b) whether funds earmarked for setting up of Educational complexes in low literacy pockets for the improvement of literacy among women were sanctioned for projects in districts which were not part of the identified districts;

(c) if so, the reasons therefor, alongwith the details of the identified districts for which the projects were sanctioned; and

(d) the steps taken by the Government to improve literacy among women in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) The National Literacy Mission (NLM) provides functional literacy to adult illiterates in the 15-35 age group through Total Literacy Campaigns, Post Literacy and Continuing Education Programmes. NLM focuses on women's literacy to enhance their self confidence and self esteem and develop social and economic awareness. The Mahila Samakhyia (MS) programme also supports strategies for women's education and empowerment in select districts/blocks of the country. Significant investments are being made under the Sarva Shiksha Abhiyan (SSA) and Mid Day Meal (MDM) programmes in order to ensure access and retention of children, especially girls, in elementary education, and thereby arrest the influx of illiterate persons into the adult age group. The Ministry of Tribal Affairs also implements the scheme of Strengthening Education among ST Girls in Low Literacy Districts, earlier known as scheme of "Educational Complex in Low Literacy Pockets for Development of Women Literacy in Tribal Areas".

(b) and (c) The scheme of "Educational Complex in Low Literacy Pockets for Development of Women Literacy in Tribal Areas", was implemented till the year 2007-08 through NGOs and autonomous societies of State Governments. The scheme covered ST girls in

134 identified low literacy districts and girls belonging to Primitive Tribal Groups (PTGs). Projects have been sanctioned under this scheme in identified low literacy districts and also to benefit PTG girls population.

(d) The Xlth Plan envisages a renewed focus on low literacy areas with special emphasis on low female literacy areas.

#### **Weather Forecast**

\*358. SHRI BALASHOWRY VALLABHANENI:

SHRI E.G. SUGAVANAM:

Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the mechanism for weather forecasting is not realistic in the country;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Indian Meteorological Department (IMD) lacks adequate equipment and trained manpower required for accurate weather forecasting;

(d) if so, the details thereof and the reasons therefor;

(e) whether the Government proposes to modernise/upgrade the IMD and all the Meteorological Centres in the country;

(f) if so, the details thereof; and

(g) the steps taken/being taken by the Government for accurate forecasting of weather conditions in the country?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) No Sir. The weather forecasts given by India Meteorological Department (IMD) cannot be termed as unrealistic. 10 year average skill of 3-day in advance location specific weather forecast in the country is about 67% during monsoon period and about 88% during winter season. The accuracy of forecast for broader region like a Meteorological sub-division or a

state is much higher (more than 90%). Weather forecast is an application science which is highly probabilistic in nature. Every forecast has a margin of error which can be reduced through experience of forecasters and use of advanced technology. Weather forecasts are made on the basis of meteorological observations which are used in computer based simulation models to predict the future state of atmosphere. The accuracy of the forecast depends on several factors such as density and quality of observations, simulation of present state of atmosphere, complexity of particular weather situations, etc. The weather forecasting in tropical countries like India is scientifically much more difficult and complex as compared to that in countries of higher latitudes. In India, weather forecasting is particularly very difficult as country is surrounded by data sparse hilly areas and sea from all sides, complexity arising out of two monsoon seasons viz. Southwest (June-September) and North-east (Oct.-Dec.); two tropical cyclone seasons viz., pre-monsoon (March-May) and Post-monsoon (October-December; presence of various scales of high impact weather events, etc.

(b) Docs not arise.

(c) Yes Sir.

(d) Until recenty IMD had been receiving inadequate funding to be able to upgrade and augment the observational infrastructure and increase the density of network. IMD was also lacking in sufficient number of trained manpower capable of handling advanced technology for weather prediction.

(e) Yes Sir.

(f) An amount of Rs. 920 crore has been allocated by the Government for the modernisation of IMD forecasting Infrastructure during next 2 years.

(g) To bring weather and climate services to the central stage of national consciousness, the Government established a new Ministry of Earth Sciences (MoES) in 2006 with the aim of expanding, upgrading, maximizing, collating and integrating ocean and atmospheric observations for generating skillful weather forecasts so

as to provide the best meteorological services to the country in the time to come.

**Some of the major components of modernizations programme of IMD are:**

- (i) Enhancing significantly the density of observational network, upgrading and commissioning of state-of-art equipments such as Doppler Weather Radars, Automatic Rain Gauges, Automatic Weather Stations, Wind Profilers etc. at various locations in the country.
- (ii) Collaboration with M/s Meteo-France International, France to build appropriate hardware and software interfaces for integration of real time observational data, analysis, interpretation and dissemination system through strengthening of the IT infrastructure for exchanging the observation and forecast products across the IMD forecast offices seamlessly.
- (iii) Commissioning of high power computing systems for implementation of advanced global, regional and local scale weather forecasting systems in IMD.

#### **Revision of Norms for CRF**

\*359. SHRIMATI JHANSI LAKSHMI BOTCHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is considering to revise the norms for eligibility under Calamity Relief Fund (CRF);

(b) if so, the details thereof;

(c) whether any request has been received from the flood-affected States to relax the existing norms fixed for eligibility under CRF; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (d) It has generally been a practice to review and revise the items and norms of assistance from Calamity

Relief Fund (CRF)/National Calamity Contingency Fund (NCCF) after the Award of a Finance Commission is accepted by the Government. The last such revision was made in June 2007, after the Award of the Twelfth Finance Commission. These norms, framed after consultations with State Governments and line Central Ministries, are applied uniformly to all the States, while providing assistance from CRF/NCCF. As such there is no proposal for revision of norms under CRF/NCCF and this will be considered after receipt of Award of 13th Finance Commission.

The Government of Rajasthan had sought relaxation in the conditions of assistance for replacement of animals, relaxation in time prescribed for cattle camps and repair/restoration of immediate nature of the damaged infrastructure, as well as provision of material component under employment generation. The State Government of Kerala had requested for inclusion of more animals in the list eligible for assistance and assistance for cattle sheds.

Similarly, the State of Bihar had requested for relaxation in the norms in respect of period for operation of relief camps from 30 days to 6 months and time limit for providing Gratuitous Relief from existing 30 days to 90 days and the State of Punjab had requested for revision of norms in respect of items like input subsidy for damaged crops, assistance for loss of utensils/household goods, supplementary nutrition and fodder for cattle.

These requests have been considered and keeping in view the fact that extant items and norms have been notified on 27-6-2007 only after detailed deliberations with the States and that the recommendations of the Thirteenth Finance Commission, which is looking into the entire gamut of the CRF/NCCF Schemes, would be available within a year, it has been decided, not to accept these requests of States for revision of norms.

#### **Progress in Earth Sciences Research**

\*360. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of EARTH SCIENCES be pleased to state:

(a) the details of the progress made in the field of

research in earth sciences particularly relating to Tsunami in the country; and

(b) the steps taken/proposed to be taken by the Government for speedy progress in this regard?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) and (b) After the tsunami of 26th December 2004, the Government of India undertook a project on the Establishment of an Earth Warning System for Tsunami and Storm Surges in Indian Ocean with the following components:

- Installation of tsunami warning sensors close to the ocean bottom at appropriate locales in the Indian Ocean, with real time connectivity;
- Tide gauge and data buoys networking to validate arrival of tsunami waves at the coast;
- Strengthening of the existing seismological network to indicate, near real time occurrence of tsunamigenic earthquakes;
- Modelling of the inundation scenarios for the entire coast and mapping of potential risk areas;
- Setting up of a Warning Center to collect data/information, analysis and generating advisories related to earthquake and tsunamis.

An Earth Warning System has been established at the Indian National Centre for Ocean Information Services (INCOIS), Hyderabad, Andhra Pradesh on 24x7 basis. This system was dedicated to the nation on 15th October 2007. The Centre receives near real time seismic signals for monitoring earthquakes capable or generating tsunamis, observes real time changes in the sea level and validates propagation of tsunami waves, if any, through bottom pressure sensors placed at sea bottom in the Bay of Bengal and the Arabian Sea. The system is capable to generate alert and warning advisories for tsunami.

Tsunami Model has been installed and different scenarios for the Indian Ocean for operational Tsunami

forecast has been generated and stored into the Scenario Database. Modelling and progressive refining from data i.e. Bathymetry, coastal morphology by Airborne Laser Terrain Mapping (ALTM) is a continuous process. CARTOSAT-I data is used for the generation of Digital Terrain Model (DTM) for the Indian Coast. Fine resolution vulnerability map with all infrastructural details along with contours and threat levels for various tsunamigenic sources for the coastal regions of the country is going on. ALTM/Cartosat survey for the generation of high resolution coastal topography and land use maps is also going on.

The Early Warning Centre is generating and disseminating timely advisories to the Control Room of the Ministry of Home Affairs for further dissemination to the Public.

A state-of-the-art early warning centre has been established at INCOIS with all the necessary computational and communication infrastructure that enables reception of real-time data from all the sensors, analysis of the data, generation and dissemination of tsunami advisories following a standard operating procedure.

#### **Export of Agricultural and Processed Food Products**

3379. SHRI L. RAJAGOPAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether as per the report of the Food and Agricultural Organisation India is lagging behind in the export of agricultural and processed food products in spite of abundant and varied production base;

(b) if so, the details thereof;

(c) whether the Report also pointed out that Indian exports are confined to conventional markets in West Asia Western Europe and North America;

(d) if so, the details thereof; and

(e) the steps taken by the Government to fully utilise the production and export of India's fresh and processed food?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) The report of the Food and Agricultural Organisation relates to food parks. There

has been a consistent growth in export of agri and processed food products from the country. The details of these commodities, in the Schedule of the Agriculture and Processed Food Products Export Development Authority (APEDA), during the last 3 years are given below.

(Quantity in million MTs: Value: Rs. crore)

2005-06		2006-07		2007-08	
Quantity	Value	Quantity	Value	Quantity	Value
10.45	18782.96	10.90	21805.94	17.45	31870.62

(Source: APEDA)

There has been a consistent growth in export.

(c) Yes, Sir.

(d) The share of West Asia, Western Europe and North America in our total exports of agricultural and processed food products is given below:—

(Rs. in crore)

	Value	% Share
West Asia North Africa	11218	35.19
Western Europe	2735	8.58
North America	1617	5.07

Source: DGCI and S

(e) APEDA has been taking various measures to promote export of agricultural and processed food products. These include:—

- (i) Setting up of centers for perishable cargo at International Airports at Delhi, Mumbai, Chennai, Bangalore and Thiruvananthapuram, common pack houses, and other infrastructural facilities.

- (ii) Setting up and upgradation of testing laboratories and implementation of residue monitoring plans, development of packaging and preparation of pre and post harvest manuals for export of fruits and vegetables.
- (iii) Setting up of Agri export zones for fruits and vegetables.
- (iv) Participation in international trade fairs, organisation of promotional campaigns, buyer seller meets and training programmes for certification bodies and farmers.
- (v) Financial assistance to its registered exporters under its schemes for Financial assistance for Infrastructure Development, Market Development, Quality Development, Research and Development and Transport assistance.

[Translation]

#### Model Police Act

3380. SHRI ANURAG SINGH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a Model Police Act is likely to be enacted by the Government;
- (b) if so, whether the views of the State Govern-

ments/Union Territory Administrations have been received by the Government in this matter;

(c) if so, the reaction of the Government thereto;

(d) whether a large number of police officers have been found to be involved in corruption cases during each of the last three years and the current year; and

(e) if so, whether the said Model Police Act has penal provisions covering corruption amongst police officers and action to be taken against police officials who implicate the innocent persons in false cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RADHIKA V. SELVI): (a) to (e) An expert Committee to draft a new Model Police Act was set up in September, 2005 by Ministry of Home Affairs. In order to obtain a wider participation and useful inputs from all Sections of the Society, an advertisement was inserted in the leading newspapers all over the country about the constitution of the Committee and suggestions/inputs were sought. A web page was opened in Ministry of Home Affairs web site. Further, Bureau of Police Research and Development undertook a survey of opinion of service police officers from States as well as from those of the Central Police Organisations and made available the feed back to the Committee. The Committee also had interaction with eminent personalities and experts from different fields. All these inputs were duly considered by the Committee. The Committee submitted a model Police Act on 30th October, 2006 which *Inter-alia* included key recommendations like creation of a State Police Board, Security of tenure for the Director General of Police, functional autonomy, accountability paramount both for their performance and conduct, improved service conditions, etc. The Model Police Act was sent to all States, for

consideration and appropriate action as 'Police' is a state subject. At present there is no proposal before the Government for "enactment" of the Model Police Act.

#### **Investment by Arab Countries**

3381. SHRI AVINASH RAI KHANNA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Arab countries have proposed to make investments in India;

(b) if so, the details of the projects;

(c) the amount of investment likely to be made on these projects; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) to (c) During April 2005 to March 2008 Government has approved 15 proposals from Gulf countries, including UAE. Statement showing details of the projects approved is given in the enclosed Statement. The amount proposed to be invested in the projects approved is US \$ 124.85 million.

(d) Government has put in place a liberal policy for Foreign Direct Investment (FDI) under which FDI up to 100% is permitted on the automatic route in most sectors/activities. The policy is supported by promotional measures. Efforts have also been made to enhance economic involvement with Arab countries through the India-GCC Industrial Conference and by setting up a Council on Investments with the UAE.



1	2	3	4	5	6	7
3.	227 14 August 2007	Ikarus Industrial Petroleum Company, Kuwait. C/o Trifegal, The Sapphire B1/F2, Mohan Co-opp. Industrial Estate, Mathura Road, New Delhi-110 044	Ikarus Industrial Petroleum Company Kuwait	0.00	0.00	5.00
		Location: Delhi (Delhi) Appr No. (Date): 164 (31 August 2007)		Item of Manufacture: Equity Participation in Delhi Stock Exchange		
4.	228 24 August 2007	Kuwait Privatization Projects Holding KSC, Kuwait. C/o Trifegal, The Sapphire, B1/F2 Mohan Co-Operative Estate, Mathura Road, New Delhi-110 044	Kuwait Privatization Projects Holding Company K.S. Kuwait	0.00	0.00	5.00
		Location: Delhi (Delhi) Appr No. (Date): 165 (31 August 2007)		Item of Manufacture: Equity Participation in Delhi Stock Exchange		
Total Technical Cases: 1				Total Financial Cases: 3	Total Foreign Equity in Rs. million: 0.00	US\$ million: 0.00
5.	379 05 October 2003	KRBL Limited, 5190, Lahori Gate, Delhi-110 006.	Mr. Omar Ali Obied Balasharaf, Saudi Arabia	660.00	14.86	39.77
		Location: Delhi (Delhi) Appr No. (Date): 282 (31 January 2006) Amendment due to Increase in Equity		Item of Manufacture: Engaged in the activities of Business of Procurement of Paddy, Processing of the same with High Tech Machineries to convert into Rice, mainly for exports to various parts of the World.		
Total Technical Cases: 0				Total Financial Cases: 1	Total Foreign Equity in Rs. million: 660.00	US\$ million: 14.86
6.	54 26 February 2007	Damas Jewellery LLC Dubai 606, Vishal Bhavan 95, Nehru Place, New Delhi-110 019	Damas Jewellery LLC, Dubai	22.95	0.54	51.00
			Country: U.A.E.			

**Item of Manufacture:** To set up duty free shops at various Indian Air-Ports, Seaports and such other locations where duty free shops are permitted as per the policy

30.00                      0.69                      14.28

**Location:** Greater Mumbai (Mumbai) (Maharashtra)  
**Appr No. (Date):** 77 (30 April 2007)

7. 101                      Shirdi Industries Ltd., A Wing,                      Klinkert Limited,  
30 March                      2nd Flr., Mhatre Pen Bldg.,                      UAE  
2005                      Senapati Bapat Marg, Dadar (W)  
Mumbai-400 028.

**Item of Manufacture:** Engaged in manufacture of Door Skins, Panel Doors and Furniture components. In addition to existing activities, the company will also manufacture Plain/Pre-Laminated Particle Board and MDF Boards.

1.50                      0.04                      100.00

8. 116                      Al Khaleej Sugar Co. (L.L.C.)                      Al Khaleej Sugar Co.  
27 April                      C/o M/s. Mine and Young                      (LLC) Dubai  
2007                      Advocates and Legal Consult  
C-346, LGF, Defence Colony,  
New Delhi-24

**Item of Manufacture:** Domestic purchase of Sugar for the purposes of Export etc.

4,100.00                      101.45                      50.00

**Location:** Greater Mumbai (Mumbai) (Maharashtra)  
**Appr No. (Date):** 103 (31 May 2007)

9. 141                      Rakindo Developers Pvt. Ltd.                      Rakeen Development  
23 May                      C/o Price warehouse coopes                      PJSC, UAE and/  
2007                      Pvt. Ltd., Sucheta Bhawan,                      or its WOS  
(Gate No. 2, 2nd Floor)  
11-A, Vishnu Digamber Marg  
New Delhi-110 002

**Item of Manufacture:** To undertake and hold and Downstream Investments in Indian Companies engaged in Infrastructure (including Industrial Parks and SEZ) and Construction Development Project (Residential and Commercial).

**Location:** Chennai (Tamil Nadu)  
**Appr No. (Date):** 131 (31 July 2007)

1	2	3	4	5	6	7
10.	173 03 June 2005	Ahmed Ramadhan Juma Est. Dubai, UAE. C/o BSR and Company 4B DLF Corporate Park, DLF City, Phase-III, Gurgaon-122 002	Ahmed Ramadhan Juma Est. Dubai, UAE. either directly or through group company in UAE or an overseas subsidiary	10.00	0.23	100.00
		<b>Location:</b> State Not Indicated (State Not Indicated) <b>Appr No. (Date):</b> 170 (31 July 2005)		<b>Item of Manufacture:</b> Deal as wholesalers on cash and carry basis in industrial instruments and equipment of all types including but not limited to centrifugal, submersible, sewage, drainage, industrial, hydro pneumaticu.		
11.	175 06 June 2005	Deladamas India Private Limited C/o Suresh Surana and Assoc. 4th Floor, Dalmal Chamber 29, New Marine Lines, Mumbai-20	Thamina Jewellery FZCO, Dubai, UAE.	1.00	0.02	100.00
		<b>Location:</b> Greater Mumbai (Mumbai) (Maharashtra) <b>Appr No. (Date):</b> 172 (31 July 2005)		<b>Item of Manufacture:</b> Existing: Engaged in rendering services in respect of procurement inspection, evaluation, assortment vender development and similar activities with regard to cut and polished diamonds, precious stones, semiprecious stones, gold, silver bullion, jewellery.		
12.	256 31 August 2005	Dubai Furniture Manufacturing Co. LLC and Mr. Faisal C/o A.L. Kapani and Co. 207, Chartered House, 297, Dr. Cawasji Hormusji Marine Lines, Mumbai-400 002.	Dubai Furniture Manufacturing Co. LLC Mr. Faisal Al Moosa, Dubai.	0.50	0.01	100.00
		<b>Location:</b> Greater Mumbai (Mumbai) (Maharashtra) <b>Appr No. (Date):</b> 225 (31 October 2005)		<b>Item of Manufacture:</b> To undertake Test-marketing for two years and thereafter entire manufacturing		

process will be carried out in India gradually for mattress and sleep system.

13.	281 05 October 2007	Hipe Transport Ventures Pvt. Ltd., 54, Richmond Rd. Bangalore-560 025	Infrastructure Projects International FZE, UAE	275.36	6.98	0.00	
		<b>Location:</b> Bangalore (Urban) (Karnataka) <b>Appr No. (Date):</b> 244 (05 December 2007)		<b>Item of Manufacture:</b> Infrastructure Project.			
14.	347 16 November 2007	ORG Informatics Limited, 3rd Floor, Orchid Square B-Block Sushant Lok-1, Gurgaon-122 002	M/s. NQ Enterprises FZE, UAE NRIs/OCB and others	0.00	0.00	28.45	
		<b>Location:</b> Gurgaon (Haryana) <b>Appr No. (Date):</b> 262 (31 December 2007)		<b>Item of Manufacture:</b> Software Development Sector.			
15.	480 24 November 2002	United Motors and Heavy Equipments Co. LLC C/o King and Partridge Advocates, 48 Lavella Road, Bangalore-560 001	United Motors and Heavy Equipment Co. (LLC) P.O. Box 22804- Dubai UAE	1.20	0.03	100.00	
		<b>Location:</b> Bangalore (Urban) (Karnataka) <b>Appr No. (Date):</b> 363 (30 August 2005) <b>Amendment due to Change in Capital Structure</b>		<b>Item of Manufacture:</b> To engage mainly in trading activities, which would include importing, marketing and also exporting outside Indian construction equipment parts/spares.			
<b>Total Technical Cases: 0</b>		<b>Total Financial Cases: 10</b>	<b>Total Foreign Equity in Rs. million: 4,442.51</b>	<b>US\$ million: 109.99</b>			

*[English]***Computer Education**

3382. SHRI FRANCIS FANTHOME: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the present status of the computer education in the country; and

(b) the funds provided by the Government during last three years and the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) The Centrally Sponsored Scheme "Information and Communication Technology (ICT) in Schools" is being implemented since December, 2004. Under the Scheme, financial assistance is provided to States/UTs for provision of ICT infrastructure, content, teachers' training and internet connectivity to enable computer literacy among students and for computer aided teaching and learning in Government and Government aided secondary and higher secondary schools. Sanction has so far been given for coverage

of 51069 schools since its inception.

The following two schemes have been implemented by the University Grants Commission (UGC) at higher education level:

1. Establishment of UGC-Network Resource Centres (UGC-NRC) in Colleges.
2. Establishment/Upgradation of Computer Centres in Universities.

(b) Details of funds released under ICT in Schools Scheme to States/UTs during the years 2005-06 to 2008-09 are given in the enclosed Statement.

The UGC has made the following allocation for implementing the Schemes in Universities and Colleges:

Year	Allocation (Rs. in lakhs)
2005-06	1600.00
2006-07	1100.00
2007-08	100.00 (only for Universities)

**Statement**

(Rs. in lakh)

Sl. No.	Name of State/UT	Fund Released			
		2005-06	2006-07	2007-08	2008-09 (as on 18-12-2008)
1	2	3	4	5	6
1.	Andhra Pradesh	0.00	200.28	3750.00	3750.00
2.	Arunachal Pradesh	444.81	267.26	0.00	0.00
3.	Assam	0.00	0.00	1301.23	0.00
4.	Chandigarh	0.00	35.20	100.00	0.00
5.	Chhattisgarh	0.00	247.70	0.00	217.53

1	2	3	4	5	6
6.	Daman and Diu	25.00	0.00	0.00	0.00
7.	Goa	292.50	0.00	571.50	432.00
8.	Gujarat	0.00	11.25	1022.15	0.00
9.	Haryana	230.50	250.00	1250.00	1250.00
10.	Himachal Pradesh	0.00	0.00	0.00	772.44
11.	Jammu and Kashmir	0.00	0.00	570.06	0.00
12.	Jharkhand	0.00	0.00	1074.00	0.00
13.	Karnataka	1200.00	1200.00	4558.00	0.00
14.	Kerala	312.50	312.50	1016.00	2516.00
15.	Lakshadweep	0.00	8.40	0.00	0.00
16.	Madhya Pradesh	0.00	0.00	807.50	0.00
17.	Maharashtra	0.00	337.50	500.00	0.00
18.	Manipur	0.00	0.00	195.9750	0.00
19.	Meghalaya	0.00	0.00	0.00	202.75
20.	Mizoram	150.00	0.00	0.00	0.00
21.	Nagaland	319.59	327.37	1299.46	500.00
22.	Puducherry	0.00	34.47	259.53	0.00
23.	Punjab	0.00	0.00	91.24	867.40
24.	Rajasthan	53.26	0.00	400.00	1050.00
25.	Sikkim	270.00	0.00	0.00	0.00
26.	Tamil Nadu	2.10	0.00	1312.50	2000.00
27.	Tripura	0.00	603.00	209.00	0.00
28.	Uttar Pradesh	0.00	0.00	3115.47	0.00
29.	Uttarakhand	75.00	0.00	377.25	0.00
30.	West Bengal	393.17	0.00	964.33	762.42
<b>Total</b>		<b>3768.43</b>	<b>3834.93</b>	<b>24745.195</b>	<b>14320.54</b>

**Supply of Iron Ore to Domestic  
Steel Producers**

3383. SHRI BADIGA RAMAKRISHNA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any request from the Indian Chamber of Commerce has been received for directing the public sector mining companies to prioritise supply of iron ore to domestic steel producers at reasonable rate;

(b) if so, the details thereof;

(c) whether the Government proposes a benchmark of prices in the long-term interest of the steel sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) to (d) The Indian Chamber of Commerce has submitted a report to the Government giving an overview of the role of the iron ore in the development of steel industry in India. In the report, a request has been made to the Government to issue directive to all public sector mining companies to accord priority for supply of iron ore for domestic industry under long-term contracts wherein pricing can be linked to the cost of mining and a reasonable Return On Investment (ROI). Such prices may be subject to cost escalation annually. There is no proposal at this time under consideration of the Government for putting a benchmark on iron ore prices.

*[Translation]*

**Funds to NGOs**

3384. SHRI GIRIDHARI YADAV: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the name and details of Non-Governmental Organisations (NGOs) to which financial assistance has been provided under various schemes relating to Micro, Small and Medium Enterprises during each of the last three years, State-wise;

(b) the details of financial assistance provided to these NGOs Scheme-wise;

(c) the names and details of (NGOs) found involved in various irregularities; and

(d) the action taken by the Government against such NGOs?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD):

(a) The required information is being collected and will be laid on the Table of the House.

(b) The details of financial assistance provided to the NGOs, scheme-wise, for 2005-06, 2006-07 and 2007-08 is given in the enclosed Statement-I.

(c) and (d) The details of NGOs found involved in various irregularities and action initiated thereon is given in the enclosed Statement-II.

**Statement-I**

(Rs. in lakhs)

Sl. No.	Name of the Scheme:	Financial Assistance during the last three years		
		2005-06	2006-07	2007-08
1	2	3	4	5
1.	Sub-contracting Exchange for Ancillary Development	13.070	13.080	24.110

1	2	3	4	5
2.	Trade related Entrepreneurship Assistance and Development (TREAD)	21.980	30.550	35.650
3.	International Cooperation	120.000	175.000	70.000
4.	Testing Centres by Industries Associations	Nil	13.000	9.390
5.	Capacity Building	Nil*	81.750	69.625
6.	Micro Small Enterprises Cluster Development Programme (MSE-CDP)	18.380	20.450	24.170
7.	Schemes implemented by Khadi and Village Industries Commission (KVIC)	55038.55	58683.10	64366.36
8.	Production Enhancement Linked Coir Workers Welfare Scheme implemented by Coir Board	—	93.0483**	—

\* Scheme commenced in 2006-07.

\*\* The Scheme was on experimental basis.

## Statement-II

State	Name and Address of the Institution	Nature of Complaints Reported	Action Initiated
1	2	3	4
		<b>2005-06</b>	
Punjab	Swastika Khadi Gramodyog Samiti, Mubarkpur, Dist. Patiala	Misuse of funds reported by Audit and Vigilance	Court case in progress
<b>Total</b>		<b>1</b>	
		<b>2006-07</b>	
Rajasthan	Bharatpur Zilla Khadi Gramodyog Samiti, Anhagate, Bharatpur	Vigilance department of State Government reported irregularities	Under process (Complaint received recently)
Himachal Pradesh	Jayant Khadi Gramodyog Samiti, Bilaspur	Misuse of funds	State Director, Himachal Pradesh submitted inquiry report which is under process.
Uttar Pradesh	Nav Nirman Sanssthan, Ujjar Ghat, Kartadhi, Balia	Non functioning reported by Divisional Director, Gorakhpur	Legal Recovery action under section 19-8 of KV/C act is being suggested.
Chhattisgarh	Jan Kalyan Khadi Gramodyog Ashram, Chhuri, Katghora, Korba	Misuse of funds and disproportionate production and sales against available infrastructure	Techno-Economic Study has been conducted. Ban imposed on all type financial releases
Maharashtra	1. Akankasha Khadi Gramodyog Yikas Society, Matunga, Mumbai 2. Dr. Baba Saheb Ambedkar Khadi Gramodyog Sangh, Mangalveda, Soalapur	Non functioning Misuse of funds	FIR lodged FIR lodged

Bihar	1. Sarvodaya Ashram Khadi Gramodyog Vibhag, Ranipatra Purnia	Misuse of funds and illegal sale of property	Enquiry is being conducted by Dy. CEO (EZ), Kolkata
	2. Bhagawanpur Gramodyog Sahayog Samiti Ltd, Saugona, Madhubani	Spurious Khadi	Team constituted for reinspection and collection of samples for testing.
<b>Total</b>		<b>8</b> 2007-08	
Madhya Pradesh	1. Madhya Pradesh Khadi Sanstha Sangh, New Market, Bhopal	Dispute in Management	Team has been constituted to investigate the matter
	2. Khadi Ashram, Tikamgarh and other 5-6 institutions	Misuse of funds allotment of higher targets	Team has been constituted to investigate the matter
Tamil Nadu	1. Chennai Sarvodaya Sangh, Chennai	Using power in Production activity and contract labour, payment of wages made to the NGO, not to the artisans as reported by Principal Advisor, Planning Commission	Show Cause Notice is being issued
	2. Khadi Gramodyog Sangh, Chennai	Using power in Production activity and contract labour, payment of wages made to the NGO, not to the artisans as reported by Principal Advisor, Planning Commission	Show Cause Notice is being issued
	3. Chengalpet District Sarvodaya Sangh, Kanchipuram	Using power in Production activity and contract labour, payment of wages made to the NGO, not to the artisans as reported by Principal Advisor, Planning Commission	Show Cause Notice is being issued
Rajasthan	1. Sagan Kshetra Vikas Samiti, Rajasthan	Diversion of funds from Khadi to V.I. activities as reported by Principal Advisor, Planning Commission	Show cause notice issued.

1	2	3	4
		Amalgamation of another institution	State Director, Jaipur has been advised to investigate the matter and report to the Central Office
	2. Vinoba Sewa Samiti, 149, Himmat Nagar Tonk Road, Jaipur		Under process (complaint received recently)
	3. Rajasthan Khadi Gramodyog Sansthan Sangh, Bajaj Nagar, Jaipur	Misuse of funds	Team constituted for reinspection and collection of samples for testing
Uttar Pradesh	1. Mahalakshmi Khadi Gramodyog Sansthan, Bhairmau, Nakur, Saharanpur	Spurious Khadi	Team constituted for reinspection and collection of samples for testing
	2. Gramin Khadi Gramodyog Sansthan, Chipiwada, Pilakhua, Ghaziabad	Spurious Khadi	Show Cause Notice issued
	3. Raghvansh Gramodyog Pratistan, Tilahia, Rambaba, Ambedkar Nagar	Misuse of funds and other irregularities reported by Audit	Special Audit is being conducted by Directorate of Audit
	4. Subham Sewa Sansthan, Kanpur Road,, Lucknow	Misuse of funds and bogus production and sales reported by State Director	Show Cause Notice is being issued
	5. Khadi Ashram, 33 A, Stanley Road, Allahabad	Misuse of funds and bogus production and sales reported by Divisional Director	Team constituted for reinspection and collection of samples for testing
Haryana	1. Gayatri Khadi Gramodyog Sansthan, Outside Jatan Gate, Near Khera Karnal	Spurious Khadi	Show Cause Notice is being issued
Orissa	1. Village Development Society, Sarvodaya Ashram, Bhanjipur, Baripada, Mayurbhanj	Non functioning as reported by Principal Advisor Planning Commission	Enquiry conducted by Dy. CEO (EZ), Kolkata and report is just received
Bihar	1. Bihar Khadi Gramodyog Sangh, Sarvodaya Gram, Mujaffarpur	Misuse of funds and illegal sale of property	

2. Rajaendra Khadi Gramodyog Sangh, Brijkishore Ashram, Sivan	Misuse of funds and illegal sale of property	Enquiry conducted by Dy. CEO (EZ), Kolkata and report is just received
West Bengal	1. Bharat Khadi Sewak Sangh, 4, B.B. Gupta Road, Khagra, Murshidabad	Enquiry conducted by Dy. CEO (EZ), Kolkata
	2. Durgadas Khadi Gramodyog Kendra, Behrampur, Murshidabad	Khadi Certificate not renewed
<b>Total</b>	<b>19</b>	

### **Facilities to Homeguard Personnel**

3385. SHRI HARISHCHANDRA CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some Homeguard personnel from Maharashtra have been awarded the President's Medal for their outstanding services;

(b) if so, the details thereof;

(c) whether the Government proposes to provide free passes for rail and bus journeys, Identify Card and other facilities to these personnel; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RADHIKA V. SELVI): (a) and (b) As per records available, only Shri Pravin K. Hiware, District Commandant Home Guards, Wardha, has been awarded the President's Medal for Gallantry, on the occasion of Republic Day, 2008.

(c) and (d) Presently, recipient of President's Home Guard and Civil Defence Medal for gallantry are not entitled to benefits at par with the awardees of President's Police Medal for gallantry. However, a case for grant of benefits to awardees of President's Home Guard and Civil Defence Medal for gallantry at par with the awardees of President's Police Medal for gallantry, is under consideration. The State Governments/UTs have been asked to work out financial implications.

### **National Commission for Minority Educational Institutions**

3386. SHRI MAHAVIR BHAGORA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the constitution and objectives of the National Commission for Minority Educational Institutes;

(b) whether the Commission has submitted its Report; and

(c) if so, the details of recommendations made by the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The constitution and objectives

of the National Commission for Minority Educational Institutions are contained in Section 3 and Section 11 of the NCMEI Act, 2004. Statement of objects and reasons mentioned when the legislative Bill was introduced in the Parliament is given in the enclosed Statement.

(b) and (c) Annual Reports of the Commission for the year 2005-06 and 2006-07 have been laid on the Table of the House by the Government along with action taken report on the recommendations made by the Commission.

### **Statement of Objects and Reasons**

In one of the Sections of the National Common Minimum Programme, there is a provision to establish a Commission for Minority Educational Institutions (hereinafter referred to as the National Commission) that will provide direct affiliation for minority professional institutions to Central Universities. This long felt demand of the Minority communities was also underscored in a series of meetings held by the Ministry of Human Resource Development with educationists, eminent citizens and community leaders associated with Minority education. Among the various issues raised by the representatives of the Minority communities was the difficulty faced by them in establishing and running their own educational institutions, despite the Constitutional guarantees accorded to them in this regard. The major problem was the issue of securing affiliation to a university of their choice. The territorial jurisdiction of the State Universities, and the concentration of minority populations in some specific areas invariably meant that the institutions could not avail the opportunity of affiliation with the universities of their choice.

2. Subsequently, in a meeting of the National Monitoring Committee for Minority Education held on August 27, 2004, similar views were voiced by many experts. Participants from the various minority communities affirmed the need to provide access to such affiliation in view of the often restrictive conditions imposed by the existing statutes of the Universities, relating to the affiliation of such institutions. They felt that these conditions affected the rights granted to them on account of their Minority status. The fact that there was no effective forum for appeal and quick redressal only aggravated the sense of deprivation of the minority communities.

3. In view of the commitment of the Government in the National Common Minimum Programme, the issue of setting up of a National Commission was a matter of utmost urgency. As the Parliament was not in session and in view of the considerable preparatory work that would be involved to make the National Commission's functioning effective on and from the next academic session, recourse was taken to create the National Commission through promulgation of the National Commission for Minority Educational Institutions Ordinance, 2004 on 11th November, 2004.

(4) The salient features of the aforesaid Ordinance are as follows:—

- (i) it enables the creation of a National Commission for Minority Educational Institutions;
- (ii) it creates the right of a minority educational institution to seek recognition as an affiliated college to a Scheduled University, notwithstanding anything contained in any other law for the time being in force;
- (iii) it allows for a forum of dispute resolution in the form of a Statutory Commission, regarding matters of affiliation between a minority educational institution and a Scheduled University and its decision shall be final and binding on the parties;
- (iv) the Commission shall have the powers of a civil court while trying a suit for the purpose of discharging its functions under it, which would provide the decisions of the Commission are legal sanction necessary for such purpose; and
- (v) it empowers the Central Government to amend the Schedule to add in, or omit from, any University.

[English]

#### **Dropout Rate among Girls**

3387. SHRI DALPAT SINGH PARSTE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether any survey has been conducted

regarding the school dropout rate among girls under the Rajiv Gandhi Scheme for empowerment of adolescent girls;

- (b) the details regarding the nutrition being provided keeping in view the age of the children;

- (c) whether any additional demand has been made for financial grant under the project; and

- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Ministry of Women and Child Development has informed that the 'Rajiv Gandhi Scheme for Empowerment of Adolescent Girls' has not yet been finalized.

#### **Pre-Grant Opposition to Patents**

3388. SHRI SURAVARAM SUDHAKAR REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the pre-grant opposition in the Indian Patent Act is operational;

- (b) if so, the number of pre-grant opposition applications filed under Section 25 of Indian Patents Act from 1 January, 2005 to 31 August, 2008;

- (c) the details of the list of pre-grant opposition applications alongwith the title of the invention, name and address of the patent applicant, date of filing, patent application number, etc.; and

- (d) the details of allowed and rejected pre-grant opposition applications alongwith the details of pending patent applications?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) Yes Sir.

- (b) The number of pre-grant opposition applications filed under Section 25 of Indian Patents Act from 1 January, 2005 to 31 August, 2008 is 390.

- (c) and (d) A Statement is enclosed.

## Statement

## Details of Pre-Grant Opposition in Indian Patent Office

Sl. No.	Title of Patent Application Filed	Name and Address of Applicant	Application No. and Date of Filing of Application	No. of Opponents	Date of Filing of Opposition	Name and Address of Opponent	Status of Opposition
1	2	3	4	5	6	7	8
1.	A Novel Salt	Glaxo Group Limited, Galxo Wellcome House, Berkeley Avenue, Greenford, Middx, UB6 ONN, United Kingdom	872/CAL/1998 14-05-1998	2	08-09-2005 2006-07	1. Ranbaxy Ranbaxy Laboratories Limited Corporate Office Plot 90, Sector 32, Gurgaon 122001 (Haryana), India 2. Indian Network for people Living with HIV/AIDS New No. 41, Old No. 42/3 Second Main Road, Kalaimagal Nagar, Ekkaduthangal, Chennai 600 097 India	Patent application withdrawn by the Patent Applicant
2.	Pharmaceutical Formulation of Salmeterol and Fluticasone Propionate	Glaxo Group Limited, Glaxo Wellcome House, Berkeley Avenue, Greenford Middx, UB6 ONN, United Kingdom	166/KOLNP/ 2003 DT. 11-02-03	2	2005-06	1. Ranbaxy Laboratories Limited Corporate Office Plot 90, Sector 32, Gurgaon 122001 (Haryana), India 2. Cipla Ltd. Mumbai Central Mumbai 400 008 India	Patent application withdrawn by the Patent Applicant
3.	Insulin Analog Formulations	Eli Lilly and Co., Lilly Corporate Center, City of	675/CAL/1995 DT. 14-06-95	2	15-09-05	1. Wockhardt Ltd. Wockhardt Towers, Bandra- Kurla Complex, Bandra	Opposition rejected decision challen- ged in HC, Kolkata:

Indianapolis, State of Indiana, U.S.A.	(East), Mumbai-400 051, Maharashtra, India	Pending
2. Tridoss Lab North Wing, Poonam Chambers Dr. Annie Besant Road, Mumbai 400 018 India.	2. Tridoss Lab North Wing, Poonam Chambers Dr. Annie Besant Road, Mumbai 400 018 India.	
4. Monomeric Insulin Analog Formulations	Eli Lilly and Co., Lilly Corporate Center, City of Indianapolis, State of Indiana, U.S.A.	Opposition under Process
2	677/CAL/1995 DT. 14-06-95	2005-06 2007-2008
5. Micronized Eplerenone Compositions	GD Searle and Co., of P.O. Box 5110, Chicago, IL 60606- 5110, USA	Opposition under Process
1	IN/PCT/01/1536 22-05-2001	06-12-05
6. An Oral solid Composition and Method of Preparing thereof	Orion Corporation Orionintie 1, Fin- 0220 Espoo Finland	Applicant for Patent not interested in pursuing his appli- cation and formal withdrawal awaited
1	IN/PCT/01/1271 DT. 03-12-01	13-12-05
7. Compositions Containing Micronized Nebivolol	Janseen Pharma- ceutica N.V. Turnhoutseweg 30, B-2340 Beerse, Belgium	Opposition allowed; Challenged in HC, Kolkata: Pending
1	191/CAL/1995 DT. 24-02-95	12-12-05

1	2	3	4	5	6	7	8
8. Low Hygroscopic ARI+D6Piprazole Drug substance and processes for the preparation thereof	Otsuka 9 Kandatsukasacho-Cho, Chiyodaku, Tokyo, Japan,	INPCT/2002/1536	1	17-12-2002	Torrent Phar. Ashram Road, Ahmedabad-380 009, Gujarat, India.	Opposition under Process	
9. Water Treatment Compositions	The Proctor and Gamble Company, One Procter and Gamble Plaza, Cincinnati, Ohio 45202, United States of America	INPCT/02/1455 DT. 26-11-02	1	27-02-06	Hindustan Liver Hindustan Unilever House 165/166, Beckbay reclamation Mumbai-400020 Maharashtra, India	Opposition under Process	
10. Pharmaceutical Compositions	Glaxo Group Limited, Galxo Wellcome House, Berkeley Avenue, Greenford, Middx, UB6 0NIN, United Kingdom	2044/CAL/1997 DT. 29-10-97	3	05/04-06 and 03-05-06	1. Cipla Mumbai Central Mumbai 400 008, India 2. Maripur Network of Positive People Yaiskul Hiruhanba Leikai Imphal, Manipur-795001 3. Indian Network for People Living with HIV/Aids Indian Network for People living with HIV/Aids (INP+) New No. 41, Old No. 42/3 Second Main Road, Kalaimagal Nagar, Ekkaduthangal, Chennai-600 097, India	Patent application withdrawn by the Patent Applicant	

11. A device for a Circular Comb	Graf+CIE AG and Maschinenfabrik Rieter AG., CH-8640 Rapperswill, Switzerland	422/CA/2000 DT. 25-07-2000	3	22-03-06 and 22-03-06	1. Vivek Vardhan Prasad, 20 Sitra-Kalapatti, Coimbatore 641035, India 2. Nitto Shoji Ltd., Japan Nitto Shoji Ltd., 12-5 Nishitenma, 4-Chome, Kita-KU Osaka Japan 3. Lakshmi Card Clothing Manufaction Co. Pvt. Ltd. Lakshmi Plaza, 1089 Avanashi Road, Coimbatore, India	Opposition allowed Challenged in HC, Kolkata: Pending
12. Method of increasing Bone Toughness and Stiffness and reducing factors	Eli Lilly and Co., Lilly Corporate Center, City of Indianapolis, Sate of Indiana, U.S.A.	IN/PCT/2000/336 DT. 20-09-2000	1	7-04-06	USV Ltd. B.S. Devshi Marg, Govandi, Mumbai-400 088, India	Opposition under Process
13. Stabilized Teriparatide solutions. Drug	Eli Lilly and Co., Lilly Corporate Center, City of Indianapolis, Sate of Indiana, U.S.A.	IN/PCT/2000/119 5th July, 2000	2	11-05-06	USV Ltd. B.S. Devshi Marg, Govandi, Mumbai-400 088, India	Opposition allowed
14. Crystalline Teriparatide	Eli Lilly and Co., Lilly Corporate Center, City of Indianapolis, Sate of Indiana, U.S.A.	IN/PCT/2000/118	1	2006-07	USV Ltd. B.S. Devshi Marg, Govandi, Mumbai-400 088, India	Patent application withdrawn by the patent applicant
15. Monomeric Insulin Analog Formulations	Eli Lilly and Co., Lilly Corporate Center, City of Indianapolis, Sate of Indiana, U.S.A.	566/CAL/1996 DT. 25-03-96	1	20-03-06	Wockhardt Wockhardt Towers, Bandra-Kurla Complex, Bandra (East), Mumbai-400 051, Maharashtra, India	Patent application withdrawn by the patent applicant

1	2	3	4	5	6	7	8
16.	Water Filters and Processes for using the same	The Proctor and Gamble Company, One Procter and Gamble Plaza, Cincinnati, Ohio 45202, United States of America	227/KOLNP/2004 DT. 18-02-2004	1	29-09-06	Hindustan Liver Ltd. Hindustan Unilever House 165/166, Backbay Reclamation Mumbai-400020 Maharashtra, India.	Opposition under Process
17.	Process for Manufacturing Water Filters	The Proctor and Gamble Company, One Procter and Gamble Plaza, Cincinnati, Ohio 45202, United States of America	228/KOLNP/2004 DT. 18-02-2004	1	29-09-06	Hindustan Liver Ltd. Hindustan Unilever House 165/166, Backbay Reclamation Mumbai-400020 Maharashtra, India.	Opposition under Process
18.	Combustion Emission Estimation with Flame Sensing System	ABB Inc 501 Merritt 7 Norwalk CT 06856 USA	318/KOLNP/2005 DT. 02-03-05	1	2006-07	BHEL Bhel House, Siri Fort, New Delhi-110049, India	Opposition under Process
19.	Process for Producing 7-ISO Indolene Quinolone Carboxylic acid derivatives	Toyama Chemical Co. Ltd. 2-5 3-Chrome, Nishishinjuku Shinjuku, Tokyo Japan	1891/CAU1998 DT. 23-10-98	1	22-11-06	G.M. Pharma Ltd. Ratnamani Complex Relief Road Ahmedabad G.P.O. Ahmedabad-380001	Opposition under Process
20.	Process and Crystal forms of 2-Methyl-Theno-Benzodiazepin	Eli Lilly and Co., Lilly Corporate Center, City of Indianapolis, Sate of Indiana, U.S.A.	514/CAL/96 DT. 22-03-96	1	05-09-05	Torrent Phar. Ashram Road, Ahmedabad-380 009 Gujarat, India	Opposition allowed

21. Pen device for Administration of Parathyroid Hormone	Eli Lilly and Co., Lilly Corporate Center, City of Indianapolis, State of Indiana, U.S.A.	249/KOLNP/2003 DT. 07-02-2003	2	2006-07 30-09-08	1. USV Ltd. B.S. Devshi Marg, Govandi, Mumbai-400 088, India. 2. Intas Biopharmaceuticals Ltd. Plot No. 423/P/A/GIDC Sarkhej-Bavia highway, Moraiya, Taluka-Sanand, 382 210 Ahmedabad, Gujarat, India	Opposition under Process
22. A Novel Exendin-agonist Formulations and methods of Administration thereof	Amylin Pharmaceuticals Inc 9373 Towne Centre Drive, San Diego, California 92121, United States of America	IN/PCT/2001/729 DR 13-07-01	3	04-12-06 7-08-08	1. Natco Pharma Natco Pharma Limited Natco House, Road No. 2, Banjara Hills Hyderabad-500 033 2. Sun Pharma, Acme Plaza, Andheri, Kurla Road, Andheri (E), Mumbai-59, India 3. G.L. Lalitha 27 D, Rudrappa Garden, Vivek Nagar Post, Bangalore, 560 047, Karnataka, India	Opposition under Process
23. Homogeneous Pharmaceutical Compositions Comprising Abacavir, Lamivudine and Zidovudine	Glaxo Group Limited, Glaxo Wellcome House, Berkeley Avenue, Greenford, Middx, UB6 0NN, United Kingdom	IN/PCT/2000/521 DT. 16-11-2000	1	25-04-06	Cipla Ltd. Mumbai Central Mumbai 400 008, India	Withdrawn by the Patent Applicant

1	2	3	4	5	6	7	8
24.	An Aqueous intravenous infusion solutions comprising levosimendan or a salt thereof	Orion Corporation Orionintie 1, Fin-0220 Espoo Finland	IN/PCT/2002/312 DT 05-03-02	1	02-01-06	G.M. Pharma Ratnamani Complex, Relief Road Ahmedabad G.P.O. Ahmedabad-380001	Opposition under Process
25.	17 Beta-Carbo- thiole 17 Alpha- arycarbonylox Yloxy Androstane Derivatives as Anti-inflammatory Agents	Glaxo Group Limited, Galxo Wellcome House, Berkeley Avenue, Greenford, Middx, UB6 0NN, United Kingdom	108/KOLNP/2003 DT. 29-01-03	1	21-03-07	Intermed Labs Pvt. Ltd. 77D, KIADB, Industrial Area, Jigani, Bangalore-562106	Opposition under Process
26.	Improved Arsenic Removal Media	Englehard Corporation, of PO Box 770, 101 Wood Avenue, Iselin, New Jersey 08830-0770, A Corporation of Delaware, USA.	1313/KOLNP/2005 DT. 07-07-05	1	15-03-07	Hindustan Lever Ltd. Hindustan Unilever House 165/166, Backbay Recla- mation Mumbai-400020 Maharashtra, India.	Opposition under Process
27.	Abrasive Compositions for clear Toothpaste	J.M. Huber Corporation, 333 Thomall Street, Edison NJ 08837-2220 USA	861/KOLNP/2005 DT. 11-05-05	1	06-12-06	Hindustan Lever Ltd. Hindustan Unilever House 165/166, Backbay Recla- mation Mumbai-400020 Maharashtra, India	Patent application withdrawn
28.	High Purity Lypopeptides Micelles pro- cesses for preparing the same and Pharmaceutical	Cubist Pharmaceuticals Inc 65 Hayden Avenue, Lexington MA 02421 USA	IN/PCT/2002/927 DT. 16-07-02	1	23-03-07	G.M. Pharma Ratnamani Complex, Relief Road Ahmedabad G.P.O. Ahmedabad-380001, India	Opposition under Process

compositions containing them									
29. Hydripyridine Derivative Acid Addition Salt	Sankyo Company Limited 5-1 Nihonbashi Honcho 3-Chome, Chuooku, Tokyo 103-8426, Japan and UBE Industries, Ltd. 12-32, Nishihonmachi 1-Chome, UBE-SHI, Yamaguchi, Japan.	IN/PCT/2002/1558	2	16-11-06	1. Sun Pharmaceuticals ACME Plaza, Andheri-Kurla Rd., Andheri (E), Mumbai-400 059 2. Glenmark Pharma Ltd. Ratnamani Complex Relief Road Ahmedabad G.P.O. Ahmedabad-380001	Opposition under Process			
30. High Purity Lipopeptides, Lipopeptide Micelles and processes for preparing same	Cubist Pharmaceuticals Inc 65 Hayden Avenue, Lexington MA 02421 USA	33/CAL/2001 DT. 19-01-2001	1	23-03-07	GM Pharma of India Ratnamani Complex Relief Road Ahmedabad G.P.O. Ahmedabad-380001	Opposition allowed			
31. Pharmaceutical Compositions	Glaxo Group Limited, Galxo Wellcome House, Berkeley Avenue, Greenford, Middx, UB6 ONIN, United Kingdom	479/CAL/98 DT. 23-03-98	1	01-02-07	Cipla Ltd. Mumbai Central Mumbai 400 008, India	Patent application withdrawn by patent applicant			
32. Use of LHRH-Antagonists in doses that do not cause cast-ration for the improvement of T-Cell Mediated Immunity	Zentaris GmbH Weismullerstra SSE 45,60314 Frankfurt Main, Germany	1610/KOLNP/200 DT. 11-12-03	1	03-10-07	GM Pharma Ltd. Ratnamani Complex Relief Road Ahmedabad G.P.O. Ahmedabad-380001	Application for patent abandoned U/S 21(1)			

1	2	3	4	5	6	7	8
33.	Microencapsulated 3-Pipendinyl-substituted 1, 2-Benzisoxazoles and 1, 2-Benzisothiazoles	Janseen Pharmaceutica N.V. Turnhoutseweg 30, B-2340 Beerse, Belgium	188/CAL/95 DT. 24-02-95	1	29-10-07	Sun Pharma ACME Plaza, Andheri-Kurla Rd, Andheri (E), Mumbai-400 059	Pregrant opposition dismissed as no request for examination filed
34.	Use of specific dose of fondaparinux Sodium for the treatment of ACS	Akzo Nobel N.V., Netherland and Sanofi Synthelabo France	414/KOLNP/2004 DT. 29-03-04	1	16-04-2008	Glenmark Pharmaceutical Ltd. Ratnamani Complex Relief Road Ahmedabad G.P.O. Ahmedabad-380001	Opposition under Process
35.	Bendamustine Pharmaceutical compositions for Lyophilisation	Cephalon, Inc. 145 Brandywine Parkway, West Chester, PA 19380, U.S.A.	2767/KOLNP/2007 DT. 27-07-07	1	25-03-2008	Natco Pharma Limited, Natco House, Road No. 2 Banjara Hills Hyderabad-500 033	Opposition under Process
36.	Sustained release Pharmaceutical formulations comprising Ranolazine	Cephalon, Inc. 145 Brandywine Parkway West Chester, PA 19380, U.S.A.	2963/KOLNP/2007 DT. 06-07-07	1	11-03-08	Cipla Ltd. Mumbai Central Mumbai 400 008, India	Opposition under Process
37.	A sensor module unit and a throttle apparatus equipped with a sensor module unit	Mikuni Corporation 13-11, Sotokanda 6-Chome, Chiyoda-KU, Tokyo, Japan	1548/KOLNP/2005 DT. 03-08-05	1	09-05-08	Flash Electronics (India) Pvt. Ltd. 13/6, Mathura, Road, Sector-27B, Faridabad (Haryana), India	Opposition under Process
38.	Nebizer formulation	Breath Limited 88, Mount pleasant, Biggin Hill, Kent TN 163TR U.K.	2872/KOLNP/2007 DT. 06-08-07	1	17-03-2008	Cipla Ltd. Mumbai Central Mumbai 400 008, India.	Opposition under Process.

39. An Herbal Flavoured Tea composition and process of manufacturing thereof	Tata Tea Limited 1, Bishop Lefroy Road Kolkata-700020, West Bengal India	359/KOL/2007 DT. 12-03-07	1	17-04-08	Hindustan Lever Ltd. Hindustan Unilever House 165/166, Backbay Reclamation Mumbai-400020 Maharashtra, India.	Opposition under Process
40. Methods of Administering Dalbavancin for treatment of bacterial Infections	Vicuron Pharmaceuticals INC 455 South Gulph road, Suite 305, King of Prussia PA 19406, USA	873/KOLNP/2005 DT. 12-05-05	1	23-06-08	G.M. Pharma Ltd. Ratnamani Complex, Relief Road Ahmedabad G.P.O. Ahmedabad-380001, India	Opposition under Process
41. Tigecycline compositions and methods of preparation	Wyeth five Giralda farms, Madison, NJ 07940 USA	3140/KOLNP/2007 DT. 27-08-07	2	5-07-08 26-11-2008	1. Natco Pharma Ltd. Natco Pharma Limited Natco House Road No. 2, Banjara Hills Hyderabad-500 033  2. Lupin Ltd. 159 CST Road Kalina, Santacruz (E) Mumbai-400 098, India	Opposition under Process
42. A Medicament for the prophylaxis and treatment of atherosclerosis and hypertension	Sankyo Company Limited 5-1 Nihonbashi Honcho 3-Chome, Chuo-ku, Tokyo 103-8426, Japan	1462/KOLNP/2005 DT. 27-07-05	1	12-08-08	Glenmark Pharmaceuticals Ltd. Ratnamani Complex Relief Road Ahmedabad G.P.O. Ahmedabad-380001 India	Opposition under Process
43. Compositions comprising poorly water soluble Pharmaceutical agents	Abaxis Bioscience, inc.: 11755 Willshire Blvd., 20th floor, Los Angeles, California 90025,	2664/KOLNP/2007 DT. 17-07-07	1	29-08-2008	Natco Pharma Limited Natco House Road No. 2, Banjara Hills Hyderabad-500 033 India	Opposition under Process

1	2	3	4	5	6	7	8
	and antimicrobial agents	U.S.A. (USA)					
44.	Immunoglobulin variants and uses thereof	Genetech, Inc., 1, DNA way, South San Francisco, CA 94080-4990, USA	1362/KOLNP/2005 DT. 14-07-05	1	14-08-2008	G.M. Pharma Ltd. Ratnamani Complex, Relief Road Ahmedabad G.P.O. Ahmedabad-380001, India	Opposition under Process
45.	A bobbin holder	Shri. Mysamy Ranga Ramanujam, "Coats", No. 13/24, Sitra Kalapatti Road, Civil Aerodrome Post, Coimbatore - 641014	348/MAS/2002, 08-05-2002	1	21-06-2005	M/s. Titan Paints and Chemicals Limited, Post Box No. 4402, Industrial Estate P.O., Coimbatore- 641 021.	Opposition Allowed
46.	Crystal modification of A-N-phenyl-2-pyrimidineamine derivative process for its manufacture and its use	M/s. Novartis Ag, a Swiss corporation of Lichstrasse 35, 4056 Basel, Switzerland	1602/MAS/1998 17-07-1998	6	26-05-2005; 26-05-2005; 05-07-2005; 22-08-2005; 10-10-2005; 26-09-2005	1. M/s. Ranbaxy Lab Ltd., 77-B, IFFCO Road, Sector-18, Gurgaon-122 015, Haryana 2. M/s. Natco Pharma Ltd., Natco Research Centre, B-13, Industrial Estate, Sanath Nagar, Hyderabad-500 018. 3. M/s. Cipla Ltd., Mumbai Centre, Mumbai-400 008, 4. M/s. Hetero Drugs Limited, H. No. 8-3-1667/1, Erragadda, Hyderabad-500 018, 5. M/s. Sun Pharmaceuticals Ltd., 17-B, Mahal Industrial Estate, Mahakali Caves Road, Andheri (E), Mumbai-400093, 6. Cancer Patients Aid Asso-	Opposition Allowed

47. Modern jacquard machine	Mr. M. Rajendhiran, New Friends Engineering Works, Karur Road, Vellakovil-638 111	899/CHE/2003, 05/11/2003	3	27-06-2005	1. Mr. A. Sekar, 81/77, Natesan Nagar, Vellakovil- 638 111, 2. Mr. K.R Ramachandran, Madurai Handloom Jacquard Box Manufacturers Welfare Association, 24-A, Keelamathur Pallivasal Main Street, Kamarajar Salai, Madurai-625 009. 3. Mr. Alagu Sundaram, 174, Moolanoor Road, Vellakoi, Erode-638 111.	Opposition Refused
48. A Hepatitis B antigen, a composition containing the same, and a vaccine prepared therefrom	Dr. K. Koteswara Rao, Plot No. 163, Road No. 13, Jubilee hills, Hyderabad- 500 034	196/MAS/95, 20-02-2005	1	24-05-2005	M/s. Serum Institute of India Ltd., 212/2, Off Soli Poona- walla Road, Pune-411 028	Patent Application withdrawn by the Applicant
49. Pharmaceutical composition	M/s. Novartis Ag, a Swiss corporation of Lichstrasse 35,4056 Basel, Switzerland	IN/PCT/2002/0 0641/CHE; 01-05-2002	2	17-02-2005	1. M/s. Ranbaxy Lab Ltd., 77-B, IFFCO Road, Sector-18, Gurgaon-122 015, Haryana 2. M/s. Torrent Pharmace- uticals Ltd., Ahmedabad Airport-Gandhi Highway, Near Indira Bridge, Village Bhat-382 428, Tal and Dist. Gandhi Nagar	Patent Application Abandoned u/s 21(1)

1	2	3	4	5	6	7	8
50.	Formulation for protection of PEG interferon alpha conjugates	M/s. Schering Corporation, 2000 Galloping Hill Road, Kenilworth, New Jersey 07033-0530, U.S.A.	IN/PCT/2000/0 0434/CHE, 25-09-2000	1	20-07-2005	M/s. Cadila Health Care Ltd., Zyclus Tower, Satellite Cross Roads, Ahmedabad-380 015	Opposition Refused
51.	New controlled release bead, a method of producing the same and multiple unit formulation comprising it	M/s. Pharmacia AB, S-112 87, Stockholm, Sweden	IN/PCT/2001/0 0788/CHE, 07-06-2001	1	22-07-2005	M/s. Ranbaxy Lab Ltd., 77-B IFFCO Road, Sector-18, Gurgaon-122 015, Haryana	Opposition Refused
52.	Therapeutic formulation for administering toterodine with controlled release	M/s. Pharmacia AB, S-112 87, Stockholm, Sweden	IN/PCT/2000/ 00084/CHE, 22-05-2000	1	22-07-2005	M/s. Ranbaxy Lab Ltd., 77-B IFFCO Road, Sector-18, Gurgaon-122 015, Haryana	Opposition Refused
53.	Novel composition and use	Smithkline Beecham Biologicals SA, Rue De L' Institut 89, B-1330, Rixensart, Belgium	IN/PCT/2001/ 00310/CHE, 07-03-2000	1	5-9-2005	M/s. Torrent Pharmaceuticals Ltd., Ahmedabad Airport—Gandhi Highway, Near Indira Bridge, Village Bhat-382 428, Tal and Dist. Gandhri Nagar	Opposition Refused
54.	Combinations of meterol and Fluticasone propionate for asthma	M/s. Novartis Ag, a Swiss corporation of Lichstrasse 35, 4056 Basel, Switzerland	IN/PCT/2001/ 1100/CHE, 03-08-2001	1	12-9-2005	M/s. Ranbaxy Lab Ltd., 77-B, IFFCO Road, Sector-18, Gurgaon-122 015, Haryana	Pending

55. Topical composition comprising Ascormycins	M/s. Novartis Ag, a Swiss corporation of Lichtstrasse 35, 4056 Basel, Switzerland	IN/PCT/2001/00766/CHE, 31-05-2001	1	18-10-2005	M/s. Ranbaxy Lab Ltd., 77-B, IFFCO Road, Sector-18, Gurgaon-122 015, Haryana	Opposition Refused
56. Improvements in or relating to formulations for use in inhaler devices	M/s. Vectura Limited, University of Bath Campus, Claverton Dow, Bath BA2 7AY, United Kingdom	IN/PCT/2002/01699/CHE, 17-10-2002	1	26-10-2005	M/s. Ranbaxy Lab Ltd., 77-B, IFFCO Road, Sector-18, Gurgaon-122 015, Haryana	Opposition Refused
57. Automised direct grains roaster	Shri Duraiswamy Natarajan, 284, Dr. Ambedkar Road, Velandipalayam, Coimbatore-641 025, Tamil Nadu	1284/CHE/2004/01-12-2004	1	31-10-2005	Mr. D. Narayana Swamy, 1143, Mettupalayam Road, Coimbatore-641 043.	Pending
58. Use of AT-1 receptor antagonist of AT-2 modulator for treating disease associated with an increase of AT-1 or AT-2 receptors	M/s. Novartis Ag, a Swiss corporation of Lichtstrasse 35, 4056 Basel, Switzerland	IN/PCT/2001/00864/CHE, 21-06-2001	1	1-12-2005	1. M/s. Torrent Pharmaceuticals Ltd., Ahmedabad Airport-Gandhi Highway, Near Indira Bridge, Village Bhat-382 428, Tal and Dist. Gandhvi Nagar	Opposition allowed
59. Crystal form N-(4 Trifluoromethyl phenyl)-5-methylisoxazole 4-carboxamide	M/s. Hoechst Marion Roussel Deutschland GmbH, Germany	1722/MAS/1998, 31-07-1998	2	8-12-2005; 17-04-2007	1. M/s. Torrent Pharmaceuticals Ltd., Ahmedabad Airport-Gandhi Highway, Near Indira Bridge, Village Bhat-382 428, Tal and Dist. Gandhvi Nagar, 2. Dr. Biswajit Auddy, 8/3, Canal Street, Kolkata-700 014	Opposition Refused
60. Oxacarbazeopine film coated tablets	M/s. Novartis Ag, a Swiss corporation of Lichtstrasse 35, 4056	237/MAS/1998, 05-02-1998	2	04-11-2005, 19-12-2005	1. M/s. Torrent Pharmaceuticals Ltd., Ahmedabad Airport-Gandhi Highway, Near Indira	Opposition allowed

1	2	3	4	5	6	7	8
		Basel, Switzerland AG				Bridge, Village Bhat-382 428, Tal and Dist. Gandhi Nagar	
						2. M/s. Ranbaxy Lab Ltd., 77-B, IFFCO Road, Sector-18, Gurgaon-122 015, Haryana	
61.	Solid oral dosage forms	M/s. Novartis Ag, a Swiss corporation of Lichtstrasse 35, 4056 Basel, Switzerland. AG	1269/MAS/1997, 12-06-97	1	14-12-2005	1. M/s. Torrent Pharmaceuticals Ltd., Ahmedabad Airport-Gandhi Highway, Near Indira Bridge, Village Bhat-382428, Tal and Dist. Gandhi Nagar	Pending
62.	Acylated insulin	Novo Nordisk A/S, Novo Alle, DK-2880, Bagsvaerd, Denmark	318/MAS/95, 16-03-1995	1	16-02-2005	M/s. Biocon Limited, 20 K.M. Hosur Road, Electronics City P.O. Bangalore-560 100	Opposition Refused
63.	Tetra hydrolipstatin containing compositions	F Hoffmann-La Roche AG, 124 Grenzacherstra SSE, CH-4070 Basle, Switzerland	190/MAS/1998, 29-01-1998	1	20-12-2005	M/s. Ranbaxy Lab Ltd., 77-B, IFFCO Road, Sector-18, Gurgaon-122 015, Haryana	Opposition Allowed
64.	Polymorphs of 8-chloro-6, 11-dihydro-11-(4-piperidylidene 5H-benzo (5, 6) cycloheptall, 2-b) pyridine	M/s. Schering Corporation, 2000 Galloping Hill Road, Kenilworth, New Jersey 07033-0530, U.S.A.	1473/MAS/1998, 01-07-1998	1	3-1-2006	M/s. Ranbaxy Lab Ltd., 77-B, IFFCO Road, Sector-18, Gurgaon-122 015, Haryana	Allowed
65.	Video coding	M/s. Koninklijki Philips Electronics NV, Groenewoudsweg 1, 5621, BA	IN/PCT/2002/1426/CHE, 09-09-2002	1	6-2-2006	M/s. Centre For Development of Advanced Computing, Pune University campus, Pune-411 007	Patent Application withdrawn by the applicant

Eindhoven, The Netherlands						
66. Method of encoding control data in a video signal	M/s. Hookam Miller, Peter Ernest (GB) 9, Monk Well Square, London EC 2Y 5BN (GB)	IN/PCT/2002/1582/CHE, 30-09-2002	1	21-02-2006	M/s. Centre For Development of Advanced Computing, Pune University campus, Pune-411 007	Pending
67. On site agricultural product analysis system and method of analysing	M/s. Cognis Corporation, 2500, Renaissance Boulevard Suite 200, Gurph Mills, PA 19406, U.S.A.	IN/PCT/2002/1406/CHE, 05-09-2002	1	21-02-2006	M/s. Centre For Development of Advanced Computing, Pune University campus, Pune-411 007	Patent Application withdrawn by the applicant
68. Crystalline macro-lides	M/s. Novartis Ag, a Swiss corporation of Lichstrasse 35, 4056 Basel, Switzerland.	1440/MAS/98, 29-06-1998	1	9-3-2006	M/s. Ranbaxy Lab Ltd., 77-B, IFFCO Road, Sector-18, Gurgaon-122 015, Haryana	Pending
69. Novel crystalline form-vi of doneperil hydro chloride and process for the preparation thereof	Dr. Reddy's Laboratories Limited, 7-1-27, Ameerpet, Hyderabad, Andhra Pradesh-500016	279/MAS/2003 02-04-2003	1	7-4-2006	M/s. Wockhardt Limited, Wockhardt Tower, Bandra Kurla Complex, Bandra (East), Mumbai-400 051.	Pending
70. Autostop cooking gas regulator	Shri. Sanku Siva Dasan, M/s. Siva Press Components, Plot No.115-G, Tass Industrial Estate, SIDCO, Ambattur, Chennai-600 098	1828/CHE/2005, 14-12-2005	1	30-05-2006	Mr. K. Rajasekar, No. 6, Pambha Salai, ICF Employee's Colony, Ambattur, Athipet, Chennai-600 058.	Refused
71. Disposable under arm dress liner for personal hygiene	Lakshmi R. Yanamadala, 41624, Mitchell Road, Novi.	589/CHE/2004, 21-06-2004	1	15-06-2006	Mr. Swaminathan, Venkataramana Das, 'Sreevilas', T.C. No. 36/709(2), Perun-	Pending

1	2	3	4	5	6	7	8
		Michigan-48377 U.S.A.				thanni, Thiruvananthapuram- 695 008	
72.	2-(2-amino-1,6-dihydro-6-oxo-purin-9-yl) methoxy-1, 3-propanediol derivative	F Hoffmann-LA Roche AG, 124 Grenzacherstra SSE, CH-4070 Basle, Switzerland	959/MAS/1995, 27-07-1995	1	12-7-2006	The Tamil Nadu Networking People HIV/Aids, Indian Network for People living with HIV/AIDS (INP+) Flat No. 6, Kash Towers, 93, South West Boag Road, T. Nagar, Chennai-600 017	Refused
73.	Antivirally active heterocyclica-hexane derivatives	M/s. Novartis Ag, a Swiss corporation of Lichtstrasse 35, 4056 Basel, Switzerland, AG	805/MAS/1997, 21-04-1997	1	27-07-2006	The Indian Network People HIV/Aids and Karnataka Network people living with HIV/Aids, Indian Network for People living with HIV/AIDS (INP+) Flat No.6, Kash Towers, 93, South West Boag Road, T. Nagar, Chennai-600 017	Patent Application Abandoned
74.	Crystalline antifungal polymorph	M/s. Schering Corporation, 2000 Galloping Hill Road, Kenilworth, New Jersey 07033-0530, U.S.A.	2232/MAS/98, 06-10-1998	1	21-08-2006	M/s. Ranbaxy Lab Ltd., 77-B, IFFCO Road, Sector-18, Gurgaon-122 015, Haryana	Refused
75.	Novel amorphous form of dutasteride and process for preparation thereof	Dr. Reddy's Laboratories Limited, 7-1- 27, Ameerpet, Hyderabad, Andhra Pradesh-500 016.	523/CHIE/2003, 26-06-2003	1	21-08-2006	M/s. Ranbaxy Lab Ltd., 77-B, IFFCO Road, Sector-18, Gurgaon-122 015, Haryana	Pending

76. Novel crystal line polymorphic forms of dutaseride and process for preparation thereof	Dr. Reddy's Laboratories Limited, 7-1-27, Armeerpet, Hyderabad, Andhra Pradesh-500 016.	534/MAS/2002 17-07-2002	1	21-08-2006	M/s. Ranbaxy Lab Ltd., 77-B, IFFCO Road, Sector-18, Gurgaon-122 015, Haryana	Patent Application withdrawn by the applicant
77. Britco security micro device (BSMD)	M/s. Hanza Anchurumukkil, Anjumukkil House, Chelakkuthu Road, Randathani, Malappuram-676 510.	133/CHE/2004 19-02-2004	1	18-09-2006	Mr. Padmanabhan Sekhar, Plot No. 126, Sector 28, Vashi, Navi Mumbai-400 705.	Pending
78. A process for the preparation of antipsychotic risperidone	M/s. Aurobindo Pharma Limited, Plot No.2, Maitrivihar, Armeerpet, Hyderabad-500 038.	545/MAS/2002, 22-07-2002	1	22/09/2006	M/s. Torrent Pharmaceuticals Ltd., Ahmedabad Airport- Gandhi Highway, Near Indira Bridge, Village Bhat-382 428, Tal and Dist. Gandhi Nagar	Allowed
79. Tensiner	M/s. NHIK Spring Co., Ltd., 10, Fukaura 3 Chome, Kanazawaku, Yokohomashi, Kanagawa, 236 0004, Japan	1470/CHE/2004, 30-06-2004	2	25-10-2006; 24-09-2007	1. M/s. Advik Hi-Tech Pvt. Ltd., Gat No. 357/Plot No. 99, Part A, Chakan-Talegaon Road, Village-Kharabwadi, Chakan, Pune-410 501. 2. Mr. Shyam Gawade, Sector-21, Plot 610, Yamunanaga Nigdi, Pune-44.	Pending
80. Pillar proof locking system for liquid transporting system	Mr. N. Ranganaswamy, Partner Sterna Security, 168, West Sambandam Road, R.S. Puram, Coimbatore-641 002	847/MAS/2000, 05-10-2000	1	26-10-2006	M/s. Godrej and Boyce Mfg. Co. Ltd., Pirojsha Nagar, Vikhroli, Mumbai-400 079	Patent Application Abandoned u/s 21 (1)

1	2	3	4	5	6	7	8
81.	Alignment marks on plastic fittings used in plumbing system	M/s. Ashirvad pipes private limited, No. 4-B, Attibele Industrial Area, Hosur Road, Bangalore-562107	528/CHE/2005, 05-05-2005	1	23/01/2007	Shri Sanjaykumar Joitaram Chaudhari B/5, Kadam Flat, B/h Government Tube Well Nr. Old G.E.B. Office, Bhopal, Ahmedabad.	Patent application withdrawn by the Applicant
82.	A Combustible pesticidal product and method for preparing the same	Reckitt Benckiser NV, Kantoorgebouw De Appealaer, De Fruittuinen 2-12 2132 NZ Hoofddorp, Netherlands	238/CHE/2003, 07-08-2003	1	2-3-2007	Shri Chockalingam, SP Dare House Annexe, 4th Floor 2nd Line Beach, Chennai-600 001.	Pending
83.	An improved process for the preparation of cefazolin	M/s. Aurobindo Pharma Limited, Plot No.2, Maitrivihar, Ameerpet, Hyderabad 500 038.	808/CHE/2004 17-08-2004	1	16-02-2007	M/s. Orchid Chemicals and Pharmaceuticals Ltd. 476/14, Old Mahabalipuram Road Sholinganallur, Chennai-600119.	Pending
84.	The alpha crystal form of the monomethane sulfonate salt of 4-(4-methyl)piperazin-1-ylmethyl)-n-(4-methyl-3-(4-pyridin-3yl)pyrimidin-2-ylamino) phenyl)-benzamide	M/s. Novartis Ag, a Swiss corporation of Lichstrasse 35, 4056 Basel, Switzerland.	799/CHE/2004, 12-08-2004	4	20-03-2007; 25-04-2007; 19-07-2007; 26-06-2007	1. M/s. Okasa Pvt. Ltd., 12, Gunbow Street, Mumbai-400 001; 2. M/s. Sun Pharmaceuticals Ltd., Mahakali Caves Road, 17-B, Mahal Industrial Estate, Andheri (E), Mumbai-400 093; 3. M/s Time Cap Pharma Kabs Pvt. Ltd., "Natco House", Road No. 2, Banjara Hills, Hyderabad-500 033. 4. Salini Ben, Shivmangal, 3rd Floor, Near Big Bazaar, Akurfi Road, Kandivli East, Mumbai-400 101.	Pending

85. Interferon solution	F Hoffmann-LA Roche AG, 124 Grenzacherstra SSE, CH-4070 Basle, Switzerland	474/MAS/1996, 25-03-1996	1	23-04-2007	M/s. Wockhardt Limited, Wockhardt Tower, Bandra Kurla Complex, Bandra (East), Mumbai-400 051.	Pending
86. Ceftriaxone for its intermediate and a process for the preparation of the same	M/s. Aurobindo Pharma Limited, Plot No. 2, Maitri vihar, Ameerpet, Hyderabad-500 038.	646/MAS/2000, 14-08-2000	1	16-05-2007	M/s. Rashmi Gupta, D-II, C-19 Moti Bagh-I, New Delhi	Refused
87. A seating system and a passenger accommodation for a vehicle	Mr. Virgin Atlantic Airways Limited, The Office, Manor Royal, Crawley, West Sussex RH 10 9NU, United Kingdom	500/CHENP/ 2004, 08-03-2004	1	26-07-2007	M/s. Jet Airways (India) Limited, S.M. Centre, Andheri-Kurla Road, Andheri (E), Mumbai-400 059.	Pending
88. A low sodium dietetic mineral salt	M/s. SMS Pharmaceuticals Limited, 417, Nilgiri, Aditya Enclave, Ameerpet, Hyderabad-500 038, Andhra Pradesh, India	1430/CHE/2004, 24-12-2004	1	3-9-2007	M/s. Hindustan Unilever Limited, 165/166 Backbay Reclamation, Mumbai-400 020	Pending
89. Smoking Tea	Shri. S. Sudarshan M/s. Sai Ram Medicals, Shop No: 7-96, Maruthi Nagar, Santosh Nagar, Hyderabad-500 059.	1194/CHE/2005, 29-08-2005	1	6-9-2007	M/s. Godfrey Philips India Ltd., 49, Community Centre, Friends Colony, New Delhi-110 025	Pending
90. Methods of using and compositions	M/s. Celgene Corporation, 7 Powe	4190/CHENP/ 2006;	1	17-09-2007	M/s. GM Pharma, B/2, Mahalaxmi Chambers, 22,	Pending

1	2	3	4	5	6	7	8
	comprising iminino modulatory compounds for the treatment and management of myelodysplastic syndromes	Hom Drive, Warren, NJ 07059 U.S.A.	14-11-2006			Bhulabhai Desai Road, Mahalaxmi, Mumbai-400 026	
91.	Methods and compositions using thalidomide for the treatment and management of cancers and other diseases	M/s. Celgene Corporation, 7 Powe Horn Drive, Warren, NJ 07059 U.S.A.	1990/CHENP/2006; 06-06-2006	1	17-09-2007	M/s. GM Pharma, B/2, Mahalaxmi Chambers, 22, Bhulabhai Desai Road, Mahalaxmi, Mumbai-400 026	Pending
92.	A medicament containing for moterl and a itotropium salt	M/s. Novartis Ag, a Swiss corporation of Lichstrasse 35, 4056 Basel, Switzerland	INPCT/2001/1052/CHE; 25-07-2001	1	28-09-2007	M/s. Cipla Ltd., Mumbai Centre, Mumbai-400 008	Pending
93.	A method of operating a computer network search apparatus	M/s Overture Services Inc., a Delaware Corporation of 140 W. Union Street, Pasadena, CA 91103, U.S.A.	INPCT/2001/1652/CHE; 26-11-2001	1	22-10-2007	M/s Rediff Com. India Limited, Mahalaxmi Engineering Estate, L.J. Road, # 1, Mahim (west), Mumbai-400 016.	Pending
94.	A pharmaceutical composition comprising valsartan and pharmaceutically acceptable salt	M/s. Novartis Ag, a Swiss corporation of Lichstrasse 35, 4056 Basel, Switzerland	INPCT/2001/0016/CHE; 04-01-2001	1	2-11-2007	M/s. Sun Pharmaceuticals Ltd., 17-B, Mahal Industrial Estate, Mahakali Caves Road, Andheri (E), Mumbai - 400 093	Pending

95. Water purifier system with sediment and organic remover	M/s Filsex International Pvt. Ltd., 4th Main Road, Kalyan Nagar, Bangalore-560 043	1146/CHE/2006; 03-07-2006	1	2-11-2007	M/s. Hindustan Unilever Limited, 165/166 Backbay Reclamation, Mumbai-400 020	Pending
96. Aquasure Iron remover Product	M/s Eureka Forbes Limited, 143-C/4, Bommasandra Industrial Area, Off Hosur Road, Anekal Taluk, Bangalore-562 158	1008/CHE/2006; 09-06-2006	1	2-11-2007	M/s. Hindustan Unilever Limited, 165/166 Backbay Reclamation, Mumbai-400 020	Pending
97. Aquasure Float and chemical remover	M/s Eureka Forbes Limited, 143-C/4, Bommasandra Industrial Area, Off Hosur Road, Anekal Taluk, Bangalore-562 158	1009/CHE/2006; 09-06-2006	1	2-11-2007	M/s. Hindustan Unilever Limited, 165/166 Backbay Reclamation, Mumbai-400 020	Pending
98. Pharmaceutical combination of ethinyrestreadiol and dropsirenone for use as contraceptive	M/s Bayer Schering Pharma AG., D-13342 Berlin, Germany	IN/PCT/2002/ 0410/CHE; 18-03-2002	2	23-11-2007 and 10-01-2008	1. M/s. Natco Pharma Ltd., Natco Research Centre, B -13, Industrial Estate, Sanath Nagar, Hyderabad- 500 018. 2. M/s. Cipla Limited, Mumbai Centre, Mumbai-400 008	Pending
99. Deferacirox dispersible tablets	M/s. Novartis Ag. a Swiss corporation of Lichstrasse 35, 4056 Basel, Switzerland	2033/CHE/NP/ 2007; 11-05-2007	1	3-12-2007	M/s. Cipla Ltd., Mumbai Centre, Mumbai-400 008	Pending

1	2	3	4	5	6	7	8
100.	Dispersible tablets comprising deferacirox	M/s. Novartis Ag, a Swiss corporation of Lichstrasse 35, 4056 Basel, Switzerland	593/CHE/2005; 11-04-2007	1	3-12-2007	M/s. Cipla Ltd., Mumbai Centre, Mumbai-400 008	Pending
101.	Dispersible tablets	M/s. Novartis Ag, a Swiss corporation of Lichstrasse 35, 4056 Basel, Switzerland	3735/CHE/2006; 09-10-2006	1	3-12-2007	M/s. Cipla Ltd., Mumbai Centre, Mumbai-400 008	Pending
102.	Fluff Collector	Shri. Mysamy Ranga Ramanujam, "Coats", No. 13/24, Sitra Kalapatti Road, Civil Aerodrome Post, Coimbatore-641 014	850/CHE/2005; 04-07-2005	1	7-1-2008	M/s. Lakshmi Ring Travellers Limited, 34-A, Kamaraj Road, Coimbatore-641 018	Pending
103.	Flat end head made of polymer material	Maschinenfabrik Rieter GmbH, Falkensteinstrasse 8, D-93059 Regensburg, Germany	311/MAS/2003; 10-04-2003	1	28-01-2008	Lakshmi Machine Works Limited, Coimbatore-641 020.	Pending
104.	A process for the preparation of eszopiclone	Dr. Reddy's Laboratories Limited, 7-1-27, Armeerpet, Hyderabad, Andhra Pradesh-500 016	1241/CHE/2005; 05-09-2005	1	22-02-2008	M/s. Centaur Chemicals Private Limited, Centaur House, Shanti Nagar, Near Grand Hyatt, Vakola, Santacruz (East), Mumbai-400 055	Pending
105.	Pharmaceutical composition	M/s. Novartis Ag, a Swiss corporation of	724/CHE/2003; 13-05-2003	1	25-03-2008	M/s. Sun Pharmaceuticals Ltd., 17-B, Mahal	Refused

comprising the sensor inhibitor and a kit comprising the same	Lichstrasse 35, 4056 Basel, Switzerland				Industrial Estate, Mahakali Caves Road, Andheri (E), Mumbai-400 093
106. Silyl ester copolymer compositions	M/s Akzo Nobel coatings International B.V. Velperweg 76, NL-6824 BM Arnhem, The Netherlands	68/CHEMP/2006; 05-01-2006	1	26-03-2008	M/s. Jotun AS, Brooklyn, Australia Pending
107. Methods and compositions using immomodulatory compounds for treatment and management of cancers and other diseases	M/s. Celgene Corporation, 7 Powe Horn Drive, Warren, NJ 07059 U.S.A.	3418/CHEMP/ 2005 15-12-2005	1	25-04-2008	M/s. GM Pharma, B/2, Mahalaxmi Chambers, 22, Bhulabhai Desai Road, Mahalaxmi, Mumbai-400 026 Pending
108. Combination dosage form containing a cholesterol lowering agent, a reninangiotension inhibitor and aspirin	M/s. Longwood Pharmaceutical Research Inc. 179 Longwood Avenue, Boston MA 02115, USA	636/CHEMP/ 2004; 26-03-2004	1	8-5-2008	M/s. USV Limited BSD Marg, Govandi Mumbai-400 088. Pending
109. A method of preventing the formation of egels o hydrate HPMC in a pharmaceutical composition	M/s. Novartis Ag, a Swiss corporation of Lichstrasse 35, 4056 Basel, Switzerland	2942/CHEMP/ 2007 02-07-2007	1	26-05-2008	M/s. Cipla Ltd., Mumbai Centre, Mumbai-400 008 Pending
110. Daily treatment for erectile dysfunction using a PDE5 inhibitor	M/s. Lilly Icos LLC, 1209 Orange Street, Wilmington, Delaware 19801, U.S.A.	IN/PCT/2002/ 1941/CHE 25-11-2002	1	11-7-2008	M/s. Sun Pharmaceuticals Ltd., 17-B, Mahal Industrial Estate, Mahakali Caves Road, Andheri (E), Mumbai-400 093 Patent Application Abandoned u/s 21(1)

1	2	3	4	5	6	7	8
111.	A Metered dose inhaler containing am aerosol suspension formulation	M/s. Schering Corporation, 2000 Galloping Hill Road, Kenilworth, New Jersey 07033-0530, U.S.A.	3209/CHEMP/2007 20-07-2007	1	14-07-2008	M/s. Cipla Ltd., Mumbai Centre, Mumbai-400 008	Pending
112.	Engine mounting arrangement	M/s. Bajaj Auto Limited No. 6, II Floor, Habibullah Road T. Nagar, Chennai-600 017	966/CHE/2006; 05-06-2006	1	11-8-2008	M/s. TVS Motor Company Limited, Jayalakshmi Estate, 24 (Old No.8), Haddows Road, Chennai-600 006	Pending
113.	Oral Pharmaceutical dosage forms comprising a proton pump inhibitor and a prokinetic agent	Astra Aktiebolag. S-151 85 Sodertalje, Sweden	21/DEL/1997 (03-01-1997)	1	21-06-2005	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Pending
114.	A process for the preparation of protein a conjugate	J. Mitra and Co. Pvt. Ltd. A-180/181, Okhla Industrial Area, Phase-1, New Delhi	592/DEL/2000 (14-06-2000)	2	20-06-2005 and 13-02-2006	1. Dr. Miss Snehalata C. Gupta, Surat, Surat Raktadan Kendra and Research Centre, Behind T and TV Middle School, Gopipura, Surat-395 001 Gujarat 2. Qulapro Diagnostics, Gitanjali, Tulip Block, Dr. Antonio Do Rego Bagh, Alto Santacruz, Bambolim Complex Post Office, Goa-403 202, India	Pending

115. Novel Form of S-Omeprazole	Astra Aktiebolag, Sweden	1344/DEL/1998 (20-05-1998)	2	11-07-2005	1. Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India 2. Ranbaxy Laboratories Limited, Punjab	Disposed
116. Pharmaceutical Composition of Piperazine derivatives	UCB Farchim SA Z.1. Planchy, Chemin de Croix Blanche 10, C.P. 411, CH-1630 Bulle, Switzerland	229/DELNP/2007 (09-01-1997)	1	02-11-07	Cipla Limited, Mumbai Central, Mumbai 400006, India Telephone: 91-2223082891	Pending
117. Tetracyclic derivatives	Laboratoires Glaxo S.A, France	85/DEL/1995 (23-01-1995)	1	11-07-05	Ranbaxy Laboratories Limited, Sahibzada Ait Singh Nagar, Mohali, Punjab-160 055	Pending
118. Salt of Naphthylidene Carboxylic Acid Derivative	L.G. Chemical Limited, Korea	648/DEL/1998 (16-03-1998)	2	22-07-2005 and 28-11-2005	1. Cadila Healthcare Limited, Zyklus Tower, Satellite Cross Roads, Ahmedabad-380 015 Gujarat, India 2. Ranbaxy Laboratories Limited, Sahibzada Ajit Singh Nagar Mohali, Punjab 160 055	Pending
119. Multiple unit tableted dosage form	Astra Aktiebolag, Sweden	1120/DEL/1995 (16-06-1995)	1	22-07-2005	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Disposed
120. Novel Compounds	Smithkline Beecham PLC	2504/DEL/1998 (25-08-1998)	1	25-07-2005	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Pending

1	2	3	4	5	6	7	8
121. Novel Compounds	Beecham Group Pic, England	2505/DEL/1998 (25-08-1998)	2	25-07-2005 and 25-10-07	1. Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India 2. Sun Pharmaceuticals Ltd.	Pending	
122. Multiple unit pharmaceutical preparation	Astra Aktiebolag, Sweden	1122/DEL/1995 (16-06-1995)	1	28-07-2005	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Pending	
123. A process for preparing gluten (protein) from rice	M/s Goodrich Carbohydrates, Karnal	659/DEL/2003 (02-05-2003)	2	08-08-2005 and 16-1-2006	1. Bharat Industrial Enterprises Limited 2. Bharat Starch Industries, N 75, Connaught Circus Connaught Place, Delhi, 110001, India	Pending	
124. Quinazoline derivatives	Zeneca Limited, London	841/DEL/1996 (19-04-1996)	2	09-08-2005 and 21-11-2006	1. Natco Pharma Limited, Natco House Road No. 2, Banjara Hills Hyderabad-500 033 2. G.M. Pharma Limited, Mumbai	Disposed	
125. Process for synthesis of substituted sulfoxides	Astra Aktiebolag	1255/DEL/1995 (05-07-1995)	2	26-08-2005 and 04-10-2007	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India 2. Mythili Venkatesh, C/o S. Majumdar and Co. 202 Elecon Chambers, behind Saldi Naka Tel. Ex. Mumbai	Pending	

126. Novel method of treatment	SmithKline Beecham, New Horizons Court, Brentford, Middlesex TW8 9EP, England	1695/DEL/1998 (18-06-1998)	1	16-08-2005	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Disposed
127. Novel method of treatment	SmithKline Beecham, New Horizons Court, Brentford, Middlesex TW8 9EP, England	1694/DEL/1998 (18-06-1998)	1	16-08-2005	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Disposed
128. Atorvastatin calcium form VI	Morepen Laboratories Limited, New Delhi	PCT/IN02/00180 (03-09-2002)	1	1-09-2005	Ranbaxy Laboratories Limited, 25 Nehru Place New Delhi	Pending
129. Crystalline (R- (R', R'')-2- (Fluorophenyl)- and dihydroxy-5- (1-methylethyl)-3-phenyl-4- [(Phenylamino) carbonyl]-1 H- pyrrole-1-heptanoic acid hemi calcium salt(2: 1)	Warner-Lambert Company, USA	1576/DEL/1996 16-07-1996	2	1-09-2005 and 12-12-2005	1. Ranbaxy Laboratories Limited, 25 Nehru Place New Delhi 2. Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Pending
130. Atorvastatin Hemi-Calcium Form VII	Teva Pharmaceutical Industries Ltd, 5 Basel Street, P.O. Box 3190 Petah Tiqva 49131, Israel	699/DELNP/2003 (05-05-2003)	1	1-09-2005	Ranbaxy Laboratories Limited, 25 Nehru Place New Delhi	Pending
131. Nucleotide Analogs Composition and method of preparation thereof	Gilead Sciences Inc., USA	963/DEL/2002 (24-09-2002)	4	2-09-2005 and 09-05-2006 and	1. Ranbaxy Laboratories Limited, 25 Nehru Place New Delhi 2. Indian Network for	Pending

1	2	3	4	5	6	7	8
132. Nucleotide Analog Compositions	Gilead Sciences Inc., USA	896/DEL/2002 (04-09-2002)	3	2-09-2005 and 09-05-2006 and 27-11-07	17-05-2006 and 20-04-2007	People Living with HIV/Aids (INP+) and the Delhi Network of Positive People (DNP+) 3. Cipla Limited, Mumbai. Central, Mumbai-400 008, India. Telephone: 91-2223082891 4. Intermed Labs Pvt. Ltd., #77D, KIADB, Industrial Area, Jigani, Bangalore-562 106	Pending
133. Nucleotide Analog Compositions	Gilead Sciences Inc., USA	712/DEL/2002 (03-07-2002)	1	2-09-2005		1. Ranbaxy Laboratories Limited, 25 Nehru Place New Delhi 2. Indian Network for People Living with HIV/Aids (INP+) and the Delhi Network of Positive People(DNP+) 3. Intermed Labs Pvt. Ltd., #77D, KIADB, Industrial Area, Jigani, Bangalore-562 106	Pending
134. Process for treating water from a house hold washing process	The Procter and Gamble Co., One Procter and Gamble Plaza, Cincinnati, Ohio, 45202, United States of America	IN/PCT/2001/00311/DEL (16-04-2001)	1	5-09-2005		Ranbaxy Laboratories Limited, 25 Nehru Place New Delhi Hindustan Lever Limited, Hindustan Unilever House, 165-166, Backbay Reclamation, Mumbai-400 020, Maharashtra, India	Disposed

135. Compositions	SmithKline Beecham	1537/DEL/1998 (04-08-1998)	1	6-09-2005	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad - 380 009, Gujarat, India	Disposed
136. Composition	SmithKline Beecham	1541/DEL/1998 (06-05-1998)	1	6-09-2005	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Pending
137. Form III Crystalliner PR-(R*,R*)? 2-(4-Fluorophenyl)-b-d-Dihydroxy-5-(1-Methylethyl)-3-Phenyl-4-??	Warner Lambert Company USA	1577/DEL/1996 (16-07-1996)	1	13-09-2005	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Disposed
138. Synergistic effects of amloctipine and atorvastatin or atorvastatin metabolite as a basis for combination therapy	R.Prestoh Mason, USA	450/DEL/2000 (24-04-2000)	1	13-09-2005	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Disposed
139. Therapeutic Combinations	Pfizer Inc., 235 East 42nd Street New York, New York 10017, USA	2571/DEL/1998 (28-08-1998)	1	13-09-2005	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Pending
140. —	—	IN/PCT/2002/ 01455/DEL	1	13-10-2005	Hindustan Lever Limited, Hindustan Unilever House, 165/166, Backbay Reclamation, Mumbai-400 020, Maharashtra, India	Application No. does not exist. Documents returned to the opponent

1	2	3	4	5	6	7	8
141.	New crystal modification of CDCH and pharmaceutical formulation	Bayer Aktiengesellschaft, Leverkusen, Germany	315/DEL/2000 (27-03-2000)	2	13-10-2005 and 8-12-2005	1. Ranbaxy Laboratories Limited, Sahibzada Ajit Singh Nagar Mohali, Punjab-160 055 2. Torrent Pharmaceuticals Limited, Gujarat	Disposed
142.	Pharmaceutical formulations containing voriconazole	Pfizer Inc., 235 East 42nd Street New York, New York 10017, USA	1674/DEL/1998 (17-06-1998)	3	13-10-2005 and 18-11-2005 and 26-06-2007	1. Ranbaxy Laboratories Limited, Sahibzada Ajit Singh Nagar Mohali, Punjab-160 055 2. G.M. Pharma Limited 216, Adhyaru Industrial Estate, Mumbai 3. NATCO Pharma Limited	Pending
143.	New pseudopolymeric forms of 2-(2-(4-BIS(4-fluorophenyl)piperazinyl)ethoxy) acetic acid dihydrochloride	UCB, S.A	3432/DEL/1998 (17-11-1998)	1	03-11-2005	Ranbaxy Laboratories Limited, Sahibzada Ajit Singh Nagar Mohali, Punjab-160 055	Pending
144.	Salt of Naphthyridine Carboxylic Derivative	L.G. Chemical Limited, Korea	729/DEL/1998 (23-03-1998)	3	14-11-2005 and 20-10-2006 and 25-10-2006	1. Ranbaxy Laboratories Limited, Sahibzada Ajit Singh Nagar Mohali, Punjab-160 055 2. G.M. Pharma Limited, Mumbai. 3. Hetero Drugs, Hyderabad	Disposed
145.	Salt of Naphthyridine carboxylic	L.G. Chemical Limited, 20, Yoido-	649/DEL/1998 (16-3-1998)	1	28-11-2005	Ranbaxy Laboratories Limited, Sahibzada Ajit	Pending

acid derivative	Dong, Yongdung PO-KU, Seoul, Republic of Korea				Singh Nagar Mohali, Punjab-160 055
146. Process for preparation of a compound 7-(3-Aminomethyl-4-methoxyimino pyrrolidine-L-YI)-1	L.G.Chemical Limited, 20, Yoido-Dong, Yongdung PO-KU, Seoul, Republic of Korea	727/DEL/1998 23-03-1998	1	28-11-2005	Ranbaxy Laboratories Limited, Sahibzada Ajit Singh Nagar Mohali, Punjab-160 055 Disposed
147. Sustained release Metoprolol formulations	Penwest Pharmaceuticals	3005/DELNP/2004 (01-10-2004)	1	10-1-2006	Wockhardt Limited, Wockhardt Towers, Bandra-Kurla Complex, Bandra (East), Mumbai-400 051, Maharashtra, India. Pending
148. A Masonry building unit and process	IIT, Delhi Prof Sachida Nand Sinha	00676/DEL/2020 (24-06-2002)	1	13-1-2006	Binod Kumar Singh, M-72, Nivedita Kunj Sector 10, R.K.Puram, New Delhi Disposed
149. Electronic Credit Card-ECC	ONGM Yong, Kim(Michael)(AU/AUJ), Creative on line Technologies Limited City Veach	INPCT/2002/ 00886/DEL 12-03-2002	1	16-01-2006	Centre for Development of Advanced Computing, Pune University Campus, Ganesh Khind, Pune Pending
150. Film Coatings and Film Coating compositions based on polyvinyl Alcohol	Bpsi Holdings, Inc(US/US) US	INPCT/2002/ 00020/DEL (04-01-2002)	1	06-02-2006	Ideal Cures Pvt. Ltd., 6th Floor, Elecon Chamber, Behind Sakinaka Telephone Exchange, Sakinaka, Andheri(E) Mumbai-400 072, Maharashtra, India Pending
151. Carbocyclic Compounds	Gilead Sciences, Inc	396/DEL/1996 (26-02-1996)	4	14-02-2006 and 23-02-2006 and	1. M/s Meditab Specialities Pvt. Ltd, Mumbai 2. Okasa Pvt. Ltd, Maharashtra Mumbai Pending

1	2	3	4	5	6	7	8
					03-04-2006 and 06-09-2006	3. Cipla Ltd, Mumbai Central, Mumbai-400008, India Telephone: 91-2223082891 4. Labs Pvt. Ltd, 77 Khabad, Industrial Area, Jigani, Bangalore	
152.	A process for imparting colour to a mineral substrate	Sanir Gupta jointly with Manuj Goyal	753/DEL/2001 (09-07-2001)	1	20-02-2006	M/s Pinkcity Gems Technologies, Jaipur, Rajasthan	Pending
153.	Balanced Bladder for Inflatable Balls	Paradise Rubber Industries	1065/DEL/1999 (05-08-1999)	1	23-02-2006	Enkay(India) Rubber Co. Pvt. Ltd, B-3, S.M.A. Industrial Estate G.T. Karnal Road	Pending
154.	Polymorphs of Losartan	Ranbaxy Laboratories Limited	202/DEL/2003 (28-02-2003)	1	28-02-2006	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Pending
155.	Crystalline Venlafaxine base and novel polymorphs	Teva Pharmaceuticals Ltd., 5 Basel Street, P.O. Box 3190, Petah Tiqva 49131, Israel	612/DELNP/2003 (22-04-2003)	1	23-03-2006	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Pending
156.	Crystalline Venlafaxine base and novel polymorphs of venlafaxine hydrochloride, processes for preparing thereof	Teva Pharmaceuticals Ltd., 5 Basel Street, P.O. Box 3190, Petah Tiqva 49131, Israel	1541/DELNP/2004 (03-06-2004)	1	23-03-2006	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Disposed

157. Metal free filter and mented for the manufacture thereof	Purolator India Limited, New Delhi	847/DEL/2002 (16-08-2002)	1	12-04-2006	Mann and Hummel Filter Pvt. Limited, Bangalore	Pending
158. A household reverse osmosis based drinking water purifier having controlled natural mineral content in generated purified water	Mr. Mahesh Gupta, H-35, South Extension Part-I, New Delhi	1887/DEL/2005 (20-07-2005)	1	18-04-2006	M/s Eureka Forbes Limited, Konkan Nagar Co-operative Housing Society Ltd. Prakash Narayan Kotnis Marg, Mahim (West), Mumbai-400 016	Pending
159. A household reverse osmosis based drinking water purification process having controlled natural mineral content in generated purified water	Mr. Mahesh Gupta, H-35, South Extension Part-I, New Delhi	1888/DEL/2005 (20-07-2005)	1	18-04-2006	M/s Eureka Forbes Limited, Konkan Nagar Co-operative Housing Society Ltd. Prakash Narayan Kotnis Marg, Mahim (West), Mumbai-400 016	Disposed
160. Pharmaceutical Suspension Comprising Nevirapine Hemihydrate	Boehringerelheim Pharmaceuticals. Inc	2485/DEL/1998 (24-08-1998)	1	09-05-2006	Indian Network for People Living with HIV/Aids(INP+) and the Delhi Network of Positive People(DNP+) House No-64, Gali No-3, Neb Sarai, Near IGNOU, New Delhi-110 068	Pending
161. Pharmaceutical Formulations	Glaxo Group Limited, Glaxo Wellcome House, Berkeley	727/DEL/1997 (21-03-1997)	1	13-07-2006	The Uttar Pradesh Welfare for People Living with HIV/ Aids Society, 43/38F, Lowther	Pending

1	2	3	4	5	6	7	8
		Avenue, Greenford, Middlesex UB6 0NN, Great Britain				Rd, opp. Bhola Hospital Alahabad-211 002 Uttar Pradesh	
162.	Nucleotide analogs	Gilead Sciences, Inc	2076/DEL/1997 (25-07-1997)	4	18-07-2006 and 05-09-2006 and 12-07-2007 and 26-06-08	1. Cipla Limited, Mumbai Central, Mumbai-400 008, India. Telephone: 91-2223082891 2. Indian Network for People Living with HIV/Aids(INP+) Delhi Network of Positive People (DNP+) No.4, 3rd Cross, Vasantha, Bangalore 3. Intermed Labs Pvt. Ltd., #77D, KIADB, Industrial Area, Jgani, Bangalore-562 106 4. Sahara Centre for Resi- dential Care and Rehabili- tation and Assocao Brasileira interdisciplinary de Aids, Prathiba S. 63/2 First Floor, Masjid Road Jangpura, New Delhi	Pending
163.	Diagnostic kit for invitro detection of hepatitis C	J. Mitra and Co. Pvt. Ltd. A-180/181, Okhla Industrial Area Phase-1, New Delhi	593/DEL/2000 (14-06-2000)	2	24-08-2006 and 05-09-2006	1. Dr. Miss Snehalata C. Gupta, Surat, Surat Raktadan Kendra and Research Centre, Behind T and TV Middle School, Gopipura, Surat-395 001 Gujarat 2. Dr. Girish J Rindani, MD 1190/2, Mayo Hospital Road, Near Shyam Nagar, Harani, Vadora-390022, Gujarat	Disposed

164. Device for detection of Hepatitis C Virus	J. Mitra and Co. Pvt. Ltd. A-180/181, Okhla Industrial Area Phase-1, New Delhi	590/DEL/2000 (14-06-2000)	2	24-08-2006 and 05-09-2006	1. Dr. Miss Snehaleta C. Gupta, Surat, Surat Raktadan Kendra and Research Centre, Behind T and TV Middle School, Gopipura, Surat-395 001 Gujarat 2. Dr. Girish J Rindani, MD 1190/2, Mayo Hospital Road, Near Shyam Nagar, Harani, Vadora-390022, Gujarat	Pending
165. An improved process for the production of quick cooking rice	CSIR, Rafi Marg New Delhi	588/DEL/2004 (24-03-2004)	1	16-10-2006	Dr. Mohan Dewan, Podar Chambers, SA Breivi Road, Fort, Mumbai-400 001, Maharashtra	Pending
166. Pharmaceutical compositions comprising policosanols and HMG CoA reductase inhibitors	Panacea Biotech Limited B-1, Extn. A/27 Mohan Co-operative, Indl. Estate, Mathura Road, New Delhi-110044 India	99/DEL/2004 (20-01-2004)	1	27-11-2006	Surabhi Sinha, 51 Satya Niketan, New Delhi	Pending
167. See through testing device	J. Mitra and Co. Pvt. Ltd. A-180/181, Okhla Industrial Area Phase-1, New Delhi	670/DEL/2001 (15-06-2001)	1	11-12-2006	Qualpro Diagnostics, Gitanjali, Tulip Block, Dr. Antonio Do Rego Bagh, Alto Santacruz, Bambolim Complex Post Office, Goa-403 202, India	Disposed
168. A Test Card for Dengue	J. Mitra and Co. Pvt. Ltd. A-180/181, Okhla Industrial Area Phase-1, New Delhi	2383/DEL/2004 (29-11-2004)	1	14-12-2006	Qualpro Diagnostics, Gitanjali, Tulip Block,	Disposed

1	2	3	4	5	6	7	8
		Okhla Industrial Area Phase-1, New Delhi				Dr. Antonio Do Rego Bagh, Alto Santacruz, Bambolim Complex Post Office, Goa-403 202, India	
169.	Twin Cup Test Device	J. Mitra and Co. Pvt. Ltd. A-180/181, Okhla Industrial Area Phase-1, New Delhi	2381/DEL/2004 (29-11-2004)	1	14-12-2006	Qualpro Diagnostics, Gitanjali, Tulip Block, Dr. Antonio Do Rego Bagh, Alto Santacruz, Bambolim Complex Post Office, Goa-403 202, India	Pending
170.	A Diagnostic Strip	J. Mitra and Co. Pvt. Ltd. A-180/181, Okhla Industrial Area Phase-1, New Delhi	2382/DEL/2004 (29-11-2004)	1	18-12-2006	Qualpro Diagnostics, Gitanjali, Tulip Block, Dr. Antonio Do Rego Bagh, Alto Santacruz, Bambolim Complex Post Office, Goa-403 202, India	Disposed
171.	A Diagnostic Strip	CSIR, Rafi Marg, New Delhi	1219/DEL/2004 (30-06-2004)	1	27-12-2006	Hindustan Lever Limited, Hindustan Unilever House, 165/166, Backbay Reclamation, Mumbai-400020, Maharashtra, India	Pending
172.	An improved packaging film	Frito-lay India 3B DLF, Corporate Park, S-Block, Qutab Enclave-III, Gurgaon	691/DEL/2004 (06-04-2004)	1	22-03-2007	Surabhi Sinha, 51, Satya Niketan, New Delhi	Pending
173.	An improved laminated film	Frito Lay India 3B, DLF, Corporate Park, S-Block,	811/DEL/2003 (17-06-2003)	1	29-03-2007	Surabhi Sinha, 51, Satya Niketan, New Delhi	Pending

Q. No.	Subject	Applicant	File No.	Date	Company	Status
174.	Quinazoline derivatives	Pfizer Inc. Eastern Point Road Groton, Connecticut 06340, USA	537/DEL/1996 (13-03-1996)	10-04-2007	Natco Pharma Limited, Natco House Road No. 2, Banjara Hills Hyderabad-500 033	Disposed
175.	Support for information display unit having one or more surfaces	Francois L'Hotel, 110 Avenue de la Republique, F-93170 Bagnolet france	01211/DELNP/2003 (31-07-2003)	28-05-2007	Jha Kaushal Shashidhar, Maharashtra	Pending
176.	Process for removing contaminants from beayer liquors	Queensland alumina Limited and the university of New South Wales	1010/DELNP/2003 (27-06-2003)	07-06-2007	Billiton Aluminium Australia Pty Ltd., L-14 Riverside Centre 123 Eagle ST, Australia	Pending
177.	Pharmaceutical formulations	Glaxo Group Ltd.	727/DEL/1997 (21-03-1997)	23-07-2007	Cipla Limited, Mumbai Central, Mumbai 400 008, India. Telephone: 91-2223082891	Pending
178.	Quinazoline derivatives	Pfizer Inc. Eastern Point Road Groton, Connecticut 06340, USA	537/DEL/1996 (13-03-1996)	10-04-2007	Natco Pharma Limited, Natco House Road No. 2, Banjara Hills Hyderabad-500 033	Disposed
179.	Powdered medicament for inhalation comprising a tiotropium salt	Boehringer Ingelheim Pharma gmbh and Co. Binger Strasse 173, D-55216 Ingelheim AM Rhein, Germany	2632/DELNP/2005 (15-06-2005)	29-08-07	Cipla Limited, Mumbai Central, Mumbai-400008, India. Telephone: 91-2223082891	Pending
180.	Process for manufacturing	Jindal Industries Ltd. Delhi Road,	1956/DEL/2006 (31-08-2006)	29-08-07	(1) Jindal Pipes Limited and Surya Roshni Limited.	Pending

1	2	3	4	5	6	7	8
	corrosion Resistant Galvanized Steel Pipes and Pipes obtained by the process	Model Town, Hissar, Haryana, India				2nd Floor, Padma Tower-18, Rajendra Place New Delhi-110 008 India	
181.	Pharmaceutical formulation of omeprazole	Astra Aktiebolag, Sweden	1354/DEL/1998 (21-05-1998)	1	13-09-2005	Torrent Pharmaceuticals Limited, Off. Ashram Road, Ahmedabad-380 009, Gujarat, India	Disposed
182.	Pharmaceutical combination for prevention or treatment of cardiovascular, cardiopulmonary, Pulmonary or renal diseases	Boehringer Ingelheim International GmbH, GmbH Binger Strasse 173, 55216 Ingelheim, Germany	3073/DELNP/2005 (11-07-2005)	2	01-10-07 and 8-05-2008	1. Intermed Labs Pvt. Ltd., #77D, KIADB, Industrial Area, Jigani, Bangalore-562106. 2. Glenmark Pharmaceuticals Ltd. Glenmark House, HDO-Corporate Bldg, Wing A, BDS Marg, Chakala, Off. Western Express Highway Andheri (E), Mumbai	Pending
183.	A process for the manufacture of twin window slides having low fluorescence and a twin window slide made thereby useful for comet assay	CSIR Rafi Marg, New Delhi-110 001, India	1870/DEL/2004 (29-09-2004)	1	03-10-07	Dr. Maiyam Shahidi, Trade Mark Juris, 317 Vardhman Plaza-I, J-Block, Rajouri Garden New Delhi	Pending
184.	Needle Tip Guard for hypodermic needles	Injectimed Inc.	906/DEL/1997 (08-04-1997)	1	05-10-07	B. Braun Melsungen Ag	Pending

185. Fuel Additive	Neuftec Limited, West Indies	IN/PCT/2003/ 00002/DEL (01-01-2003)	1	05-10-07	Oxonica Materials Limited, U.K	Pending
186. Crystallin mono-hydrate, process for the preparation thereof and the use thereof for preparing a pharmaceutical composition.	Boehringer Ingelheim Pharma, GMBH and Co. KG, Binger Strasse 173, D- 55216 Ingelheim AM Rhein, Germany	558/DELNP/ 2003 (16-04-2003)	1	05-11-07	Intermed Labs Pvt. Ltd., #77D, KIADB, Industrial Area, Jigani, Bangalore-562 106	Pending
187. A Copolymer-1 Fraction	Yeda Research and Development Co. Ltd. Israel	93/DEL/2003 (05-02-2003)	1	21-11-07	Natco Pharma Limited, Natco House, Road No. 2, Banjara Hills Hyderabad-500 033	Pending
188. Antibiotic combinations for providing total solution to the treatment of infections	Venus Remedies Limited S.C.O. 39, Sector 26, Madhya Marg, Chandigarh- 160019, India	2510/DEL/2004 (17-12-2004)	1	21-11-2007	M/s FDC Ltd., FDC Limited 142-48, S.V. Road, Jogeshwari (West), Mumbai-400 102, Maharashtra, India	Pending
189. An improved process for the preparation of imipenem	Ranbaxy Laboratories Pvt Ltd.19, Nehru Place, New Delhi- 110019, India.	595/DEL/2001 (18-05-2001)	1	3-12-07	Unimark Remedies Limited, 19, Crystal, Juhu Road, Santacruz (W) Mumbai-400 054. India	Pending
190. Vessel and unloading system	Life Hoegh and Co. ASA P.O. Box 2596 Solli, N-0203 Oslo, Norway	1663/DELNP/ 2003 (14-10-2003)	1	5-12-07	Woodside Natural Gas, Inc., 2425 Olympic Blvd Site 4030W, Santa Monica, California 90404, USA	Pending
191. Process for the preparation of imipenem	Ranbaxy Laboratories Pvt Ltd 19, Nehru Place, New Delhi- 110019, India	594/DEI/2001 (18-05-2001)	1	13-12-2007	Unimark Remedies Limited, 19, Crystal, Juhu Road, Santacruz (W) Mumbai- 400 054 India	Pending

1	2	3	4	5	6	7	8
192.	Topical Antiviral Formulation	Gilead Sciences, Inc., 333 Lakeside Drive, Foster City CA, 94404, U.S.A.	7840/DEL/NP/2006 (22-12-2006)	1	31-12-2007	Cipla Limited, Mumbai Central, Mumbai-400 008, India Telephone: 91-2223082891	Pending
193.	Micro particles having improved storage stability and a process for the preparation of such micro particles	Alkermes controlled therapeutics Inc and Janseen pharmaceuticals N.V.	1166/DEL/1997 (06-05-1997)	1	03-1-2008	Sun Pharmaceuticals Limited	Pending
194.	A slotted Boom for a Crane	Escort Construction Equipment Limited, Plot No. 2, Sector-13, Faridabad-121 007	1469/DEL/2005 (08-06-2005)	1	10-1-2008	Amit Prasad, Jungpura Ext. N-8A, New Delhi	Pending
195.	An improved Boom for Use with Crane.	Escort Construction Equipment Limited, Plot No. 2, Sector-13, Faridabad-121 007	2304/DEL/1997 (14-08-1997)	1	24-1-2008	Amit Prasad, Jungpura Ext. N-8A, New Delhi.	Pending
196.	A process for the production of the polymorph B of N-(3 ethynyl-phenylamino)- 6, 7-bis(2-methoxyethoxy)-4-quinazolinamine hydrochloride	OSI Pharmaceuticals Inc.	IN/PCT/2002 00497/DEL/1997	1	30-1-2008	Cipla Limited, Mumbai Central, Mumbai 400 008, India Telephone: 91-2223082891	Pending

197. Stable polymorph n-z ethynylphenyl- lamino-6, 7 -bis (2- methoxyethoxy)- 4quinolinamine hydrochloride	OSI Pharmaceuticals Inc.	IN/PCT/2002/ 00507/DEL (14-05-2002)	1	30-1-2008	Cipla Limited, Mumbai Central Mumbai 400008, India. Telephone: 91-2223082891	Pending
198. An improved Boom for a Crane	Escort Construction Equipment Limited, Plot No. 2, Sector 13, Faridabad	2305/DEL/1997 (14-08-1997)	1	5-2-2008	Amit Prasad, Jungpura Ext. N-8A, New Delhi.	Pending
199. Light tower, light tower mast, light tower operation, light tower control unit for method implementation	Nalitchaev, Boris Valdimirovitch and Nalitchaev, UL. Palehskaya, D. 143 K.V. 16, Moscow, 129347, Russian Federation Russia	2938/DELNP/ 2007 (19-04-2007)	2	12-2-2008	1. Aska Equipments Ltd, Pitam Pura, New Delhi 2. Mis Rameshwar Das Hari Prasad Impex, 9A, Lal bazaar street, Mercantile building, Block-A, 1st floor, Kolkatta-700 001.	Pending
200. A conjugate composition and a process for preparation of the composition	J. Mitra and Co. Pvt. Ltd. A-180/181, Okhla Industrial Area Phase-1, New Delhi	2380/DEL/2004 (29-11-2004)	1	13-2-2008	Qualpro Diagnostics, Gitanjali, Tulip Block, Dr. Antonio Do Rego Begh, Alto Santacruz, Bambolim Complex Post Office, Goa-403 202, India.	Pending
201. Oral care implement	Colgate Palmolive Company 300 Park Avenue, New York, New York 10022 USA	3900/DELNP/ 2007 (24-05-2007)	1	22-2-2008	Hindustan Lever Limited, Hindustan Unilever House, 165/166, Backbay Recla- mation, Mumbai-400020, Maharashtra, India.	Pending
202. Compositions and methods for combination antiviral therapy	Gilead Sciences, Inc 333 Lakeside Drive, Foster city, CA 94404, U.S.A.	3383/DELNP/ 2005 (29-07-2005)	1	13-12-2007	Cipla Limited, Mumbai Central, Mumbai-400008, India. Telephone: 91-2223082891	Pending

1	2	3	4	5	6	7	8
203. Bilayer Tablet	Boehringer Ingelheim International Gmbh Binger Strasse 173, 55216 Ingelheim, Germany	2428/DELNP/ 2007 (30-03-2007)	1	19-2-2008	Meditab Specialities Pvt Ltd. Mumbai	Pending	
204. An improved Boom for a Crane	Insite Vision Incorporated, 965 Atlanta Avenue, Alameda, CA 94501, USA	3982/DELNP/ 2006	1	03-03-2008	Cipla Limited, Mumbai Central, Mumbai-400008, India. Telephone: 91-2223082891	Pending	
205. Lead Acid Batteries and Positive Plate and Alloys therefor	Exide Technologies, 13000 Deerfield Parkway, building 200, Alpharetta, GA 30004, U.S.A.	334/DELNP/ 2003 (10-03-2003)	1	10-03-2008	Shekhar Khanna, 18 J, Dr. A.K. Pal Road, Kolkatta, West Bengal.	Pending	
206. Biaxially oriented polyester film	SKC Ltd. #633, Jeongja-Dong, Jangan-GU, 440-330 Suwon-Si, Kyungki-Do, Republic of Korea.	1544/DELNP/ 2004 (03-06-2004)	1	24-03-2008	Mandalapu Nageswara Rao	Pending	
207. Novel medicament compositions based on tiotropium salts and on salmeterol salts	Boehringer Ingelheim Pharma Gmbh and Co. KG Binger Strasse 173, D-55216 Ingelheim AM Rhein, Germany.	00518/DELNP/ 2003 (07-04-2003)	1	10-04-2008	Cipla Limited, Mumbai Central, Mumbai 400008, India. Telephone: 91-2223082891	Pending	
208. Bilayer Tablet	Boehringer Ingelheim Pharma Gmbh and Co. KG Binger	2978/DELNP/ 2007 (20-04-2007)	1	17-04-2008	Meditab Specialities Pvt Ltd. Mumbai	Pending	

209.	Strasse 173, D-55216 Ingelheim AM Rhein, Germany.	Boehringer Ingelheim Pharma GMBH and KG Binger Strasse 173, D 55216 Ingelheim AM Rhein, Germany.	1928/DELNP/ 2004 (06-07-2004)	2	24-04-2008 and 6-05-2008	1. GM Pharma, Glenmark House, HDO-Corporate Bldg, Wing A, B D S Marg, Chakala, Off Western Express Highway Andheri (E), Mumbai-400099 2. M/s Okasa Private Limited, 12 Gunbow Street Fort, Mumbai-400 001, India	Pending
210.	Pseudopolymorphic forms of a HIV protease inhibitor	Tibotec Pharmaceutical Ltd. Eastgate Village, Eastgate, Little Island, Co. Cork Ireland	3598/DELNP/ 2004 (17-11-2004)	1	25-04-2008	Cipla Limited, Mumbai Central, Mumbai-400 008, India. Telephone: 91-2223082891	Pending
211.	Water Filter Materials comprising a mixture of micro- porous and mesoporous, carbon particles and water filters with said filter material	PUJ water purification products Inc and Cuno, Inc of One Procter and Gamble Plaza, Cincinnati, Ohio 45202, USA and 400 research park- way, Meriden, CT 06450, USA	7278/DELNP/ 2007 (20-09-2007)	1	30-04-2008	Hindustan Lever Limited, Hindustan Unilever House, 165/166, Backbay Recla- mation, Mumbai-400020, Maharashtra, India.	Pending
212.	Synthesis of boronic ester and acid compounds	Millenium Pharmaceuticals, Inc, 40 Landsdowne Street, Cambridge, MA 02139, USA	5633/DELNP/ 2006 (27-09-2007)	1	05-05-2008	Natco Pharma Limited, Natco House, Road No. 2, Banjara Hills, Hyderabad-500 033	Pending

1	2	3	4	5	6	7	8
213.	Percutaneous catheter directed occlusion devices	AGA Medical Corporation, 682 Mendelssohn Avenue Golden Valley, Minnesota 55427, USA	1115/DEL/2003 (08-09-2003)	1	9-05-2008	Faisal Kapdi, Patel Nagar, New Delhi	Pending
214.	Percutaneous catheter directed occlusion devices	AGA Medical Corporation, 682 Mendelssohn Avenue Golden Valley, Minnesota 55427, USA	1114/DEL/2003 (08-09-2003)	1	9-05-2008	Faisal Kapdi, Patel Nagar, New Delhi	Pending
215.	Treatment of refractory human tumors with epidermal growth factor receptor antagonists	Imclone System Incorporation, 180 Varick Street, New York, New York 10014, USA.	IN/PCT/2001/1154/DEL (13-12-2001)	1	9-05-2008	G M Pharma Ltd., Glenmark House, HDO-Corporate Bldg, Wing A, BDS Marg, Chakala, Off Western Express Highway Andheri (E), Mumbai-400099.	Pending
216.	Treatment of refractory human tumors with epidermal growth factor receptor antagonists	Imclone System Incorporation, 180 Varick Street, New York, New York 10014, USA.	1876/DELNP/2004 (30-06-2004)	1	9-05-2008	GM Pharma Ltd., Glenmark House, HDO Corporate Bldg, Wing A, BDS Marg, Chakala, Off Western Express Highway Andheri (E), Mumbai-400099.	Pending
217.	Line conditioner unit	Acme Tele power Pvt. Ltd., Plot No. 48, Sector-5, IMT Manesar-1122050, (Haryana), India	2083/DEL/2005 (05-08-2005)	2	16-05-2008	1. Solvon Pvt. Ltd., New Delhi 2. Lambda Eastern Tele-communication, 475, Udyog Vihar, Phase V, Gurgaon, Haryana, India	Pending

218. New Crystalline form of omeprazole	Astra Aktiebolag, S-151 85 Sodertalje, Sweden	3490/DEL/1998 (20-11-1998)	1	29-05-2008	Kiadb industrial Labs pvt Ltd. Bangalore	Pending
219. Antibody Purification by Protein A and Ion exchange Chromatography	Lonza Biologics PLC, 228 Bath Road, Slough SL 14DY, Berkshire (GB)	3871/DELNP/2005 (30-08-2005)	1	08-05-08	Dr. Reddy's Laboratories, Greenlands, Ameerpet, Hyderabad 500 016, India	Pending
220. Methods for the preparation of (3R, 3AS, 6AR) Hexahydro-Furo [2,3-B] Furan-3-OL	Tibotec Pharmaceuticals Ltd., Eastgate Village, Eastgate, Little Island, Co Cork, Ireland.	5301/DELNP/2006 (13-09-2006)	1	08-05-08	Cipla Limited, Mumbai Central, Mumbai-400 008, India. Telephone: 91-2223082891	Pending
221. Isolation and Purification of Carotenoids	Katra Phytochem Private Limited, No. 2281/B, 14th 'A' main, hal 2nd stage, Bangalore 560008, India.	1620/DELNP/2007 (28-02-2007)	1	04-06-2008	Kermin Foods L.C., 2100 Maury St PO Box 70, Des Moines, IA 50306-0070, USA	Pending
222. Process for preparing atazanavir Bisulfate and novel form	Bristol-Myers Squibb Company, P.O. Box 4000, Route, 206 and Province line Road, Princeton, New Jersey 08543-4000, USA	6425/DELNP/2006 (01-11-2006)	1	20-06-2008	Cipla Limited, Mumbai Central, Mumbai-400008, India. Telephone: 91-2223082891	Pending
223. Combination of Cytochrome P 450 dependent protease inhibitors	Tibotec Pharmaceuticals Ltd., Eastgate village, Eastgate, Little Island, Co Cork, Ireland.	1647/DELNP/2004 (11-06-2004)	1	21-06-2008	Cipla Limited, Mumbai Central, Mumbai-400008, India. Telephone: 91-2223082891	Pending

1	2	3	4	5	6	7	8
224. Combination Therapy	Boehringer Ingelheim International GmbH, Binger Strasse 173, 55216 Ingelheim, Am Rhein, Germany	4579/DELNP/2007 (17-08-2006)	1	3-7-08	M/s Okasa Private limited, Mumbai	Pending	
225. Multilayer Tablet	Boehringer Ingelheim International GmbH, Binger Strasse 173, 55216 Ingelheim, Am Rhein, Germany	4704/DELNP/2006 (17-08-2006)	1	3-7-08	M/s Okasa Private limited, Mumbai	Pending	
226. An Improved Boom for use with a crane	Escort Construction Equipment Limited, Plot No. 2, Sector 13, Faridabad-121 007 India.	330/DEL/2004 (01-03-2004)	1	14-07-2008	Amit Prasad, Jungpura Ext. N-8A, New Delhi	Pending	
227. Telecom Utility	Krishana Part, J-2 36, DLF Phase-II, Gurgaon-122 002	1742/DEL/2007 (16-08-2007)	1	31-07-2008	ACME Tele Power Ltd. 9th Floor, DLF Infinity Tower- C DLF Cyber City, Phase-II Gurgaon-122 002 Haryana, India	Pending	
228. Coating for a flexible fluid containment vessel and a method of making the same	Albany International Corporation, 1373, Broadway, Albany, New York 12204, U.S.A.	1608/DELNP/2003 (07-10-2003)	1	22-8-08	RJ Fashion, House No. 1307, Gali No. 13, Govind Puri, Kalkaji, New Delhi	Pending	
229. Long NIP Press belt made from resin-impregnated fibers	Albany International Corporation, 1373, Broadway, Albany, New York 12204, U.S.A.	17/DELNP/2006 (02-01-2006)	1	22-8-08	RJ Fashion, House No. 1307, Gali No. 13, Govind Puri, Kalkaji, New Delhi	Pending	

230. Flexible fluid containment marine vessel	Albany International Corporation, 1373, Broadway, Albany, New York 12204, U.S.A.	1580/DELNP/2003 (01-10-2003)	1	22-8-08	RJ Fashion, House No. 1307, Gali No. 13, Govind Puri, Kalkaji, New Delhi	Pending
231. Grooved shoe press belt with conical rebates	Albany International Corporation, 1373, Broadway, Albany, New York 12204, U.S.A.	4712/DELNP/2005 (17-10-2005)	1	22-8-08	RJ Fashion, House No. 1307, Gali No. 13, Govind Puri, Kalkaji, New Delhi	Pending
232. Grooved surface belt or roll and method of fabrication	Albany International Corporation, 1373, Broadway, Albany, New York 12204, U.S.A.	5349/DELNP/2005 (22-11-2005)	1	22-8-08	RJ Fashion, House No. 1307, Gali No. 13, Govind Puri, Kalkaji, New Delhi	Pending
233. Multi-Layer forming fabric with two warp systems bound together with triplets of binder yarns	Albany International Corporation	4713/DELNP/2005 (17-10-2005)	1	28-8-08	RJ Fashion, House No. 1307, Gali No. 13, Govind Puri, Kalkaji, New Delhi	Pending
234. Contamination resistant press fabric structure and method FO manufacture	Albany International Corporation 1373, Broadway, Albany, New York 12204, U.S.A.	5251/DELNP/2005 (16-11-2005)	1	28-8-08	RJ Fashion, House No. 1307, Gali No. 13, Govind Puri, Kalkaji, New Delhi	Pending
235. Synthetic Blown Insulation	Albany International Corporation 1373, Broadway, Albany, New York 12204, U.S.A.	5447/DELNP/2005 (25-12-2005)	1	28-8-08	RJ Fashion, House No. 1307, Gali No. 13, Govind Puri, Kalkaji, New Delhi	Pending

1	2	3	4	5	6	7	8
236. Pharmaceutical compositions containing benzoinelazines and methods of use thereof	Wockhardt Limited, Wockhardt towers, Bandra Kurla Complex, Bandra (E) Mumbai-400 051.	308/MUM/2002 (27/MUM-WTO/2002 28-03-2002	2	17-03-05	Cipla Limited 289, Bellasis Road, Mumbai Central Mumbai-400 008	Pending	
237. Polymorph of a Pharmaceutical	Abbott Laboratories, D-377, AP6A-1,100 Abbott Park Road, Abbott Park, IL-60064-6008, USA.	IN/PCT/2001/00018/MUM 03-01-2001	2	13-07-05	Ranbaxy Laboratories Limited	Pending	
238. A process for the preparation of anti-Ischaemic and anti-hypertensive drug Amlodipine Besylate	Kopran Limited, Parijat House, 1076 Dr. E Moses Road, Worli, Mumbai-400 018 Maharashtra India	803/MUM/2002 04-09-2002	1	30-05-05	Glochem Industries Limited	Opposition refused	
239. Eplerenone crystalline form	Pharmacia Corporation, P.O. Box 5110, Chicago, Illinois, USA	IN/PCT/2001/01057/MUM 05-09-2001	1	12-7-2005	Glenmark Pharmaceuticals Limited, B/2, Mahalaxmi Chambers, 22 Bhulabhai Desai Road, Mumbai-400 026	Opposition drawn with-	
240. Crystalline BIS [(E)-7-[4-(4-fluorophenyl)-6-isopropyl-2-[Methyl (Methylsulfonyl) Amino] Pyrimidin-5-YL] (3R, 5S)-3, 5-dihydroxyhept-6-	Astrazeneca AB, S-151 85 Sodertalje, Sweden	223/MUMNP/2003 14-02-2003	1	6-9-2005	Torrent Pharmaceuticals Ltd. Torrent House, Off Ashram Road Ahmedabad-380 008	Pending	

Enoic Acid] Calcium salt									
241. A process for combinations of Gilimepiride and Thiazolidinedione for treatment of diabetes	Wockhardt Limited, Wockhardt Towers, Bandra Kurla Complex, Bandra(E) Mumbai-400 051.	106/MUM/2003 29-01-2003	1	6-9-2005	Torrent Pharmaceuticals Ltd. Torrent House, Off Ashram Road Ahmedabad-380 008	Pending			
242. Antidiabetic formulation and method	Bristol-Myers Squibb Company	IN/PCT/2002/ 00474/MUM 16-04-2002	1	16-09-2005	Torrent Pharmaceuticals Ltd. Torrent House, Off Ashram Road Ahmedabad-380 008	Pending			
243. Pharmaceutical compositions comprising a HMG reductase inhibitor	Astrazeneca AB, S-151 85 Sodertalje, Sweden	IN/PCT/2002/ 00112/MUM 28-01-2002	1	20-09-2005	Torrent Pharmaceuticals Ltd. Torrent House, Off Ashram Road Ahmedabad-380 008	Opposition refused			
244. A Plastic suction Muffler for a Hermetically Sealed Compressors	Kirloskar copeland Ltd. Laxmanrao Kirloskar Road, Khacki, Pune-411 003,	336/MUM/2000 09-04-2002	1	19-10-05	Tecumseh Products India Private Limited	Opposition refused			
245. Novel Composition and Use	SmithKline Beecham P.L.C. (GB) 980 Great West Road, Brentford, Middlesex, TW8 9GS, UK	IN/PCT/2002/ 00603/MUM 13-05-2002	1	1-12-2005	Torrent Pharmaceuticals Ltd. Torrent House, Off Ashram Road, Ahmedabad-380 008	Opposition refused			
246. Crystalline (+)- (S) Polymorph of Clopidogrel Hydrogen Sulphate (Form-2)	Sarnoff-Synthelabo 174, Avenue DE France, F-75013 Paris	381/MUMNP/ 2004 16-07-2004	1	14-12-05	Torrent Pharmaceuticals Ltd. Torrent House, Off Ashram Road, Ahmedabad-380 008	Pending			

1	2	3	4	5	6	7	8
247.	Pharmaceutical compositions containing Benzog-ninetizines and Methods of use thereof	Wockhardt Limited, Wockhardt Towers, Bandra Kurla Complex, Bandra (E) Mumbai-400 051.	308/MUM/2002 (27/MUM-WTO)/ 2002 28-03-2002	2	17-03-05	Cipla Limited 289, Bellasis Road, Mumbai Central Mumbai-400 008	Pending
248.	Polymorph of a Pharmaceutical	Abbott Laboratories, D-377, AP6A-1,100 Abbott Park Road, Abbott Park, IL-60064-6008, USA.	IN/PCT/2001/ 00018/MUM 03-01-2001	2	13-07-05	Ranbaxy Laboratories Limited	Pending
249.	Crystalline BIS [(E)-7-[4-(4-fluorophenyl)-6-isopropyl-2-[Methyl (Methylsulfonyl) Amino] Pyrimidin-5-YL] (3R, 5S)-3, 5-dihydroxyhept-6-enoic Acid] Calcium salt	Astrazeneca AB, S-151 85 Sodertalje, Sweden	IN/PCT/2001/ 0758/MUM 22-06-2001	1	3-1-2006	M/s Ranbaxy Laboratories Limited	Opposition Refused
250.	A Novel Composite Fructoconical Grinding Roll	AIA Engineering Pvt. Ltd. 115, G.V.M.M. Estate, Odhav Road, Ahmedabad-382 410	32/MUM/2002 15-01-2002	1	9-1-2006	Magotteaux International S.A. 115, G.V.M.M. Estate, Odhav Road, Ahmedabad-382 410	Pending
251.	An Insert, a method and a mould for manufacturing the same	AIA Engineering Pvt. Ltd. 115, G.V.M.M. Estate, Odhav Road, Ahmedabad-382 410	30/MUM/2002 15-01-2002	1	9-1-2006	Magotteaux International S.A. 115, G.V.M.M. Estate, Odhav Road, Ahmedabad-382 410	Pending

252. A High Performance milling system	AJA Engineering Pvt. Ltd. 115, G.V.M.M. Estate, Odhav Road, Ahmedabad-382 410	354/MUM/2002 16-04-2002	1	9-1-2006	Magotieux International S.A. 115, G.V.M.M. Estate, Odhav Road, Ahmedabad-382 410	Pending
253. A novel crushing component and a process for manufacturing the same	AJA Engineering Pvt. Ltd. 115, G.V.M.M. Estate, Odhav Road, Ahmedabad-382 410	31/MUM/2002 15-01-2002	1	9-1-2006	Magotieux International S.A. 115, G.V.M.M. Estate, Odhav Road, Ahmedabad-382 410	Pending
254. Cyclooxygenase-2 inhibitor compositions having Rapid onset of therapeutic effect	Pharmacia Corporation P.O. Box 5110, Chicago, Illinois 60680	IN/PCT/2001/ 01055/MUM 05-09-2001	1	30-01-06	Torrent Pharmaceuticals Ltd. Torrent House, Off Ashram Road, Ahmedabad-380 008	Pending
255. A Medical/Surgical device which is a VSD occluder of percutaneous, transcatheter ventricular septal defect closure device designed for the occlusion of muscular ventricular septal	Faisal M. Kapadi C/2, Juhu Apartments, near S.N.D.T. college, Juhu, Mumbai-400 049	334/MUM/2002 09-04-2002	1	21-09-06	Aga Medical Corporation India	Pending
256. A Medical/Surgical device which is a VSD occluder of percutaneous, transcatheter ventricular septal defect closure	Faisal M. Kapadi C/2, Juhu Apartments, near S.N.D.T. college, Juhu, Mumbai-400 049	335/MUM/2002 09-04-2002	1	21-09-06	Aga Medical Corporation India	Pending

1	2	3	4	5	6	7	8
	device designed for the occlusion of muscular ventricular septal						
257.	A Medical/Surgical device which is a duct occluder of percutaneous, transcatheter occlusion device, intended for the non-surgical closure of patient ductus arteriosus (PDA). The device is an alternative to heart Surgery, Endoscopic closure and other currently available transcatheter occlusion devices	Faisal M. Kapadi C/2, Juhu Apartments, near S.N.D.T. college, Juhu, Mumbai-400 049	336/MUM/2002 09-04-2002	1	21-09-06	Aga Medical Corporation India	Pending
258.	Pharmaceutical combination of angiotensin II antagonists and angiotensin converting enzyme inhibitors	Boehringer Ingelheim Pharma KG Binger Strasse 173, D-55216 Ingelheim Am Rhein	110/MUMNP/ 2003 24-01-2003	1	14-06-06	M/s. Okasa Pvt. Ltd. 12, Gunbow Street, Mumbai-400 001	Opposition Allowed
259.	A cost effective process for	Wanbury Limited plot No. 28, 1st	741/MUM/2005 22-06-2005	1	10-5-2006	M/s. Amoli Organics Ltd. 407, Dalamal House,	Opposition Refused

production of sertraline hydrochloride free from trans isomer and dehalogenated impurities	floor, sector 19C, Kopri Road, Vashi, Navi Mumbai.					J. Bajaj Road, Nariman Point Mumbai-400 021	
260. A process for producing structurally improved latent heat storage materials and encapsulating them into improved profiles thereof for end	Amol A. Kamkar 101, Kaka Kurnj, 1 Nesbit Road, Mazgaon, Mumbai- 400 010, M.S. India	1183/MUM/2006 26-07-2006	1	23-11-06	Acme Telepower Ltd. DLF Infinity, Tower-C, DLF Cyber City, Phase-II, Gurgaon-122 001	Pending	
261. A cost effective process for preparation for manufacture of iron sucrose	Emcure Pharmaceu- tical Ltd. R and D Centre II, 12/2 F-II block, M.I.D.C. Pimpri, Pune-411 018.	1298/MUM/2004 06-12-2004	1		Alkem Laboratories Ltd. Alkem House, Devashish Senapati Bapat Marg, Lower Parel Mumbai-400 013	Pending	
262. Pearllescent film coating systems and substrates coated therewith*	BPSI Holding Inc. 1105 North Market Street, Suite 1450 P.O. Box 8985 Wilmington Delaware 19899- 8985	786/MUMNP/ 2005 15-07-2005	1		Ideal Cures Ltd. Elecon Chambers 6th Floor, Sakinaka Andheri (E) Mumbbai-400 072	Pending	
263. Vehicle security using short messaging and services internet	Dr. P. Sekhar G-1/13, Premijyot complex, Chembur- Mankhurd link road, Shivaji Nagar,	287/MUM/2004 08-03-2004	3	1. 7-6-2006 2. 19-09-06 3. 25-07-06	1. Dr. B.B. Singh D-7, Fairlawn, V.N. Purav Marg, Chembur Mumbai-400 071 2. 104-Shiv Ind. Est.	Refused	

1	2	3	4	5	6	7	8
		Govandi Mumbai-400 043					Mumbai-400 012 3. Pricol Limited 702-7, Avanashi Road, Coimbatore-641 037 Nippon Audiotronix Limited D-8 Sector-X Noida, Uttar Pradesh-201 01
264. Crystalline Pharmaceutical	Abbott Laboratories, D-377, AP6A-1,00 Abbott Park Road, Abbott Park, IL- 60064-6008, USA	IN/PCT/2002 01243/MUM 11-09-2002	1	26-06-04		Delhi Network of Positive People Delhi, India	Pending
265. Cilostazol Preparation	Otsuka Pharmaceu- tical Co. Ltd. Japan	IN/PCT/2001 01152/MUM 21-09-2001	1	04-03-05		Lakshmi Kumaran B-6/10, Safadarjung Enclave New Delhi-110 029 Lakshmi Kumaran.	Pending
266. Vehicle Security using short messaging and services internet	Dr. P. Sekhar Padmanabhan Sekhar G-1/13, Premijot complex, Chembur- Marikhuud Link Road, Shivaji Nagar	287/MUM/2004 08-03-2004	3	7-6-2006 19-09-06 25-07-06		Dr. B. B. Singh D-7, Fairlawn, V.N. Purav Marg, Chembur Mumbai-400 071 Mr. Kirit Sheth 104-Shiv Ind. Est. Mumbai-400 012 Pricol Limited 702-7, Avanashi Road, Coimbatore-641 037 Nippon Audiotronix Limited D-8 Sector-X Noida, Uttar Pradesh-201 01	Pending

267. Multi function valve Assembly for permanently fixed Liquified Petroleum Gas (LPG) containers Auto-mative use	Sachdev Kanwar Mumbai, Maharashtra India	619/MUM/2005 24-05-2005	1	19-09-06	Pricol Limited 702-7, Avanashi Road, Coimbatore-641 037	Pending
268. Herbicide Composition	United Phosphorus Ltd. Uniphos House, 11th Road, C.D. Marg, Khar (West), Mumbai-400 052, Maharashtra, India	664/MUM/2004 18-06-2004	1	25-07-06	Nippon Audio Tronix Limited D-8 Sector-X Noida, Uttar Pradesh-201 01	Pending
269. Process for preparing Cilostazol	Teva Pharmaceutical 5 Basel Street, P.O. Box 3190, Peth Tiqva	235/MUMNP/ 2003 17-02-2003	1	05-05-06	Ranbaxy Laboratories Ltd.	Pending
270. Textile Machine, especially spinning preparation machine with a drafting device	Rieter Ingolstadt Spinnereimasch. Bau AG	720/MUM/2004 07-06-2004	1	16-06-2006	Lakshmi Machine Works Ltd. Perianaickenpalayam Coimbatore-641 002	Pending
271. Liquid Pharmaceutical formulations of palonosetron	Helsinn healthcare SA P.O. Box 357, CH-6915 Pambio- Noranco Switzerland	951/MUMNP/ 2005 25-08-2005	1	15-1-2007	G.M. Pharma Ltd., Mumbai /	Pending
272. Process for the preparation of elixir of herbal extract	Shree Dhootapapeshwar Limited, 135 Nanubhai Desai Road, Mumbai-400 004	5/MUM/2005 04-01-12005 /	1	13-2-2007	Mr. K.P. Prabhakar Mumbai	Pending

1	2	3	4	5	6	7	8
273.	Use of palonosetron treating Post-operative Nausea and Vomiting	Helsinn healthcare SA P.O. Box 357, CH-6915 Pambio- Noranco Switzerland A.	1024/MUMNP/ 2005 19-09-2005	1	19-2-2007	G.M. Pharma Ltd., Mumbai	Pending
274.	An oral suspension as antiretroviral therapy	Emcure Pharmaceu- tical Ltd. Chitrakoot, 2nd floor, Shree Ram Mills Compound, Ganpatrao Kadam Marg, Worli Mumbai-400 013	206/MUM/2006 14-02-2006	1	8-3-2007	Cipla Limited 289, Bellasis Road, Mumbai Central Murrmbai-400 008	Pending
275.	Quetiapine Granules	Astrazeneca AB S-15185 Sodertalje	IN/PCT/2002/ 00262/MUM 04-03-2002	1	8-5-2007	Ashwini Sandu Mumbai	Pending
276.	Novel agricultural composition	Deepak Pranjivardas Shah, 501/502, Vandana Apartments Janki Kutir, Juhu Church Road, Juhu, Mumbai	40/MUM/2007 08-01-2007	2	05-06-2007	Kamal Thakkar of Jaishil Sulphur and Chemicals Industries, Mumbai	Pending
277.	Linear feeding system	Kaneriya Manoj Kumar Vejjibhai A/12, Swagat App., Nr. Post Office, Opp. St. Bus Stop, Dehegam Road, Naroda, Ahmedabad-3822330	471/MUM/2007 13-03-2007	1	25-06-2007	Soni Pankaj Kumar Jayantlal, Mumbai	Pending

278. Linear feeding system	Kaneriya Manoj Kumar Vejibhai A/12, Swagat App., Nr. Post Office, Opp. St. Bus Stop, Dehegam Road, Naroda	663/MUM/2006 28-04-2006	1	11-07-2007	Soni Pankaj Kumar Jayantilal, Mumbai	Pending
279. Solid Pharmaceutical dosage form	Abbott Laboratories Dept. 377 Bldg APGA-1, 100 Abbott Park Road, Abbott Park, IL 60064- 6008	339/MUMNP/ 2006 24-03-2006	1	16-8-2007	Initiative for Medicines, Access and knowledge (I-MAK)	Pending
280. A Joss stick and a method of making the same	Bhupendra Ratilal Kawa, 2 Jay Bharat Industrial Estate Dindoshi Village Opp. Virwani Industrial Estate, Goregaon (East), Mumbai-400 063	792/MUM/2005 04-07-2005	1	31-08-2007	EBCO Pvt. Ltd., 12, Genesis Ind. Com Palghar, Thane-401 404	Pending
281. A Joss stick and a method of making the same	Ramakant Rajaram Gaikwad, A/22, Mini land, Gate No. 5, Tank Road, Bhandup (W) Mumbai-400 078	377/MUM/2005 30-03-2005	1	03-09-2007	Sarjaj Mahashabde Sutra Designs Development, 3rd Floor, Devgiri, Plot No-14, Near Sangam press, Pune-411 038	Pending
282. A Joss stick and a method of making the same	Ramakant Rajaram Gaikwad, A/22, Mini land, Gate No. 5, Tank Road, Bhandup (W) Mumbai-400 078	378/MUM/2005 30-03-2005	1	03-09-2007	Sarjaj Mahashabde Sutra Designs Development, 3rd Floor, Devgiri, Plot No. 14, Near Sangam press, Pune-411 038	Pending

1	2	3	4	5	6	7	8
283.	A Joss stick and a method of making the same	Ramakant Rajaram Gaikwad, A/22, Mini land Gate No. 5, Tank Road, Bhandup (W) Mumbai-400 078	379/MUM/2005 30-03-2005	1	03-09-2007	Sanjay Mahashabde Sutra Designs Development, 3rd Floor, Devgiri, Plot No. 14, Near Sangam press, Pune-411 038	Pending
284.	A Joss stick and a method of making the same	Ramakant Rajaram Gaikwad, A/22, Mini land Gate No. 5, Tank Road, Bhandup (W) Mumbai-400 078	380/MUM/2005 30-03-2005	1	03-09-2007	Sanjay Mahashabde Sutra Designs Development, 3rd Floor, Devgiri, Plot No. 14, Near Sangam press, Pune-411 038	Pending
285.	A Joss stick and a method of making the same	Ramakant Rajaram Gaikwad, A/22, Mini land Gate No. 5, Tank Road, Bhandup (W) Mumbai-400 078	381/MUM/2005 30-03-2005	1	03-09-2007	Sanjay Mahashabde Sutra Designs Development, 3rd Floor, Devgiri, Plot No. 14, Near Sangam press, Pune-411 038	Pending
286.	A Joss stick and a method of making the same	Ramakant Rajaram Gaikwad, A/22, Mini land Gate No. 5, Tank Road, Bhandup (W) Mumbai-400 078	382/MUM/2005 30-03-2005	1	03-09-2007	Sanjay Mahashabde Sutra Designs Development, 3rd Floor, Devgiri, Plot No. 14, Near Sangam press, Pune-411 038	Pending
287.	A Joss stick and a method of making the same	Ramakant Rajaram Gaikwad, A/22, Mini land Gate No. 5, Tank Road, Bhandup (W) Mumbai-400 078	383/MUM/2005 30-03-2005	1	03-09-2007	Sanjay Mahashabde Sutra Designs Development, 3rd Floor, Devgiri, Plot No. 14, Near Sangam press, Pune-411 038	Pending
288.	A Joss stick and a method of making the same	Ramakant Rajaram Gaikwad, A/22, Mini land Gate No. 5, Tank Road, Bhandup (W) Mumbai-400 078	384/MUM/2005 30-03-2005	1	03-09-2007	Sanjay Mahashabde Sutra Designs Development, 3rd Floor, Devgiri, Plot No. 14, Near Sangam press, Pune-411 038	Pending

289. Improved wear Resistant Metal parts and method of manufacture thereof	AIA Engineering Pvt. Ltd., 115, GVMM Estate, Odhav Road, Ahmedabad	276/MUM/2005 14-03-2005	1	30-03-2007	Magotteaux International S.A. 115, G.V.M.M. Estate, Odhav Road, Ahmedabad-382 410	Pending
290. Laminates	Bicare Limited 1028, Shirol, Rajguru Nagar (Taluka Khed), Pune-410 505	825/MUM/2005 11-07-2005	1	16-03-2007	Associated Capsules Pvt. Ltd.	Pending
291. Pharmaceutical/aerocol composition containing HFA 227 and HFA 134a	Chiesi Farmaceutici S.P.A. via Palermo, 26/A, I-43100 Parma	N/PCT/2001/ 00684/MUM 12-06-2001	1	28-02-2004	Cipla Limited 289, Bellasis Road, Mumbai Central Mumbai-400 008	Pending
292. Diesel Engine with improved emission characteristics	Kirtoskar Copeland Ltd. Laxmanrao Kirtoskar Road, Khadki, Pune-411 003	404/MUM/2005 01-04-2005	1	30-03-2007	Rajkot Engineering Association	Pending
293. Diesel Engine with improved emission characteristics	Kirtoskar Copeland Ltd. Laxmanrao Kirtoskar Road, Khadki, Pune-411 003	405/MUM/2005 01-04-2005	1	29-06-2007	Rajkot Engineering Association	Pending
294. An improved exhaust system of a single cylinder four stroke Petrol Engine	Bajaj Auto Limited Akurdi, Pune-411 035	851/MUM/2004 06-08-2004	1	22-06-2007	Lakshmi Kumaran B-6/10, Safadarjung Enclave New Delhi-110 029 Lakshmi Kumaran.	Pending
295. Novel agricultural composition	Deepak Pranjivandas Shah, 501/502,	40/MUM/2007 08-01-2007	2	9-1-2008	Vilas Shetty 202, Elecon Chambers,	Pending

1	2	3	4	5	6	7	8
		Vandana Apartments, Janaki Kutir, Juhu Church Road, Juhu, Mumbai				Off-Kurta-Andheri Road, Andheri-(East) Mumbai-400 072	
296.	Internal Combustion Engine with improved forced Air Cooling	Bajaj Auto Limited Akhruci Pune-411 035	40/MUM/2006 10-01-2006	1	6-01-2008	TVS Motor Company Jayalakshmi Estate, 29, Haddows Raod, Chennai-600 006	Pending
297.	Sliding window latch	Gopi Krishna Damani 402, Glen Classic, Hiranandani Gardens. Powai, Mumbai-400076	1047/MUM/2004 30-09-2004	1	23-01-2008	EBCO Pvt. Ltd., 12, Genesis Ind. Com Palghar, Thane-401 404	Pending
298.	An innovative use of DE Oil Cake (D.O.C.) for the generation of power and steam	Claris Lifesciences Ltd. Claris Corporate Headquarters, NR. Parimal Crossing, Ellisbridge, Ahmedabad-380 006, India	1607/MUM/2007 22-08-2007	1	23-01-2008	Jayant Agro Organics Ltd. Akhandanad ,38, Marol- Co.Op. Ind. Estate, Off. MV Road, Sakinaka, Andheri (E) Mumbai-400 059	Pending
299.	Injectable preparations of diclofenic and its pharmaceutical acceptable salts	Triokaa Pharmaceuti- cals Ltd. Jodhpur Tekra, Ahmedabad- 380 015	96/MUM/2005 01-02-2005	1	5-2-2008	M/s. Neon Laboratories Ltd. Damji Shamji Industrial Complex, Mahakali Caves Road, Andheri (E) Mumbai-400 093	Pending
300.	Method of making a customized packaging film for a Pharmaceutical product	BI Limited 1028, Shirol, Raiguru Nagar (Taluka Khed), Pune-410 505	262/MUM/2005 10-03-2005	1	8-2-2008	Associated Capsules Pvt. Ltd.	Pending

301. Fuel supply systems for gas powered vehicles	Bajaj Auto Limited Akurdi, Pune-411035	1582/MUM/2005 16-12-2005	1	11-2-2008	TVS Motor Company Jayalakshmi Estate, 29, Haddows Road, Chennai-600 006	Pending
302. Control switches for automotive vehicles	Bajaj Auto Limited Akurdi, Pune-411035	48/MUM/2006 12-01-2006	1	11-2-2008	TVS Motor Company Jayalakshmi Estate, 29, Haddows Road, Chennai-600 006	Pending
303. Improved Internal combustion Engine	Bajaj Auto Limited Akurdi, Pune-411035	33/MUM/2006	1	11-2-2008	TVS Motor Company Jayalakshmi Estate, 29, Haddows Road, Chennai-600 006	Pending
304. Internal combustion Engine with improved ignition characteristics	Bajaj Auto Limited Akurdi, Pune-411 035	784/MUM/2005 01-07-2005	1	29-02-08	Associated Capsules Pvt. Ltd. Prabhat Road Jogeshwari-Mumbai	Pending
305. Metallized packaging blister container	BI Limited 1028, Shirol, Rajgurunagar (Taluke Khed), Pune-410 505	1612/MUM/2005 23-12-2005	1	29-02-08	Associated Capsules Pvt. Ltd. Prabhat Road Jogeshwari-Mumbai	Pending
306. An oral suspension as antiretroviral therapy	Emcure Pharmaceutical Ltd., 12/2 F-11, Block, M.I.D.C. Pimpri Pune- 411 018	206/MUM/2005 24-02-2005	1	27-02-08	Cipla Limited 289, Bellasis Road, Mumbai Central	Pending
307. Enteric film coating composition containing enteric polymer micronized with detackifier	BPSI Holding Inc. 1105 North Market Street, Suite 1450, P.O.Box 8985 Wilmington Delaware 19899-8985	689/MUMNP/ 2007 08-05-2007	1	14-05-08	Ideal Cures Ltd. Elecon Chambers 6th Floor, Sakinaka Andheri (E) Mumbai-400 072	Pending

1	2	3	4	5	6	7	8
308.	A closure for use with a container such as a plastic container or bottle	Marico Industries Ltd. Maharashtra India	349/BOM/1999 10-05-1999	1		Hindustan Lever Ltd. 165/166, Backbay Reclamation Mumbai-400 020	Pending
309.	Salts of Clopidogrel process for their preparation and Pharmaceutical compositions containing them and their use in Medicine	Cadila Health Care Limited, Zydrus Tower, Satellite Cross Road, Ahmedabad	413/MUM/2003 25-04-2003	1	10-7-2008	Glochem Industries Limited 7-2C8 and C8/2, IE, Sanaith Nagar Hyderabad-500 018	Pending
310.	An improved air filter for Auto-mobiles	Mahindra and Mahindra Ltd. Mahindra Towers, Worli, Mumbai-400018	752/MUM/2004 14-07-2004	1	21-07-2008	M.N. Rama Rao and Company, India	Pending
311.	Polymorph of a Pharmaceutical	Abbott Laboratories, D-377, AP6A-1, 100 Abbott Park Road, Abbott Park, IL-60064-6008, USA.	IN/PCT/2001/ 00018/MUM 03-01-2001	1	23-07-08	Cipla Limited 289, Bellasis Road, Mumbai Central Mumbai-400 008	Pending
312.	Process for manufacturing D-Trans allethrin	Shogun Organics Ltd. 504, Samartha Vaibhav, Lokhand-wala complex, Off. Link Road, Antheri (W)	897/MUM/2007 10-05-2007	1	5-9-2008	Lal Sahab Singh Flat No. 304, Building C1, Sector-7, Shanti Nagar, Mira Road, Mah-401 107	Pending

313. A novel synergistic fungicidal formulation	Deepak Pranjivandas Shah, 501/502, Vandana Apartments, Janki Kutir, Juhu Church Road, Juhu, Mumbai-400 049	378/MUM/2004 26-03-2004	1	9-9-2008	Vilas Shetty 202, Elecon Chambers, Off-Kurla-Andheri Road, Andheri (East) Mumbai-400 072	Pending
314. Novel Pharmaceutical dosages form and process for manufacturing the same	Ankur Drugs and Pharma Ltd., C-306, Crystal Plaza Andheri Link Road, Andheri (W), Mumbai-400 053	87/MUM/2007 16-01-2007	1	10-9-2008	Arrow Coated Products Ltd. 5-D, Laxmi Industrial Estate, New Link Road, Andheri (W) Mumbai-400 053	Pending
315. A process for preparing Prallethrin	Shogun organics Ltd. 504, Samartha Vaibhav, Lokhand-wala complex, Off. Link Road, Andheri (W), Mumbai-400053, Maharashtra, India	24/MUM/2008 03-01-2008	1	15-9-2008	Lal Sahab Singh Flat No. 304, Building C1, Sector-7, Shanti Nagar, Mira Road, Mah-401 107	Pending
316. Tamper Proof Seal	Atulbhai Narsibhai Patel, 266/3, G.I.D.C. Phase-II, Wadhwanicity, Dist. Surendranagar	1663/MUM/2007 30-08-2007	1	20-10-08	Patel Mukeshbhai Laxmidashbai, 18, Divyavijay Soc, Bajarang Ashram, Krishna Nagar Saijpur Bodha Ahmedabad-380 025	Pending
317. Fuel supply systems for gas powered vehicles	Bajaj Auto Limited Akurdi, Pune-411035	1582/MUM/2005 16-12-2005	1	2-11-2008	TVS Motor Company Jayalakshmi Estate, 29, Haddows Road, Chennai-600 006	Pending
318. Control switches for automotive vehicles	Bajaj Auto Limited Akurdi, Pune-411035	48/MUM/2006 12-01-2006	1	2-11-2008	TVS Motor Company Jayalakshmi Estate, 29, Haddows Road, Chennai-600 006	Pending

1	2	3	4	5	6	7	8
319.	An improved internal combustion engines	Bajaj Auto Limited Akurdi, Pune-411035	33/MUM/2006 10-01-2006	1	2-11-2008	TVS Motor Company Jayalakshmi Estate, 29, Haddows Road, Chennai-600 006	Pending
320.	Internal combustion engine with improved ignition characteristics	Bajaj Auto Limited Akurdi, Pune-411035	784/MUM/2005 07-01-2005	1	2-11-2008	TVS Motor Company Jayalakshmi Estate, 29, Haddows Road, Chennai-600 006	Pending
321.	Devanagari Script/Font of 94 Symbols only	Joshi Shashikant Vithal, AT: Type: V- B, T.A.P.S. Colony P.O.: T.A.P.P.; 401504 Dist. Thane	339/MUM/2006 03-09-2006	1	13-08-2008	Shreyas Jayasimha C/o—MAK, inc No. 9, 2nd Main Road Vyalikaval Bangalore-560 003	Pending
Total number of pre-grant oppositions received						390	

**Market Facilitation Centres for  
Export of Cut Flowers**

3389. SHRI K.C. PALLANI SHAMY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Market Facilitation Centres for cut flowers exports have been set up by the Government in various countries;

(b) if so, the details thereof alongwith the revenue generated from these countries during each of the last three years and the current year, country-wise;

(c) whether the Government has any proposal to set up more such centres in various countries in the near future; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) A Market Facilitation Centre (MFC) was set up by the Agricultural and Processed Food Products Export Development Authority (APEDA) in October 2001 in Amsterdam, Netherlands.

(b) The details of the export of fresh cut flowers facilitated by the MFC during the last three years are given below:

Volume (stems in thousand)

2005-06	2006-07	2007-08
13259	14200	14069

(Source: APEDA)

Figures for the current year are not available. No revenue was generated as the services of the MFC were extended without any fee as a promotional measure. The Centre has been closed.

(c) No, Sir.

(d) Does not arise.

**World Trade Organisation**

3390. SHRI M.K. SUBBA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Minister of Commerce had visited the United States in June this year to discuss various bilateral and multilateral issues including World Trade Organisation;

(b) if so, the outcome of the talks along with the details of Memoranda of Understanding and agreements signed as a result of the talks; and

(c) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (c) Yes, Sir. Commerce and Industry Minister had visited Washington in June 2008, *inter alia*, to meet the United States Trade Representative (USTR) and US Treasury Secretary for general discussions on the key issues of the Doha Round of WTO negotiations, specially the draft texts of Agriculture and Non-Agricultural Market Access (NAMA) issued on 19th May 2008 and to iron out differences on crucial aspects of the WTO texts and to understand the position of each other.

[Translation]

**Award to Informants**

3391. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has announced any award to the citizens who gave the information of bombs planted near India Gate and Regal Building during recent bomb attacks in Delhi;

(b) whether award has also been announced for police personnel of bomb defusing squad; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) Two persons were rewarded for giving information about the presence of bombs near India Gate and Regal Building in Delhi.

(b) No Sir.

(c) Does not arise.

**Financial Assistance for Development of Science Laboratories**

3392. SHRI SUBHASH MAHARIA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government has provided financial assistance to Rajasthan recently for the development of Science Laboratories; and

(b) if so, the details thereof alongwith amount of funds given during the last two years?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) and (b) Yes, Sir. The Government has provided a financial assistance of around Rs. 700 lakh for improving research infrastructure including development of Science Laboratories in universities and higher educational institutions in Rajasthan. The details and amount of funds provided during the last two years are given in the enclosed Statement.

**Statement**

**Year (2006-07)**

Name of the University/ Institute/College	Name of the Department	Amount Sanctioned/ Recommended (Rs. in Lakh)
1	2	3
Government Dungar College	• Botany	20
	• Earth Science	15
Government College, Kota	• Chemistry	60
MLV College, Bhiwara	• Chemistry	27

**Year (2007-08)**

Seth Gyaniram Bansidhar College, Jhunjhunu	• Chemistry	40
SD Government College, Beawar	• Chemistry	40
MSJ College, Bharatpur	• Chemistry	33
University of Rajasthan	• Geography	65
Government Dungar College, Bikaner	• Zoology	28
	• Geology	60

1	2	3
ML Sukhadia University, Udaipur	• Zoology	27
JNV University, Jodhpur	• Botany	55
	• Chemistry (R)	90
Government College, Ajmer	• Physics	48
	• Mathematics	13
Government College, Sirohi	• Chemistry	45
Government College, Tonk	• Chemistry	45

*Total assistance in 2006-07 and 2007-08*

Year	No. of Institutes	No. of Departments	Total Assistance (Rs. in Lakh)
2006-07	3	4	122.00
2007-08	10	13	589.00

*[English]*

**False Cases by Police**

**Import of Banned Pesticides and Seeds**

3393. SHRI RANEN BARMAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether some USA and Europe based agro-chemical companies have exported to India their products like pesticides and seeds which were banned in the countries of origin;

(b) if so, the details thereof; and

(c) the reasons for allowing such products in the Indian market?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (c) the information is being collected and will be laid on the table of the House.

3394. SHRIMATI K. RANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any complaint regarding framing of false cases against innocent persons by Police personnel including Court judgements about registering FIRs;

(b) if so, details thereof during each of the last three years and the current year, State-wise;

(c) the details of action taken against the police personnel responsible for filing such cases during the said period, State-wise;

(d) whether there is any proposal for subjecting such police personnel to polygraph and narco test to ascertain the true facts of the case either on the request of the individual involved or on the direction of the Court;

(e) if so, the details thereof and the time by which action in this regard is likely to be taken; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) As per the Seventh Schedule of the Constitution of India, 'Police' is a State subject. As such, therefore, such details are not being centrally compiled and maintained.

(d) to (f) Such Tests are conducted on accused persons only on the directions of the Courts irrespective of whether they are Police personnel or civilians.

#### **Promotion of Technology Transfer**

3395. SHRI NAVEEN JINDAL: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the details of the specific steps being taken by the Government for promoting transfer of technologies from India and abroad during the last three years;

(b) whether any review/study has been made to ascertain the extent to which Indian industries have benefited from these measures; and

(c) if so, the details thereof alongwith the reaction of the Government thereto?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) The Government has taken several steps to promote transfer of technologies from India and abroad. The Foreign Direct Investment (FDI) policy has been liberalized in several sectors, permitting automatic approval up to 100% FDI into the country, coupled with technology transfer. Foreign R&D Centres have been allowed to be established in India in the areas of information technology, drugs and pharmaceuticals, bio-technology, electronics, automobiles etc. which have facilitated technology transfer in some cases. India has complied with the Trade Related Intellectual Property Rights (TRIPs) agreement of World Trade Organization (WTO) by introducing the product patent regime in the

areas of chemicals, drugs and food, which has also facilitated technology transfer to India by trans-national corporations. Recently, the signing of path-breaking 123 Agreement with the US, operationalising the bilateral nuclear deal has opened the doors for technology transfer to India in the area of civil nuclear energy. Besides this, the Government has entered into several bi-lateral agreements and taken joint technological initiatives with other countries to promote technology transfer. Further, the Government has a programme wherein documentation and training on various issues of technology transfer and acquisition such as technology valuation, pricing, etc. is provided to Indian industry.

As regards promotion of technology transfer from India is concerned, Government has a programme for promoting technology exports, wherein compilation of exportable technologies is made and awareness is created about the technological developments of India in select sectors, industry is facilitated to showcase their technologies in international exhibitions and consultants are trained for inventions in industry for building their technology export strategy.

(b) and (c) The Government has not made any specific review/study to ascertain the extent to which Indian industries have benefited from these measures. However, the number of foreign technical collaborations (FTC Approvals) between Indian industry and overseas counterparts, approved during 2005-06, 2006-07 and 2007-08 were 83, 81 and 95 respectively, as per the FDI statistics maintained by the Department of Industrial Policy and Promotion. As per the latest available statistics of the World Bank, US\$ 421 million and US\$ 949 million were the payments made by India towards royalty and license fees (implying payments made for technology imports) and US\$ 25 million and US\$ 112 million were India's receipt of royalty and license fees (implying receipts for technology exports) during 2005 and 2006 respectively.

#### **Non-Payment of Award Money**

3396. SHRI HARIN PATHAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Delhi Transport Corporation employee who saved the lives of sixty people by throwing out a live bomb from the bus has not received the award money as reported in the *Times of India* dated 16 September, 2008;

(b) if so, the reasons thereof; and

(c) the reaction of the Government thereto along with other facilities being provided/proposed to be provided to the said person?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) No separate compensation was announced by the then Home Minister. However, the following benefit/payments have been provided to Shri Kuldeep Singh, Delhi Transport Corporation (DTC) Driver:—

- (i) The Government of NCT of Delhi has paid a compensation of Rs. 1.00 lakh.
- (ii) Cash award of Rs. 2.00 lakh has been paid by the DTC.
- (iii) Shri Kuldeep Singh, who was earlier an outsourced driver from private agency, was given a permanent job in DTC after the incident as a vehicle examiner.
- (iv) As a special case, he has also been allotted an accommodation in DTC Colony, Shadipur, New Delhi on out of turn basis.
- (v) He is also getting medical facilities as per existing Medical Scheme in DTC.
- (vi) A sum of Rs. 63483 has been paid to him by DTC on account of his eye treatment.
- (vii) A sum of Rs. 28500 has also been paid by DTC to M/s Punjab Optical House, Dwarka, New Delhi for providing him a Digital Hearing Aid.

#### Trade with Singapore

3397. SARDAR SUKHDEV SINGH LIBRA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of items currently being imported to and exported from Singapore and the amount involved;

(b) whether there is large scope for import/export between India and Singapore in other items;

(c) if so, the details thereof;

(d) whether the Government proposes to seek the participation of Singapore Government to enhance import/export; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) The value of imports from Singapore to India during 2007-08 amounts to Rs. 3,268,217.73 lakhs. The value of exports from India to Singapore during the same period stood at Rs. 2,966,223.26 lakhs. The details of items of imports and exports are available at <http://commerce.nic.in/eidb/ecntcomg.asp>.

(b) to (e) A Comprehensive Economic Cooperation Agreement (CECA) between India and Singapore was signed on 29th June, 2005, which came into effect from 1st August, 2005. To further expand the tariff liberalization package within the Trade in Goods chapter, India and Singapore have signed a Protocol on 20-12-2007 to amend the India-Singapore CECA. Details of the agreement are available at [www.commerce.nic.in/trade/international\\_ta\\_framework\\_ceca.asp](http://www.commerce.nic.in/trade/international_ta_framework_ceca.asp).

#### Mining Companies

3398. SHRI CHANDRAKANT KHAIRE: Will the Minister of MINES be pleased to state:

(a) the details of various mining companies operating under public and private sector in the country, State-wise;

(b) whether these mining companies are functioning according to the rules and regulation laid down by the Government;

(c) if so, the details thereof;

(d) if not the reasons therefor and the action taken against these companies;

(e) whether precautionary measures are being taken by these companies for environment and pollution control; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI B.K. HANDIQUE): (a) A summary of Sector-wise number of reporting mines of major minerals (other than petroleum and natural gas, coal, lignite and sand for stowing, and

atomic minerals) in States during 2007-2008 reported by Indian Bureau of Mines (IBM) is given in the enclosed Statement-I.

(b) to (d) Details of violations of the provision of the Mineral Conservation and Development Rules (MCDR) Rules pointed out, rectified, cases filed etc. for the 2008-2009 (up to November, 2008) reported by IBM is given in the enclosed Statement-II.

(e) and (f) Mining operations are subject to environment and forest clearances, which require compliance of the statutory provisions in respect of the environment and pollution control.

**Statement-I**

*Summary of Sector-wise number of reporting mines of major minerals (other than petroleum and Natural Gas, coal, lignite and sand for stowing, and atomic minerals) in States during 2007-2008*

Sl. No.	Name of the State	No. of Mines		Total
		Private Sector	Public Sector	
1	2	3	4	5
1.	Andhra Pradesh	302	18	320
2.	Arunachal Pradesh	0	0	0
3.	Assam	2	2	4
4.	Bihar	6	0	6
5.	Chhattisgarh	73	12	85
6.	Delhi	0	0	0
7.	Goa	76	0	76
8.	Gujarat	413	11	424
9.	Haryana	0	0	0
10.	Himachal Pradesh	24	2	26
11.	Jammu and Kashmir	1	3	4
12.	Jharkhand	104	15	119

1	2	3	4	5
13.	Karnataka	194	24	218
14.	Kerala	20	7	27
15.	Madhya Pradesh	227	18	245
16.	Maharashtra	79	17	96
17.	Meghalava	6	4	10
18.	Mizoram	0	0	0
19.	Manipur	0	0	0
20.	Nagaland	0	0	0
21.	Orissa	166	34	200
22.	Puniab	0	0	0
23.	Rajasthan	181	24	205
24.	Sikkim	0	0	0
25.	Tamil Nadu	140	13	153
26.	Tripura	0	0	0
27.	Uttar Pradesh	20	1	21
28.	Utrakhand	34	1	35
29.	West Bengal	8	3	11
Total		2076	209	2285

**Statement-II**  
*Information on the compliance of MCDR, 1988*

Year	No. of mines inspected	No. of violation pointed out	No. of violations rectified	No. of show cause notices issued	No. of violations rectified after issue of show cause notice	No. of prosecution cases launched	No. of prosecution cases compounded	Compounding fees received (Rs.)	No. of prosecution cases decided	Fine received (Rs.)
2008-2009 (up to Nov., 2008)	1550	1146	622	240	216	40	14	88000	12	38800

[Translation]

**Online Learning Programme**

3399. SHRI RAKESH SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any online learning programme is being run by the Government to improve the quality of engineering and science education in the country;

(b) if so, the details thereof; and

(c) the details of the results achieved after implementation of such programme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Ministry of Human Resource Development initiated the National Programme for Technology Enhanced Learning (NPTEL) to enhance quality engineering education in the country by developing curriculum based video courses and web based e-courses.

The Programme was formally launched on September 3rd, 2006 in IIT Madras. The contents are currently made available to everyone in India and abroad through the website <http://nptel.iitm.ac.in> maintained by IIT Madras. Quite a large number of students/teachers/working professionals from across 140 countries have registered with the site for free access. The video lectures are currently being broadcast through the Eklavya channel and approximately 50 engineering institutions in the country have set up their own receivers with a dish antenna to receive the signal in their own campuses.

[English]

**Facilities to Families of Ashok Chakra  
Awardees of Parliament Attack**

3400. SHRIMATI NIVEDITA MANE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has provided all the entitled facilities to the families and next to kin of those

awarded with Ashok Chakra in the case of terrorists attack on Parliament House;

(b) if so, the details thereof, if not, the reasons therefor;

(c) the details of facilities provided/proposed to be provided to the families of such awardees;

(d) whether there has been any delay in providing the said facilities;

(e) if so, the reasons therefor; and

(f) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) to (f) The Ashoka Chakra series of Gallantry awards are administered by the Ministry of Defence. While a monthly monetary allowance which is admissible to the Ashoka Chakra awardees has been sanctioned to the next of kin of the Ashoka Chakra awardees of the terrorists attack on Parliament House, further information on the other facilities is being collected from the concerned Ministries and will be laid on the Table of the House.

[Translation]

**Issue of Voters Identity Cards to  
Illegal Bangladeshi Migrants**

3401. SHRIMATI SANGEETA KUMARI SINGH  
DEO:

SHRI MANSUKHBHAI D. VASAVA:

SHRI KIRIP CHALIHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some illegal Bangladeshi infiltrators have been issued voter identity cards in the country;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL):

(a) to (c) Certain instances of some illegal immigrants from Bangladesh having obtained voter identity cards through fraudulent means have been reported. As and when such instances are detected, the concerned State Governments/Union Territory Administrations, besides taking action for cancellation of voter identity cards, also take appropriate action against the illegal immigrants as per law.

[English]

**Excise Duty Exemption for Cement Industry in the North East**

3402. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether a large number of investors are keen to invest in the cement industry in North-East because of exemption of excise duty;

(b) if so, the details thereof;

(c) whether the Government of India proposes to withdraw this incentive;

(d) if so, the reasons therefor;

(e) whether the North-Eastern States especially Meghalaya has large deposits of limestone and coal which are exported to Bangladesh without any value addition; and

(f) if so, the details thereof and the steps taken to ensure value addition to these precious natural resources?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) Yes, Sir. 29 Industrial Entrepreneurs Memorandum have been filed for setting up Cement based industries during the period April, 2007 to November, 2008, as per the details given below:—

States	Number	Investment (Rs. in Cr.)	Employment
Assam	11	800	10839
Meghalaya	14	4045	10129
Sikkim	04	31	4845

(c) and (d) No, Sir.

(e) and (f) Among the North Eastern States, Meghalaya has the largest deposit of Limestone and Coal, which are exported to Bangladesh as per the value declared by the exporters on the basis of Letter of Credit (L.C).

The quantity of limestone and coal exported and the value involved during the last three years is as follows:—

Year	Limestone		Coal	
	Quantity (MT)	Value (Rs. in crore)	Quantity (MT)	Value (Rs. in crore)
2006-07	1135667.100	31.78	1254777.334	249.58
2007-08	972738.000	28.01	1292112.835	241.00
2008-09 (upto November)	1550907.000	54.76	656898.800	290.45

The goods exported are in raw form and without any further processing.

**Illegal Extraction of Sand**

3403. SHRIMATI MANEKA GANDHI: Will the Minister of MINES be pleased to state:

(a) whether the illegal extraction of sand from the river Cauvery in Ramnagar district of Bangalore poses a danger to the Deccan Mahaseer, categorised as endangered species;

(b) if so the details thereof;

(c) whether any steps have been taken/being taken by the Government to stop such activities; and

(d) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI B.K. HANDIQUE): (a) As per available information, no sand mining activities have been reported in areas of Ramnagar district where Cauvery river is flowing.

(b) to (d) Do not arise, in view of (a) above.

**Training to Muslim Girls**

3404. SHRI BALASAHEB VIKHE PATIL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government has started any scheme to impart skill training to Muslim girls in Bihar;

(b) if so, the details thereof and the amount allocated for the same;

(c) whether there is any proposal to provide basic tools to the girls to enable them to practice their skills;

(d) the manner in which the said scheme will be funded;

(e) whether there is any proposal for public-private partnership under the scheme; and

(f) whether there is any proposal to extend the scheme to other States also and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) Yes, Sir.

(b) Project Hunar has been launched by National Institute of Open Schooling (NIOS) in collaboration with Bihar Education Project Council (BEPC). It envisages provision of free skill development and training in seven selected skill-based courses, for a target group of over 13500 Muslim girls in the age group of 11-16 years in the State of Bihar during Academic Year 2008-09. Bihar Education Project Council (BEPC) has released Rs. 1.82 crores up till now towards the cost of providing skill development and training under the project.

(c) NIOS has developed a network of Accredited Agencies for providing skill development and training to the target group in Bihar. Under the Project Hunar, these Accredited Agencies will be provided necessary equipment, raw material etc., for providing practical training to these girls in the trades for which they have been enrolled.

(d) NIOS has entered into collaboration with prominent socio-religious and educational institutions of Muslims in Bihar including Imarat-e-Sharia, Edare-Sharia and Rahmani Foundation amongst others and is utilizing their services and network of Madarsas, Maktabas and other organizations.

(e) Implementation and delivery mechanism of the project is community based.

(f) The project being a 'pilot', the scope of its expansion cannot be decided at present.

**Authenticity of NARCO Test**

3405. SHRI REWATI RAMAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the science behind the NARCO-Analysis is outdated;

(b) if so, whether the method of conducting the tests is far from satisfactory and is liable to have side effects which ultimately may prove dangerous; and

(c) if so, the time by when these tests are likely to be banned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) The constitutionality of the NARCO Analysis test in its totality as a tool of investigation in criminal cases has been challenged through Criminal Appeal No. 1267 of 2004 in the matter of Selvi and others vs. State of Karnataka before the Supreme Court of India.

The Supreme Court of India has not yet pronounced a verdict.

#### **Amendment in IPC**

3406. SHRI VIJOY KRISHNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to amend the provisions of the Indian Penal Code relating to accidents due to rash and negligent driving to make them more stringent;

(b) if so, the details thereof;

(c) whether the Government proposes to provide any compensation to the family of the victims of such cases; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) and (b) No, Sir.

(c) and (d) Under the provisions of Motor Vehicles Act, 1988, road accident victims can claim compensation either under structured compensation formula on "no fault principle" or approach Motor Accident Claims Tribunal for higher amount of compensation in case of hit and run cases (death) a sum of Rupees Twenty Five Thousand can be claimed by the family of the road accident victim.

#### **Ghatkuri Mines in Jharkhand**

3407. SHRI J.M. AARON RASHID: Will the Minister of MINES be pleased to state:

(a) whether the Government has issued any notification restricting the Ghatkuri mineral reserves for Public Sector Undertakings;

(b) if so, the details thereof;

(c) whether as per the Notification, optimum utilisation and exploitation of mineral resources, iron ore or other minerals deposits as Ghatkuri would not be thrown open for private parties;

(d) if so, the reasons for granting/proposal to grant mining lease/prospective licence to private companies in Ghatkuri mines; and

(e) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI B.K. HANDIQUE): (a) No, Sir. However, as per available information, it has been reported that a part of the Ghatkuri iron ore deposit has been reserved by the State Government of Jharkhand for allotment for optimum utilization and exploitation of the mineral resources in the state.

(b) to (e) Does not arise.

*[Translation]*

#### **Visa Fraud Cases**

3408. SHRI SHAILENDRA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether complaints regarding manipulations in issuance of visa and passports are on the rise in the country;

(b) if so, whether several foreigners have entered into India illegally;

(c) whether more than 29 such cases have been detected at the border of Rajasthan and other States; and

(d) if so, the steps taken by the Government to check such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) No foreigner is allowed by the immigration authorities to enter into the country unless he/she is in possession of valid travel documents including a valid visa. As per available information, 108 cases of forged travel documents were detected at Munabao Immigration Check Post (ICP), falling under the district of Barmer in the State of Rajasthan, in the year 2008 (upto June).

(d) To ascertain the genuineness of the travel documents including visas and to detect forgeries, the immigration officers at all the ICPs in the country are provided with the specimen copies of the travel documents for comparison. They are also provided with Ultra Violet Lamps/Magnifying glasses to examine the travel documents including visas to detect possible tampering. In addition, Passport Reading Machines (PRMs) and Questionable Document Examiner (QDX) Machines have also been installed at major ICPs. Above all, officers manning immigration counters at all the ICPs are given special training for detection of forged/fake travel documents.

[English]

#### Funds from FDA

3409. SHRI ANANTA NAYAK: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the French Development Agency (FDA) is funding some Indian companies in their projects;

(b) if so, the details of the aforesaid projects alongwith the names of the companies getting funds from FDA;

(c) the total funds likely to be received by them; and

(d) the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) to (d) No financial assistance is provided to Indian companies by the French Development Agency (FDA). However, the Government has signed a Memorandum of Understanding on 29th September, 2008 with Agence Francaise de Developpement (French Development Agency, AFD) under the Indo-French Development Cooperation for Official Development Assistance (ODA).

#### SEZ in IT Sector

3410. SHRI DUSHYANT SINGH:

SHRI BALASHOWRY VALLABHANENI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has a proposal to set up Special Economic Zones (SEZs), in the IT sectors;

(b) if so, the details thereof alongwith the number of such SEZs proposed to be set up in various States particularly in the National Capital Region (NCR); and

(c) the States in which the proposals are pending at present?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (c) The proposals for establishment of Special Economic Zones (SEZs) including SEZs for IT/ITES are forwarded by the State Governments for consideration of the Board of Approval (BoA) constituted by the Central Government in exercise of the powers conferred under SEZ Act. A Statement containing State/UT-wise distribution of Special Economic Zones, including those in the Nation Capital Region is enclosed.

**Statement****State-wise List of IT/ITES/Electronic Hardware and Software SEZs**

State	Formal approval	Notified SEZs	Pending proposals
Andhra Pradesh	57	41	18
Chandigarh	2	2	1
Chhattisgarh	1	—	—
Dadra and Nagar Haveli	1	—	—
Delhi	2	1	3
Goa	2	1	2
Gujarat	16	7	6
Haryana	34	19	23
Karnataka	38	16	14
Kerala	11	4	6
Madhya Pradesh	11	3	4
Maharashtra	53	23	31
Orissa	4	2	—
Punjab	6	1	1
Rajasthan	4	3	—
Tamil Nadu	43	32	11
Uttarakhand	2	2	—
Uttar Pradesh	25	13	13
West Bengal	20	8	10
<b>Total</b>	<b>332</b>	<b>178</b>	<b>143</b>

*[Translation]***Wheat Import Scam**

3411. SHRI SANTOSH GANGWAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether wheat import scam involving the officers of State Trading Corporation has come to light;

(b) if so, the details thereof;

(c) whether the matter is being investigated; and

(d) if so, the details thereof alongwith the action being taken against such persons?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (d) CBI on the basis of preliminary enquiry, registered a regular case on the allegations that certain officers of the Cabinet Secretariat, Department of Food, STC, FCI connived together and in pursuance of the same did various acts of commission/omission in procurement of 2 million MT of wheat from Australian Wheat Board during the year 1998. This Department had furnished the bio-data of Dr. S.M. Dewan, the CMD, STC, as sought by CBI in this regard. Later, in a note submitted to the Cabinet Secretary on the result of the investigations, CBI has stated that for want of conclusive evidence against the accused persons, a closure report was filed in the court of Special Judge, Delhi, on 3-1-2004 and the Court after due consideration accepted the same on 17-01-2004. In July 2008 CBI have requisitioned certain documents/files from STC, returned by them, relating to the above case stating that further investigations in the matter has now commenced. Further status of the ongoing investigation has not been intimated to STC by CBI so far.

#### **Agro and Pharma Biotech Companies**

3412. SHRI SANJAY DHOTRE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of agro-biotechnology companies and pharma biotech companies in the country as on date, state-wise; and

(b) the details of such companies conducting research for commercial purposes in the agricultural sector?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) As per the information furnished by the Department of

Biotechnology, there are 162 companies working with (GMO) Genetically Modified Crops and (rDNA) Recombinant Deoxyribo Nucllic Acid technology in agro biotechnology and pharma biotechnology in the country. The details of all these companies are published and are available on the website of Department of Biotechnology namely <http://www.igmoris.nic.in>.

#### **Disparity in Price Indices of WPI and CPI**

3413. SHRI RAMJI LAL SUMAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details regarding calculation of Wholesale Price Index (W.PI) along with the names of all commodities included therein;

(b) the percentage share of each commodity in WPI;

(c) whether most countries take into account Consumer Price Index (CPI) while WPI is used in our country for measuring price index;

(d) if so, the details thereof alongwith the reasons therefor; and

(e) The rate of WPI during the period between June-November, 2008?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) Wholesale Price Index (WPI) in India is compiled and released by the Office of the Economic Adviser, Department of Industrial Policy & Promotion, Ministry of Commerce and Industry every week. The Current Series (Base: 1993-94=100) came into effect from April 2000 and it has 435 commodities in its basket.

Index is compiled on the principle of weighted arithmetic mean according to the Laspeyre's formula, which has fixed base year weights operating through the entire life span of the series.

The formula used is:  $I = \frac{\sum(I_j \times W_j)}{\sum W_j}$

Where

$I$  = Index Number of wholesale prices of a sub-group/group/major group/All Commodities

$W_j$  = The weight assigned to the  $j$ th item of sub-group/group/major group.

$I_j$  = Index of the  $j$ th item of sub-group/group/major group.

Price relatives are calculated as the percentage ratios, which the current prices bear to those prevailing

in the base period, i.e., by dividing the current price by the base period price and multiplying the quotient by 100. The commodity index is arrived at as the simple arithmetic average of the price relatives of all the varieties included under that commodity. The indices for the sub-groups/groups/major groups/all commodities are, in turn, worked out as the weighted arithmetic mean of the indices of the items/sub-groups/groups/major groups falling under their respective heads.

The details of major groups and groups in the commodity basket and their weights to the WPI is given below:

Description	Weight (%)
<b>All Commodities</b>	<b>100.00</b>
<b>I. Primary articles</b>	<b>22.02</b>
Food Articles	15.40
Non-Food Articles	6.14
Minerals	0.48
<b>II. Fuel, Power, Light and Lubricants</b>	<b>14.23</b>
Coking Coal	1.75
Mineral Oils	6.99
Electricity	5.48
<b>III. Manufactured Products</b>	<b>63.75</b>
Food Products	11.54
Beverages, Tobacco and Tobacco Products	1.34
Textiles	9.80
Wood and Wood Products	0.17
Paper and Paper Products	2.04
Leather and Leather Products	1.02
Rubber and Plastic Products	2.39
Chemicals and Chemical Products	11.93

Description	Weight (%)
Non-metallic Mineral Products	2.52
Basic Metals, Alloys and Metal Products	8.34
Machinery and Machine Tools	8.36
Transport Equipment and Parts	4.29

(c) and (d) Different countries use different price indices for measuring inflation such as Consumer Price Index (CPI), Producer Price Index (PPI) and Wholesale Price Index (WPI). As per information of International Financial Statistics (September, 2007) of the IMF, WPI is used in twenty-four countries in the world. In India, in addition to Wholesale Price Index, Consumer Price index is computed for specific group of consumers, such as for industrial workers (CPI-IW), Agricultural Labourers (CPI-AL) and Rural Labourers (CPI-RL). The commodity basket and weights for these consumer price indices are derived based on group-specific consumer expenditure surveys. The Wholesale Price Index (WPI) is, however, an economy wide index covering 435 commodities. Weights of these commodities in WPI are derived based on the value of quantities traded in the domestic market. As such it is a more comprehensive measure of economy-wide inflation available with high frequency.

(e) Weekly WPI during the period June-November 2008 was as under:

Week ending	WPI
7-Jun-08	236.5
14-Jun-08	236.9
21-Jun-08	237.7
28-Jun-08	238.4
5-Jul-08	239.3
12-Jul-08	239.5

Week ending	WPI
19-Jul-08	240.5
26-Jul-08	240.7
2-Aug-08	241.4
9-Aug-08	241.1
16-Aug-08	241.1
23-Aug-08	241.2
30-Aug-08	241.4
6-Sep-08	241.7
13-Sep-08	241.7
20-Sep-08	241.3
27-Sep-08	241.3
4-Oct-08	239.7
11-Oct-08	239.3
18-Oct-08	238.3
25-Oct-08	238.5
1-Nov-08	235.5
8-Nov-08	235.0
15-Nov-08	235.1
22-Nov-08	233.7
29-Nov-08	233.6

**Tea Production**

3414. SHRI AJIT JOGI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of production of tea during each of the last three years and the current year, brand-wise and State-wise; and

(b) the total tea required in the domestic market along with the quantity of surplus tea available for exports

during the said period?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) The details of production of tea during each of the last three years and the current year, category-wise and State-wise is given below:

State	Production (Million kgs)			
	2005	2006	2007	2008 (Jan-Oct.)
1	2	3	4	5
Assam	487.49	502.04	479.92	430.88
West Bengal	217.55	237.11	231.44	191.19
Tripura	7.51	7.13		
Arunachal Pradesh	2.62	3.75		
Manipur	0.11	0.11	⊙	⊙
Sikkim	0.16	0.17		
Nagaland	0.19	0.19	13.33	9.70
Meghalaya	0.10	0.14		
Mizoram	0.07	0.07		
Uttaranchal	0.43	0.43		
Himachal Pradesh	0.97	0.89		
Bihar	1.12	1.12		
Orissa	0.10	0.09		
<b>Total North India</b>	<b>718.42</b>	<b>753.24</b>	<b>724.69</b>	<b>631.77</b>
Tamil Nadu	163.68	163.66	153.13	136.55
Kerala	58.50	59.46	61.83	59.30

1	2	3	4	5
Karnataka	5.37	5.44	5.03	4.93
<b>Total South India</b>	<b>227.55</b>	<b>228.56</b>	<b>219.99</b>	<b>200.78</b>
All Total	945.97	981.80	944.68	832.55

● Break-up of small states is not available.

**Category-wise production of Tea in India**

(Figures in Million kg)

Category	All India		
	2005	2006	2007 (P)
<b>CTC Total</b>	<b>849.40</b>	<b>893.44</b>	<b>850.68</b>
Orthodox Black	75.90	66.31	72.14
Darjeeling	11.31	10.85	11.36
Green Tea	9.36	11.20	10.50
<b>Orthodox Total</b>	<b>96.57</b>	<b>88.36</b>	<b>94.00</b>
Total	945.97	981.80	944.68

(P)—Provisional and subject to revision.

(b) The details during three years are as follows:

(Figures in M. kgs)

	Production	Imports	Total availability (P+I)	Domestic Consumption (Estd.)	Export Availability
2005	945.97	16.76	962.73	757	205.73
2006	981.80	23.81	1005.61	771	234.61
2007 (E)	944.68	15.99	960.67	786	174.67

(E) Estimated and subject to revision.

[English]

**Brand Licence Agreement**

3415. DR. ARVIND SHARMA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government allows repatriation of royalty/technical fees by Indian companies to their foreign collaborate for using their brands in India;

(b) if so, the details of the guidelines of the Government in this regard;

(c) whether the Government has approved any brand license agreement between any Indian Company and their foreign collaborator;

(d) if so, the details thereof;

(e) the details of the royalty payments made by Indian companies to foreign countries during the last three years and in the country, company-wise;

(f) whether the said agreement is in line with the government norms and guidelines for payment of royalty; and

(g) if so, whether the Government is not allowing any new industrial license in the tobacco sector and if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) Yes Sir, the Government allows repatriation of royalty/technical fees by the Indian companies to their foreign collaborator for using their brands in India. As per the extant guidelines, payment of royalty for technology transfer including for use of trademark/brand name of the foreign collaborator is allowed upto 5% of domestic sales and 8% of export sales under the automatic route. For use of only trademark/brand name of the foreign collaborator without any technology transfer, royalty upto 1% on domestic sales and upto 2% on export sales are allowed under the automatic route. Proposals not covered under the automatic approval route are considered by the Project Approval Board under the Department of Industrial Policy and Promotion, an inter-ministerial body. The Project Approval Board considers the cases in line with the existing Government norms and guidelines. The details of approvals for use of only brandname/trademark granted by the Government and the royalty payments made by the Indian companies during the last three years are given in the enclosed Statement. Manufacture of Cigars and Cigarettes using tobacco is subject to compulsory Industrial Licensing under the Industries (Development and Regulation) Act, 1951. Since 1999, no Industrial License has been granted for manufacture of Cigarettes in view of grounds of health.

**Statement**

Sl. No.	Name of Indian Company and Foreign Company	Details of Agreement/ Activity covered	Details of Royalty payments for use of brandname/trademark approved through Government Route during the last three years i.e. 2005-06, 2006-07 and 2007-08
1	2	3	4
1.	M/s. Bangalore Sales Corporation with M/s SJR Hanger Corp D/B/A Uniplast Industries Far East, USA	Plastic Injection moulded hangers used as accessories for readymade garments (For use of Brand name and trade-mark)	(a) @ 1% on Domestic Sales and (b) @ 2% on Export Sales, net of taxes, for a period of 5 years

1	2	3	4
2.	M/s. GKN Driveline (India) Ltd. with M/s. GKN Holdings Plc, U.K.	Entering into a new Trademark License Agreement for use of "GKN" name and Logo on products manufactured and sold—"Drive Axle Assemblies—including constant Velocity Joints" for Front wheel Vehicles	(a) 0.5% if the operating margin for the relevant financial period is less than 3%; (b) 1% if the operating margin for the relevant financial period is 3% or more but less than 7%; and (c) 1.5% if the operating margin for the relevant financial period is 7% or more, subject to taxes, w.e.f. 1-1-2007.
3.	M/s. GKN Sinter Metals Ltd. with M/s. GKN Holdings Plc, U.K.	Entering into a new Trademark License Agreement for use of Trade mark "GKN" and GKN Logo in manufactured products of Sintered Bearings, Automotive components, Filters and Metal powders and Services.	(a) 0.5% if the operating margin for the relevant financial period is less than 3%; (b) 1% if the operating margin for the relevant financial period is 3% or more but less than 7%; and (c) 1.5% where the operating margin for the relevant financial period is 7% or more, subject to taxes w.e.f. 1-1-2007.

**Grant to Ranjit Singh  
Police University**

3416. SHRI SUKHDEV SINGH DHINDSA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Punjab has recently sought capital grant for Maharaja Ranjit Singh Police University and provision of sewerage and drinking water facility in the border of Punjab under the Border Area Development Programme scheme;

(b) if so, the details thereof; and

(c) the action taken by the Government in this

regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) The Government of Punjab has sought financial assistance for setting up Maharaja Ranjit Singh Police University. Presently, there is no scheme under which such a grant can be given.

The Government of Punjab has also requested for sanction of funds to the tune of Rs. 92.86 crore to take up water supply and sewerage projects in the following border towns of Punjab under the Border Area Development.

Name of the town	Estimated project cost		
	Water Supply	Sewerage	Total
1	2	3	4
Ramdass	0.66	2.40	3.06

1	2	3	4
Ajnana	1.53	4.83	6.36
Khemkaran	0.81	5.29	6.10
Fazilka	1.77	3.18	4.95
Ferozepur city and Ferozepur cantt. (with army authorities)	9.23	26.91	36.14
Guruharsahai	0.22	2.43	2.65
Jalalabad	0.72	6.03	6.75
Dera Baba Nanak	1.22	7.10	8.32
Dina Nagar	0.95	4.22	5.17
Gurdaspur	5.07	8.29	13.36
<b>Total</b>	<b>22.18</b>	<b>70.68</b>	<b>92.86</b>

The Border Area Development Programme (BADP) is a 100% centrally funded programme, implemented in 362 identified border blocks of 17 States, which include Punjab also. The budgetary allocation under the BADP, as fixed by the Planning Commission, is proportionately allocated to the Border States. An amount of Rs. 635 crore has been allocated in the budget of 2008-09 under the BADP. The share of Punjab under BADP, as per the criterion in vogue, would come to approximately Rs. 20 crore and the extent of funds required for implementing the proposal cannot be met from the normal allocation under BADP.

#### **Fees for Officers Club**

3417. SHRI HEMMAL MURMU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the New Delhi Municipal Council (NDMC) is running any Officers' Club on Government Land in New Delhi;

(b) if so, the details thereof;

(c) the criteria adopted by the NDMC to enroll members for such clubs and fees charged therefor;

(d) whether different slabs of fee are being charged from officers belonging to different categories of services;

(e) if so, the details thereof category-wise and the steps being taken to remove such anomaly; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) (b) The Palika Services Officers Institute, a registered society, which was primarily established for the welfare and recreation of officers of the New Delhi Municipal Council (NDMC) and their families, is running from one of the buildings of the NDMC at Vinay Marg, Chanakya-puri, New Delhi.

(c) to (f) The facilities at the Institute, primarily meant to be given to the officers of the NDMC and their families, were further extended to the other Government officers and their families staying in Delhi. The officers of Indian Administrative Service, Indian Police Service and Indian Forest Service of Union Territories Cadre and of Delhi Andaman Nicobar Islands Civil Service are considered for associate membership

on the basis of their being eligible for posting to NDMC during their service period. Once posted to NDMC they become eligible for permanent membership. The subscriptions charged from different categories of members are given in the enclosed Statement. The

subscription structure has been devised by the management of the Institute to accommodate different categories of members. It is a reasonable classification and there is no proposal to amend the categorization.

**Statement**

*Subscription fee charged by the Palika Services Officers Institute from different categories of members*

Type of membership	Eligibility	Entrance Subscription (Rs.)	Security Deposit (Rs.)	Monthly Subscription (Rs.)	Remarks
Permanent (NDMC)	Officers of the NDMC having the pay scale of Rs.10000 (pre-revised) and above	500	500	150	—
Associate (Permanent) without voting rights	Officers of Indian Administrative Service, Indian Police Service and Indian Forest Service of Union Territories Cadre and of Delhi Andaman Nicobar Islands Civil Service	7500	3000	200	—
Tenure (3 years) to 5 years	Central Government Officers of the rank of Deputy Secretary and above having the pay scale of Rs. 12000 (pre-revised) and above. Officers of the PSU having the pay scale of Rs. 15000 (pre-revised) and above.	(a) 3 years-7500 (b) 4 years-10000 (c) 5 years-12000	3000  3000	200  200	3 years membership may be extended by 1+1 year and four years membership may be extended by one year by paying entrance fee of Rs. 3000 per year and monthly subscription of Rs. 200.
Temporary (One year)	At the discretion of the Management Committee.	3000	3000	200	—

**Decline in Business Optimism**

3418. SHRI EKNATH MAHADEO GAIKWAD:

SHRIMATI NIVEDITA MANE:

SHRI ANIRUDH PRASAD ALIAS SADHU  
YADAV:

SHRI MADHU GOUD YASKHI:

SHRI RAGHUVVEER SINGH KOSHAL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether business optimism of Indian companies has reported a decline according to NCAER Survey and report by research firm Dun and Bradstreet;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the corrective steps taken by the Government to boost business optimism of Indian Companies and outcome achieved thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) Yes Sir. According to the Business Expectation Survey conducted by the National Council of Applied Economic Research (NCAER) during July, 2008, business confidence index fell by 22.9 points. The Business Optimism Index of Dun and Bradstreet for the period October-December, 2008 recorded a decline of 28.1%. The decline in business confidence is due to a variety of reasons, *inter alia*, including global financial crisis, moderation in economic growth and high rate of inflation.

(c) A major package was announced by the Government on the December, 2008 with a view to stimulating industrial growth and boost business optimism of Indian industry. The package, *inter alia*, include an across-the-board reduction of 4% in Cenvat/ Excise duty, interest subvention of 2% for pre and post shipment export credit for labour intensive industries (such as textiles, handlooms, handicrafts, leather, gems

and jewellery, marine products and Small and Medium Enterprise sector), Government guarantee to Export Credit Guarantee Corporation (ECGC) to provide guarantees for exports relating to difficult markets/ products, refund of service tax to exporters on foreign agent commissions, refinance facility of Rs. 4000 crore for the National Housing Bank by RBI, Refinance facility of Rs. 7000 crore for Small Industries Development Bank of India (SIDBI) by the Reserve Bank of India (RBI) to support Micro, Small and Medium Enterprises (MSMEs), an additional allocation of Rs. 1400 crore for Technology Upgradation Fund (TUF) for textile industry, and an additional plan expenditure Rs. 20,000 crore in the current year.

In addition, Reserve Bank of India (RBI) has recently taken a number of steps to reduce the cost of credit and improve availability of liquidity to the industry by reducing Repo rate, Statutory Liquidity Ratio (SLR), Cash Reserve Ratio (CRR) etc.

With the above measures, it is expected that there would be improvement in the availability of liquidity to the industry, consequently stimulating higher industrial growth.

[Translation]

**Inspection of Answer Sheets**

3419. SHRI PANKAJ CHOWDHARY:

SHRI KINJARAPU YERRANNAIDU:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any proposal is under consideration of the Government which makes a provision for the students of 10th and 12th classes to inspect their answer sheets in case they are dissatisfied with the results of the examinations;

(b) if so, the details thereof;

(c) whether there is any proposal to put in place a complaint box for the children in all the schools; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) Central Board of Secondary Education (CBSE) is not considering any such proposal, as it has taken various measures for the evaluation of answer sheets objectively. Besides this, there is provision for students to apply for verification of marks secured by them.

(c) and (d) There is no such proposal with the Government.

[English]

#### Registration of Laboratories with QCI

3420. SHRI CHENGARA SURENDRAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether all medical laboratories both in Government Sector and in Private Sector are required to register with the Quality Council of India (QCI);

(b) if so, the details thereof as per central law in the country; and

(c) the details of such laboratories registered with the QCI, State-wise and Union Territory-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

#### Legislative Assembly for UT

3421. SHRI KASHIRAM RANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to constitute a Legislative Assembly for the Union Territory of Daman and Diu and Dadra and Nagar Haveli;

(b) if so, the details thereof; and

(c) the time by which such Legislative Assembly is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) No, Sir. There is no such proposal to constitute a Legislative Assembly for the Union Territories of Daman and Diu and Dadra and Nagar Haveli.

#### Second Languages in NVs

3422. DR. RAM LAKHAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the languages taught as second language in Jawahar Navodaya Vidyalayas running in the country including Madhya Pradesh;

(b) whether teachers are not available in all the Vidyalayas to teach these languages;

(c) if so, whether the Government proposes to adopt those languages which are useful for teaching as second language and appoint teachers for the same; and

(d) if so, the time by which it is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) English is the second language taught in all the Jawahar Navodaya Vidyalayas in the country including Madhya Pradesh, except North-Eastern States and Sikkim. In case of North-Eastern States and Sikkim. Hindi is the second language. Teachers are available to teach these languages.

(c) and (d) Do not arise.

[English]

#### Constitution of Micro-Missions

3423. SHRI SURESH ANGADI:

SHRI CHANDRA BHUSHAN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to constitute six micro-missions under the National Police Mission to transform policing;

(b) if so, the details thereof; and

(c) the time by which the six micromissions are likely to submit their reports to the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) In order to achieve the objective of National Police Mission, Six Micro-Missions have been constituted.

(b) The details are as under:

**MM: 01 Human Resource Development**

(Police Population Ratio—Career Progression—Leadership—Accountability—Performance Evaluation—Training—Attitudinal Changes—Welfare of Police Personnel—Police University, etc.)

**MM: 02 Community Policing**

(Involving Community in Policing—Police Interface with Media, Industry and other relevant segments—Police Image, etc.)

**MM: 03 Communication and Technology**

(POLNET--CIPA—Cyber Techniques—Forensic Science—DNA—Narco-analysis, etc.)

**MM: 04 Infrastructure**

(Buildings—official and residential Equipment and Weaponry, etc.)

**MM: 05 New Processes (Process Engineering)**

(On-going Police Practices—Review and Impact analysis—Existing Best Practices—Innovations in India and elsewhere, and their adoptability—Procurement procedures—Delegation and Decentralization, etc.)

**MM: 06 Proactive Policing and Visualizing future challenges**

(Extremism and naxalism—Mob Violence—Cyber

crime—Money Laundering—Narco Terrorism—human trafficking, etc.)

(c) As the Micro Missions cover wide areas of police functioning, deliberations taking place and the reports are likely to be submitted in a phased manner as per priority. However, an indicative time limit of four months has been prescribed.

**Rajiv Gandhi National Fellowship for  
M.Phil. and Ph.D. Students**

3424. SHRI L. RAJAGOPAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of SC/ST students enrolled under Rajiv Gandhi National Fellowship for M.Phil. and Ph.D. programmes in the country including Andhra Pradesh during the last three years and the current year, State-wise;

(b) whether SC/ST students have to fulfill certain tough conditions so as to become eligible and pursue higher education; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The state-wise number of selected candidates for Rajiv Gandhi National Fellowship for SC/ST candidates for the years 2005-06 and 2006-07 (combined) and the year 2007-08 is given in the enclosed Statement. The selection for the years 2005-06 and 2006-07 was made in the year 2006-07.

(b) and (c) There are 2000 Fellowships per year for which more than 10,000 applications are received. The selection is made by an Expert Committee constituted for the purpose as per criteria laid down, and the students have to fulfill the conditions prescribed in the guidelines of the scheme.

**Statement****State-wise List of Selected Candidates under the Scheme of Rajiv Gandhi National Fellowship for SC/ST Candidate for the Year 2005-06 2006-07 and 2007-08**

Sl. Name of the States No.		No. of the Selected Candidates			
		2005-06 and 2006-07		2007-08	
		SC	ST	SC	ST
1	2	3	4	5	6
1.	Andhra Pradesh	392	112	110	75
2.	Arunachal Pradesh	1	8	0	26
3.	Assam	9	13	17	18
4.	Bihar	65	2	58	2
5.	Chandigarh	0	0	1	0
6.	Chhattisgarh	13	9	17	1
7.	Delhi	71	139	34	2
8.	Gujarat	18	4	27	21
9.	Haryana	79	1	45	0
10.	Himachal Pradesh	43	21	24	26
11.	Jammu and Kashmir	20	13	13	12
12.	Jharkhand	25	45	11	29
13.	Karnataka	189	34	79	52
14.	Kerala	97	4	37	3
15.	Madhya Pradesh	127	22	61	2
16.	Maharashtra	232	25	90	28
17.	Manipur	25	45	20	90
18.	Meghalaya	4	58	0	33
19.	Mizoram	0	14	0	33
20.	Nagaland	0	36	0	56

1	2	3	4	5	6
21.	Orissa	83	17	49	20
22.	Pondicherry	2	0	13	0
23.	Punjab	40	2	23	0
24.	Rajasthan	134	120	92	91
25.	Sikkim	0	0	0	2
26.	Tamil Nadu	379	10	118	6
27.	Tripura	1	1	1	2
28.	Uttar Pradesh	506	23	311	10
29.	Uttarakhand	32	9	19	8
30.	West Bengal	79	6	63	19
<b>Total</b>		<b>2666</b>	<b>793</b>	<b>1333</b>	<b>667</b>

#### **Regional Office of AICTE**

3425. SHRI M. SREENIVASULU REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) The number of regional offices of the All India Council for Technical Education functioning in the country, location and State-wise;

(b) whether the regional office of AICTE at Hyderabad is not working properly despite the infrastructure created causing difficulty to 500 odd College Managements in the State;

(c) if so, the details thereof and the reasons therefor; and

(d) the time by which it is likely to be made functional?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) There are 8 (eight) Regional Offices of the All India Council for Technical Education (AICTE) situated in Bhopal, Bangalore, Chandigarh, Chennai, Kanpur, Kolkata, Hyderabad and Mumbai. The jurisdiction of the AICTE Regional Offices is as follows:

Sl. No.	Region	States/Union territories
1.	Central	Madhya Pradesh and Gujarat
2.	Western	Goa, Maharashtra, Daman and Diu, Dadra and Nagar Haveli
3.	South-Western	Karnataka, Kerala and Lakshadweep
4.	Eastern	Manipur, Assam, Nagaland, Sikkim, Tripura, Meghalaya, Mizoram, West Bengal, Andaman and Nicobar Islands, Arunachal Pradesh, Orissa and Jharkhand

Sl. No.	Region	States/Union territories
5.	North-Western	Delhi, Haryana, Himachal Pradesh, Jammu and Kashmir, Punjab, Rajasthan and Chandigarh
6.	Northern	Bihar, Uttar Pradesh and Uttaranchal
7.	Southern	Tamil Nadu and Pondicherry
8.	South-Central	Andhra Pradesh and Chhattisgarh

(b) to (d) As per information given by the AICTE, the Regional Office at Hyderabad is functional. A Regional Officer has been posted at Hyderabad and he has assumed charge on November 1, 2008. All the related files have been transferred from the Regional Office at Chennai to the Hyderabad Office.

#### **Indo-Swiss Agreement**

3426. SHRI THAWAR CHAND GEHLOT: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any Indo-Swiss agreement has been signed recently;

(b) if so, the details thereof;

(c) whether Novartis had challenged the Indian Patents Law;

(d) if so, the manner in which the said law was challenged along with the date when the case was filed;

(e) the details of the Novartis case and the action taken by the Government in this regard; and

(f) the reasons for the dispute along with the present status of the case?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) Yes Sir. A Memorandum of Understanding (MoU) was signed between the Ministry of Commerce and Industry and the Federal Department of Economic Affairs of Switzerland on Intellectual Property on 7th August, 2007 for cooperation

in the field of intellectual property rights. The text of the MoU is available on the website of the Department of Industrial Policy and Promotion, that is, <http://www.dipp.nic.in>.

(c) to (f) M/s Novartis AG, Switzerland and its Indian subsidiary, M/s Novartis India Ltd., had filed two writ petitions before the High Court of Judicature at Madras on 19th May, 2006, challenging the constitutional validity of Section 3 (d) of the Patents Act, 1970 regarding certain discoveries not being inventions within the meaning of the Act. The Government defended the case. On 6th August, 2007, a division Bench held section 3(d) as constitutionally valid.

M/s Novartis had also filed five writ petitions in the High Court of Judicature at Madras, challenging the order of the Controller of Patents rejecting its patent application for the drug *Imatinib Mesylate* (known as *Glivec*), used for treatment of cancer. Consequent to the operationalisation of the Intellectual Property Appellate Board (IPAB) for patent appeals, the High Court had transferred the writ petitions as appeals to the IPAB. These appeals are pending before the IPAB.

#### **Formation of Earth Science Forum**

3427. SHRI SANAT KUMAR MANDAL: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Ministry of Science and Technology and The Hongkong and Shanghai Banking Corporation Limited have signed a memorandum of understanding to form an 'Earth Science Forum' to focus on solutions related to climate change through participation from industry, NGOs, academia and Government;

(b) if so, the details thereof and the reasons therefor;

(c) whether the forum would also conduct awareness programmes across the country to demonstrate profitable low carbon growth strategies;

(d) if so, the details thereof;

(e) whether the workshops would be targeted at cities with high number of Small and Medium Enterprises that are carbon intensive such as iron and steel, electricity, automotive, oil and mining amongst others; and

(f) if so, the benefits likely to be accrued through this forum to meet climate changes in the country?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) and (b) Yes, Sir. In addition to the Ministry of Science and Technology and Hong Kong and Shanghai Banking Corporation, the memorandum of understanding also includes the Ministry of Earth Sciences. There are three Initiatives namely, the climate change leadership council, workshops on reducing carbon foot-print for medium and small enterprises and outreach campaign on climate change.

(c) to (e) Yes, sir. Such interactions have been organized in selected places with high concentration of small and medium enterprises. More such interactions are planned.

(f) As responsible members of the society each economic activity by individuals/institutions for reducing carbon foot-print has to be encouraged to mitigate the impact of climate change.

#### **Biotechnology Resource Centres**

3428. SHRIMATI C.S. SUJATHA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the details of the Biotech Resource Centres established in the country, State-wise and year-wise;

(b) whether the Ministry has received any proposal for establishing a Biotech Resource Centre from Kerala Government;

(c) if so, the details thereof alongwith the proposed cost of the project; and

(d) the response of the Government in this regard and the present status of the project?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) Sir, we have not established Biotech Resource Centres in the Country.

(b) Yes Sir, a proposal for the establishment of Biotech Research Centre in Kerala submitted by Kerala Biotechnology Commission, Kerala State Council for Science, Technology and Environment was received in the Department of Biotechnology in June, 2008.

(c) The major objective of the proposal was to establish a centre of excellence in biotechnology which provides state-of-the-art equipment and expertise to support, accelerate research process and services and training in biotechnology, at a proposed cost of Rs. 15.21 crores.

(d) The proposal has been examined in the Department. Since there are neither deliverables nor a well defined focus, the Department is unable to fund the same. Moreover, the Rajiv Gandhi Centre for Biotechnology (RGCB) at Thiruvananthapuram has been taken over by the Department and objectives outlined for the proposed centre are already being addressed by RGCB.

#### **No Detention Policy in KV's**

3429. SHRI ADHIR CHOWDHURY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to implement the 'No Detention Policy in the Kendriya Vidyalayas of the country;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF

HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) Kendriya Vidyalaya Sangathan has already adopted a zero detention policy for primary classes.

[Translation]

#### Export of Seeds

3430. SHRI KAILASH NATH SINGH YADAV: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the seed producing companies of the country are exporting the seeds produced by them;

(b) if so, the details thereof during each of the last three years and in the current year, country-wise, variety-wise and value-wise;

(c) whether the Government proposes to provide assistance/grants for developing new varieties of seeds for export; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) Yes, Sir.

(b) Details of export of seeds during the last three years are given below:

Year	Quantity: Metric tons	
	Quantity	Value: Rs. in crore
2005-06	7,522.17	92.95
2006-07	8,104.05	121.58
2007-08	10,157.15	142.12
2008-09 (April-July, 2008)*	2,618.05	37.24

(Source, DGCIS) \*Provisional

Country wise export details are available at the website of APEDA—<http://apeda.com/TradeJunction/>. Variety-wise details are not available. Country-wise export data for 2008-09 (April-July, 2008) is also not available.

(c) and (d) Information is being collected from the Department of Agriculture and cooperation and will be laid on the Table of the House.

[English]

#### Coastal Security Schemes

3431. SHRI HARIN PATHAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received schemes or proposals from various States regarding comprehensive scheme on coastal security including Gujarat;

(b) if so, the details thereof indicating therein the names of the States which had forwarded the schemes or proposals; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) Yes, Sir. After consultations with Navy, Coast Guard, nine coastal States and four Union Territories etc., a comprehensive Coastal Security Scheme was formulated and approved by the Government of India, Ministry of Home Affairs in January 2005 for implementation for 5 years, with non-recurring outlay of Rs. 400 crore and recurring outlay of Rs. 151 crore.

The details of physical and financial assistance approved under the Scheme are given in the enclosed Statement.

A contract has been signed by Ministry of Home Affairs with M/s Goa Shipyards Ltd., Goa, and M/s Garden Reach Shipbuilders and Engineers Ltd., Kolkata in March 2008 for supply of interceptor boats.

## Statement

## Details of physical and financial assistance approved under the Coastal Security Scheme

Sr. No.	Name of the State/UT	Coastal Police Stations	Vessels	Jeeps	Motor Cycles	Check Posts	Out Posts	Barracks	Other items	Approved Outlay (Rs. in lakhs)
1.	Gujarat	10	30	20	101	25	46	—	—	5842.60
2.	Maharashtra	12	28	25	57	32	—	24	—	4092.60
3.	Goa	3	9	6	9	—	—	—	RIB-10	1653.50
4.	Karnataka	5	15	9	4	—	—	—	—	2711.90
5.	Kerala	8	24	16	24	—	—	—	—	4356.00
6.	Tamil Nadu	12	24	12	36	40	12	—	—	4408.00
7.	Andhra Pradesh	6	18	12	18	—	—	—	—	3267.00
8.	Orissa	5	15	10	15	—	—	—	—	2722.50
9.	West Bengal	6	18	12	12	—	—	6	—	3353.40
10.	Pondicherry	1	3	2	3	—	—	—	—	544.50
11.	Lakshadweep	4	6	8	8	—	—	—	—	936.80
12.	Daman and Diu	1	4	3	5	—	—	—	—	668.35
13.	Andaman and Nicobar Islands	—	10	18	20	—	—	—	—	2804.00
Total		73	204	153	312	97	58	30	10	37161.15

X Rubber Insulated Boats.

**Purchase of Cars for Crime Branch and  
Intelligence Wing of Kerala**

3432. SHRI P.C. THOMAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received any proposal from the Government of Kerala with regard to purchase of cars other than jeeps for the use of Crime Branch and Intelligence Wing; and

(b) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) Yes, Sir.

(b) The Central allocation to Kerala for 2008-09 under the Scheme for Modernisation of State Police Forces (MPF Scheme) was fixed at Rs. 24.00 crore and the State share at Rs. 8.00 crore with a total Plan size of Rs. 32.00 crore for the State. However, the State Government had submitted a proposal amounting to Rs. 38.60 crore. Since the proposal received from the State Government exceeded the allocated amount, certain items were deleted. Therefore, the proposal to acquire 2 bullet proof cars for Special Branch of CID, Kerala could not be accommodated.

**Promotion of Port-based Industries**

3433. SHRI PARSURAM MAJHI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has any proposal to

promote port-based industries in the country;

(b) if so, the details along with coastal States where these port-based industries have been set up during the Tenth Plan;

(c) whether any such industry is proposed to be set up in the Eleventh plan;

(d) if so, the details of proposal pending with the Government, State-wise; and

(e) the steps taken to clear such proposals?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) to (e) Under the liberalized economic environment, investment decisions are taken by the entrepreneurs based on techno-economic considerations, which in turn depend on the initiatives of the State Government in creating conducive environment by way of providing infrastructural facilities and other incentives. The Central Government supplements their efforts to the extent possible by providing support/incentives under its various schemes. This Department promotes all kinds of location based industries including port-based industries.

During the 10th plan period (2002-2007) 12 Industrial Entrepreneurs Memorandum (IEMs) have been filed with this Department for port based industries in coastal states. The list of such IEMs is given in the enclosed Statement. As such there is no proposal pending with this Department.

**Statement**

*Details of IEMs filed for Port and Water Transport during the Period from 1-04-2002 to 31-03-2007*

Name of the Company	Location	Item of Manufacture	Capacity	IEM No. and Date
1	2	3	4	5
PP Swami Khilla Gangangad Charitable Trust	Raigad (Kulabha) Maharashtra	Ocean and Coastal Water Transport	25,00,000 MLD	1511/2003 dt 9-6-2003

1	2	3	4	5
Adani Petronet (DAHEJ) Port Pvt. Ltd.	Bharuch Gujarat	Import, Export, handling and Storage of Port Cargo provide facilities as service sector	0	228/2004 dt. 20-01-2004
Virat Container Freight Station Pvt. Ltd.	Raighad (Kulabha) Maharashtra	Cargo handling to Water Transport	200000 MT	1772/2005 dt 11-4-2005
PSA SICAL Terminals Ltd.	Tuticorin, Tamil Nadu	Supporting Services to Water Transport	400000 TEU	1792/2005 dt. 13-4-2005
Apollo International Ltd.	Raigad (Kulabha) Maharashtra	Cargo handling incidental to water transport	50000 Nos	6195/2005 dt 30-12-2005
Gammon India Ltd.	Raighad (Kulabha) Maharashtra	Construction and maintenance of Roads, Rail beds, bridges, tunnels, pipelines, Ropeways, Ports, Harbours and Runways etc.	0	2547/2006 dt. 11-5-2006
Mundra Port and Special Economic Zone Ltd.	Kutch, Gujarat	Handling, Transient storage, shipping of Cargo etc.	5000000 TEU	2629/2007 dt. 13-9-2007
Reliance Industries Ltd. Operator	East Godavari Andhra Pradesh	Handling and Transportation of Hydro carbon extracted from offshore field	0	2825/2007 dt. 3-10-2007
Ameya CFS Pvt. Ltd.	Amreli, Gujarat	Cargo handling incidental to water transport	0	1254/2008 dt. 28-4-2008
Mundra Port and Special Economic Zone Ltd	Kutch, Gujarat	Water front development plant, Mundra-cluster of Ports, shipyards, allied infrastructure facilities etc.	0	2120/2008 dt. 8-7-2008
JSW Infrastructure Ltd.	Ratnagiri, Maharashtra	Port handling services	0	2995/2008 dt. 15-9-2008

1	2	3	4	5
Allied ICD Services Ltd.	Burdhwan, West Bengal	Dry Port Operator (Inland container Depot)	2500 TEUS	3152/2008 dt. 26-9-2008

### Trafficking in Women

3434. SHRI RAYAPATI SAMBASIVA RAO:

SHRIMATI NIVEDITA MANE:

SHRI MADHU GOUD YASKHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware about the cases of alleged trafficking of young tribal women from North-East India to the South East Asian flesh trade market by recruiting agents on the pretext of getting them Jobs as housemaids there;

(b) if so, the details thereof;

(c) whether the Union Government has conducted any inquiry in this regard;

(d) if so, the details thereof; and

(e) the action taken against the recruiting agents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) and (b) As per the information received from the Ministry of Overseas Indian Affairs, complaints are received from time to time from the Indian workers working abroad including Malaysia about illegal recruitment of Indian workers for employment abroad by unregistered/registered recruiting agents which often result in their exploitation and harassment at the hands of their employers. During the years 2006, 2007 and 2008 (upto 30-11-2008) respectively 78, 41 and 87 complaints were received regarding violation of the provisions of the Emigration Act, 1983.

(c) to (e) All the complaints received were sent by the Union Government to the State police authorities

and the Protectors of Emigrants for legal action against unregistered recruiting agents. Besides 21, 07 and 34 prosecution were also sanctioned against unregistered recruiting agents during 2006, 2007 and 2008 (upto 30-11-2008). Further registration certificates of 80, 12 and 24 recruiting agents were also suspended/cancelled during the same period. The Foreign Employers against whom complaints are received are also blacklisted by placing their names in the Prior Approval Category (PAC/blacklist) on the recommendations of the Indian Mission if needed, debarring them from making further recruitment of workers from India.

### Norms for Management Institutes

3435. SHRI RAM KRIPAL YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the All India Council for Technical Education (AICTE) has ever taken any action against Management Institutes for not following its norms and indulging in commercialization of education;

(b) if so, the details of action taken thereof, State-wise including Delhi; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) As per information furnished by the All India Council for Technical Education (AICTE), action has been taken against management institutions for not following the norms laid down by the AICTE. The State-wise list of management institutions against which action was taken for non-fulfilment of norms prescribed by the AICTE is given in the enclosed Statement.

**Statement**

*State-wise List of Management Institutions against which action has been taken by AICTE for non-fulfilment of norms*

**State—Tamil Nadu (Session—2006-07)**

Sl. No.	Name and Address of the Institution	Programme	Approved Intake 2005-06	Revised Intake 2006-07
1.	Sri Meenakshi Government College for Women Madurai Distt.	MBA (F.T.)	60	45
2.	V.G.P. School of Management, Injambakkam, Sholinganallur PO, Chennai Kanchipuram Distt-600 119.	MBA (F.T.)	40	No Admission

**State—Uttar Pradesh (Session—2006-07)**

1.	Khandelwal College of Management Science and Technology, Kalapur, Post Rithora, Pilibhit Road, Bareilly-243122.	MBA (F.T.)	120	90
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**State—Karnataka (Session—2008-09)**

Sl. No.	Name and Address of the Institution	Programme	Approved Intake 2007-08	Revised Intake 2008-09
1.	St. Joseph's College of Business Administration,  No.18 FM, Caraippa Road, Bangalore-560025.	PGDM (FT) PGDM-Executive  (15 months) PGCM-Gen.Mgt. (1 yr.)	120 30 30	90 30 30

**State—Delhi (Session—2008-09)**

1.	ND YMCA Institute of Management, 1, Jai Singh Road, New Delhi-110001.	PGDM (PT)	60	No Admission
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**State—Maharashtra (Session—2006-07)**

Sl. No.	Name and Address of the Institution	Programme	Approved Intake 2005-06	Revised Intake 2006-07
1	2	3	4	5
1.	Central Hindu Military Education Society,	MBA (F.T.)	60	45

1	2	3	4	5
	Dr. Moonje Institute for Management and Computer Studies, Nasik-422005.			
2.	Vidya Bharati Institute of Business Research and PG studies and Mgt., Nagpur-440025.	MBA (F.T.)	60	45

**State—Maharashtra (Session—2008-09)**

Sl. No.	Name and Address of the Institution	Programme	Approved Intake 2007-08	Revised Intake 2008-09
1.	Ahmednagar JMVP Samaj's HKCCM Institute of Management Research and Development, Ahmednagar-414001.	MCM (FT) MPM(PT)	60 30	30 30

**Investment in Micro, Small and Medium Enterprises**

3436. SHRI HITEN BARMAN: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the total investment in the country including West Bengal in Micro, Small and Medium Enterprises during each of the last two years, sector-wise and State-wise;

(b) the employment opportunities created in each of these sectors, State-wise; and

(c) the number of such enterprises owned by the tribals, sector-wise and State-wise?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) and (b) Estimation of total fixed investment and employment in micro and small enterprises sector in the country including the State of West Bengal were made on the basis of the results of Third All India Census for Small Scale Industries (SSIs) conducted during 2001-02. These estimates for the years 2005-06 and 2006-07 (latest available) are given below in Table 1 and Table 2 respectively. State/Union Territory-wise details of estimated fixed investment and employment are given in the enclosed Statement-I and II respectively. Since

the medium enterprises were defined for the first time under the Micro, Small and Medium Enterprises Development Act, 2006 which came into force from 2nd October 2006, information in respect of fixed investment and employment in the medium enterprise sector is not available.

**Table 1**

Sector	Fixed Investment (Rs. Crore)	
	2005-06	2006-07
1. Micro enterprises	1,07,983	1,13,023
2. Small enterprise	90,067	94,284
	1,98,050	2,07,307

**Table 2**

Sector	Employment (Lakh persons)	
	2005-06	2006-07
1. Micro enterprises	193.87	202.15
2. Small enterprise	105.98	110.37
	299.85	312.52

(c) The Sector-wise and State/UT-wise number of enterprises managed by Scheduled Tribes during 2001-02 as per Third All India Census for SSIs (2001-02) is given in the enclosed Statement-III.

**Statement-I**

*State-UT-wise details of Estimated fixed Investment made by Micro and Small Enterprises during 2005-06 and 2006-07 (Latest Available)*

(Rs. Crore)

Sl.No.	Name of the State/ Union Territory	Estimated Fixed Investment	
		2005-06	2006-07
1	2	3	4
1.	Jammu and Kashmir	1652	1738
2.	Himachal Pradesh	1042	1104
3.	Punjab	12929	13186
4.	Chandigarh	588	604
5.	Uttaranchal	2096	2294
6.	Haryana	8786	9052
7.	Delhi	7712	7913
8.	Rajasthan	8873	9254
9.	Uttar Pradesh	23407	24852
10.	Bihar	3251	3392
11.	Sikkim	13	14
12.	Arunachal Pradesh	40	42
13.	Nagaland	524	601
14.	Manipur	413	428
15.	Mizoram	155	167
16.	Tripura	370	384
17.	Meghalaya	187	202
18.	Assam	1399	1451
19.	West Bengal	6424	6638

1	2	3	4
20.	Jharkhand	787	839
21.	Orissa	2530	2640
22.	Chhattisgarh	2351	2420
23.	Madhya Pradesh	4481	4723
24.	Gujarat	13908	14327
25.	Daman and Diu	4039	4216
26.	Dadra and Nagar Haveli		
27.	Maharashtra	38644	41197
28.	Andhra Pradesh	14047	14480
29.	Karnataka	10672	11206
30.	Goa	839	855
31.	Lakshadweep	12	13
32.	Kerala	8748	8998
33.	Tamil Nadu	16335	17252
34.	Pondicherry	742	766
35.	Andaman and Nicobar	56	58
All India		1,98,050	2,07,307

**Statement-II**

*State-UT-wise details of Estimated Employment Generated in Micro and Small Enterprises during 2005-06 and 2006-07 (Latest Available)*

Sl.No.	Name of the State/ Union Territory	Employment Generated	
		2005-06	2006-07
1	2	3	4
1.	Jammu and Kashmir	183962	192254
2.	Himachal Pradesh	164464	172350

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1	2	3	4
3.	Punjab	1014594	1042995
4.	Chandigarh	55826	57743
5.	Uttaranchal	246642	262737
6.	Haryana	619731	640564
7.	Delhi	712888	737325
8.	Rajasthan	1055332	1097842
9.	Uttar Pradesh	4848046	5076632
10.	Bihar	1267525	1319395
11.	Sikkim	1703	1774
12.	Arunachal Pradesh	4965	5178
13.	Nagaland	82875	91032
14.	Manipur	156904	162667
15.	Mizoram	31318	33383
16.	Tripura	65640	68147
17.	Meghalaya	83048	88418
18.	Assam	511033	530497
19.	West Bengal	2494556	2586716
20.	Jharkhand	335225	352479
21.	Orissa	1091768	1134891
22.	Chhattisgarh	613479	635522
23.	Madhya Pradesh	1609311	1680379
24.	Gujarat	1534932	1585675
25.	Daman and Diu		
26.	Dadra and Nagar Haveli	76163	79558
27.	Maharashtra	2569860	2704767
28.	Andhra Pradesh	2451500	2539234
29.	Karnataka	1968567	2056678

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1	2	3	4
30.	Goa	37368	38260
31.	Lakshadweep	2008	2106
32.	Kerala	1332814	1374692
33.	Tamil Nadu	2703291	2840532
34.	Pondicherry	47779	49428
35.	Andaman and Nicobar	9541	9831
All India		2,99,84,658	3,12,51,682

**Statement-III**

*State-wise and State/UT-wise details of Micro and Small Enterprises Managed by STs during 2001-02*

Sl.No.	Name of the State/ Union Territory	Estimated No. of MSEs Managed by STs	
		Micro Enterprises	Small Enterprises
1.	2	3	4
1.	Jammu and Kashmir	803	1542
2.	Himachal Pradesh	568	1445
3.	Punjab	1676	1124
4.	Chandigarh	8	1
5.	Uttaranchal	3191	1329
6.	Haryana	627	1773
7.	Delhi	370	1379
8.	Rajasthan	9184	8020
9.	Uttar Pradesh	10085	15608
10.	Bihar	3250	1745
11.	Sikkim	45	9

1	2	3	4
12.	Arunachal Pradesh	209	161
13.	Nagaland	12568	882
14.	Manipur	24294	9002
15.	Mizoram	5709	5200
16.	Tripura	297	1704
17.	Meghalaya	12253	3488
18.	Assam	5028	4488
19.	West Bengal	6539	2609
20.	Jharkhand	22689	3912
21.	Orissa	84318	12599
22.	Chhattisgarh	16808	28246
23.	Madhya Pradesh	30911	29752
24.	Gujarat	21155	39653
25.	Daman and Diu	5	3
26.	Dadra and Nagar Haveli	21	118
27.	Maharashtra	8108	12189
28.	Andhra Pradesh	9492	5983
29.	Karnataka	6472	16968
30.	Goa	11	0
31.	Lakshadweep	390	136
32.	Kerala	4667	1816
33.	Tamil Nadu	1936	4511
34.	Pondicherry	0	31
35.	Andaman and Nicobar	1717	0
All India		3,05,406	2,17,425

*[Translation]***Foreign Trade**

3437. SHRI TEK LAL MAHTO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there has been a decline in profits from foreign trade during the current year in comparison to the last few years.

(b) if so, the details thereof along with the reasons therefor; and

(c) the steps taken/proposed to be taken by the Government to promote foreign trade and increase the revenue earning from it?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) No exhaustive survey has been conducted regarding decline in profits from foreign trade during the current year.

(c) It is the endeavour of the Government to promote foreign trade through initiatives in accordance with the provisions under the Foreign Trade Policy (2004-09) and its Annual Supplement. Government has been taking steps to promote exports as per the provisions under the policy. During the current year, a series of measures have been taken to arrest the deceleration in India's exports in the wake of slowdown in the Global Economy. These measures, inter-alia, include provision of interest subvention in pre and post-shipment export credit for labour intensive exports, provision of additional funds for full refund of Terminal Excise Duty/CST, Government back-up guarantee to ECGC to enable it to provide guarantees for exports to difficult markets/products, refund of service tax to exporters on foreign agent commissions upto 10% of FOB value of exports etc.

*[English]***Ragging in Colleges**

3438. SHRI G.M. SIDDESWARA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is taking any steps to stop ragging in colleges in the country;

(b) if so, the details thereof; and

(c) the extent to which these steps have been successful?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) A Committee has been appointed by the Supreme Court to monitor the implementation of measures taken to prevent ragging in higher educational institutions. This Committee has been meeting from time to time and reviewing the situation and submitting its report to the Supreme Court regarding the progress in preventing ragging. As suggested by the Committee, detailed progress report from higher educational institutions and investigation reports on specific incidents of ragging are being obtained periodically by the regulatory authorities. Regulatory Authorities have also directed higher educational institutions to mention in their prospectus details of ragging incidents and punishment meted out in the previous year in the institution and specify that students found guilty of ragging will be expelled. For the last two years the Government of India has undertaken a campaign against ragging through newspapers and the audiovisual media at the commencement of the new academic session. As a result considerable progress has been achieved in raising the awareness of stakeholders like educational institutions, students, parents, teachers and the police regarding the adverse effects of ragging and the need to stop the practice.

*[Translation]***Irregularities under Khadi Scheme**

3439. DR. DHIRENDRA AGARWAL:

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government has received any

complaint about the misuse of funds and irregularities under the various schemes for development of Khadi;

(b) if so, the total number of such cases registered during each of the last three years;

(c) the details of action taken against the accused including departmental inquiry and the outcome thereof; and

(d) the steps taken by the Government to monitor the funds meant for Khadi in future?

**THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD):** (a) and (b) During the course of budget discussions with khadi institutions and integrated audit conducted by the internal machinery set in place by Khadi and Village Industries Commission (KVIC), irregularities pertaining to about 253 khadi institutions have been noticed for violation of Certification Rules.

(c) The detailed status of action taken in respect of these irregularities is indicated below:

- (i) Khadi programme is implemented by khadi institutions, which are registered independent agencies. As per the Bye-laws adopted by these Institutions, they have to abide by the Khadi Certification Rules. Violation of any Rule of these Certification Rules, is considered as irregularity. KVIC has cancelled the Khadi certificates of about 73 Khadi Institutions.
- (ii) To verify the adherence of various conditions in Khadi Certification Rules and other related issues, an integrated audit system is in vogue in KVIC, which ensure that the assistance provided to the implementing agencies is not misutilised and the provision made in the Khadi Certification Rules are strictly adhered to by the implementing agencies.
- (iii) Khadi and Village Industries Commission Act, Section 19-B also stipulates that any sum payable to the Commission under any agreement expressed or implied, or otherwise

howsoever, may be recovered in the manner as an arrear of land revenue. Accordingly, KVIC has initiated legal recovery action against 73 Khadi Institutions, located in different parts of the country.

- (iv) In accordance with the provision of Central Vigilance Commission Manual, the cases are investigated and if it is proved that there is substance in any complaint, then charge-sheets are issued and departmental inquiry is held and action taken according to the Khadi and Village Industries Commission Employees' (Classification, Control and Application) Regulations. Penalties are imposed in accordance with the decision of the disciplinary authority.
- (v) Internal control mechanism has been put in place to ensure regular monitoring of funds released to Institutions and such internal audits are conducted every year to ensure that funds released for specific purpose have been utilized for the same. If any misutilisation is reported, recoveries are effected.
- (vi) In every field office of KVIC, a vigilance mechanism has been put in place; in addition to the audit conducted by the officers deputed by the Comptroller and Auditor General of India. Remedial action is instituted whenever irregularities are reported.
- (vii) The Planning Commission and Ministry of Micro, Small and Medium Enterprises also conduct review of KVI activities/its functioning, periodically and KVIC is asked to take remedial measures for shortfall in performance, etc.
- (viii) As far as departmental inquiry is also conducted against the officials of KVIC, against whom such complaints are reported, details of various complaints received, action taken in the case of departmental officials by the KVIC, for the last 3 years are given below:

Year	Total Departmental Complaints		Disposed during the year	Balance
	Opening balance	Received during the year		
2005-06	3	23	2	24
2006-07	24	4	4	24
2007-08	24	2	9	17

All the above cases are at the various stages of examination in KVIC.

(d) KVIC has issued detailed guidelines in order to avoid any diversion of funds, meant for khadi. Further KVIC has also formulated Khadi Code for institutions and audit process is strengthened. Expenditure and utilization of funds are reviewed in the Commission meetings and by the Ministry regularly.

#### Production and Sale of Khadi Products

3440. SHRI HARIKEWAL PRASAD:  
SHRI FRANCIS FANTHOM:  
SHRI VIJOY KRISHNA:  
SHRI B. MAHTAB:  
SHRI HARISINH CHAVDA:  
DR. LAXMINARAYAN PANDEY:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of the demand, production and sale of Khadi products in the country, State-wise, product-wise in terms of annual targets and achievement during each of the last three years and the current year;

(b) whether the sale of khadi products have declined during each of the last three years;

(c) if so, the details thereof alongwith the reasons therefor and the financial assistance provided in this regard during the said period;

(d) the steps taken to raise productivity and sale of Khadi in the country, State-wise; and

(e) the details of the employment generated in the Khadi industry in terms of targets and achievement during the above period, State-wise?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) Khadi products can be categorized as cotton, woolen, and silk varieties. The State/Union Territory-wise details of the value of production and value of sales of these 3 three varieties of khadi during the last three years, are given in the enclosed Statement-I and II respectively. The relevant figures of the value of production and sale generated/to be generated during 2008-09 will become available only after the year is over and the data are compiled.

(b) No, Sir. The value of sale of khadi products in the khadi sector, have increased in the last three years, as may be seen from the data given in the enclosed Statement-II.

(c) Does not arise.

(d) In order to raise the productivity, and sales of khadi following steps have been taken:

- (i) Scheme for "Enhancing Productivity and Competitiveness of Traditional Khadi Industries and Artisans" with the objective, *inter alia*, to make khadi industry more competitive, more market-driven, and ensure an evenly balanced and need-based support in all areas of Khadi activities viz. production, distribution, promotion and capacity building. Government has

allocated Rs. 10 crore for this purpose. An action plan for the implementation of the scheme initially to cover 200 Khadi Institutions has been prepared by KVIC.

- (ii) A Workshed Scheme for Khadi Artisans has been launched with the objectives to provide better worksheds/infrastructure to artisans to enable them to carry out their spinning and weaving work efficiently, to provide more storage and working space for housing splicers, raw material, implements and accessories, dobby, jacquard yarn, cloth to improve efficiency and productivity of the spinners through the electrical connection and lighting to the workshed. Government has allocated Rs. 25 crore to implement the scheme for construction of 10,000 worksheds in 2008-09.
- (iii) Government has continued to extend sales promotion assistance, in the form of rebate on sales of khadi in 2008-09.
- (iv) A scheme known as Product Development Design Intervention and Packaging (PRODIP) has been launched to bring out better khadi products including improvement in design, packaging, etc., so as to make their competitive in the market.
- (v) To improve the marketability of KVI products, three exclusive brands viz. 'Khadi India', 'Desi Aahar' and 'Sarvodaya' were introduced.
- (vi) In order to create awareness about the quality of KVI products and boost the sales assistance for organising exhibitions at various

levels are being provided. During the year 2007-08, 118 such exhibitions/events were organized through out the country.

- (vii) KVIC continued to extend incentives to export oriented units to accelerate the export of KVI products. The Deemed Export Promotion Council (EPC) status has been accorded to KVIC by the Government in order to streamline export of KVI products. 750 units/Institutions have so far become members of KVIC-EPC.
  - (viii) KVIC has signed an MoU with IITs and NIITs for product development and product innovation. To introduce modern designs and styles in Khadi Fabric and garments, KVIC has developed linkages with National Institute of Design (NID), Ahmedabad and National Institute of Fashion Technology (NIFT), New Delhi. Under these projects a number of designs have been developed by the NID experts, which enhanced the sales of Khadi products.
  - (ix) In order to attract the young generation customers, new items made from the Khadi fabric in better designs as well as colour and packaging have been introduced in the market such as Khoobsurat Khadi, Denim jeans, soft and stiff Khadi.
- (e) The State/Union Territory-wise details of State/ Union Territory-wise details of employment provided in the khadi sector during the last three years, are given in the enclosed Statement-III.

## Statement-I

State/Union Territory (UT)-wise details of value of production of Cotton, Woollen and Silk Khadi during 2005-06, 2006-07 and 2007-08

Sl. No.	States/UTs	2005-06			2006-07			2007-08			(Rs. in lakh)		
		Cotton	Woollen	Silk	Total	Cotton	Woollen	Silk	Total	Cotton		Woollen	Silk
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Chandigarh	0.35	0.00	0.00	0.35	0.35	0.00	0.00	0.35	0.39	0.00	0.00	0.39
2.	Delhi	140.77	13.48	0.00	154.25	166.06	13.48	0.00	179.54	205.43	13.30	0.00	218.73
3.	Haryana	1777.19	1580.89	0.00	3358.08	1895.50	1791.51	0.00	3687.01	2195.52	2301.07	0.00	4496.59
4.	Himachal Pradesh	67.05	256.55	0.00	323.60	69.77	286.73	0.00	356.50	78.61	314.26	0.00	392.87
5.	Jammu and Kashmir	9.09	691.60	0.21	700.90	9.30	709.95	0.29	719.54	18.50	1197.16	7.60	1223.26
6.	Punjab	788.88	217.05	0.00	1005.93	793.39	215.86	0.00	1009.25	888.40	239.60	0.00	1128.00
7.	Rajasthan	1341.42	1389.27	0.00	2730.69	1479.49	1408.50	0.00	2887.99	1876.55	1289.10	1.29	3166.94
8.	Bihar	372.03	118.56	169.97	660.56	462.03	128.16	174.07	764.26	481.51	198.68	176.75	856.94
9.	Jharkhand	40.56	14.58	243.17	298.31	43.46	15.05	253.27	311.78	48.00	17.15	269.36	334.51
10.	Orissa	47.68	0.00	180.68	228.36	55.32	0.00	196.67	251.99	89.56	0.00	204.95	294.51
11.	West Bengal	1050.77	0.00	3742.03	4792.80	1095.70	0.00	3759.70	4855.40	1192.40	0.00	4297.95	5490.35
12.	Anunachal Pradesh	0.45	0.00	5.51	5.96	0.56	0.00	6.20	6.76	0.83	0.00	8.58	9.41

	1	2	3	4	5	6	7	8	9	10	11	12	13	14
13. Assam	36.97	0.00	436.67	472.64	51.00	0.00	439.86	490.86	30.22	0.00	554.48	584.70		
14. Manipur	21.02	0.00	34.80	55.82	23.21	0.00	39.29	62.50	25.25	0.00	42.64	67.89		
15. Meghalaya	1.00	1.01	2.07	4.08	1.04	1.05	2.12	4.21	2.60	0.00	3.72	6.32		
16. Mizoram	0.31	0.00	58.52	58.83	0.32	0.00	59.50	59.82	33.64	0.00	0.00	33.64		
17. Nagaland	6.75	10.00	55.25	72.00	0.00	10.00	64.85	74.85	0.00	0.00	55.95	55.95		
18. Sikkim	2.24	1.70	0.00	3.94	4.14	2.14	0.00	6.28	0	0	0	0		
19. Tripura	8.13	0.00	0.00	8.13	8.46	0.00	0.00	8.46	2.67	0.00	0.00	2.67		
20. Andhra Pradesh	1031.76	20.40	464.28	1516.44	1100.56	23.40	415.88	1539.84	1714.62	33.46	463.75	2211.83		
21. Karnataka	1663.01	746.23	894.67	3303.91	1748.41	778.20	919.05	3445.66	1956.25	870.44	1028.15	3854.84		
22. Kerala	1140.45	0.00	49.64	1190.09	1457.28	0.00	54.94	1512.22	1512.07	0.00	62.15	1574.22		
23. Puducherry	0.05	0.00	5.26	5.31	0.06	0.00	6.50	6.56	0.08	0.00	6.87	6.95		
24. Tamil Nadu	2242.04	0.00	3366.01	5608.05	2540.29	0.00	3705.07	6245.36	2901.89	0.00	3414.50	6316.39		
25. Gujarat	1898.30	150.63	732.68	2781.61	1992.81	182.84	732.68	2908.33	2265.35	207.10	836.88	3309.33		
26. Maharashtra	279.38	0.00	4.72	284.10	287.20	0.00	4.98	292.18	395.52	0.00	0.00	395.52		
27. Chhattisgarh	54.44	6.43	692.70	753.57	61.11	4.27	632.12	697.50	93.36	8.00	868.26	969.62		
28. Madhya Pradesh	136.28	215.56	197.28	549.12	143.54	218.75	199.08	561.37	232.28	145.52	510.30	888.10		
29. Uttarakhnad	672.66	388.50	0.00	1061.16	670.13	381.54	0.00	1051.67	732.80	433.09	0.00	1165.89		
30. Uttar Pradesh	13169.03	1405.55	266.15	14840.73	13415.79	1458.96	278.85	15153.60	13419.57	1641.23	221.70	15282.50		
<b>Total</b>	<b>28000.06</b>	<b>7227.99</b>	<b>11602.27</b>	<b>46830.32</b>	<b>29576.28</b>	<b>7630.39</b>	<b>11944.97</b>	<b>49151.64</b>	<b>32393.87</b>	<b>8909.16</b>	<b>13035.83</b>	<b>54338.86</b>		

## Statement-II

State/Union Territory (UT)-wise details of value of Sales of Cotton, Woollen and Silk Khadi during 2005-06, 2006-07 and 2007-08

(Rs. in lakh)

Sl. No.	States/UTs	2005-06			2006-07			2007-08					
		Cotton	Woollen	Silk	Total	Cotton	Woollen	Silk	Total	Cotton	Woollen	Silk	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Chandigarh	30.25	9.15	19.50	58.90	32.00	9.45	20.10	61.55	26.80	7.99	23.76	58.55
2.	Delhi	965.98	244.17	490.69	1700.84	965.98	244.17	490.69	1700.84	1195.87	322.16	612.24	2130.27
3.	Haryana	2474.03	626.49	261.64	3362.16	2707.62	711.39	273.55	3692.56	2285.02	1039.57	460.08	3784.67
4.	Himachal Pradesh	778.10	215.35	34.75	1028.20	731.74	212.90	29.79	974.43	517.94	208.12	29.79	755.85
5.	Jammu and Kashmir	114.14	705.30	15.51	834.95	129.20	749.60	19.63	898.43	193.70	1323.90	47.42	1565.02
6.	Punjab	998.40	138.54	89.64	1226.58	943.42	134.25	99.39	1177.06	998.77	133.51	93.36	1225.64
7.	Rajasthan	2269.83	1156.62	115.89	3542.34	2390.27	1214.44	122.38	3727.09	3133.28	1498.43	144.70	4776.41
8.	Bihar	498.27	371.99	220.79	1091.05	527.27	384.79	332.79	1244.85	634.89	424.63	263.14	1322.66
9.	Jharkhand	275.02	285.30	278.71	839.03	289.25	304.11	294.21	887.57	298.40	313.85	303.79	916.04
10.	Orissa	75.31	2.17	177.61	255.09	78.27	2.68	179.06	260.01	72.83	2.82	176.66	252.31
11.	West Bengal	520.70	75.40	1728.70	2324.80	554.40	79.25	1781.75	2415.40	671.60	82.90	1942.95	2697.45
12.	Arunachal Pradesh	4.62	0.33	5.82	10.77	6.22	0.58	7.25	14.05	6.55	0.60	7.42	14.57
13.	Assam	75.04	2.66	304.66	382.36	79.68	3.50	340.94	424.12	81.12	3.62	370.94	455.68

	1	2	3	4	5	6	7	8	9	10	11	12	13	14
14. Manipur			21.02	0.00	34.80	55.82	25.05	0.90	36.08	62.03	27.50	1.10	37.00	65.60
15. Meghalaya			1.82	2.22	1.06	5.10	1.95	2.45	1.18	5.58	2.05	2.55	1.21	5.81
16. Mizoram			0.29	0.00	2.54	2.83	0.35	0.05	2.95	3.35	0.40	0.07	3.05	3.52
17. Nagaland			16.72	13.56	29.37	59.65	18.47	16.19	39.82	74.48	18.95	16.67	42.85	78.47
18. Sikkim			3.20	1.72	0.78	5.70	4.80	2.40	1.50	8.70	5.02	2.48	1.52	9.02
19. Tripura			2.39	46.13	0.03	48.55	2.39	46.13	0.03	48.55	4.01	50.83	0.48	55.32
20. Andhra Pradesh			687.71	41.30	176.11	905.12	721.75	4.25	209.73	935.73	865.18	3.39	247.67	1116.24
21. Karnataka			1906.79	685.29	809.79	3401.87	19.45	776.71	900.46	3596.62	2085.42	815.23	941.95	3842.60
22. Kerala			2084.90	3.72	535.59	2624.21	2752.81	1.98	688.56	3443.35	2812.15	3.45	1050.40	3868.00
23. Puducherry			30.86	0.53	1061.00	1092.39	32.87	0.59	1108.10	1141.56	42.03	0.62	40.99	83.64
24. Tamil Nadu			3324.16	103.24	2972.64	6400.04	4023.02	112.47	3335.31	7470.80	4136.24	173.60	4039.36	8349.20
25. Goa			43.50	0.00	0.00	43.50	0.00	0.00	0.00	0.00	25.20	3.10	21.27	49.57
26. Gujarat			2853.59	210.69	1016.14	4080.42	2961.93	268.94	1016.14	4247.01	3372.18	273.53	785.95	4431.66
27. Maharashtra			895.71	45.05	239.20	1179.96	976.14	50.46	257.14	1283.74	1034.60	52.85	273.18	1360.63
28. Chhattisgarh			216.06	107.48	297.79	621.33	212.87	125.37	340.42	678.66	212.47	157.95	417.03	787.45
29. Madhya Pradesh			446.54	355.19	1022.33	1824.06	490.85	375.66	776.95	1643.46	526.27	404.86	847.30	1778.43
30. Uttarakhand			1217.96	472.35	160.64	1850.95	1239.86	484.42	163.55	1887.83	1528.47	595.02	243.95	2367.44
31. Uttar Pradesh			15901.45	4478.77	1630.01	22010.23	15829.02	4682.55	1797.86	22309.43	16817.99	5140.99	2274.71	24233.69
Total			38734.36	10400.71	113733.73	62868.80	40648.90	11002.63	14667.31	66318.84	43632.90	13060.39	15746.12	72439.41

**Statement-III**

*State/Union Territory (UT)-wise details of employment provided in khadi sector during  
2005-06, 2006-07 and 2007-08*

(Lakh persons)

Sl. No.	State/U.T.	2005-06	2006-07	2007-08
1	2	3	4	5
1.	Chandigarh	*	*	*
2.	Delhi	0.04	0.04	0.04
3.	Haryana	0.38	0.38	0.39
4.	Himachal Pradesh	0.08	0.08	0.08
5.	Jammu and Kashmir	0.24	0.24	0.25
6.	Punjab	0.42	0.41	0.42
7.	Rajasthan	0.60	0.62	0.65
8.	Bihar	1.02	1.02	1.02
9.	Jharkhand	0.03	0.03	0.03
10.	Orissa	0.03	0.03	0.03
11.	West Bengal	0.63	0.69	0.72
12.	Arunachal Pradesh	*	*	*
13.	Assam	0.11	0.12	0.14
14.	Manipur	0.01	0.01	0.01
15.	Meghalaya	*	*	*
16.	Mizoram	*	*	*
17.	Nagaland	0.01	0.01	0.01
18.	Sikkim	*	*	*
19.	Tripura	*	*	*
20.	Andhra Pradesh	0.24	0.26	0.27
21.	Karnataka	0.28	0.29	0.31
22.	Kerala	0.15	0.12	0.13

1	2	3	4	5
23.	Puducherry	*	*	*
24.	Tamil Nadu	0.38	0.4	0.43
25.	Gujarat	0.27	0.28	0.29
26.	Maharashtra	0.02	0.02	0.03
27.	Chhattisgarh	0.02	0.03	0.04
28.	Madhya Pradesh	0.05	0.05	0.05
29.	Uttarakhand	0.27	0.28	0.30
30.	Uttar Pradesh	3.4	3.43	3.52
Grand Total		8.68	8.84	9.16

\*Note: Less than 500 Nos.

**Reserved Items under SSI**

3441. SHRI V.K. THUMMAR:

SHRI HEMMAL MURMU:

SHRI TUKARAM GANPAT RAO RENGE  
PATIL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the number of items in the reserved list for production by the small scale industries (SSIs) is being constantly pruned;

(b) the names of items deleted from the said list on the last occasion alongwith the reasons therefor;

(c) whether the deletion of items from the reserved list is casting an adverse impact on the small scale industry;

(d) if so, the reaction of the Government thereto; and

(e) the remedial steps taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) to (e) The Government has

been following a policy of progressive dereservation of items exclusively reserved for Small Scale Industries (SSIs). 14 items dereserved on 10-10-2008 are given in the enclosed Statement. Review of the list of items reserved for SSI sector is a continuous process. During the review the modification in the list of items reserved for exclusive manufacture is made, *inter alia*, for creating opportunities for higher investment, facilitating technological upgradation, improving quality, promoting exports and achieving economies of scale in manufacturing the said item.

Two studies, commissioned by the Government to evaluate the impact of dereservation during the last ten years, have not revealed any adverse impact on small scale enterprises.

**Statement**

Regd. No. D.L.-33004/99



**The Gazette of India**

*Extraordinary*

*Part II—Section 3—Sub-section (ii)*

*Published by Authority*

No. 1430

New Delhi, Friday, October 10, 2008/  
Asvina 18, 1930

**Ministry of Commerce and Industry**  
**(Department of Industrial Policy and Promotion)**  
**NOTIFICATION**

*New Delhi, the 10th October, 2008*

S.O. 2439(E).—In exercise of the powers conferred by Section 29B of the Industries (Development and Regulation) Act, 1951 (65 of 1951), the Central Government, after considering the recommendations made to it by the Advisory Committee on reservation, hereby directs that the following further amendments shall be made in the notification of the Government of India in the erstwhile Ministry of Industry (Department of Industrial Development) number S.O. 477(E), dated the 25th July, 1991, namely:—

In the said notification, in Schedule III relating to the List of Items Reserved for Exclusive Manufacture in Small Scale Sector, the serial numbers "16, 126, 133, 134, 136, 235, 236, 242, 256, 279, 393, 464, 553 and 587 and the entries relating thereto shall be omitted."

2. This notification shall come into force on the date of its publication in the Official Gazette.

[F. No. 7(5)/2002-IP]

N. N. PRASAD, Jt. Secy.

Note:—This Principal notification was published in the Gazette of India, Extraordinary, dated the 25th July, 1991, Part II, Section 3, Sub-section (ii), *vide* number S.O. 477(E), dated the 25th July, 1991 and subsequently amended *vide*:—

1. S.O. 298(E), dated the 3rd April, 1997,
2. S.O. 71(E), dated the 3rd February, 1999,
3. S.O. 673(E), dated the 19th July, 2000,
4. S.O. 2(E), dated the 1st January, 2001 and S.O. 20(E), dated the 9th January, 2001,
5. S.O. 603(E), dated the 29th June, 2001,
6. S.O. 533(E), dated the 20th May, 2002,
7. S.O. 649(E), dated the 3rd June, 2003,
8. S.O. 1169(E), dated the 20th October, 2004,
9. S.O. 420(E), dated the 28th March, 2005,
10. S.O. 722(E), dated the 16th May, 2006,
11. S.O. 62(E), dated the 22nd January, 2007,
12. S.O. 355(E), dated the 13th March, 2007 and
13. S.O. 246(E), dated the 5th February, 2008.

*List of 14 Items Dereserved from the list of Items Reserved for exclusive manufacture by  
Micro and Small Enterprise Sector Vide S.O. 2439(E) dated 10 October, 2008*

Sl. No.	Sl.No. (As per Gazette Notification)	Product Code	Name of the Product
1	2	3	4
		<b>20-21</b>	<b>Food and Allied Industries</b>
1.	16	21920101	Ground and processed spices other than spice oil and Oleo resin spices
		<b>303</b>	<b>Plastic Products</b>

1	2	3	4
2.	126	301201	Full PVC footwear chappals, sandals and shoes
3.	133	30350101	Polythylene Films with thickness less than 0.10 mm except co-extruded film cross linked polymer films and high density molecular films
4.	134	30350102	Products of polythylene films as coloured printed films and bags.
5.	136	303702	Polypropylene tubular films (except biaxially oriented)
<b>Organic chemicals, Drugs and Drug Intermediates</b>			
6.	235	310645	Diethyl phthalate
7.	236	310646	Diocetyl phthalate
8.	242	312405	Chlorinated paraffin wax (upto 60% Chlorine content)
<b>Other Chemicals and Chemical Products</b>			
9.	256	310111	Barium Carbonate
10.	279	310337	Zinc sulphate—other than manufactured by primary metal producer as a by-product
<b>33-35</b>			
<b>Mechanical Engg. Excluding Transport Equipment</b>			
11.	393	341001015	Doors, windows and ventilators metallic (excluding heavy duty hollow steel doors filled with non-metallic cores, suitable for special applications like security, fire protection, sound proofing and bullet penetration resistance)
12.	464	343627	Builders hardware
<b>36</b>			
<b>Electrical Machines, Appliances and Apparatus Including Electronics and Electrical Appliances</b>			
13.	553	36040201	Electric motor 1 H.P. to 10 H.P.—A.C. except—Special types
14.	587	363804	Electrical wiring accessories other than switches, plugs and sockets

*[English]***National Institute of Design**

3442. SHRI VIKRAMBHAI ARJANBHAI MADAM:  
SHRI K.C. PALLANI SHAMY:

Will the Minister of COMMERCE AND INDUSTRY  
be pleased to state:

(a) the number of National Institute of Design (NID) are functioning at present in the country, State-wise and location-wise;

(b) whether the Government proposes to set up more such institutes in the country during Eleventh Five Year Plan;

(c) if so, the details thereof, State-wise and location-wise; and

(d) the time by which the new NIDs are likely to be set up alongwith funds earmarked for this purpose?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) At present there is only one National Institute of Design (NID) functioning from three Campuses at Ahmedabad and Gandhinagar in Gujarat and at Bengaluru in Karnataka.

(b) to (d) The National Design Policy announced on 8th February 2007 envisages raising of Indian design education to global standards of excellence. The Action Plan for implementation of the Policy involves setting up of new design institutes. Government of Madhya Pradesh have offered to provide approx. 30 acres of land for setting up an Institute at Bhopal. During his visit to Assam on 25th August 2008 Hon'ble Prime Minister has announced setting up of an Institute at Guwahati. Government of Assam have offered to provide land for this purpose. It has been proposed to set up new Institutes at these places depending on the allotment of land by the respective State Governments and the availability of funds under the Eleventh Five Year Plan.

#### **Secretary Level Talks**

3443. SHRI N. JANARDHANA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Home Secretaries of India and Pakistan met at Islamabad recently and discussed various confidence building measures;

(b) if so, the details of issues discussed and the outcome thereof;

(c) the details of assurances given by Pakistan in this regard; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (d) The 5th Round of Home Secretary Level Talks with Pakistan were held on November 25-26, 2008 in

Islamabad. A joint statement on the outcome of the Talks was issued after conclusion of the above mentioned HS Level Talks in Islamabad. A copy of the same is enclosed as Statement.

#### **Statement**

##### *Joint Statement*

The fifth round of Interior/Home Secretary Level Talks between Pakistan and India on Terrorism and Drugs Trafficking was held in Islamabad on 25th and 26th November 2008 as a part of the Composite Dialogue. The Pakistan delegation was led by Syed Kamal Shah, Secretary, Ministry of Interior, while the Indian delegation was headed by Mr. Madhukar Gupta, Home Secretary of India.

2. The meeting was held in a cordial and friendly atmosphere.

3. Both sides discussed the issues related to terrorism and drug trafficking and reviewed the implementation of decisions taken during the last round. Both sides noted with satisfaction the progress made and identified ways to further promote cooperation in a number of areas.

4. Both sides condemned terrorism in all its forms and manifestations and affirmed their resolve to cooperate with each other to combat the menace of terrorism. It was agreed that terrorism must be prevented and as directed by the leadership of the two countries at the meeting in New York on 24 September 2008, severe action be taken against any elements involved in terrorist acts.

5. Both sides welcomed the release of prisoners and fishermen by each other on the eve of these talks as gesture of goodwill and humane considerations. It was agreed to exchange by 31st December 2008, names of those civil prisoners, who have completed their sentence and whose national status has been confirmed, with a view to facilitating their release in January. It was also agreed to facilitate the expeditious release of fishermen and boats. It was further agreed that, henceforth, verification of nationality status would be

completed within six weeks of provision of consular access. It was also agreed to facilitate the expeditious release of fishermen and boats.

6. Both sides welcomed the signing of Agreement on consular Access during the review of the Fourth Round of Pakistan-India Composite Dialogue, and affirmed full implementation of the Agreement.

7. Both sides commended the work done by the Judicial Committee on Prisoners for the release, repatriation and humane treatment of prisoners and agreed on the need for the continuation of the work of the Committee.

8. Both sides underscored the need for visa liberalization. In this context, useful discussions were held on draft Visa Agreement. The Indian side would propose a draft Visa Agreement within four weeks, based on parameters discussed.

9. Both sides agreed that the issue of inadvertent crossers be viewed from a humanitarian dimension and recommended early finalization of the draft agreement regarding inadvertent crossings by the expert group on Conventional CBMs which is due to meet soon.

10. Both sides noted that Protocol of 1974 on visits to religious shrines was due for revision along with lists of religious shrines in both countries. The subject will be discussed under the segment of Secretary Culture level talks on Promotion of Friendly Exchanges which is likely to take place soon. It was recommended that a revised Protocol and the list of shrines should be finalized as early as possible and the Pakistan side agreed to furnish its comments on the lists before the talks on Friendly Exchanges.

11. Both sides assessed as positive the existing cooperation and information sharing between the Anti Narcotics Force of Pakistan and the Narcotics Control Bureau of India and agreed that both Agencies would enhance mutual cooperation in terms of effective and sustained steps to control drugs trafficking.

12. The MoU on Drug Demand Reduction and Prevention of Illicit Trafficking in Narcotics Drugs/

Psychotropic Substances and Precursor Chemicals and related Matters, was initialled. Both sides welcomed this development and agreed that the MoU will further promote bilateral cooperation this field. It was agreed that Director General ANF of Pakistan and Director General of NCB of India will meet as early as possible to discuss ways of furthering cooperation.

13. It was decided that the Federal Investigation Agency of Pakistan and the Central Bureau of Investigation of India will schedule a meeting at an early date to discuss ways of cooperation in addressing the issues of human trafficking, illegal immigration, and counterfeit currency, along with Red Corner Notices (RCN) subjects.

14. The Home Secretary of India also called on the Advisor to the Prime Minister on Interior/Minister and discussed issues of mutual interest.

15. It was agreed to continue the discussions within the framework of the Composite Dialogue.

Islamabad

November 26, 2008

#### **Rubber Research Institute**

3444. SHRI A.V. BELLARMIN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Rubber Research Institute (RRI) of India has inspected the proposed site for rubber cultivations;

(b) if so, the details thereof alongwith the suitability of such sites, location-wise;

(c) whether the RRI is trying to locate another private land, unmindful of its enormous cost; and

(d) the steps taken/proposed to be taken by the Government to prevent the RRI from purchasing private land leaving the land offered by the Government free of cost?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF

COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) The Rubber Research Institute of India (RRII) has inspected the sites proposed by the Kanyakumari District Administration at (i) Survey No. 18/1 and 18/2 in Kappiarai Panchayat in Chellankonan Village of Kalkulam Taluk, Kanyakumari District and (ii) R.S. No. 808/1 and 3, 816/6-870 in Kalkulam Village of Kalkulam Taluk in Kanyakumari District, for setting up a Hevea Breeding Sub Station (HBSS) under RRII. These sites were found unsuitable for setting up the proposed Hevea Breeding Sub Station due to rocky patches in the site, and lack of proper access.

(c) No, Sir.

(d) Does not arise.

#### Import of Rubber

3445. SHRI S. AJAYA KUMAR:

SHRIMATI C.S. SUJATHA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the total production of natural rubber in the

country during each of the last three years and the current year;

(b) whether India has been importing rubber from neighbouring countries;

(c) if so, the quantity of rubber imported during each of the last three years and the current year alongwith the details of tax levied on such imports, country-wise including Malaysia;

(d) whether import of cheap rubber has affected the domestic growers; and

(e) if so, the corrective measures taken by the Government to help the affected domestic rubber growers?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (c) The details of total production of natural rubber (NR) in the country, quantity of rubber imported, country-wise including Malaysia and the estimated tax levied on imported NR during each of the last three years and current year are as under:

Year	Production of NR (tonnes)	Import of NR (tonnes)						Estimated tax levied on imported NR (Rs. in Crore)	
		Indonesia	Thailand	Malaysia	Vietnam	Sri Lanka	Others		Total
2005-06	802,625	17205	9575	9293	3464	1550	4198	45285	2.20
2006-07	852,695	39404	32254	4839	3311	7644	2347	89799	5.15
2007-08	825,345	36694	33975	3905	3005	7277	1538	86394	3.94
2008-09 (April-October)*	574,865	16990	31125	3094	1132	3143	438	55922	1.38

\* Provisional. The figure shown against the production of NR in the country during 2008-09 relates to April-November, 2008.

(d) and (e) Untimely import of cheap NR often depresses domestic prices. Group approach is promoted in processing and marketing of rubber. Temporary suspension of futures trading has been withdrawn with effect from 01-12-2008. Import of NR is regularly monitored. Export of NR is promoted.

#### **Jail Breaks**

3446. SHRI AJOY CHAKRABORTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several incidents of jail breaks have been reported from various parts of the country;

(b) if so, the total number of such cases reported during each of the last three years and the current year, State-wise including Bihar;

(c) whether the Government has issued any guidelines on jail security especially for high security jails lodging terrorists and directed the State Governments to set up security and surveillance in and around the jail premises;

(d) if so, the action taken by the State Governments in this regard, State-wise; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) and (b) As per the statistics compiled by National Crimes Record Bureau (NCRB), a Statement indicating the incidents of jail breaks in various States/UTs during the period 2004 to 2007 is enclosed.

(c) to (e) "Prisons" is a state subject under list II of the Seventh Schedule to the Constitution and Prison Administration is the responsibility of the State Governments. However, Union Government issues advisories to the State Governments/UTs from time to time for strengthening security in jails.

The Government of India has prepared and circulated a Model Prison Manual to all the States/UTs in 2003 for adoption which inter alia contain specific provision for treatment of High Security prisoners and detainees.

#### **Statement**

##### *Incidence of Jail breaks during 2004-2007*

Sl. No.	State/UT	2004	2005	2006	2007#
1	2	3	4	5	6
1.	Andhra Pradesh	0	0	0	0
2.	Arunachal Pradesh*	—	—	—	—
3.	Assam	0	0	0	0
4.	Bihar	0	1	0	0
5.	Chhattisgarh	0	0	1	1
6.	Goa	0	2	3	0
7.	Gujarat	0	1	0	0
8.	Haryana	0	0	0	NA

1	2	3	4	5	6
9.	Himachal Pradesh	1	1	0	NA
10.	Jammu and Kashmir	0	0	0	0
11.	Jharkhand	0	2	0	NA
12.	Karnataka	0	0	0	NA
13.	Kerala	0	0	0	0
14.	Madhya Pradesh	2	0	1	0
15.	Maharashtra	0	0	0	0
16.	Manipur	0	0	0	0
17.	Meghalaya	0	0	0	0
18.	Mizoram	0	0	0	0
19.	Nagaland	2	0	0	0
20.	Orissa	0	0	0	0
21.	Punjab	0	0	0	1
22.	Rajasthan	0	0	0	1
23.	Sikkim	1	0	0	0
24.	Tamil Nadu	4	NA	0	NA
25.	Tripura	0	0	0	0
26.	Uttar Pradesh	0	0	0	1
27.	Uttaranchal	0	0	0	NA
28.	West Bengal	0	0	0	NA
29.	Andaman and Nicobar Islands	0	0	0	NA
30.	Chandigarh	1	1	1	NA
31.	Dadar and Nagar Haveli	0	0	0	0
32.	Daman and Diu	0	0	0	0
33.	Delhi	0	0	0	0
34.	Lakshadweep	0	0	0	NA

1	2	3	4	5	6
35.	Pondicherry	0	0	0	0
Total (All India)		11	8	6	4

\*Jails do not exist

#Provisional

N.A. Not Available

**Public-Private Partnership In  
Scientific Areas**

3447. SHRI SARVEY SATYANARAYANA:  
SHRI K.J.S.P. REDDY:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether there are joint ventures with public and private partnership in the scientific areas including research;

(b) if so, the details thereof alongwith the measures taken to promote the same while ensuring security of the country;

(c) the details of benefits drawn to the scientists and the country from public-private commercial set up with active participation of the scientists while they still continue to be Government employees; and

(d) the number of requests received from scientists and researchers for permission to start their own private research oriented commercial enterprises and the response of the Government thereto?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) to (c) There are no commercial joint ventures that have been set up under public and private partnership in the scientific areas including research. However, there are schemes initiated by the Government where R and D is undertaken jointly by public and private research institutions. These schemes include Drugs and Pharmaceuticals Programme, Small Business Innovation Research Initiative (SBIRI), New

Millennium Indian Technology Leadership Initiative (NMITLI), Technology Development and Demonstration Programme (TDDP) etc.

(d) Under the Technology Development and Demonstration Programme (TDDP), the Government provides financial assistance to scientists, researchers and start-up entrepreneurs for setting up research oriented commercial enterprises. So far, 30 proposals have been received. Out of these 8 have been recommended for financial support.

*[Translation]*

**Impact of FDI on Rural Development**

3448. SHRI JIVABHAI A. PATEL:  
DR. DHIRENDRA AGARWAL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the NCAER has submitted a report on growth linkages of FDI in India;

(b) if so, the details in this regard;

(c) the action taken by the Government on the basis of said report so far; and

(d) the details of the outcome thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) No, Sir.

(b) to (d) Does not arise.

*[English]***Unique Identification Authority**

3449. SHRI NIKHIL KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an empowered Group of Ministers (GoM) has recently approved the setting up of a Unique Identification Authority that would facilitate the process of giving multipurpose identity cards to all citizens; and

(b) if so, the details thereof and the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) and (b) The Empowered Group of Ministers (EGoM) in its 4th meeting held on 4th November, 2008, approved the constitution of the Unique Identification Authority of India (UIDAI) in the Planning Commission with a small core Team both at the Central and State level, for the purpose of creating a Unique Identity database of all residents of the country. The EGoM has not taken any decision with respect to giving multipurpose identity cards to the citizens.

**Hindi Prachar Sabha**

345C. SHRI K. SUBBARAYAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether P.R. Das Gupta Committee has submitted its recommendations to the Government with regard to the administration of the Hindi Prachar Sabha;

(b) if so, the details of the recommendations made by the committee;

(c) whether such recommendations have been implemented;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the time by which these recommendations are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Sir.

(b) The broad recommendations of the Committee are given in the enclosed Statement.

(c) to (f) The recommendations of the Committee were examined by the Government and it was decided to obtain the views of the UGC on Section 3 of the UGC Act. The UGC vide letter dated 12-11-2007 informed that the Dakshina Bharat Hindi Prachar Sabha (DBHPS) be requested to submit the proposal for Deemed to be University status to the Ministry of HRD as per the UGC guidelines and format prescribed for the purpose. Accordingly, the Department of Higher Education vide letter No. 8-6/2004-CHD dated 30-11-2007 has informed the Registrar, DBHPS, Chennai, to apply for seeking Deemed University status through the Ministry of HRD as per the UGC guidelines and prescribed format, after securing the approval of its Governing Body/Executive Committee. In the meeting of the Shashi Parishad of DBHPS held from 15-9-2008 to 20-9-2008, it has been decided to send the proposal in the prescribed format of the UGC. The said proposal has not been received by the Ministry of HRD as yet.

**Statement**

*The Broad Recommendations of P.R. Das Gupta Committee on the Dakshin Bharat Hindi Prachar Sabha (DBHPS), Chennai and its branches are as under:—*

- The Sabha has done a remarkable job strengthening knowledge and usage of Hindi throughout India. However, despite this long history, a sense of ennui and lethargy has set in.
- Prantiya Sabhas have been set up and whatever the legality of their existence, they have come to stay.
- The Karnataka Prantiya Sabha, Dharwar, has amended its constitution, in a move which may not be strictly correct, to adopt and maintain

professional colleges (Engineering, Medical colleges, etc.) where Hindi could also be taught. Though this amendment may appear to be taking the Sabha away from its core mandate, it also appears that these activities are the most prominent of the Sabha's activities. In any case, the professional colleges set up in Karnataka actually teach professional courses in Hindi.

- The office itself needs substantial administrative reforms and recommends immediate commissioning of an Organisation and Method (O and M) study.

#### **Border Dispute**

3451. SHRI ANWAR HUSSAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware about the border dispute between Assam and Meghalaya;

(b) if so, the details and claims made by both the States;

(c) whether the Government has received any report from both the Governments of Assam and Meghalaya in this regard;

(d) if so, the details and reaction of the Government thereto;

(e) whether the Government proposes to conduct any fresh survey of the boundary by the Survey of India;

(f) if so, the time by which such survey is likely to be conducted; and

(g) the steps taken by the Government to solve such dispute?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) and (b) There are some border disputes between the States of Assam and Meghalaya. In the recent months, Langphih area in Assam-Meghalaya. Border has attracted particular attention.

(c) and (d) As per reports, the Chief Ministers of Assam and Meghalaya along with their senior Cabinet colleagues, Chief Secretaries and other senior officials of two States held a meeting on 11-6-2008 to resolve the boundary problems between the two States through mutual discussions. Both the Chief Ministers agreed to set up a joint committee of officials headed by Chief Secretaries of two States and consisting of other official of two States, including representative from Survey of India, to examine the issues and recommend a permanent solution to the inter State Border problems. Meetings of the Committee are held regularly. Last meeting of the official committee was held on 20th November, 2008.

(e) and (f) In view of to (c) to (d) above, does not arise.

(g) The Government has advised both the State Governments of Assam and Meghalaya to resolve the Issue through mutual discussions from time to time.

*[Translation]*

#### **Industrial Houses in Retail Sector**

3452. SHRI RAGHUVVEER SINGH KOSHAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Regulatory Authority for retail sector has been constituted by ASSOCHAM recently;

(b) if so, the details thereof and the reasons therefor;

(c) whether the All India Traders Federation has strongly opposed constitution of the said Regulatory Authority;

(d) if so, the details thereof and the response of the Government thereto;

(e) whether the constitution of such regulatory authority would favour a few big industrial houses; and

(f) if so, the reaction of the Government thereto and the details of steps taken to ensure level playing field in the retail sector?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) to (f) ASSOCHAM is a private organisation. This Department has no information regarding constitution of any Regulatory Authority by ASSOCHAM for retail sector.

*[English]*

#### **Import of Grains**

3453. SHRI E.G. SUGAVANAM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has revised the procedure for import of grains from international market;

(b) if so, the details thereof;

(c) whether any high level committee is proposed to be set up to sort out the issue; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (d) No Sir. The Government has neither revised procedure for import of grains nor any high level committee is proposed to be set up for this.

*[Translation]*

#### **CRPF Security to VIP**

3454. DR. LAXMINARAYAN PANDEY:

SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether various battalions of the Central Reserve Police Force (CRPF) are engaged in the security of VIPs;

(b) if so, the total number of battalions/companies of CRPF engaged in the security of VIPs;

(c) whether the higher officials of CRPF have emphasized the need to recall the CRPF personnels from such duty; and

(d) if so, the details thereof and the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) Hes Sir,

(b) Total 55 Coys and 1.5 Sections engaged in security of VIPs.

(c) No Sir.

(d) Not applicable.

#### **Reservation for OBC Students**

3455. SHRI ANURAG SINGH THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the benefit of reservation for the Other Backward Classes (OBC) candidates seeking admission in the colleges of Delhi University is not reaching them;

(b) whether only 25 per cent of the seats reserved for OBC candidates could be filled up in a number of colleges of Delhi University during the current year;

(c) if so, the reasons for 75 per cent of the seats reserved for OBC remaining unfilled in Delhi University;

(d) whether the Government proposes to make arrangements for imparting better school education to OBC students before providing them reservation in higher education;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Admission in Central Educational Institutions (CEIs) are made in terms of provisions of Central Educational Institutions (Reservation in Admission) Act, 2006 and in accordance with the directions of the Supreme Court in the matter of

Writ Petition (Civil) No. 265 of 2006 and a batch of related Writ Petitions and also in the matter of IA No. 3 of 2008 in Writ Petition (Civil) No. 35 of 2007.

As per information provided by University of Delhi, out of 4403 seats earmarked for students belonging to OBC category in the academic session 2008-09, 2380 OBC students were admitted in University of Delhi and Colleges.

Filling of reserved seats is based on eligibility of students and depending on choice of applicants for a course.

(d) to (f) A centrally sponsored scheme for universalisation of access to and improvement of quality of education at secondary stage, titled Rashtriya Madhyamik Shiksha Abhiyan, has been formulated. The objective of the scheme is to make secondary education of good quality available, accessible and affordable to all young persons by ensuring a quality secondary school within a reasonable distance of every habitation, through either strengthening of existing schools or establishment of new schools.

[English]

#### Export of Finished Leather

3456. SHRI S.K. KHARVENTHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the names of companies which are engaged in the export of finished leather in the country;

(b) the quantity and value of finished leather exported during each of the last three years and the

current year, country-wise; and

(c) the percentage of duty drawback extended by the Government alongwith the surplus/deficit incurred by the Government as a result thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) As per the records of Council for Leather Exports (CLE) 567 companies are exporting finished leather from the country. Some of the prominent companies are Tata International Ltd. Mumbai; Model Tanners (India) Pvt. Ltd., Kanpur; Super Tanners Ltd., Kanpur; Farida Prime Tannery Pvt. Ltd., Chennai; Calico Trends, Kanpur; Allahabad Tannery, Kanpur; Drish Shoes Ltd., Panchkula; KCK Exports Ltd. Kanpur; Superhouse Ltd., Kanpur, and Allied Exims, Kanpur.

(b) As per CLE membership records total export of finished leather from the country during 2005-06, 2006-07 and 2007-08 was 5671 lac sq. ft., 6507 lac sq. ft and 6441 lac sq. ft. respectively. The details of country-wise value of exported finished leather are given in the enclosed Statement.

(c) Duty Drawback on furnished leather during 2006-07, 2007-08 and 2008-09 has been extended at the rate of 6.6%, 7.5% and 6.3% respectively when CENVAT facility is not availed and 1.6%, 1% and 1% respectively when CENVAT facility is availed. Since, the Drawback is a scheme to rebate input stage duties in relation to any goods manufactured in India and exported, no surplus accrues to the Government if any goods are exported under claim of this scheme.

#### Statement

(value in Million Rs.)

Country	2005-06	2006-07	2007-08	April-July 2008
1	2	3	4	5
Germany	1530.15	1183.63	1317.25	467.47

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1	2	3	4	5
U.S.A.	542.10	484.58	330.90	101.72
U.K.	124.73	121.85	109.30	89.12
Italy	3816.44	5475.19	5373.39	1957.24
France	579.41	546.34	391.80	97.57
Hong Kong	10756.06	12290.54	10310.26	4018.70
Spain	997.71	996.50	1071.39	444.01
Russia	372.64	556.88	363.23	111.21
Netherlands	295.78	281.29	319.20	190.07
Australia	108.40	94.60	83.62	29.01
Newzealand	24.56	21.77	14.47	3.88
Denmark	4.95	21.23	52.15	20.55
Greece	36.96	29.23	30.99	7.45
Canada	58.95	53.78	77.18	57.74
Switzerland	2.68	1.97	9.76	6.92
Sweden	4.60	1.24	37.30	2.24
South Africa	497.18	752.65	520.76	158.85
Austria	72.04	28.14	36.17	29.11
Belgium	15.83	24.22	20.58	18.98
Japan	236.68	238.69	231.24	90.81
Portugal	502.14	396.37	505.62	210.14
China	1543.39	1758.61	1941.54	843.48
Ireland	1.21	0.58	0.00	0.00
U.A.E.	93.33	127.47	247.82	156.36
Indonesia	468.08	432.86	568.93	181.02
Korea Rep.	1483.98	1571.73	1112.10	377.25
Finland	7.59	22.25	15.14	2.92

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1	2	3	4	5
Saudi Arabia	23.27	10.31	1.21	5.43
Others	3969.20	5236.19	5783.90	2583.69
Total	28170.04	32760.69	30877.20	12262.84

Source: DGCI and S

### Exports by SEZ

3457. SHRI K.S. RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantity and value of products exported by different SEZs and sold in domestic market during each of the last three years and the current year;

(b) the amount of revenue loss on domestic sales of products by SEZs and the gap between the targeted exports and net exports made during these years;

(c) whether the Government proposes to change the law to restrict domestic sale of products from SEZs to reduce revenue loss and increase tax earnings and also take measures to check exporters from availing higher trade benefits from fake export certificates; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) As per available information, the quantity of physical exports from SEZs etc. are as follows:—

	2006-07	2007-08
Physical Exports	84.5%	84%
DTA sale (counted for +ve NFE)	13.5%	12%
DTA Sale (not counted for +ve NFE)	2%	4%

(b) There is no revenue loss on domestic sales of products by SEZs since they pay full customs duty and other applicable duties on sale into the Domestic Tariff Area. No target is set for exports by SEZs.

(c) and (d) Government does not propose to change the laws to restrict domestic sales of products from SEZs. In respect of sales to the Domestic Tariff Area, applicable duties are paid and income tax benefits are not available for such sales. Development Commissioners monitor and take appropriate action if misuse of fiscal benefits are noticed. On detection of fake export certificates, criminal action is resorted to.

[Translation]

### Funds for Expansion of Higher Education

3458. SHRI GANESH SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the funds allocated for the expansion of higher education during the 10th Five Year Plan;

(b) the amount spent and achievement made during this period; and

(c) the total amount proposed during the 11th Plan period for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The funds allocated for Higher and Technical Education during the 10th Five Year Plan are as under:

(Rs. in crore)

X Plan 2002-07 approved outlay	Actual Expenditure
9500.00	8222.35

The allocated funds were utilized for removing regional imbalances in the access to higher education, strengthening and upgradation of infrastructure of universities and colleges, expansion in the capacity of higher and technical education institution as well as increasing opportunities of access to all sections of society, creation of new Central Universities and other higher education institutions, strengthening of research in higher education institutions and construction of girls hostel etc.

(c) The total amount proposed during the 11th Five Year Plan period for higher and technical education is Rs. 84,943.00 crores.

[English]

#### Grant of Mining Leases

3459. SHRI CHANDRAKANT KHAIRE: Will the Minister of MINES be pleased to state:

(a) the number of proposals sent by State Governments including Jharkhand to the Union Government for approval regarding allotment of iron ore mines during each of the last three years and the current year, State-wise;

(b) the number of such proposals received/ approved and pending during the said period, State-wise including Jharkhand;

(c) the reasons for pendency of such proposals; and

(d) the details of special drives for exploration and exploitation of iron ore in the States?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF

STATE IN THE MINISTRY OF MINES (SHRI B.K. HANDIQUE): (a) to (c) Details of the proposals for grant of prior approval for mineral concessions received from State Governments including State Government of Jharkhand, and their pendency status are available on the website of the Ministry of Mines ([www.mines.nic.in](http://www.mines.nic.in)).

(d) For the field season 2007-08, GSI is carrying out regional exploration for iron-ore in the States of Jharkhand (West Singhbhum district), Orissa (Kendujhar district), Karnataka (Bellary and Gadag districts), Tamil Nadu (Namakkal district), Chattisgarh (Kanker district) and Rajasthan (Jaipur, Sikar, Dausa, Jhunjhunu and Alwar districts). Exploitation is done by the lessee in accordance with approved mining plan.

#### Science and Engineering Research Board

3460. SHRI K.C. PALLANI SHAMY: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government has any proposal to establish Science and Engineering Research Board in the country;

(b) if so, the details thereof along with the functions of the Board; and

(c) the time by which the said Board is likely to be established?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) Yes, Sir, the Government has decided to set up a Science and Engineering Research Board (SERB) in the country as an autonomous body through an Act of Parliament.

(b) The SERB shall be chaired by the Secretary to the Government of India in the Department of Science and Technology and shall have other senior government functionaries and eminent scientists from different fields of science and technology as members. The Board shall also be advised by an Oversight Committee of Experts chaired by a scientist of international repute. SERB is

being set up for promoting basic research in Science and Engineering and to provide financial assistance to scientists, academic institutions, R and D laboratories, industrial concerns and other agencies for such research. The creation of SERB, apart from significantly enhancing the level of basic research funding, shall also impart the necessary autonomy, flexibility and speed in shaping the research programmes and delivery of funds to researchers. This has become necessary to be able to effectively respond to the fast-changing contours of advanced research and ever-increasing global competition.

(c) The Science and Engineering Research Board Bill, 2008 was passed by the Lok Sabha on Dec. 12, 2008 and by the Rajya Sabha on Dec. 19, 2008. The Board will be constituted after the Act comes into force.

#### **Ban on Shipments**

3461. SHRI NAVEEN JINDAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has issued a notification to extend the five year limit for export oriented units unable to export shipments due to ban on shipments;

(b) if so, whether the Government has analysed the reasons for imposing such ban; and

(c) if so, the details thereof alongwith the remedial action taken to ease the situation?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) Vide Notification No. 21 (RE-2008)/2004-2009 dated 1-7-2008, it has been provided that whenever a unit is unable to export due to prohibition/restriction imposed on export of any product mentioned in Letter of Permission (LOP), the five year block period for calculation of Net Foreign Exchange (NFE) earnings may be Suitably extended by Board of Approval (BOA).

(b) and (c) The Government regularly assesses

production, consumption pattern and prevailing price of various commodities. To maintain smooth supply of commodities in the domestic market and in public interest, various measures are taken at the highest level in Government; including ban/restrictions on import/export and any relaxations in such restrictions.

*[Translation]*

#### **Financial Assistance for Primary Education**

3462. SHIRI SUBHASH MAHARIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some State Governments including the Government of Rajasthan has requested the Union Government to provide special financial assistance for overall development of primary education of the students belonging to scheduled castes/scheduled tribes and minority community;

(b) if so, the details thereof and the reaction of the Government thereto, State-wise; and

(c) the time by which the said proposals are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) All State Governments including Rajasthan have received Central Government funds for implementation of the Sarva Shiksha Abhiyan (SSA) which is a programme for universalisation of elementary education. States annual proposals for securing SSA funding included strategies for promotion of elementary education for SC, ST, minorities and other disadvantaged groups, which have been included in the Government of India sanctions for the year 2008-09.

#### **Import of Toys**

3463. SHRI RAKESH SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any norms have been fixed with regard to import of toys;

(b) if so, the details thereof;

(c) whether the Government proposes to ban the import of Chinese toys; and

(d) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (d) Toys are classified under Chapter 95 of ITC (HS) Classification of Export and Import Items. Import of toys is free. As per Foreign Trade Policy, all imports are subject to domestic laws, rules, orders, regulations, technical specifications, environmental and safety norms as applicable to domestically produced goods.

As regards the safety requirement for toys, the Bureau of Indian Standards has published the following three standards for safety requirement for toys:—

1. IS 9873 (Part 1): 2001/ISO 8124-1: 2000 Safety requirements for toys: Part 1: Safety aspects related to mechanical and physical properties.
2. IS 9873 (Part 2): 1999/ISO 8124-2: 1994 Safety requirements for toys: Part 2: Flammability requirements.
3. IS 9873 (part 3): 1999/ISO 8124-3: 1997 Safety requirements for toys: Part 3: Migration of certain elements, prescribed maximum acceptable element migration, for Antimony (sb), Arsenic (As), Barium (Ba), Cadmium (Cd), Chromium (Cr), Lead (Pb), Mercury (Hg) and Selenium (Se) from toy materials.

The aforementioned BIS standards are neither mandatory on domestic manufacturers nor on imports.

*[English]*

#### **FDI In Cigarette and Tobacco Sector**

3464. SHRIMATI JAYAPRADA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether 100 per cent FDI is permitted in the cigarette and tobacco sector under the present FDI policy;

(b) if so, the details thereof;

(c) whether there is any proposal to ban FDI in tobacco sector due to mounting pressure from NGOs and Health Ministry; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) As per the extant policy, Foreign Direct Investment (FDI) up to 100% is allowed, with prior Government approval, in the manufacture of cigars and cigarettes of tobacco products, subject to industrial licence and conditions thereof under the Industries (Development and Regulation) Act, 1951.

(c) and (d) FDI policy for cigarettes is in the process of review through inter-ministerial consultations.

#### **Calamity Relief to Kerala**

3465. SHRI P. KARUNAKARAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Kerala has requested for assistance of Rs. 250 crore for calamity relief;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) During the year 2008, the State Government of Kerala had submitted a memorandum projecting an assistance of Rs. 309.38 crore Central assistance from National Calamity Contingency Fund (NCCF) for relief operations in the areas affected by heavy rains during March-April 2008. It was considered as per laid down procedure and an assistance of Rs. 46.225 crore was approved from NCCF subject to the adjustment of 75%

of balance available in the CRF account of the State Government for instant calamity.

Further, the State of Kerala has been allocated an amount of Rs. 98.98 crore in Calamity Relief Fund (CRF) for the year 2008-09 consisting of Rs. 74.23 crore as Central contribution and Rs. 24.75 crore as State contribution. Central share is released in two equal instalments—first in June and second in December. On the request of the State Government, 1st installment of the Central share of CRF amounting to Rs. 37.115 crore was released in advance on 10th April 2008.

#### **Measures to Check Terrorism**

3466. SHRI ANANDRAO VITHOBA ADSUL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to enact the Delhi Control of Organized Crime Act, 2008 (DCOCA) on the lines of Maharashtra's MCOCA to deal with terrorist activities as reported in the Hindu dated 19 September, 2008; and

(b) if so, the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) and (b) The MCOCA, which provides for the provisions

to handle the organized crime, has already been extended to Delhi.

*[Translation]*

#### **Survey of Minerals in Forest Areas**

3467. SHRI MAHAVIR BHAGORA: Will the Minister of MINES be pleased to state:

(a) whether the Government has conducted any survey of minerals reserves including Gold and Silver Ore in the forest areas; and

(b) if so, the details thereof, mineral-wise, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI B.K. HANDIQUE): (a) Yes, Sir. Geological Survey of India (GSI), a subordinate office of Ministry of Mines and Mineral Exploration Corporation Limited [MECL], a Public Sector Undertaking under Ministry of Mines have conducted survey and promotional exploration respectively for minerals including Gold in the country including in forest areas.

(b) The mineral-wise and State-wise details are given in the enclosed Statement.

#### **Statement**

*Mineral-wise and State-wise details of survey and promotional exploration for various minerals including Gold in the forest areas in the past 3 years*

Mineral	State	District
1. Gold	Rajasthan	Banswara
	Uttaranchal	Chamoli
	Uttar Pradesh	Sonbhadra, Jhansi
	Andhra Pradesh	Anantapur
	Karnataka	Tumkur, Mandya
	Jharkhand	Ranchi, West Singhbhum, Saraikela, Kharswan
	West Bengal	Bankura

Mineral	State	District
2. Diamond	Madhya Pradesh	Shivpuri, Datia
	Chhattisgarh	Raipur, Mahasamund
	Orissa	Nuapara, Bargarh
3. Tungsten	Uttar Pradesh	Sonbhadra
4. Basemetal	Rajasthan	Udaipur
	Madhya Pradesh	Chhindwara
	Jharkhand	Singhbhum
	West Bengal	Bankura
5. Platinoid Group of Elements	Karnataka	Davangere
	Orissa	Mayurbhanj
6. Lead-Zinc	Nagpur District	Maharashtra
7. Iron	Karnataka	Bellary
	Orissa	Kendujhar, Jajpur, Sundargarh
	Jharkhand	Singhbhum
8. Manganese	Orissa	Angul, Boudh, Kendujhar
9. Bauxite	Orissa	Kendujhar and Sundergarh
10. Limestone	Orissa	Sundargarh
11. Phosphorite	Uttarakhand	Tehri Garhwal

[English]

#### **Curb on Prostitution**

3468. SHRI DALPAT SINGH PARSTE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to curb prostitution in the country;

(b) if so, the details thereof;

(c) whether the Government proposes to amend

the Penal Provisions to prosecute the clients alongwith the sex workers;

(d) if so, the details thereof;

(e) whether the Government has conducted any study on the repercussions of this move;

(f) if so, the details thereof and the outcome thereto;

(g) whether the Government has received representations against the proposed amendment to the relevant Act; and

(h) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) and (b) The immoral Traffic (Prevention) Act 1956 supplemented by the Indian Penal Code prohibits trafficking in human beings including children for the purpose of prostitution and lays down severe penalties for trafficking.

(c) to (h) The Immoral Trafficking (Prevention) Act 1956 is proposed to be amended in order to enhance the penalties for traffickers, brothel keepers and other perpetrators of the crime. A new section is also proposed to penalize any person who visits or is found in a brothel for the purpose of sexual exploitation of a victim of trafficking. Various representations received have been examined by the Government before finalizing the proposed amendments, which are under consideration of the Government.

#### Domestic Demand for Tea

3469. SHRI REWATI RAMAN SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the domestic demand for Tea has considerably increased in the country;

(b) if so, the details regarding domestic consumption of Tea during each of the last three years and the current year;

(c) whether the spurt in domestic demand has also led to increase in the international demand for Tea as well as rise in the prices at home and abroad; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) The domestic demand for tea has increased in the country from the level of 693 million kgs in 2002 to 786 million kgs in 2007.

(b) The domestic consumption of tea in the country during the last three years and current year is as under:

Year	Domestic Consumption (Million kgs.)
2005	757
2006	771
2007	786
2008	802(E)

(E): Estimated

(c) and (d) The statistics of domestic and global demand for tea are given below:

(Figures in Million kgs)

Year	Estimated Domestic Consumption of tea in India	World Absorption of tea
2002	693	2,224
2003	714	2,233
2004	735	2,324
2005	757	2,388
2006	771	2,405
2007	786	2,430
Increase (+) or decrease (-) in 2007 over 2002	12%	8%

The prices of tea are fluctuating. The prices of tea started declining in India since the end of 1999 and continued upto mid of 2005. Since mid 2005 the domestic prices as well as the international prices have started increasing steadily and still continuing during the

current year. The price scenario since 2003 till October 2008 at home and abroad is given below:—

Year	Avg. Price (All India) (Rs./kg)
1	2
2003	56.03
2004	64.54

1	2
2005	58.05
2006	66.01
2007	67.40
2008 (July-Oct.)	84.36
2007 (Jan.-Oct.)	66.38

*Auction Prices in Major Tea Producing Countries*

(Price in US Dollar per kg.)

Year	Indian tea at Indian Auction	Sri Lankan tea at Colomba Auction	African tea at Mombassa Auction
2003	1.20	1.54	1.54
2004	1.42	1.78	1.55
2005	1.32	1.84	1.47
2006	1.46	1.90	1.93
2007	1.62	2.51	1.66
2008 (Jan-Oct)	1.99	2.97	2.29
2007 (Jan-Oct)	1.59	2.43	1.65

[Translation]

**Removal of Hoardings**

3470. SHRI RAMDAS ATHAWALE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Hon'ble Supreme Court has issued any directive to the Delhi Government regarding display of hoardings on road sides;

(b) if so, the details thereof;

(c) whether despite the said directive hoardings still exist in Delhi in a large number;

(d) if so, the details thereof; and

(e) the steps taken/being taken by the Government to remove such hoardings in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) and (b) In its order dated 12th October, 2007 in Writ Petition (Civil) No. 13029/1985, titled Shri M.C. Mehta Vs. Union of India and Others, the Hon'ble Supreme Court approved an advertisement policy for the city of Delhi and directed the Municipal Corporation of Delhi (MCD) to implement the policy.

(c) to (e) In pursuance of the aforesaid order of the Hon'ble Supreme Court, the MCD launched special drives for removal of all those advertisements/hoardings which were not in consonance with the guidelines contained in

the said Advertisement Policy and the same were removed. The advertisements/hoardings put up in terms of the contracts/permission awarded/granted by the MCD were also got reoriented/relocated in consonance with the guidelines contained in the approved Advertisement Policy. The MCD has also permitted out-of-home displays in the areas under its jurisdiction and which are located on the land/properties/structures/utilities belonging to it as well as those belonging to sister Government departments/private organizations. Wherever unauthorized hoardings/advertisements are noticed in the MCD area, action for removal/prosecution is taken as per provisions of the Delhi Municipal Corporation Act, 1957. So far as the New Delhi Municipal Council (NDMC) area is concerned, there are some hoardings on the Railway/Delhi Metro Rail Corporation properties, which have been awarded by the Railway/Delhi Metro Rail Corporation and their removal is under stay from the Hon'ble Supreme Court of India. As per the policy, the NDMC has permitted three hoardings on the premises of charitable institutions namely, Bal Sahyog and Blind Relief Association after obtaining no objection certificates from Deputy Commissioner of Police (Traffic).

[English]

#### **Agro-based Industries**

3471. SHRI P.S. GADHAVI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details regarding foreign capital investment proposals received for setting up of agro-based industries in Gujarat including Kutch-Saurashtra region during the last two years;

(b) the number of such proposals approved and implemented so far; and

(c) the reasons for the delay in the implementation of the approved proposals?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) No approval has been

granted for Foreign Direct Investment (FDI) in setting up of agro-based industries in Gujarat including Kutch-Saurashtra region during the last two years. However during the period 2006-07 and 2007-08 FDI inflow into agro based industries in Gujarat Region is as under:

(Amount in million US\$)

	2006-07	2007-08
1. Food Processing Industries	6.85	5.72
2. Vegetable oils and vanaspati	0.00	1.28
3. Tea and Coffee (processing and warehousing coffee and rubber)	4.40	0.00

(c) Under the liberalised economic environment, investment decisions, including location, are taken by the entrepreneurs based on their techno-economic judgements and commercial considerations.

#### **Infiltration on Indo-Nepal Border**

3472. SHRI VIJOY KRISHNA:

YOGI ADITYA NATH:

SHRI KIREN RIJUJ:

SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether infiltration is on the rise particularly by Bangladesh and Pakistani nationals through Indo-Nepal Border;

(b) if so, the details thereof during each of the last three years and the current year; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) No, Sir.

There is no such instance to indicate any rise in infiltration by Bangladesh and Pakistani nationals through Indo-Nepal border.

(b) Not applicable.

(c) Sashastra Seema Bal (SSB) has been deployed on Indo-Nepal Border to check and stop cross-border crimes. The concerned State Governments are also associated for adequate protection of the border.

[Translation]

#### **Involvement of BSF Personnel in Smuggling**

3473. SHRI SANJAY DHOTRE:

SHRI BAPU HARI CHAURE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any complaints against some officials of the Border Security Force reported to be involved in smuggling in Jammu and Kashmir area;

(b) if so, the total number of such cases registered during each of the last three years and the current year, rank-wise;

(c) the details of action taken against the accused officers including details of departmental inquiry, chargesheet, dismissal, registration of cases, put to trial and convicted, rank-wise; and

(d) the steps taken by the Government to check such incident in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) During the last three years, only one complaint was received in 2007 against one officer and one Constable/Driver of Border Security Force, alleging their involvement in smuggling in R S Pura Sector of Jammu and Kashmir.

(c) The accused were handed over to the Police

for further investigations and placed under deemed suspension with effect from 03-04-2007.

(d) The vigilance and Intelligence mechanism of BSF are independently monitoring the activities of the Force personnel deployed on the international borders, which act as a deterrent against activities of connivance. The concerned unit Commanders also constantly keeping proper check on all the personnel deployed on the International borders.

[English]

#### **Trade Environment in India**

3474. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the world economic forum has pointed out that India lacks in creating a conducive trade environment;

(b) if so, whether India ranked 21st position in the recent global enabling report, 2008;

(c) if so, the details and the reaction of the Government in this regard; and

(d) the steps taken by the Government to improve India's position in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) to (c) The World Economic Forum has released a Report entitled "The Global Enabling Trade Report 2008". The Report compares 118 global economies through the Enabling Trade Index (ETI), which breaks the enablers into four overall issues (subindexes) viz., (1) Market Access, (2) Border Administration, (3) Transport And Communications Infrastructure, and (4) the business environment. In the Report, India has been ranked at 71st position overall and 105, 55, 52 and 58 on the above subindexes respectively.

(d) Reforms of trade enabling policies are an

ongoing process. In this context India has initiated various efforts including setting up of 'ICEGATE', 'eTrade' and 'eBiz' under the National e-governance programme. ICEGATE aims to provide e-filing services to the trade and cargo carriers and other clients of Customs and Central Excise. The objective of 'eTrade' is to provide online services by regulatory and facilitating organizations, 24 hours access to users, increase transparency in procedures, reduce transaction cost and time, introduce international standards and best practices, and enable clearance of export/import of cargo at ports/airports/ICDs etc. The eBiz project aims to provide various integrated services including registration and filing payments electronically to investors and business houses. In addition, the other relevant reforms are single windows, online registrations, simplification of taxes and its payments, reduction of documents through composite form for various licenses/permissions, adoption of national and international best practices etc., are being implemented in association with various State governments.

**Promotion of Science and  
Technology in the States**

3475. SHRI SURESH ANGADI: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether in a recent meet, the Union Minister urged the Science Ministers of different States to make use of modern science and technology to solve the problems of development in their States;

(b) if so, the details thereof along with other highlights of the meet; and

(c) the steps taken by the Government to implement the issues discussed in the meeting and the reaction of the States thereto?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) Yes, Sir. The Union Minister urged the State Science and Technology Ministers to make use of modern science and technology to solve the problems of development in their States in the Brainstorming Meeting held on 12th May, 2008 at New Delhi.

(b) 26 States and Union Territories participated in the meeting. The States, inter-alia were advised to establish Science, Technology and Innovation Councils/ Vision Councils for their respective States for developing roadmap for S and T activities and strengthening coordination between States and Central Scientific Agencies. It was also decided to mount a state specific S and T based development action plan funded by the Centre for all the States. Emphasis was given to the areas of human resources development and geo-spatial technology applications including mapping of large cities for urban planning.

(c) The recommendations of the Brainstorming Meeting were conveyed to all the States and Union Territories. Some of the States have formed Vision Councils and submitted project proposals for financial support.

*[Translation]*

**Security to Non-Entitled Persons**

3476. SHRIMATI SANGEETA KUMARI SINGH  
DEO:

SHRI TUKARAM GANPAT RAO RENGE  
PATIL:

SHRI CHANDRA DEV PRASAD RAJBHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any complaints regarding provision of security cover to individuals not entitled for police protection;

(b) if so, the details thereof alongwith the action taken against the concerned officials/authorities who provide such security to them;

(c) the total funds spent on security of such persons and the amount recovered from such persons during each of the last three years and the current year; and

(d) the steps taken by the Government to check such incident in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) No, Sir.

(b) to (d) Does not arise.

#### **Extradition of ULFA Militants**

3477. SHRI SANTOSH GANGWAR: Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether the Government has any plan to extradite the arrested militant/militants in hiding including ULFA militants in foreign countries including Bangladesh;

(b) if so, the details thereof alongwith the time by which they are likely to be extradited; and

(c) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) and (b) The Government has regularly taken up, with Bangladesh various security related concerns, including deportation of members of some Indian Insurgent Groups (IIG) including leaders of the United Liberation Front of Asom (ULFA) suspected to be staying in Bangladesh through diplomatic channels and institutional mechanisms existing between the two countries, including the Home Secretary level talks.

Government of Bangladesh has consistently assured that it will not allow its territory to be used for activities inimical to India. The Government while continuing to pursue its concerns, as mentioned above, has also stated that it expects the Bangladesh Government to act upon its assurances.

(c) In view of the (a) and (b) above does not arise.

[English]

#### **Anti-Dumping Duties**

3478. SHRI L. RAJAGOPAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India alongwith other members is opposing the zeroing clause on anti-dumping duties;

(b) if so, the details thereof; and

(c) the details of proposals made by India to the Trade Negotiating Committee?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) Under the work programme of Doha Round of WTO Negotiations, negotiations are held in the Negotiating Group on Rules (NGR)—which are aimed at clarifying and improving disciplines under the Anti Dumping Agreement (AD Agreement) and the Agreement on Subsidies and Countervailing Measures (ASCM).

Article 2.4.2 of the AD Agreement contains provisions for determination of dumping margin in an anti dumping investigation by use of three kinds of comparison methodologies. Zeroing is understood to mean where an investigating authority, while determining dumping margin, does not take into account those transactions where the export price exceeds the normal value and instead assigns a zero dumping margin value in such comparisons. This leads to an inflated dumping margin determined for the product as a whole.

India has been opposed to the use of zeroing methodology as it leads to inflated dumping margin and consequently higher anti dumping duty. The Chairman of the NGR has issued a draft text on 30 November, 2007 proposing amendments, *inter-alia*, in the AD Agreement by introducing a new Article 2.4.3 whereby zeroing can be used in certain comparison methodologies. Similarly, in the provisions relating to collection of anti dumping duties covered under Article 9 of AD Agreement, the draft text of the Chairman of NGR proposes certain changes which allow the use of zeroing. During the discussions on the Chair's draft text in the NGR, India, Japan, Brazil, several ASEAN Members, China and several other Members have opposed the NGR Chair's proposed amendment in the text to allow zeroing and have requested for issue of a revised text.

(c) The overall conduct of the negotiations under the Doha Round is supervised by the Trade Negotiating Committee (TNC). Negotiations are held in various negotiating groups or bodies such as Market Access for Non-Agricultural Products (NAMA) for industrial products, Negotiating Group on Rules in respect of Anti Dumping Agreement and Subsidies Agreement, Special Session of the Agriculture Committee for negotiations in Agriculture, Services Council for negotiations in Services, Council for Trade Related Aspects of Intellectual Property Rights for IPR related issues, Special Session of the Dispute Settlement Body (DSB) in respect of the Dispute Settlement Understanding, Trade and Environment Committee in respect of environment related issues. Proposals are made by the Members in the respective negotiating group or body related with the subject. In the Negotiating Group on Rules, some of the proposals made by India related to mandatory application of lesser duty in respect of Anti Dumping Agreement, effective Special and Differential Treatment (S and D) for developing countries in the proposed disciplines of Fisheries Subsidies; amendment in the method of determination of export competitiveness reached by developing countries for the purpose of Article 27.5 and 27.6 of the Subsidies Agreement; proposal to consider India's system of fixation of Standard Input Output Norms (SION) as a reasonable verification system for the purpose of the Subsidies Agreement.

#### **Setting Up of Manovaigyanik Dal**

3479. DR. K.S. MANOJ: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has established Mano Vaigyanik Dal;

(b) if so, the details and salient features thereof;

(c) whether the Government is monitoring the working of it;

(d) if so, whether the Government is contemplating to expand the functioning of the Mano Vaigyanik Dal; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) The Ministry of Human Resource Development has not established any Mano Vaigyanik Dal.

*[Translation]*

#### **Immoral Trafficking**

3480. SHRI RAMJI LAL SUMAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of immoral trafficking and related activities are on the rise in the National Capital Territory of Delhi;

(b) if so, the total number of such cases registered during each of the last three years and the current year;

(c) the total number of accused persons arrested and the action taken against them during the said period;

(d) the total number of such cases solved/unsolved and the steps taken to solve all the cases; and

(e) the number of such cases sent to the court for trial during each of the aforesaid years alongwith the total number of persons convicted and acquitted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (e) The number of cases of immoral trafficking reported during the years 2005, 2006, 2007 and 2008 (upto 10-11-2008) show a declining trend as per details provided in the enclosed Statement.

**Statement**

Year	Cases							Persons					
	Reported	Worked out	Challaned	Convicted	Acquitted	Pending Trial	Pending investigation	Arres- ted	Challa- ned	Convicted	Acquitted	Pend- ing Trial	Pend- ing Investi- gation
2005	151	151	143	27	3	113	8	505	483	58	6	419	22
2006	112	112	89	9	1	79	23	388	294	22	3	269	94
2007	63	63	48	7	0	41	15	207	155	10	0	145	52
2008 (Upto 30-11-2008)	60	56	31	3	0	28	29	162	86	8	0	78	76

*[English]***Number of Padma Awardees**

3481. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the ceiling on bestowal of Padma Awards has been increased;

(b) if so, the details and the reasons therefor;

(c) whether the Government has any proposal to further raise the ceiling; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) Yes Sir.

(b) The number of Padma awards given annually has been raised from 100 to 120. These do not include awards given to foreigners, NRI/PIOs and those conferred posthumously. The number has been raised with a view to recognising a larger number of deserving persons, given the wide range of disciplines/fields in which Indian excellence is emerging/being noticed in the recent times.

(c) No Sir.

(d) Does not arise.

**Relief Package for Ahmedabad Bomb Blast Victims**

3482. SHRI HARIN PATHAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has announced a relief package of Rs. 3.5 lakhs to the next of kin of the victims and Rs. 50,000 to the injured persons of the Ahmedabad Bomb Blasts that occurred in July 2008; and

(b) if so, the details thereof alongwith the status of disbursement of the said package?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL):

(a) and (b) An amount of ex-gratia relief to the tune of Rs. 4.5 lakhs each to the Next of Kin of persons deceased, and Rs. 1 lakh each in respect of the persons seriously injured in the serial bomb blasts which took place on 26 July 2008 in Ahmedabad has been approved. According to available information ex-gratia relief has been disbursed so far in respect of 49 cases of death.

**Survey on Stray Animals**

3483. SHRI RAVI PRAKASH VERMA:  
SHRI NAKUL DAS RAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has conducted any survey regarding the nuisance/unhygienic conditions being created by stray animals, dogs and pet dogs in NCT of Delhi;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) and (b) No, Sir. No such survey has been conducted.

(c) The steps taken by various civic agencies in Delhi to control the menace of stray cattle/animals, etc. are as under:

- (i) Municipal Corporation of Delhi (MCD): In order to control the population of stray dogs in Delhi, a Society for Stray Canine Birth Control has been constituted under the Chairmanship of Commissioner, MCD. At present, 10 Non-Governmental Organisations (NGOs) are associated with the Society, which are doing the sterilization and immunization of stray dogs. To deal with the menace of stray animals, the MCD has placed adequate infrastructure at the disposal of the Zonal Veterinary Officers of all the Municipal Zones, except Narela, which is a rural zone.

- (ii) Delhi Cantonment Board: The Delhi Cantonment Board has one cattle catcher squad and as and when any complaint of stray cattle is received, the same is caught and sent to the MCD cattle pound/goshala. Complaint of stray dogs in the Cantonment area is forwarded to the Sanjay Gandhi Animal Care Center, Raj Garden, an NGO, for taking necessary action.
- (iii) New Delhi Municipal Council (NDMC): Constant vigil and prompt action is taken to remove the menace of stray cattle in the NDMC area, as and when it is noticed. Steps have been taken to control the dog population as well as to keep the area hygienic by sterilisation and immunisation against rabies under the Animal Birth Control Programme. Further, Dog Tax Tokens are also issued by the NDMC for pet dogs after immunisation against rabies.

[Translation]

**Jan Sikshan Sansthans In  
Minority Areas**

3484. SHRI HARISHCHANDRA CHAVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 1964 on 5 December, 2006 and state:

- (a) the details of action taken on the remaining 4 Jan Sikshan Sansthans (JSSs);
- (b) whether the Government proposes to start J.S.S. Scheme for minorities in the country including in Malegaon (Maharashtra); and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) Four Jan Shikshan Sansthans had been sanctioned by Government of India, or which two were sanctioned on 1-2-2007, and another two on 14-5-2007.

(b) and (c) No. Sir.

[English]

**Eco-Friendly Technology for SME**

3485. SHRI NAND KUMAR SAI:

SHRI SUGRIB SINGH:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether the Government proposes to make the technology used in Small and Medium Enterprises (SMEs) environment friendly;
- (b) if so, the details thereof;
- (c) the details of funds allocated by the Government for implementation of the said programme in the country during 2006-07 and 2007-08, State-wise; and
- (d) the extent to which SMEs in the country have been benefited by such programme.

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) to (d) The Government is operating various programmes and schemes for promoting eco-friendly technology and processes for Micro, Small and Medium Enterprises (MSMEs), Government of India, in the Ministry of MSME, is operating following schemes for technology upgradation including Eco/Environment friendly technology and modernization of micro and small enterprises:

- (i) Promotion of Vertical Shaft Brick KIn (VSBK) technology which is eco-friendly and energy efficient for manufacturing of Bricks in MSME sector.
- Funds to the tune of Rs. 1.25 lakh in the year 2006-07 and Rs. 34.37 lakhs in the year 2007-08 have been provided for awareness programmes.
- (ii) To adopt Quality and Environmental Management Standards by MSME, subsidy is provided for them to take ISO-9000/ISO14001/HACCP (Hazard Analysis and Critical Control Points) Certification.

— In the year 2006-07, funds to the tune of Rs. 13 crore were provided benefiting around 2,800 Micro and Small Enterprises (MSEs) and in the year 2007-08 funds to the tune of Rs. 9.14 crore were provided benefiting around 2400 MSEs.

(iii) Credit Linked Capital Subsidy Scheme (CLCSS) is facilitating technology upgradation of Micro and Small Enterprises by providing capital subsidy for induction of well-established and improved technology.

— During the year 2006-07, subsidy amounting to the tune of Rs. 66.50 crore was disbursed benefiting around 1900 MSEs and in the year 2007-08 subsidy amounting to the tune of Rs. 57 crore was disbursed benefiting around 1150 MSEs.

In addition, the Ministry of Environment and Forests has initiated Central Sponsored Schemes, which includes:

- (i) Development and Promotion of Clean Technology under which funds of Rs 1.50 crore during the year 2006-07 and Rs. 3.50 crore during the year 2007-08 were allocated.
- (ii) Abatement of Pollution through Preventive Strategies (Waste Minimization) in Small and Medium Scale Industries under which funds of Rs. 1 crore during the year 2006-07 and Rs. 1 crore during the year 2007-08 were allocated. State-wise details of funds are not centrally maintained.

**Registration of GI Status of  
Scotch Whisky in India**

3486. SHRI EKNATH MAHADEO GAIKWAD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Controller General of Patents Designs and Trademarks has received any application from the Scotch Whisky Association in regard to

registration of Geographical Indication (GI) status of Scotch Whisky in India; and

(b) if so, the action taken by the Controller General of Patents Designs and Trademarks?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) No, Sir.

(b) Does not arise.

**Supreme Court Judgement on  
OBC Reservations**

3487. SHRI SUGRIB SINGH:

SHRI UDAY SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Supreme Court in one of its recent judgement has directed that vacant seats of OBCs should be transferred to General Category in Indian Institutes of Technology (IITs) Indian Institutes of Managements (IIMs) and Central Universities;

(b) if so, the action taken by the Government in this regard;

(c) whether a number of vacant OBC seats have not been filled up by General Category candidates in different institutions of higher education particularly in the University of Delhi;

(d) if so, whether the Government proposes to direct the said Institutes to fill up those vacancies in compliance with Supreme Court judgement and to include vacant seats of other reserved categories therein; and

(e) if not, the reasons and the policy of the Government therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) In accordance with the order of the Supreme Court dated 14-10-2008 in the

matter of IA No. 3 of 2008 in Writ Petition (Civil) No. 35 of 2007, Ministry of Human Resource Development has issued directions vide OM No. 1-1/2008-(III)U.I(A) dated 17 October, 2008 to all Central Educational Institutions (CEIs) to ensure that seats reserved for OBCs are filled by other eligible students if they are vacant after admitting all eligible OBC students excluding the 'creamy layer'. It was further directed that each CEI shall ensure that maximum cut off marks of OBCs are not kept lower than 10% from the cut off marks for general category candidates.

[Translation]

**Standard of Education in Government  
and Private Institutions**

3488. DR. SATYANARAYAN JATIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is a difference in the standard of education imparted in schools and colleges run by the Union and State Governments and those run privately;

(b) if so, the details thereof and the reasons therefor;

(c) the measures taken to overcome this difference; and

(d) the time by which the target of education to all and uniformity in the quality of education is likely to be achieved?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Education being a concurrent subject, school education primarily comes under the purview of the State Government. So far as the schools (Kendriya Vidyalayas and Navodaya Vidyalayas) under the Ministry of Human Resource Development are concerned, there is no evidence to suggest that standard of education is not at par with that of private schools. On the contrary, pass percentages of schools under Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Samiti

(NVS), both at class X and class XII standard, were consistently above the pass percentages of independent private schools affiliated to Central Board of Secondary Education (CBSE) during the last five years (2003-2007).

so far as higher education is concerned, the public universities/institutions like IITs, IIMs, NITs, IIITs, AIIMS and Central Universities are still the first choice of students, in spite of increasing number of Private Universities/Institutions. Public institutions not only provide quality education but also cater to the marginalized section of the society by having nominal fee structure and provisions of reservation to the students of targeted groups.

(c) and (d) Improvement of quality of education is a continuous process.

**At School level:** Central Government has decided to implement a centrally sponsored scheme for universalization of access to and improvement of quality of education at secondary stage, called Rashtriya Madhyamik Shiksha Abhiyan (or SUCCESS), during the 11th Five Year Plan. This Scheme primarily focuses on improving access and quality of Government schools.

**At college level:** The University Grants Commission (UGC) on its part has notified regulations for maintenance of minimum of standards of Education and also other issues. Guidelines and instructions are also issued from time to time regarding maintenance and upgradation of standards in higher education. These are uniformly applicable on all institutions including private Universities/Institutions.

During the XI Plan Period, the Central Government has decided to open 16 new Central Universities in the states where presently there is no Central University. The provision has also been made for opening of 14 more Central Universities aiming at achieving world class standards.

**Security to Religious Places**

3489. SHRI SUBHASH SURESHCHANDRA DESHMUKH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has deployed Central Para-Military Forces (CPMFs) for the security of prominent religious places in the country;

(b) if so, the names of the said religious places where the Central Forces has been deployed, State-wise including Maharashtra;

(c) whether the Government has any proposal to provide security to other religious places in the country; and

(d) if so, the names of such prominent religious places, State-wise including Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) 'Public Order' and 'Police' being State subjects, providing security to religious sites/places and enhanced security inside the complex wherever needed is primarily the responsibility of the concerned State Government/Union Territory Administration. Central Para Military Forces are placed to the disposal of the States/Union Territories for strengthening the security arrangements at religious places to the extent possible, as and when requested by them. It is for the State Governments/UT Administration to deploy the Para Military Forces for security of religious places taking into account the threat perception.

(b) Paramilitary Forces have been deployed at certain religious centers/places. State-wise list of such religious places is given in the enclosed Statement.

(c) No Sir.

(d) Does not arise.

**Statement**

**Details of Religious Places/Centers where CPMFs are Deployed**

Sl. No.	Religious/Historical Places
<b>Uttar Pradesh</b>	
1.	Ram Janam Bhoomi/Babri Masjid Complex, Ayodhya

Sl. No.	Religious/Historical Places
2.	Kashi Viswanath Temple/Gyan Vapi Masjid Complex, Varanasi
3.	Krishna Janma Bhoomi/Sahidgaha Masjid Complex, Mathura
<b>Jammu and Kashmir</b>	
4.	Raghunath Temple, Jammu
5.	Nag Mandir, Patnitop, Udhampur
6.	Baba Dharm Das Mandir at Khaniyar, Srinagar
7.	Ganapatiyar Mandir Kralkhud, Srinagar
8.	Mahamaya Mandir, Jammu
9.	Basuki Nag Mandir, Bhaderwah, Doda
10.	Durga Mandir, Bhaderwah, Doda
11.	Chandi Mandir, Bhaderwah, Doda
12.	Hanuman Mandir at Tankpora, Srinagar
13.	Holy Sree Mata Vaishno Devi Shrine, Udhampur
14.	Shiv Mandir, Kishtwar, Doda
15.	Sarthal Mandir, Kishtwar, Doda
16.	Laxmi Narayan Mandir, Kishtwar, Doda
17.	Hariprabhat, Srinagar
18.	Ishbar Temple, Srinagar
19.	Gurudwara, Chattisingh Pura
20.	Raghunath Mandir, Anantnag
21.	Goutamnath Mandir, Anantnag
22.	Shail Putri Mandir, Baramulla
23.	Raghunath Mandir, Baramulla
24.	Mata Kheer Bhawani Shrine, Tullamulla, Baramulla

Sl. No.	Religious/Historical Places
25.	Devi Mandir Mattan, Anantnag
26.	Baba Rishi Shrine, Tangmarg, Baramulla
27.	Shankaracharya Temple, Nehru Park, Srinagar
28.	Pathar Masiid, Srinagar
29.	Kheer Bhawani Temple, Ganderbal
30.	Kheer Bhawani Temple, Kupwara
31.	Baba Reshi Ziyarat, Baramulla
32.	Budha Amamath, Poonch
33.	Vasuki Naag Shivmandir, Doda
34.	Gupt Ganga Shiv Mandir, Doda
35.	Shiv Mandir, Bus Stand Kishtwar
<b>Punjab</b>	
36.	Baba Ashutosh Noormehal at Jalandhar
37.	Baba Piara Singh Banairala at Dhawana (Ropar)
38.	Radha Swami Satsang, Beas, Amritsar, Punjab.
<b>Delhi</b>	
39.	Kalakali Temple at Kalkaji, Delhi
40.	ISKON Temple at Lajpat Nagar, Delhi
41.	Chhattarpur Mata Ka Mandir at Meherauli, Delhi
<b>Kerala</b>	
42.	Sabarimala Temple at Kerala
<b>Sikkim</b>	
43.	Rumtek Monastery, Sikkim
<b>Orissa</b>	
44.	Chakapad Ashram of Late Swami Laxmananda Saraswat, Kandhamal

Sl. No.	Religious/Historical Places
45.	Jalespeta Ashram of Late Swami Laxmananda Saraswati, Kandhamal
46.	Mandasur Catholic Church, Raikia
47.	Pabingia Catholic Church, Phiringia
48.	Gadapur Catholic Church, Bramunigaon
49.	Simanbadi Catholic Church, Daringibadi
50.	Kurtumgah Catholic Church, Tumudibandh
51.	Padangi Catholic Church, Sarangagada

[English]

**World Bank Assistance for  
Primary Schools**

3490. SHRI JASUBHAI DHANABHAI BARAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to set up primary schools in the rural areas with the assistance of World Bank;

(b) if so, the details thereof; and

(c) the amount allocated for the purpose during each of the last three years including Gujarat, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) Sarva Shiksha Abhiyan (SSA), a national flagship programme, is being implemented through out the country including rural areas under which *inter-alia* primary and upper primary schools are opened. 2.61 lakh such schools have been opened under the programme, so far. The World Bank is partially funding the ongoing SSA programme.

(c) Government of India releases to States including Gujarat for the implementation of the SSA programme for the last 3 years is given in the enclosed Statement.

**Statement***Grants released during 2005-06, 2006-07 and 2007-08 under Sarva Shiksha Abhiyan*

(Rupees in lakhs)

Sl. No.	Name of the State	GOI Releases		
		2005-06	2006-07	2007-08
1	2	3	4	5
1.	Andhra Pradesh	37999.00	46245.56	28100.00
2.	Arunachal Pradesh	4442.51	7143.74	11043.55
3.	Assam	13850.00	51464.72	28903.62
4.	Bihar	32399.56	107744.39	135417.64
5.	Chhattisgarh	30184.39	50182.20	46787.76
6.	Goa	728.12	724.12	899.57
7.	Gujarat	15084.84	14806.97	22658.26
8.	Haryana	10196.55	25647.12	14220.00
9.	Himachal Pradesh	7614.66	6250.75	7638.30
10.	Jammu and Kashmir	18530.65	22083.37	20063.27
11.	Jharkhand	28568.50	51515.00	80748.99
12.	Karnataka	28303.78	54206.98	40604.78
13.	Kerala	5939.00	6382.00	8323.42
14.	Madhya Pradesh	77173.12	110879.68	86769.94
15.	Maharashtra	50235.31	52158.56	45729.96
16.	Manipur	3208.44	9.24	1850.95
17.	Meghalaya	1921.00	4294.00	9359.63
18.	Mizoram	2559.15	3441.69	4212.02
19.	Nagaland	2323.01	2315.20	4596.00
20.	Orissa	32792.50	44010.95	62853.68
21.	Punjab	14683.89	12879.92	10493.88

1	2	3	4	5
22.	Rajasthan	60313.43	75809.82	101307.20
23.	Sikkim	1062.50	402.14	1036.25
24.	Tamil Nadu	35329.53	37329.65	53125.09
25.	Tripura	7070.19	5330.01	4178.49
26.	Uttar Pradesh	182799.00	206654.00	204758.00
27.	Uttarakhand	10004.00	16934.00	13162.80
28.	West Bengal	34199.79	61736.80	90571.68

#### **Hostel Facilities by NGOs**

3491. SHRIMATI K. RANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the Non-Governmental Organisations (NGOs) working for providing board and lodging facilities to girl students in the country including Tamil Nadu, State-wise;

(b) the details of funds released to these NGOs for the purpose during the last three years and the achievements made by them State-wise; and

(c) the names of NGOs in the country including Tamil Nadu against whom complaints of irregularities were received indicating the action taken in each case during the said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRJI M.A.A. FATMI): (a) Education is a concurrent subject and school education primarily comes under the purview of the State Governments. Details in respect of Non-Governmental Organisations providing boarding and lodging facilities to girl students in the country are not maintained centrally.

(b) Under a centrally sponsored scheme called "Strengthening of Boarding and Hostel facilities for Girl

Students of Secondary and Higher Secondary Schools", financial assistance was provided to voluntary organisations for running girls' hostels up to 2004-05. While the scheme was operational up to 2004-05, reimbursement grant under the scheme was provided up to 2007-08.

The amounts released under the scheme during the last 3 years are as under:

2005-06	—	Rs. 3.90 crore
2006-07	—	Rs. 2.99 crore
2007-08	—	Rs. 0.48 crore

Under this scheme, assistance was provided to the voluntary organisations directly and there was no State/UT-wise allocation. The grant released during the last 3 years was reimbursement towards running hostels upto 2004-05, and hence there was no physical achievement under this scheme during the last three years.

(c) Under this scheme, NGOs were assisted based on recommendations of the State Governments and, whenever any complaint was received against any NGO, it was referred to the concerned State Government for enquiry and appropriate action. 6 NGOs from Bihar and Jharkhand had been blacklisted for various irregularities under this scheme. Details in this regard are given in the enclosed Statement.

**Statement**

Sl. No.	Name of the Organisation	Reasons for Blacklisting	Date of Blacklisting
1.	Anupam, Nawadha Distt., Bihar F.No.7-153/2002-Sch. 1	Fake Inspection report purported from DM	18-5-2005
2.	Anurag Seva Santhan, Vaishali, Bihar, F. No. 7-155/2002-Sch. 1	—do—	4-5-2005
3.	Uttari Bihar Vikas Parishad, Sheohar, Bihar F.No 7-154/2002-Sch. 1	—do—	4-5-2005
4.	Sewashram, Baniyadi, Distt. Giridih, Jharkhand F.No. 17-96-2002-Sch. 2	NGO not in existence	4-5-2005
5.	Help Vihar, Jharkhand F.No. 17-6112001-Sch. 1	—do—	21-4-2005
6.	Vidyasthali, Dumka, Jharkhand F No. 17-173/2001-Sch. 1	Fake inspection report	21-11-2007

*[Translation]***Scholarship to Students**

3492. SHIRI KASHIRAM RANA:

SHIRI V.K. THUMMAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to State:

(a) the details of the scholarships provided to various category of students during each of the last three years, State-wise;

(b) the mechanism put in place for assessment of the number of scholarships to be granted;

(c) whether the said mechanism is working properly; and

(d) if not, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) In the major scholarships

schemes being operated by the government, scholarships are provided to students based on the category of merit and reservation: Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities. The scholarships are disbursed either directly to the students or through the institutions and in some schemes, scholarships are awarded, by the State Government on reimbursement basis from the Central Government. The State-wise details for scholarship schemes run by Ministry of Human Resource Development through State Governments, for the last three years, are given in the enclosed Statement.

(b) The mechanism for assessment of the number of scholarships to be granted varies from one scheme to another. This is generally in proportion to the relevant population of the State and the availability of funds for the purpose.

(c) Ministry of Human Resource Development is not aware of any flaw in the said mechanism.

(d) Does not arise in view of (c) above.

**Statement**

*Amount Released to States/UTs under National Merit Scholarship Scheme for the Year 2005-06 and 2006-07*

(Amount Rs. in lakhs)

Sl. No.	Name of State/UT	Amount Released		2007-08
		2005-06	2006-07	
1	2	3	4	5
1.	Andhra Pradesh	57.00	—	Scheme discontinued w.e.f. April, 2007
2.	Arunachal Pradesh	2.98	0.15	
3.	Assam	30.68	—	
4.	Bihar	—	75.60	
5.	Chhattisgarh	19.56	30.17	
6.	Delhi	9.79	3.92	
7.	Goa	1.44	2.73	
8.	Gujarat	71.54	110.82	
9.	Haryana	48.25	24.59	
10.	Himachal Pradesh	1.42	10.74	
11.	Jammu and Kashmir	11.94	—	
12.	Jharkhand	28.24	—	
13.	Karnataka	—	88.50	
14.	Kerala	—	—	
15.	Maharashtra	68.10	65.94	
16.	Madhya Pradesh	47.13	48.71	
17.	Manipur	3.27	1.62	
18.	Meghalaya	2.36	—	
19.	Mizoram	1.24	—	
20.	Nagaland	3.30	6.60	

1	2	3	4	5
21.	Orissa	93.13	51.62	
22.	Punjab	—	—	
23.	Rajasthan	30.95	53.15	
24.	Sikkim	0.03	—	
25.	Tamil Nadu	51.58	77.56	
26.	Tripura	2.78	5.46	
27.	Uttar Pradesh	153.70	59.01	
28.	Uttaranchal	9.80	—	
29.	West Bengal	74.49	—	
30.	Andaman and Nicobar Islands	0.43	—	
31.	Chandigarh	5.22	—	
32.	Dadar and Nagar Haveli	0.16	—	
33.	Daman and Diu	0.16	0.32	
34.	Lakshadweep	0.48	—	
35.	Pondicherry	—	—	

*Grant Released to State Government/UTs for the Scheme of Scholarship to Students from Non-Hindi speaking States/UTs from the Year 2005-06, 2006-07 and 2007-08*

Sl. No.	Name of State	Amount released for 2005-06	Amount Released for 2006-07	Amount Released for 2007-08
1	2	3	4	5
1.	Andhra Pradesh	20,64,000		30,42,900
2.	Arunachal Pradesh	17,000		
3.	Assam	3,84,000		
4.	Goa	3,200	38,000	17,600
5.	Gujarat	4,43,000	4,45,000	1,83,000

1	2	3	4	5
6.	Jammu and Kashmir	97,000		
7.	Karnataka	14,00,000		
8.	Kerala	4,67,000		
9.	Maharashtra	10,94,000	24,06,800	
10.	Manipur	31,000		33,480
11.	Meghalaya	43,000		
12.	Mizoram	18,200		
13.	Nagaland		24,000	
14.	Orissa	9,93,800	10,92,700	11,10,700
15.	Punjab	2,93,000		
16.	Sikkim	24,000	3,000	
17.	Tamil Nadu	15,61,000		
18.	Tripura	1,49,219	1,03,050	1,37,000
19.	West Bengal	10,29,000	10,56,250	
20.	Andaman and Nicobar Islands	24,000		
21.	Chandigarh	65,900		
22.	Dadra and Nagar Haveli			
23.	Daman and Diu	19,000		
24.	Lakshadweep	7,000		
25.	Pondicherry	1,500		1,05,000

*Number of Scholarships Disbursed to various States/UTs under National Merit Scholarship Scheme during 2005-06, 2006-07 and 2007-08*

Sl. No.	Name of State/UT	No. of Scholarships disbursed		
		2005-06	2006-07	2007-08
1	2	3	4	5
1.	Andhra Pradesh	2013	—	Scheme discontinued w.e.f. April, 2007

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1	2	3	4	5
2.	Arunachal Pradesh	116	3	
3.	Assam	925	—	
4.	Bihar	—	2257	
5.	Chhattisgarh	598	1060	
6.	Delhi	277	222	
7.	Goa	44	87	
8.	Gujarat	1358	3424	
9.	Haryana	1254	1127	
10.	Himachal Pradesh	241	403	
11.	Jammu and Kashmir	386	—	
12.	Jharkhand	857	—	
13.	Karnataka	—	3325	
14.	Kerala	—	—	
15.	Maharashtra	2326	2166	
16.	Madhya Pradesh	1426	2331	
17.	Manipur	106	40	
18.	Meghalaya	98	—	
19.	Mizoram	—		
20.	Nagaland	121	242	
21.	Orissa	1902	1274	
22.	Punjab	—	—	
23.	Rajasthan	1215	2330	
24.	Sikkim	1	—	
25.	Tamil Nadu	1856	2872	
26.	Tripura	134	195	
27.	Uttar Pradesh	4412	4582	

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1	2	3	4	5
28.	Uttaranchal	316	—	
29.	West Bengal	2099	—	
30.	Andaman and Nicobar Islands	14	—	
31.	Chandigarh	40	—	
32.	Dadar and Nagar Haveli	6	—	
33.	Daman and Diu	6	12	
34.	Lakshadweep	19	—	
35.	Pondicherry	107	—	

*Number of Scholarships Disbursed to various States/UTs under the Scheme of Scholarships to Students from Non-Hindi Speaking States for Post Matric Studies in Hindi during 2005-06, 2006-07 and 2007-08*

Sl. No.	Name of State/ UT	No. of Scholarships disbursed		
		2005-06	2006-07	2007-08
1	2	3	4	5
1.	Andhra Pradesh	480	—	352
2.	Arunachal Pradesh	5	—	—
3.	Assam	89	—	—
4.	Goa	3	6	5
5.	Gujarat	199	189	162
6.	Jammu and Kashmir	23	—	—
7.	Karnataka	325	—	—
8.	Kerala	239	—	—
9.	Maharashtra	255	510	—
10.	Manipur	10	—	—

1	2	3	4	5
11.	Meghalaya	10	—	—
12.	Mizoram	5		
13.	Nagaland	—	5	
14.	Orissa	232	232	286
15.	Punjab	68	—	—
16.	Sikkim	5	3	—
17.	Tamil Nadu	455	0	—
18.	Tripura	36	32	32
19.	West Bengal	239	339	—
20.	Andaman and Nicobar Islands	5	0	—
21.	Chandigarh	16	—	—
22.	Dadra and Nagar Haveli	3	—	—
23.	Daman and Diu	2	—	—
24.	Lakshadweep	3	—	—
25.	Pondicherry	13	—	18

**Export of Medicinal Herbs**

3493. SHRI TUKARAM GANPAT RAO RENGE  
PATIL:

SHRI HARISINH CHAVDA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether medicinal herbs are being exported from India to China and from China to other countries of the world at higher prices;

(b) if so, the details thereof alongwith the reaction of the Government thereto;

(c) whether the Government has formulated any scheme for directly exporting the said herbs to other

countries of the world;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) China's total exports of medicinal herbs worldwide is quite substantial vis-a-vis India's exports of medicinal herbs to China. As per COMTRADE, ITC/ UNCTAD, China's total export of medicinal herbs for 2005 amounted to US\$ 286 million. In 2005-06 Indian export of medicinal plant to China were only US\$ 1.57 million.

(c) to (e) Under Focus Market Scheme of Government of India, special incentive is given to exporters for exports to CIS, Africa and Latin American countries. The exporters of medicinal herbs can also take advantage of this scheme.

*[English]*

#### **Aahar Exhibition**

3494. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to organise Aahar exhibition in the country including Gujarat; and

(b) if so, the details thereof including the expenditure likely to be incurred thereon State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) ITPO organises Aahar in Pragati Maidan, New Delhi during March every year. During 2009, ITPO proposes to organise Aahar in New Delhi, Chennai and Shillong. No proposal has been received from Ministry of Food Processing Industries or from the State Government to organise Aahar-Exhibition in Gujarat. Exhibitions/Fairs such as Aahar are organised by ITPO keeping in view the commercial viability and support from the Union Ministry/agency and State Government concerned.

(b) The Aahar-Chennai will be organised during 2009 in Chennai Trade Centre, Chennai for which the budgeted expenditure would be about 80-85 lakhs. For Aahar, Shillong the venue is yet to be finalised and as such likely expenditure at this stage cannot be indicated. Aahar-International Food Fair, New Delhi which is the 24th edition will be held in Pragati Maidan from March 7-10, 2009. There would be over 400 participants. The likely expenditure is Rs. 187 lakhs.

#### **New Distribution System under Mid-Day Meal Scheme**

3495. SHRI N. JANARDHANA REDDY:

SHRI ADHALRAO PATIL SHIVAJIRAO:

SHRI RAVI PRAKASH VERMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether with the adoption of a new distribution system of foodgrains, the Mid-Day Meal Scheme has been adversely hit in the States;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the action taken by the Government in this regard;

(d) whether the Government has decided to stop providing subsidised foodgrains for the Mid-Day Meal Scheme; and

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) Due to unilateral modification of the guidelines for the lifting of foodgrains by the Department of Food and Public Distribution, the off take of foodgrains from the FCI godown was affected adversely in the first two quarters. However, with mutual consultation, now the guidelines have been further revised by the Department of Food and Public Distribution to remove these difficulties. Also, the quantity lapsed in the first two quarters have been revalidated for lifting.

(d) No. Sir

(e) The question does not arise.

#### **Non-Iodised Salt**

3496. SHRI A.V. BELLARMIN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantity of non-iodised salt produced in the country in a year;

(b) the quantity produced for table use and for industrial and agricultural purposes; and

(c) the quantity of non-iodised salt exported and the foreign exchange earned therefrom during each of the last three years and the current year?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) The quantity of non-iodised salt produced in the country in 2007 was 183.89 lakh MT.

(b) The quantity produced for table use and for industrial and agricultural purposes in 2007 is given below:

(i) Table use/edible used	51.38 lakh MT
(ii) Industrial and Agricultural use	88.90 lakh MT
<b>Total</b>	<b>140.28 lakh MT</b>

(c) The quantity of non-iodised salt exported and the foreign exchange earned therefrom during each of the last three years and the current year is given below:

Year	Quantity exported (in lakh Tonnes)	Foreign exchange earned (value in Rs. crores)
2005	36.26	135.97
2006	17.10	75.24
2007	17.39	91.30
2008 (upto August)	12.51	65.68

#### Production of Cashew

3497. SHRI P.C. THOMAS:

SHRI P. RAJENDRAN:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has any proposal for increasing the production of cashew in the country;

(b) if so, the details thereof;

(c) whether any State Government has submitted any proposal for increasing cashew production;

(d) if so, the action taken by the Government thereon; and

(e) the progress made so far for setting up of the proposed Cashew Development Board?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) Yes Sir. The Government has chalked out integrated action plan in the 11th Plan for the expansion of area and replanting of senile areas of cashew over an area of 75,000 ha and 1,00,000 ha respectively for a period of 5 years in all the cashew growing states along with supporting programmes, with a production projection of 11.00 lakh MT by the end of 11th Plan.

(c) and (d) The State Development Departments submit their proposals for the developmental programmes viz. area expansion and replanting/rejuvenation of cashew along with supporting programmes for approval and implementation under National Horticulture Mission (NHM). The Government extends financial assistance for the same directly to the state development departments/state horticulture Mission societies in various States through the concerned State Government State-wise details of target and achievement made during 2007-08 is given in the enclosed Statement.

(e) Details of the proposed Cashew Board have been worked out and the in-principal approval of the Planning Commission has also been received.

**Statement****State-wise Targets and Achievement of Cashew Development Programmes (2007-08)  
under NHM and TM of Horticulture (NE)**

(Financial—Rs. lakhs)

State/Programme		Target		Achievement	
		Phy.	Fin	Phy.	Fin
1	2	3	4	5	6
<b>1. New Planting (Ha)</b>					
Kerala	FP	1940	114.750	1648	55.941
Karnataka	FP	3699	208.140	2372	106.520
Goa	FP	175	9.640		
Maharashtra	FP	3538	722.650	3694	476.570
	M	5990		6142	
Tamil Nadu	FP	6610	459.563	3876	289.394
	M	3500		2799	
Andhra Pradesh	FP	1250	70.310	525	29.240
	M	1428	34.040	940	20.770
Orissa	FP	7500	—	6000	442.560
West Bengal	FP	NR	2.813	NR	2.813
Chhattisgarh	FP	3000	168.750	2884	76.734
Gujarat	FP	20	0.960	41	4.850
Assam	FP	755	98.150	335	43.550
Meghalaya	FP	200	45.500	200	26.000
Manipur	FP	200			
Tripura	FP	170	22.100	8	1.040
Nagaland	FP	400	52.000	400	52.000
<b>Total</b>	<b>FP</b>	<b>31157</b>	<b>1975.326</b>	<b>21983</b>	<b>1653.982</b>
	<b>M</b>	<b>9490</b>		<b>8941</b>	

1	2	3	4	5	6
<b>2. Replanting/rejuvenation of old senile cashew gardens (Ha.)</b>					
Kerala	FP	1610	241.500	435	35.250
Karnataka	FP	2978	449.850	—	44.290
Goa	FP	400	30.000	—	—
Tamil Nadu	FP	4605	690.750	2500	375.000
Maharashtra	FP	350	42.000	50	—
Andhra Pradesh	FP	2200	95.480	2260	97.040
	M	1428	34.040	940	20.770
Orissa		400	—	—	—
West Bengal	FP	NR	19.500	NR	5.700
<b>Total</b>	<b>FP</b>	<b>12543</b>	<b>1603.120</b>	<b>5245</b>	<b>578.050</b>
	<b>M</b>	<b>1428</b>		<b>940</b>	
<b>3. Water harvesting structure</b>					
Karnatak		375	7.500	20	0.400
<b>4. Production of cashew grafts</b>					
Karnataka		10,000	1.330	10,000	1.330
<b>5. Model cashew nursery</b>					
Kerala		1	18.000	—	—
Karnataka		2	27.000	1	17.950
<b>6. Model small nursery</b>					
Kerala		1	3.000	—	—
<b>7. Production of cashew grafts</b>					
Karnataka- Nos.		10000	1.330	1000	1.330
<b>8. Front line demonstration</b>					
Karnataka		528	51.520	—	—
<b>9. Home scale processing units</b>					
Karnataka		14	11.000	3	1.750

1	2	3	4	5	6
<b>10. Water Harvesting structures</b>					
Karnataka		375	7.500	20	0.400
<b>Total</b>			<b>128.180</b>		<b>23.160</b>
<b>Grand Total (1 to 10)</b>			<b>3706.626</b>	<b>2255.192</b>	<b>(61%)</b>

EP-- Fresh Plantation

M—Maintenance of existing plantation

NR—Not Reported

#### Facilities to Prisoners

3498. SHRI SYED SHAHNAWAZ HUSSAIN:

DR. LAXMINARAYAN PANDEY:

SHRI JIVABHAI A. PATEL:

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of Jails in the country at present along with the capacity thereof and the number of prisoners lodged therein, Jail-wise, gender-wise, and Statewise including Delhi;

(b) whether essential facilities are not available to the prisoners due to over crowding in the jails; and

(c) if so, the steps being taken by the Government to increase the number of jails in the country and to ensure that the prisoners are provided with essential facilities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) As per the statistics compiled by National Crimes Record Bureau (NCRB), a statement indicating number of jails in the

country, capacity thereof and the number of prisoners therein Jail-wise, gender-wise and State-wise at the end of 2006 are given in the enclosed Statement-I and II.

(b) and (c) At the end of 2006 there were 3,73,271 prisoners against the authorized capacity of 2,63,911. This does put an extra burden on the available facilities in the jails.

"Prisons" is a State subject under List II of the Seventh Schedule to the Constitution and Prison Administration is the responsibility of the State Governments. However, in order to improve the condition of prisons and prisoners, the Central Government started a non-plan scheme in 2002-03 for construction of additional prisons as well as construction of additional barracks in the existing prisons to reduce overcrowding, repair and renovation of existing prisons, improvement in sanitation and water supply and living conditions of prisoners as also accommodation for prison staff. The scheme is being implemented over a period of five years with a total outlay of Rs. 1800 crore on cost sharing basis in the ratio of 75:25 between the Central and State Governments respectively. The scheme has since been extended upto 31-3-2009.

**Statement-I**  
*State/UT-wise distribution of different types of jails in the country at the end of 2006*

Sl. No.	State/UT	Central Jail	District Jail	Sub Jail	Women Jail	Borstal School	Open Jail	Special Jail	Others	Total
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	7	9	120	2	1	2	0	0	141
2.	Arunachal Pradesh	—	—	—	—	—	—	—	—	—
3.	Assam	6	18	1	0	0	1	1	0	27
4.	Bihar	6	23	25	1	0	0	0	0	55
5.	Chhattisgarh	4	6	17	0	0	0	0	0	27
6.	Goa	1	0	1	0	0	0	0	3	5
7.	Gujarat	2	6	12	0	0	2	2	0	24
8.	Haryana	2	12	4	0	1	0	0	0	19
9.	Himachal Pradesh	2	2	6	0	1	1	0	0	12
10.	Jammu and Kashmir	2	8	3	0	0	0	0	0	13
11.	Jharkhand	4	19	4	0	1	0	0	0	28
12.	Karnataka	6	6	81	0	1	1	2	1	98
13.	Kerala	3	3	26	1	1	2	5	0	41
14.	Madhya Pradesh	8	22	86	0	0	0	0	0	116
15.	Maharashtra	8	23	172	1	1	3	1	1	210
16.	Manipur	2	2	0	0	0	0	0	0	4
17.	Meghalaya	0	4	0	0	0	0	0	0	4
18.	Mizoram	1	5	0	0	0	0	0	0	6

	1	2	3	4	5	6	7	8	9	10	11
19. Nagaland	1	3	6	0	0	0	0	0	0	0	10
20. Orissa	0	13	52	1	0	1	2	1	0	1	70
21. Punjab	7	5	11	1	1	1	0	0	0	0	26
22. Rajasthan	8	25	59	2	1	10	0	0	0	0	105
23. Sikkim	1	0	0	0	0	0	0	0	0	0	1
24. Tamil Nadu	9	6	113	2	1	1	1	1	1	1	134
25. Tripura	1	2	7	1	0	0	0	0	0	0	11
26. Uttar Pradesh	5	50	3	1	0	0	2	0	0	0	61
27. Uttaranchal	0	6	2	0	0	1	0	0	0	0	9
28. West Bengal	6	12	29	1	0	1	4	1	0	0	53
<b>Total (States)</b>	<b>102</b>	<b>290</b>	<b>840</b>	<b>14</b>	<b>10</b>	<b>27</b>	<b>20</b>	<b>7</b>	<b>1310</b>	<b>4</b>	<b>4</b>
29. Andaman and Nicobar Islands	0	1	3	0	0	0	0	0	0	0	4
30. Chandigarh	0	0	0	0	0	0	0	0	0	1	1
31. Dadar and Nagar Haveli	0	0	1	0	0	0	0	0	0	0	1
32. Daman and Diu	0	0	2	0	0	0	0	0	0	0	2
33. Delhi	8	1	0	1	0	0	0	0	0	0	10
34. Lakshadweep	0	0	4	0	0	0	0	0	0	0	4
35. Pondicherry	1	1	2	0	0	0	0	0	0	0	4
<b>Total (UTs)</b>	<b>9</b>	<b>3</b>	<b>12</b>	<b>1</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>1</b>	<b>26</b>
<b>Total (All-India)</b>	<b>111</b>	<b>293</b>	<b>852</b>	<b>15</b>	<b>10</b>	<b>27</b>	<b>20</b>	<b>8</b>	<b>1336</b>	<b>8</b>	<b>1336</b>

\*Jails do not exist

**Statement-II**  
Capacity and Population of Inmates in Central Jails at the end of 2006

Sl. No.	State/UT	Number of Central Jails	Total Capacity of Inmates			Inmate Population		
			Male	Female	Total	Male	Female	Total
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	7	6428	204	6632	7996	158	8154
2.	Arunachal Pradesh	—	—	—	—	—	—	—
3.	Assam	6	3247	139	3386	3884	100	3984
4.	Bihar	6	10334	125	10459	12543	272	12815
5.	Chhattisgarh	4	2719	230	2949	6091	396	6487
6.	Goa	1	125	25	150	122	20	142
7.	Gujarat	2	2387	79	2466	6070	270	6340
8.	Haryana	2	2214	34	2248	2580	62	2642
9.	Himachal Pradesh	2	483	23	506	704	19	723
10.	Jammu and Kashmir	2	1210	10	1220	818	13	831
11.	Jharkhand	4	6390	168	6558	9846	376	10222
12.	Karnataka	6	4972	250	5222	8077	400	8477
13.	Kerala	3	2278	239	2517	3381	74	3455
14.	Madhya Pradesh	8	7723	567	8290	16605	453	17058
15.	Maharashtra	8	10993	389	11382	16860	578	17438
16.	Manipur	2	860	110	970	383	15	398
17.	Meghalaya	0	0	0	0	0	0	0
18.	Mizoram	1	456	89	545	338	40	378

	1	2	3	4	5	6	7	8	9
19. Nagaland	1	550	50	600	256	0	256	0	256
20. Orissa	0	0	0	0	0	0	0	0	0
21. Punjab	7	7984	252	8236	10440	462	10902	462	10902
22. Rajasthan	8	7927	191	8118	7556	97	7653	97	7653
23. Sikkim	1	100	21	121	222	3	225	3	225
24. Tamil Nadu	9	12272	84	12356	13940	44	13984	44	13984
25. Tripura	1	355	0	355	693	0	693	0	693
26. Uttar Pradesh	5	5940	34	5974	11535	56	11591	56	11591
27. Uttaranchal	0	0	0	0	0	0	0	0	0
28. West Bengal	6	10652	305	10957	9789	498	10287	498	10287
<b>Total (States)</b>	<b>102</b>	<b>100599</b>	<b>3618</b>	<b>112217</b>	<b>150729</b>	<b>4406</b>	<b>155135</b>	<b>4406</b>	<b>155135</b>
29. Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0
30. Chandigarh	0	0	0	0	0	0	0	0	0
31. Dadar and Nagar Haveli	0	0	0	0	0	0	0	0	0
32. Daman and Diu	0	0	0	0	0	0	0	0	0
33. Delhi	8	4800	0	4800	11378	0	11378	0	11378
34. Lakshadweep	0	0	0	0	0	0	0	0	0
35. Pondicherry	1	201	24	225	223	4	227	4	227
<b>Total (UTs)</b>	<b>9</b>	<b>5001</b>	<b>24</b>	<b>5025</b>	<b>11601</b>	<b>4</b>	<b>11605</b>	<b>4</b>	<b>11605</b>
<b>Total (All-India)</b>	<b>111</b>	<b>113600</b>	<b>3642</b>	<b>117242</b>	<b>162330</b>	<b>4410</b>	<b>166740</b>	<b>4410</b>	<b>166740</b>

\*Jails do not exist

*Capacity and Population of Inmates in District Jails at the end of 2006*

Sl. No.	State/UT	Number of Central Jails	Total Capacity of Inmates			Inmate Population		
			Male	Female	Total	Male	Female	Total
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	9	1518	119	1637	2571	239	2810
2.	Arunachal Pradesh	—	—	—	—	—	—	—
3.	Assam	18	2213	254	2467	4003	140	4143
4.	Bihar	23	9352	350	9702	21613	757	22370
5.	Chhattisgarh	6	1087	98	1185	1657	75	1732
6.	Goa	0	0	0	0	0	0	0
7.	Gujarat	6	1591	71	1662	3280	137	3417
8.	Haryana	12	7228	504	7732	9242	335	9577
9.	Himachal Pradesh	2	204	6	210	257	14	271
10.	Jammu and Kashmir	8	1570	60	1630	1311	46	1357
11.	Jharkhand	19	3941	206	4147	8954	370	9324
12.	Karnataka	6	1088	108	1196	1079	53	1132
13.	Kerala	3	347	34	381	794	24	818
14.	Madhya Pradesh	22	4883	378	5261	6160	248	6408
15.	Maharashtra	23	4733	289	5022	6520	384	6904
16.	Manipur	2	100	0	100	0	0	0
17.	Meghalaya	4	485	35	520	612	9	621
18.	Mizoram	5	441	72	513	311	40	351

	1	2	3	4	5	6	7	8	9
19. Nagaland			3	333	17	350	173	5	178
20. Orissa			13	4266	164	4430	6997	193	7190
21. Punjab			5	1694	18	1712	2320	108	2428
22. Rajasthan			25	4706	223	4929	3368	134	3502
23. Sikkim			0	0	0	0	0	0	0
24. Tamil Nadu			6	159	84	243	61	119	180
25. Tripura			2	252	6	258	200	3	203
26. Uttar Pradesh			50	27603	1271	28874	52266	1700	53966
27. Uttaranchal			6	1012	55	1067	1534	45	1579
28. West Bengal			12	5275	528	5803	3622	293	3915
<b>Total (States)</b>			<b>290</b>	<b>86081</b>	<b>4950</b>	<b>91031</b>	<b>138905</b>	<b>5471</b>	<b>144376</b>
29. Andaman and Nicobar Islands			1	239	30	269	338	2	340
30. Chandigarh			0	0	0	0	0	0	0
31. Dadar and Nagar Haveli			0	0	0	0	0	0	0
32. Daman and Diu			0	0	0	0	0	0	0
33. Delhi			1	1050	0	1050	1559	0	1559
34. Lakshadweep			0	0	0	0	0	0	0
35. Pondicherry			1	40	10	50	78	0	78
<b>Total (UTs)</b>			<b>3</b>	<b>1329</b>	<b>40</b>	<b>1369</b>	<b>1975</b>	<b>2</b>	<b>1977</b>
<b>Total (All-India)</b>			<b>293</b>	<b>87410</b>	<b>4990</b>	<b>92400</b>	<b>140880</b>	<b>5473</b>	<b>146353</b>

\*Jails do not exist

*Capacity and Population of Inmates in Sub Jails at the end of 2006*

Sl. No.	State/UT	Number of Sub-Jails	Total Capacity of Inmates			Inmate Population		
			Male	Female	Total	Male	Female	Total
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	120	2954	350	3304	3660	76	3736
2.	Arunachal Pradesh	—	—	—	—	—	—	—
3.	Assam	1	24	8	32	58	1	59
4.	Bihar	25	4023	225	4248	8707	301	9008
5.	Chhattisgarh	17	1052	113	1165	2140	0	2140
6.	Goa	1	115	0	115	121	0	121
7.	Gujarat	12	1214	78	1292	1684	81	1765
8.	Haryana	4	145	0	145	255	0	255
9.	Himachal Pradesh	6	159	19	178	275	12	287
10.	Jammu and Kashmir	3	250	0	250	82	0	82
11.	Jharkhand	4	474	26	500	1085	33	1118
12.	Karnataka	81	4184	405	4589	2801	53	2854
13.	Kerala	26	1038	154	1192	1415	26	1441
14.	Madhya Pradesh	86	6157	547	6704	8456	78	8534
15.	Maharashtra	172	2361	0	2361	155	9	164
16.	Manipur	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0

	1	2	3	4	5	6	7	8	9
19. Nagaland			6	247	23	270	217	23	240
20. Orissa			52	3037	333	3370	5596	231	5827
21. Punjab			11	676	0	676	1300	0	1300
22. Rajasthan			59	3330	281	3611	2176	10	2186
23. Sikkim			0	0	0	0	0	0	0
24. Tamil Nadu			113	3230	602	3832	2749	502	3251
25. Tripura			7	408	14	422	444	8	452
26. Uttar Pradesh			3	510	28	538	666	16	682
27. Uttaranchal			2	323	13	336	806	24	830
28. West Bengal			29	1517	234	1715	2921	181	3102
<b>Total (States)</b>			<b>840</b>	<b>37428</b>	<b>3453</b>	<b>40881</b>	<b>47769</b>	<b>1665</b>	<b>49434</b>
29. Andaman and Nicobar Islands			3	30	10	40	6	0	6
30. Chandigarh			0	0	0	0	0	0	0
31. Dadar and Nagar Haveli			1	50	10	60	33	0	33
32. Daman and Diu			2	80	40	120	53	1	54
33. Delhi			0	0	0	0	0	0	0
34. Lakshadweep			4	56	0	56	0	0	0
35. Pondicherry			2	20	10	30	7	0	7
<b>Total (UTs)</b>			<b>12</b>	<b>236</b>	<b>70</b>	<b>306</b>	<b>99</b>	<b>1</b>	<b>100</b>
<b>Total (All-India)</b>			<b>852</b>	<b>37664</b>	<b>3523</b>	<b>41187</b>	<b>47868</b>	<b>1666</b>	<b>49534</b>

\*Jails do not exist

*Capacity and Population of Inmates of Women Jails at the end of 2006*

Sl. No.	State/UT	Number of Women Jails	Total Capacity of Inmates			Inmate Population		
			Male	Female	Total	Male	Female	Total
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	2	0	320	320	0	372	372
2.	Arunachal Pradesh	—	—	—	—	—	—	—
3.	Assam	0	0	0	0	0	0	0
4.	Bihar	1	0	83	83	0	88	88
5.	Chhattisgarh	0	0	0	0	0	0	0
6.	Goa	0	0	0	0	—	0	0
7.	Gujarat	0	0	0	0	0	0	0
8.	Haryana	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0
11.	Jharkhand	0	0	0	0	0	0	0
12.	Karnataka	0	0	0	0	0	0	0
13.	Kerala	1	0	60	60	0	46	46
14.	Madhya Pradesh	0	0	0	0	0	0	0
15.	Maharashtra	1	0	262	262	0	381	381
16.	Manipur	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0

	1	2	3	4	5	6	7	8	9
19. Nagaland			0	0	0	0	0	0	0
20. Orissa			1	0	55	55	0	21	21
21. Punjab			1	0	150	150	0	206	206
22. Rajasthan			2	0	350	350	0	215	215
23. Sikkim			0	0	0	0	0	0	0
24. Tamil Nadu			2	0	513	513	0	789	789
25. Tripura			1	0	30	30	0	22	22
26. Uttar Pradesh			1	0	90	90	0	175	175
27. Uttaranchal			0	0	0	0	0	0	0
28. West Bengal			1	0	100	100	0	52	52
<b>Total (States)</b>			<b>14</b>	<b>0</b>	<b>2013</b>	<b>2013</b>	<b>0</b>	<b>2367</b>	<b>2367</b>
29. Andaman and Nicobar Islands			0	0	0	0	0	0	0
30. Chandigarh			0	0	0	0	0	0	0
31. Dadar and Nagar Haveli			0	0	0	0	0	0	0
32. Daman and Diu			0	0	0	0	0	0	0
33. Delhi			1	0	400	400	0	463	463
34. Lakshadweep			0	0	0	0	0	0	0
35. Pondicherry			0	0	0	0	0	0	0
<b>Total (UTs)</b>			<b>1</b>	<b>0</b>	<b>400</b>	<b>400</b>	<b>0</b>	<b>463</b>	<b>463</b>
<b>Total (All-India)</b>			<b>15</b>	<b>0</b>	<b>2413</b>	<b>2413</b>	<b>0</b>	<b>2830</b>	<b>2830</b>

\*Jails do not exist

## Capacity and Population of Inmates in Borstal Schools at the end of 2006

Sl. No.	State/UT	Number of Borstal Schools	Total Capacity of Inmates			Inmate Population		
			Male	Female	Total	Male	Female	Total
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	1	93	0	93	14	0	14
2.	Arunachal Pradesh	—	—	—	—	—	—	—
3.	Assam	0	0	0	0	0	0	0
4.	Bihar	0	0	0	0	0	0	0
5.	Chhattisgarh	0	0	0	0	0	0	0
6.	Goa	0	0	0	0	0	0	0
7.	Gujarat	0	0	0	0	0	0	0
8.	Haryana	1	267	195	462	77	136	213
9.	Himachal Pradesh	1	15	15	30	17	0	17
10.	Jammu and Kashmir	0	0	0	0	0	0	0
11.	Jharkhand	1	100	0	100	45	0	45
12.	Karnataka	1	200	0	200	0	0	0
13.	Kerala	1	100	0	100	0	0	0
14.	Madhya Pradesh	0	0	0	0	0	0	0
15.	Maharashtra	1	105	0	105	29	0	29
16.	Manipur	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0

	1	2	3	4	5	6	7	8	9
19. Nagaland			0	0	0	0	0	0	0
20. Orissa			0	0	0	0	0	0	0
21. Punjab			1	300	0	300	250	0	250
22. Rajasthan			1	90	0	90	16	0	16
23. Sikkim			0	0	0	0	0	0	0
24. Tamil Nadu			1	405	0	405	339	0	339
25. Tripura			0	0	0	0	0	0	0
26. Uttar Pradesh			0	0	0	0	0	0	0
27. Uttaranchal			0	0	0	0	0	0	0
28. West Bengal			0	0	0	0	0	0	0
<b>Total (States)</b>			<b>10</b>	<b>1675</b>	<b>210</b>	<b>1885</b>	<b>787</b>	<b>136</b>	<b>923</b>
29. Andaman and Nicobar Islands			0	0	0	0	0	0	0
30. Chandigarh			0	0	0	0	0	0	0
31. Dadar and Nagar Haveli			0	0	0	0	0	0	0
32. Daman and Diu			0	0	0	0	0	0	0
33. Delhi			0	0	0	0	0	0	0
34. Lakshadweep			0	0	0	0	0	0	0
35. Pondicherry			0	0	0	0	0	0	0
<b>Total (UTs)</b>			<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Total (All-India)</b>			<b>10</b>	<b>1675</b>	<b>210</b>	<b>1885</b>	<b>787</b>	<b>136</b>	<b>923</b>

\*Jails do not exist

*Capacity and Population of Inmates in Open Jails at the end of 2006*

Sl. No.	State/UT	Number of Open Jails	Total Capacity of Inmates			Inmate Population		
			Male	Female	Total	Male	Female	Total
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	2	430	0	430	335	0	335
2.	Arunachal Pradesh	—	—	—	—	—	—	—
3.	Assam	1	100	0	100	43	0	43
4.	Bihar	0	0	0	0	0	0	0
5.	Chhattisgarh	0	0	0	0	0	0	0
6.	Goa	0	0	0	0	0	0	0
7.	Gujarat	2	100	0	100	75	0	75
8.	Haryana	0	0	0	0	0	0	0
9.	Himachal Pradesh	1	80	0	80	38	0	38
10.	Jammu and Kashmir	0	0	0	0	0	0	0
11.	Jharkhand	0	0	0	0	0	0	0
12.	Karnataka	1	80	0	80	33	0	33
13.	Kerala	2	350	0	350	254	0	254
14.	Madhya Pradesh	0	0	0	0	0	0	0
15.	Maharashtra	3	722	0	722	642	0	642
16.	Manipur	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0

	1	2	3	4	5	6	7	8	9
19. Nagaland			0	0	0	0	0	0	0
20. Orissa			1	100	0	100	68	0	68
21. Punjab			1	200	0	200	29	0	29
22. Rajasthan			10	456	0	456	396	15	411
23. Sikkim			0	0	0	0	0	0	0
24. Tamil Nadu			1	100	0	100	53	0	53
25. Tripura			0	0	0	0	0	0	0
26. Uttar Pradesh			0	0	0	0	0	0	0
27. Uttaranchal			1	300	0	300	235	0	235
28. West Bengal			1	70	0	70	68	0	68
<b>Total (States)</b>			<b>27</b>	<b>3088</b>	<b>0</b>	<b>3088</b>	<b>2269</b>	<b>15</b>	<b>2284</b>
29. Andaman and Nicobar Islands			0	0	0	0	0	0	0
30. Chandigarh			0	0	0	0	0	0	0
31. Dadar and Nagar Haveli			0	0	0	0	0	0	0
32. Daman and Diu			0	0	0	0	0	0	0
33. Delhi			0	0	0	0	0	0	0
34. Lakshadweep			0	0	0	0	0	0	0
35. Pondicherry			0	0	0	0	0	0	0
<b>Total (UTs)</b>			<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Total (All-India)</b>			<b>27</b>	<b>3088</b>	<b>0</b>	<b>3088</b>	<b>2269</b>	<b>15</b>	<b>2284</b>

\*Jails do not exist

*Capacity and Population of Inmates in Special Jails at the end of 2006*

Sl. No.	State/UT	Number of Special Jails	Total Capacity of Inmates			Inmate Population		
			Male	Female	Total	Male	Female	Total
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	0	0	0	0	0	0	0
2.	Arunachal Pradesh	—	—	—	—	—	—	—
3.	Assam	1	360	12	372	307	2	309
4.	Bihar	0	0	0	0	0	0	0
5.	Chhattisgarh	0	0	0	0	0	0	0
6.	Goa	0	0	0	0	0	0	0
7.	Gujarat	2	170	10	180	186	10	196
8.	Haryana	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0
11.	Jharkhand	0	0	0	0	0	0	0
12.	Karnataka	2	238	12	250	180	0	180
13.	Kerala	5	377	47	424	471	19	490
14.	Madhya Pradesh	0	0	0	0	0	0	0
15.	Maharashtra	1	243	3	246	196	5	201
16.	Manipur	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9
19.	Nagaland	0	0	0	0	0	0	0
20.	Orissa	2	1043	30	1073	1248	33	1281
21.	Punjab	0	0	0	0	0	0	0
22.	Rajasthan	0	0	0	0	0	0	0
23.	Sikkim	0	0	0	0	0	0	0
24.	Tamil Nadu	1	10	0	10	10	0	10
25.	Tripura	0	0	0	0	0	0	0
26.	Uttar Pradesh	2	594	0	594	255	0	255
27.	Uttaranchal	0	0	0	0	0	0	0
28.	West Bengal	4	946	95	1041	741	28	769
	<b>Total (States)</b>	<b>20</b>	<b>3981</b>	<b>209</b>	<b>4190</b>	<b>3594</b>	<b>97</b>	<b>3691</b>
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0	0
31.	Dadar and Nagar Haveli	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0
33.	Delhi	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0
35.	Pondicherry	0	0	0	0	0	0	0
	<b>Total (UTs)</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>
	<b>Total (All-India)</b>	<b>20</b>	<b>3981</b>	<b>209</b>	<b>4190</b>	<b>3594</b>	<b>97</b>	<b>3691</b>

\*Jails do not exist

## Capacity and Population of Inmates in Other Jails at the end of 2006

Sl. No.	State/UT	Number of Other Jails	Total Capacity of Inmates			Inmate Population		
			Male	Female	Total	Male	Female	Total
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	0	0	0	0	0	0	0
2.	Arunachal Pradesh	—	—	—	—	—	—	—
3.	Assam	0	0	0	0	0	0	0
4.	Bihar	0	0	0	0	0	0	0
5.	Chhattisgarh	0	0	0	0	0	0	0
6.	Goa	3	91	0	91	117	0	117
7.	Gujarat	0	0	0	0	0	0	0
8.	Haryana	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0
11.	Jharkhand	0	0	0	0	0	0	0
12.	Karnataka	1	250	0	250	24	0	24
13.	Kerala	0	0	0	0	0	0	0
14.	Madhya Pradesh	0	0	0	0	0	0	0
15.	Maharashtra	1	28	0	28	26	4	30
16.	Manipur	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0

	1	2	3	4	5	6	7	8	9
19. Nagaland	0	0	0	0	0	0	0	0	0
20. Orissa	1	91	257	97	257	0	0	257	0
21. Punjab	0	0	0	0	0	0	0	0	0
22. Rajasthan	0	0	0	0	0	0	0	0	0
23. Sikkim	0	0	0	0	0	0	0	0	0
24. Tamil Nadu	1	40	50	40	50	0	0	50	50
25. Tripura	0	0	0	0	0	0	0	0	0
26. Uttar Pradesh	0	0	0	0	0	0	0	0	0
27. Uttaranchal	0	0	0	0	0	0	0	0	0
28. West Bengal	0	0	0	0	0	0	0	0	0
<b>Total (States)</b>	<b>7</b>	<b>500</b>	<b>474</b>	<b>506</b>	<b>474</b>	<b>4</b>	<b>478</b>	<b>478</b>	<b>478</b>
29. Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0
30. Chandigarh	1	960	412	1000	412	26	438	438	438
31. Dadar and Nagar Haveli	0	0	0	0	0	0	0	0	0
32. Daman and Diu	0	0	0	0	0	0	0	0	0
33. Delhi	0	0	0	0	0	0	0	0	0
34. Lakshadweep	0	0	0	0	0	0	0	0	0
35. Pondicherry	0	0	0	0	0	0	0	0	0
<b>Total (UTs)</b>	<b>1</b>	<b>960</b>	<b>412</b>	<b>1000</b>	<b>412</b>	<b>26</b>	<b>438</b>	<b>438</b>	<b>438</b>
<b>Total (All-India)</b>	<b>8</b>	<b>1460</b>	<b>886</b>	<b>1506</b>	<b>886</b>	<b>30</b>	<b>916</b>	<b>916</b>	<b>916</b>

\*Jails do not exist

[Translation]

### Exploration of Resources

3499. SHRI AJIT JOGI: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the Government has conducted any survey in the country's territorial waters for the exploration of resources available under the sea surface bed and in the continental shelf area;

(b) if so, the details of the survey along with the outcome thereof;

(c) whether the Government has any project for the exploitation of these resources; and

(d) if so, the details thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) Yes, Sir.

(b) to (d) The details of the survey along with their outcome and exploration of resources in territorial sea and the continental shelf pertaining to Fisheries, Petroleum and Natural Gas and Mineral Resources are briefly summarised below:

#### (I) Fisheries:

The exploratory surveys were carried out by the Fishery Survey of India (FSI) for survey and assessment of marine fishery resources in inshore and offshore waters along the east and west coasts, including Andaman and Nicobar islands waters.

The Indian National Centre for Ocean and Information Services (INCOIS), an institute under Ministry of Earth Sciences provides reliable and timely potential fishing zone (PFZ) advisories to the fishing community in coastal and island of India thrice a week. This has resulted into substantial reduction of the search time thus, saving diesel as well as increase of fish catch.

#### (II) Petroleum and Natural Gas:

The Oil and Natural Gas Corporation (ONGC) and Oil India Limited (OIL) and Director General of

Hydrocarbons (DGH) have carried out detailed seismic surveys in the Indian EEZ including the territorial sea and the continental shelf for harnessing the hydrocarbon resources.

The estimated offshore crude oil and natural gas reserves as on 2007 are 368 million tonnes and 785 billion cubic meters respectively. Out of the 34.11 million tonnes of crude oil production (provisional) and 32.27 billion cubic meters of natural gas production (provisional) during 2007-08, the production from offshore areas are 22.90 million tonnes of crude oil and 23.19 billion cubic meters of natural gas respectively.

#### (III) Mineral Resources:

The Geological Survey of India (GSI) has carried out seabed survey within the EEZ of India including the territorial sea and the continental shelf for non-living resources and investigation related to the earth science. During the course of survey, GSI have delineated economic heavy mineral sands comprising of ilmenite, rutile, zircon, sillimanite, monazite and garnet within the territorial waters, continental shelf and beyond, within the EEZ of India.

[English]

#### Mineral Reserves in the Country

3500. SHRI KISHANBHAI V. PATEL:  
SHRI SUGRIB SINGH:

Will the Minister of MINES be pleased to state:

(a) The details of availability/reserves/new reserves of various minerals found in the country during each of the last three years and the current year, State-wise;

(b) the details of demand and supply and the domestic consumption of these minerals in the country during the said period;

(c) whether the Government has any policy for maintenance of balance in the demand and supply of these minerals in the country;

(d) if so, the details of such policy;

(e) whether the Government proposes to constitute a separate body for better coordination among the State Governments to resolve various mineral related issues; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI B.K. HANDIQUÉ): (a) and (b) State-wise information on reserves/resources of minerals and their consumption, is given the Indian Minerals Year Book, published by the Indian Bureau of Mines, a copy of which is supplied to the Parliament Library on regular basis.

(c) and (d) The Government has recently enunciated its new National Mineral Policy, 2008. The new policy seeks to develop a sustainable framework for optimum utilisation of the country's natural mineral resources for the industrial growth in the country. The new policy encourages the user industry to develop long-term linkages with the mineral producing units, in order to assuring interrupted supply of the mineral raw material from domestic sources.

(e) and (f) Ministry of Mines has constituted Mineral Advisory Council, Granite Development Council and Marble Development Council. These forums have representations from concerned Central Ministries/Departments, State Governments and the industry including prospective investors for better coordination to resolve various issues related to mineral sector.

#### **Foreign Nationals in NE Region**

3501. SHRI NARAYAN CHANDRA BORKATAKY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any plan to hold a round table conference with all the respective State Governments and recognized political parties on the alarming increase in the population of foreign nationals in the North Eastern (NE) Region;

(b) if so, the time by which it is likely to be held; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) At present, Government has no proposal to hold such a conference. The State Governments/UT Administrations have been empowered under section 3(2)(c) of the Foreigners Act, 1946 to detect and deport foreign nationals illegally staying in India. Government has taken a number of steps for enhancing vigil along the borders which, *inter-alia*, includes fencing of the border.

#### **Revival of Traditional Industries**

3503. SHRI FRANCIS FANTHOMÉ:  
SHRI NARAHARI MAHATO:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether traditional rural professions like weaving and spinning, black smithy, carpentry, oil extraction are gradually becoming extinct in the country due to which rural youths are migrating to cities and urban areas;

(b) if so, the reaction of the Government thereto;

(c) whether the Union Government and the State Governments are jointly formulating any scheme to revive the traditional rural industries including leaf-cup/plate-making as a self-employment option to generate additional employment in the country specially in rural and tribal areas and to check exodus of unemployed youths;

(d) if so, the details thereof; and

(e) the financial assistance proposed to be provided by the Government in this regard to various State Government, State-wise including West Bengal?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) to (e) No, Sir. However, it is a fact that rural youth are still migrating to cities due to various reasons. There is no specific new scheme jointly being formulated with State

Governments for revival of traditional rural industries. However, the Government (in the Ministry of Micro, Small and Medium Enterprises) is implementing, besides promoting khadi, small scale industries and coir industries, a credit-linked subsidy scheme called Prime Minister's Employment Generation Programme (PMEGP) from 2008-09 for creation of additional employment opportunities through establishment of micro enterprises. The Scheme is being implemented through the Khadi and Village Industries Commission (KVIC), as the single nodal agency at the national level. At the State/Union Territories level, the scheme is implemented through field offices of KVIC, State/Union Territory Khadi and Village Industries Boards (KVIBs) and District Industries Centres (DICs) and Banks. Under this Programme, entrepreneurs can also establish micro enterprises, including traditional village industries, by availing of margin money assistance from the KVIC/ KVIBs of States and Union Territories/DICs and loans from implementing public sector scheduled commercial Banks, selected regional rural Banks and co-operative Banks, etc., for projects with a maximum cost of Rs. 10 lakh each in the service/ Business sector and up to Rs. 25 lakh each in the manufacturing sector. Leaf-cup/plate-making units are promoted under the 'Forest based industry (FBI) Group' of the village industries under PMEGP.

Further, another Central Sector scheme called "Scheme of Fund for Regeneration of Traditional Industries (SFURTI)" is also being implemented for development of traditional clusters in khadi, village industries and coir sectors. The Scheme envisages need-based assistance for replacement of production equipment, setting up of common facility centres (CFC), product development, quality improvement, improved marketing, training and capacity building, etc. Details of both the schemes are available on the Ministry's website [www.msme.nic.in](http://www.msme.nic.in).

#### **Conversion of EPZ into SEZ**

3504. SHRI HARIKEWAL PRASAD:

SHRI TUKARAM GANPAT RAO RENGE  
PATIL:

SHRI SUBRATA BOSE:

SHRI NARAHARI MAHATO:

SHRI RANEN BARMAN:

SHRI HITEN BARMAN:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of EPZs in the country, State-wise including the State of West Bengal;

(b) whether a number of Export Processing Zones (EPZs) have been converted into Special Economic Zones (SEZs);

(c) if so, the details thereof alongwith the reasons therefor;

(d) whether the working of EPZs has been reviewed in the last three years and the current year;

(e) if so, the details thereof alongwith the reasons for slow performance of EPZs; and

(f) the details of action plan/fresh policy initiatives taken for restructuring the working of EPZs and proposal for establishment of new EPZs in the country including West Bengal, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (c) Eight Export Processing Zones (EPZs) were converted into Special Economic Zones (SEZs) with the enactment of SEZ Act 2005/SEZ Rules 2006. Falta was one of such EPZ located in the State of West Bengal.

(d) to (f) As per the latest available information, exports from 7 Central Government EPZs converted into SEZs are in the order of Rs. 39275.11 crores in 2007-08 as against exports of Rs. 19656.67 crore in 2005-06, registering a growth of 50%. Similarly, investment made in these SEZs is Rs. 4430.86 crores and employment has been generated for 1,97,625 persons. Government does not propose to establish new EPZs.

**Exodus of Scientists to  
Other Professions**

3505. SHRI RAYAPATI SAMBASIVA RAO:  
SHRI SARVEY SATYANARAYANA:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether huge exodus of scientists to other professions is taking place in the country;

(b) if so, the details thereof alongwith the reasons therefor;

(c) the number of scientists who quit high positions in the Government during the last three years and the current year, year-wise;

(d) whether the number of students taking up pure sciences in higher education remain static at 1 per cent; and

(e) if so, the details thereof alongwith the measures taken/being taken by the Government to attract scientists in the Government job by giving them better remuneration/facilities?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) and (b) No Sir. There is no official record, centrally available, on the exodus of scientists to other professions.

(c) The number of Scientists quitting the Central Government Scientific Agencies/Departments during the years 2005, 2006, 2007 and 2008 are 437, 628, 632 and 239 respectively.

(d) No Sir. According to the latest official statistics, 22,55,230 students were enrolled in sciences in various universities and colleges during 2005-06 which constitutes 20.45% of the total enrolment in higher education.

(e) The Government have taken various measures from time to time to attract scientists in the Government Job. These measures include higher allocation for scientific research from Plan to Plan for setting up of

new institutions for science education and research, creation of centres of excellence and facilities in emerging and frontline areas in academic and national institutes, induction of new and attractive fellowships such as INSPIRE, BOYSCAST etc, strengthening infrastructure for R and D in universities, offering attractive salary packages along with incentives, national awards for outstanding R and D etc. Accordingly, the Government have enhanced XI plan allocation for Scientific Departments to Rs. 75,304.00 crores from Rs. 25,301.35 crores during X Plan.

*[Translation]*

**Physical Education in Universities**

3506. SHRI SHAILENDRA KUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether physical education department is not available in the various central/state/deemed Universities in the country including Allahabad University;

(b) if so, the details and facts thereof, University-wise; and

(c) the details of the schemes pertaining to development activities, new courses and expansion programmes initiated during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) According to the University Grants Commission (UGC), most of the universities including Allahabad University have physical Education Departments. The UGC has a scheme under which it provides an amount of Rupees fifty lakh for creation of sports infrastructure, equipment and for conducting adventure sports.

*[English]*

**Education of Women**

3507. SHRI SARVEY SATYANARAYANA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is paying special attention to the education of women;

(b) if so, the steps taken by the Government so far during the last three years; and

(c) the ratio of women in education in each State?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The National Policy on Education (NPE), 1986, under para 4.2 and 4.3 provides that "Education will be used as an agent of basic change in the status of woman. The removal of women's illiteracy and obstacles inhibiting their access to, and retention in, elementary education will receive overriding priority through provision of special support services and effective monitoring. Major emphasis will also be laid on women's participation in vocational, technical and professional education at different levels."

In pursuance of the policy framework envisaged in the NPE, there are several programmes for the education and empowerment of women, such as Sarva Shiksha

Abhiyan (SSA), with its special focus on girls, Kasturba Gandhi Balika Vidyalaya residential schools for girls, Scheme for strengthening of boarding and hostel facilities for girl students and community polytechnics for women, and Mahila Samakhya programme. In Kendriya Vidyalayas no tuition fees is charged from girls students. Single girl child in Kendriya Vidyalayas is exempted from the payment of all fees with effect from 01-01-2006. Jawahar Navodaya Vidyalayas have provision for 33% reservation of seats for girl students. In higher education, the University Grants Commission (UGC) also implements various Schemes for the education and empowerment of women viz., setting up of Centres and Cells for Women Studies, Technology Courses for women, Part time Research Associateships, construction of Women's Hostels, financial assistance to women's Colleges for purchase of books, journals, equipment and setting up of Day care Centres.

(c) A Statement showing the percentage of women enrolled in school and higher education by States/UTs for 2005-06 is enclosed.

**Statement**

Sl. No.	States/UTs	School Education (Classes I-XII)				% of girls to total	Higher Education			
		Enrollment		Total	Enrollment		Total			
		Boys	Girls		Boys			Girls		
1.	Andhra Pradesh	7514702	6896573	14411275	47.86	884853	526250	1411103	37.29	
2.	Arunachal Pradesh	165503	136711	302214	45.24	5466	3373	8839	38.16	
3.	Assam	3048572	2781395	5829967	47.71	144826	72826	217652	33.46	
4.	Bihar	8604765	5636653	14241418	39.58	430538	94318	524856	17.97	
5.	Chhattisgarh	2735519	2094411	4829930	43.36	111927	83877	195604	42.78	
6.	Goa	123536	113018	236554	47.78	11005	12743	23748	53.66	
7.	Gujarat	6206277	4602267	10808544	42.58	374095	290253	664348	43.69	
8.	Haryana	2196714	1833319	4030033	45.49	168441	129706	298147	43.50	
9.	Himachal Pradesh	930126	832143	1762269	47.22	58942	50040	108982	45.92	
10.	Jammu and Kashmir	1076753	900544	1977297	45.54	91297	67370	158667	42.46	
11.	Jharkhand	2923846	2304668	5228514	44.08	159219	101406	260625	38.91	
12.	Karnataka	5580326	5162321	10742647	48.05	565485	386301	951786	40.59	
13.	Kerala	2866569	2747246	5613815	48.94	206970	243606	450576	54.07	
14.	Madhya Pradesh	9700094	8022245	17722339	45.27	657767	310993	968760	32.10	
15.	Maharashtra	11987339	10712293	22699632	47.19	1039476	642313	1681789	38.19	
16.	Manipur	313541	288047	601588	47.88	21566	16611	38177	43.51	
17.	Meghalaya	374298	368303	742601	49.60	20040	18619	38659	48.16	

18. Mizoram	139360	132895	272255	48.81	8849	5726	14575	39.29
19. Nagaland	192842	178779	371621	48.11	19338	9627	28965	33.24
20. Orissa	4147811	3540739	7688550	46.05	336910	76359	413269	18.48
21. Punjab	2038999	1758832	3797831	46.31	186257	161385	347642	46.42
22. Rajasthan	8454037	6242564	14696601	42.48	327342	161188	488530	32.99
23. Sikkim	70396	71047	141443	50.23	5222	3763	8985	41.88
24. Tamil Nadu	6711601	6308606	13020207	48.45	769676	554683	1324359	41.88
25. Tripura	429753	390485	820238	47.61	14324	10521	24845	42.35
26. Uttar Pradesh	21689729	16840486	38530215	43.71	1094774	665821	1760595	37.82
27. Uttarakhand	1188334	1080828	2269162	47.63	86516	77444	163960	47.23
28. West Bengal	8183166	7125960	15309126	46.55	506284	280944	787228	35.69
29. Andaman and Nicobar Islands	41155	38242	79397	48.17	1636	1802	3438	52.41
30. Chandigarh	81430	68430	149860	45.66	28341	26736	55077	48.54
31. Dadra and Nagar Haveli	31242	24768	56010	44.22	NA	NA	NA	NA
32. Daman and Diu	16792	14580	31372	46.47	829	399	1228	32.49
33. Delhi	1758229	1605949	3364178	47.74	476757	390643	867400	45.04
34. Lakshadweep	8422	7698	16120	47.75	NA	NA	NA	NA
35. Puducherry	120277	114817	235094	48.84	16781	14373	31154	46.14
India	121652055	100977862	222629917	45.36	8831749	5491819	14323568	38.34

Source: SES—2005-06

### **CCTV Cameras in Jails**

3508. SHRI KINJARAPU YERRANNAIDU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether CCTV cameras have been installed in Tihar jail to monitor prisoners and help the prison authorities to keep a better check on untoward incidents and enhance vigilance;

(b) if so, whether the Government has any proposal to install CCTV cameras in other jails of the country; and

(c) if so, the details thereof alongwith the total funds likely to be provided to various State Governments State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) Yes Sir.

(b) and (c) Under the Scheme of Modernisation of Prisons, the State Governments have been allowed to utilize 10% of the funds allocated for their Annual Action Plan 2006-07 on purchasing equipments for modernisation of jails and building/improving infrastructure for undertaking correctional programmes. Considering the utility of CCTV Cameras, the Government of India in their proposed second phase of the Scheme of Modernisation of Prisons has identified installation of CCTV as one of the reform agenda.

[Translation]

### **Illiteracy among Tribals**

3509. SHRI MANSUKHBHAI D. VASAVA:

DR. DHIRENDRA AGARWAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the steps taken by the Government to eradicate illiteracy among the tribals;

(b) the success achieved by the Government in this regard; and

(c) the progress made in eradicating illiteracy in the country during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) The steps taken to eradicate illiteracy in the country, including tribals are as under:

- (i) Literacy programmes of the National Literacy Mission are implemented for imparting literacy to all illiterates in 15-35 age group. The Central and State share financial assistance under Total Literacy Campaign (TLC), Post Literacy Programme (PLP) and Project for Residual Illiteracy (PRI) to tribal districts is in the ratio 4:1 as against 2:1 in the case of general districts.
- (ii) Under the Sarva Shiksha Abhiyan, 74 districts with more than 25% tribal concentration have been identified for focused targeting including *inter-alia* opening of new primary schools/upper primary schools, construction of primary and upper primary buildings and additional class rooms. Moreover, 612 Kasturba Gandhi Balika Vidyalaya (KGBV) have been sanctioned in ST Blocks. Under the National Programme for Education of Girls at Elementary Level (NPEGEL), special focus is given to education of girls from ST communities in 637 blocks of 161 districts. In addition, Ministry of Tribal Affairs is implementing Schemes of construction of Hostels for ST boys and girls, Establishment of Ashram Schools in Tribal Sub-Plan Areas, Strengthening education among Scheduled Tribes Girls in low literacy districts and Eklavya Model Residential Schools from class VI to class XII. These initiatives are expected to arrest the influx of ST persons into the pool of adult illiterates.

(b) and (c) The literacy data in the country is collected during the decennial census conducted by Registrar General of India. The literacy rate of Scheduled Tribes increased from 29.6% in 1991 to 47.10% in 2001 showing an increase of 17.5%. The progress in the current decade will be known during census 2011.

*[English]***Literacy Rate**

3510. SHRI BALASHOWRY VALLABHANENI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the literacy rate of the country has increased from 52.21% in 1991 to 64.84% in 2001;

(b) whether any sample survey has been made on the increase in the literacy rate after 2001;

(c) if so, the details thereof, State-wise; and

(d) the present estimated literacy rate, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) Yes, Sir.

(b) to (d) The literacy data in the country is collected through the decennial census operation conducted by Registrar General Census of India. According to the Census 2001, the literacy rate was 64.84%. A Statement indicating the State-wise literacy rate is enclosed. The National Sample Survey Organisation (NSSO) conducts quinquennial surveys. As per the 61st round of NSSO survey (2004-05), the literacy rate was 67.3%. The National Family Health Survey (NFHS) also conducts sample surveys. According to NFHS-3 survey the literacy rate is 67.6%. The updated position of literacy in the country will be available only after the Census, 2011.

**Statement**

Sl. No.	Name of the States/UTs	Literacy Rate as per Census 2001
1	2	3
1.	Andhra Pradesh	60.47
2.	Arunachal Pradesh	54.34
3.	Assam	63.25

1	2	3
4.	Bihar	47.00
5.	Chhattisgarh	64.66
6.	Delhi	81.67
7.	Goa	82.01
8.	Gujarat	69.14
9.	Haryana	67.91
10.	Himachal Pradesh	76.48
11.	Jammu and Kashmir	55.52
12.	Jharkhand	53.56
13.	Karnataka	66.64
14.	Kerala	90.86
15.	Madhya Pradesh	63.74
16.	Maharashtra	76.88
17.	Manipur	70.53
18.	Meghalaya	62.56
19.	Mizoram	88.80
20.	Nagaland	66.59
21.	Orissa	63.08
22.	Punjab	69.65
23.	Rajasthan	60.41
24.	Sikkim	68.81
25.	Tamil Nadu	73.45
26.	Tripura	73.19
27.	Uttaranchal	71.62
28.	Uttar Pradesh	56.27
29.	West Bengal	68.64
30.	Andaman and Nicobar Islands	81.30

1	2	3
31.	Chandigarh	81.94
32.	Dadra and Nagar Haveli	57.63
33.	Daman and Diu	78.18
34.	Lakshadweep	86.66
35.	Pondicherry	81.24
All India		64.84

### **Cyclone Nargis**

3511. SHRIMATI JHANSI LAKSHMI BOTCHA: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the Government had information about the formation of Cyclone Nargis;

(b) if so, the details thereof;

(c) whether information about the intensity and path of the said cyclone had been shared with neighbouring countries;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) Yes Sir.

(b) India Meteorological Department (IMD) maintains round the clock monitoring of the weather conditions over the India and its neighbourhood. Over the North Indian Ocean, in particular since 1973, IMD operates a Regional Specialised Meteorological Centre (RSMC) for the World Meteorological Organisation (WMO) to serve the Economic and Social Cooperation for Asia and the Pacific (ESCAP) panel on Tropical Cyclone. Panel member countries (India, Bangladesh, Maldives, Myanmar, Oman, Pakistan, Sri Lanka and Thailand) are provided appropriate cyclone related forecast advisories starting from the time of formation until landfall.

(c) Yes Sir.

(d) Cyclone advisory bulletins with due updates on intensity and path of the said cyclone were provided to all WMO/ESCAP Panel countries including Myanmar at regular intervals till the time of weakening of the NARGIS over the Myanmar after its landfall i.e. during the period 27th April, 2008—3rd May, 2008.

(e) Does not arise.

### **Demands from All India Freedom Fighters Association**

3512. SHRI ANWAR HUSSAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any demand including enhancement of Pension and Interim Relief from the All India Freedom Fighter's Association during the last three years; and

(b) if so, the details thereof and reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) No, Sir.

(b) Does not arise. However, representations are received from various Freedom Fighters' Organisations/ Samitis from time to time raising demands relating to welfare of freedom fighters, including enhancement of their pension.

A Committee of Eminent Freedom Fighters has been constituted under the Chairmanship of the Minister of State for Home Affairs to look into the issues relating to freedom fighters.

Basic pension payable to freedom fighters has been enhanced from time to time. Dearness Relief on the basic pension is considered for revision annually.

*[Translation]*

### **Sarva Shiksha Abhiyan**

3513. SHRI RAGHUVeer SINGH KOSHAL:  
SHRI PRATIK P. PATIL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of progress made under Sarva Shiksha Abhiyan (SSA) along with funds sanctioned and released during each of the last three years and the current year, State-wise;

(b) whether salary/honorarium to the sponsors, co-sponsors and other employees under SSA are not being paid;

(c) if so, the details thereof and the reaction of the Government thereto, State-wise and year-wise;

(d) whether salary/honorarium in respect of Resource Persons has been reduced from Rs. 10,000 p.m. to Rs. 4000 p.m. in some States including Maharashtra; and

(e) if so, the reasons therefor and the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) Statements I and II showing Government of India (GoI) releases during last three years and in the current year and cumulative physical progress till 30-9-2008 state-wise are enclosed.

(b) and (c) The terms and conditions of service of the persons implementing the SSA programme in States are the responsibility of the State Governments.

(d) and (e) Resource persons at Block and Cluster Resource Centers are seconded from amongst experienced teachers already working in the States' educational system. Therefore, they continue to draw salary from their parent department, while SSA funds the salary of the new teacher recruited against their resultant vacancies, as per State norms.

**Statement-I**

*Grants released during 2005-06, 2006-07, 2007-08 and 2008-09 under Sarva Shiksha Abhiyan*

(Rupees in lakhs)

Sl. No.	Name of the State	2005-06 GOI Release	2006-07 GOI Release	2007-08 GOI Release	2008-09 GOI Release (upto 16-12-2008)
1	2	3	4	5	6
1.	Andhra Pradesh	37999.00	46245.56	28100.00	38992.79
2.	Arunachal Pradesh	4442.51	7143.74	11043.55	13683.64
3.	Assam	13850.00	51464.72	28903.62	42740.91
4.	Bihar	32399.56	107744.39	135417.64	186158.47
5.	Chhattisgarh	30184.39	50182.20	46787.76	51833.86
6.	Goa	728.12	724.12	899.57	804.41
7.	Gujarat	15084.84	14806.97	22658.26	25432.47
8.	Haryana	10196.55	25647.12	14220.00	10452.31
9.	Himachal Pradesh	7614.66	6250.75	7638.30	8552.99

1	2	3	4	5	6
10.	Jammu and Kashmir	18530.65	22083.37	20063.27	14949.6
11.	Jharkhand	28568.50	51515.00	80748.99	54041.09
12.	Karnataka	28303.78	54206.98	40604.78	42578.19
13.	Kerala	5939.00	6382.00	8323.42	4724.28
14.	Madhya Pradesh	77173.12	110879.68	86769.94	38225.35
15.	Maharashtra	50235.31	52158.56	45729.96	67386.02
16.	Manipur	3208.44	9.24	1850.95	0
17.	Meghalaya	1921.00	4294.00	9359.63	2339.9
18.	Mizoram	2559.15	3441.69	4212.02	2357.73
19.	Nagaland	2323.01	2315.20	4596.00	2367.87
20.	Orissa	32792.50	44010.95	62853.68	30713.42
21.	Punjab	14683.89	12879.92	10493.88	13792.65
22.	Rajasthan	60313.43	75809.82	101307.20	95326.8
23.	Sikkim	1062.50	402.14	1036.25	1075.31
24.	Tamil Nadu	35329.53	37329.65	53125.09	21276.73
25.	Tripura	7070.19	5330.01	4178.49	3103.1
26.	Uttar Pradesh	182799.00	206654.00	204758.00	151709.66
27.	Uttarakhand	10004.00	16934.00	13162.80	11444.45
28.	West Bengal	34199.79	61736.80	90571.68	34489
29.	Andaman and Nicobar Islands	163.00	419.62	187.10	324.18
30.	Chandigarh	350.00	300.00	934.95	233.74
31.	Dadra and Nagar Haveli	0.00	100.00	418.54	104.63
32.	Daman and Diu	111.91			0
33.	Delhi	1100.00	4230.24	1671.55	1029.01
34.	Lakshadweep	0.00	87.47		70
35.	Pondicherry	529.40		577.07	144.26

**Statement-II***Progress under SSA till 30-9-2008*

Sl. No.	State	New Schools opened	School buildings constructed	Additional Classrooms constructed	Teachers Recruited
1	2	3	4	5	6
1.	Andhra Pradesh	8867	9395	34598	38011
2.	Arunachal Pradesh	908	898	2418	5121
3.	Assam	0	7131	39563	0
4.	Bihar	27886	10435	102219	160145
5.	Chhattisgarh	16373	17305	20194	53148
6.	Goa	5	0	177	169
7.	Gujarat	0	797	17259	0
8.	Haryana	2301	1962	12794	7874
9.	Himachal Pradesh	1079	0	8985	3453
10.	Jammu and Kashmir	11238	5214	5368	27222
11.	Jharkhand	25122	15788	29106	79977
12.	Karnataka	4652	3160	39395	21798
13.	Kerala	0	387	6674	0
14.	Madhya Pradesh	51477	42017	53148	78672
15.	Maharashtra	5803	13197	39084	1064
16.	Manipur	0	457	886	0
17.	Meghalaya	3125	2854	2604	7077
18.	Mizoram	310	1174	713	1407
19.	Nagaland	0	171	3402	0
20.	Orissa	12722	11136	28633	64938
21.	Punjab	1098	677	16097	2905
22.	Rajasthan	46026	8340	60714	85633

1	2	3	4	5	6
23.	Sikkim	84	47	164	185
24.	Tamil Nadu	5977	6033	27992	25473
25.	Tripura	1320	1284	1582	2796
26.	Uttar Pradesh	36258	45609	221191	237287
27.	Uttarakhand	2025	3128	4387	4802
28.	West Bengal	401	3982	102637	56276
29.	Andaman and Nicobar	9	1	118	67
30.	Chandigarh	18	10	78	374
31.	Dadra and Nagar Haveli	73	34	243	363
32.	Daman and Diu	2	12	0	63
33.	Delhi	4	6	1238	20
34.	Lakshadweep	5	0	0	4
35.	Pondicherry	5	8	238	34
Total SSA		266004	212649	883899	966358

### C and AG Report on SC/ST Education

3514. SHRI ANURAG SINGH THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the report of the Comptroller and Auditor General for the year 2007 titled 'Account on Education Development of Scheduled Castes and Tribes' which points out shortcomings in the process of implementation of the policy on universalisation of education and indicates decrease in enrolment rate and increase in the dropout rate among these castes in several States;

(b) if so, whether it is due to commercialisation of education and lack of social security;

(c) if so, the steps taken by the Government to increase the enrolment of children of these castes and reduce the drop-out rate; and

(d) if so, the success achieved by the Government and the future plan in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) The Gross Enrolment Ratio of SC & ST children has increased from 85.6% and 88.9% in 2001-02 to 101.83% and 106.80% in 2005-06 respectively at the elementary level, while the dropout rate for SC students has declined from 45.2% in 2001-02 to 33.79% in 2005-06 and for ST students it has declined from 52.3% in 2001-02 to 39.83% in 2005-06 for the primary level of education. These are positive trends.

(c) and (d) The Sarva Shiksha Abhiyan (SSA) is being implemented in the country to achieve universalization of elementary education. A multi-pronged approach has been adopted under SSA for ensuring coverage of SC/ST children by way of, *inter-alia*, opening

of new schools, community mobilization, flexible schooling for children who are dropouts or older children, special provisions to promote education of girls, free text books, remedial teaching and untied funds for local innovations. The Mid Day Meal Scheme provides for cooked meals to school children in the 6-14 years age group to help retention.

[English]

#### Setting Up of Innovation Centres

3515. SHRI S.K. KHARVENTHAN: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government have any proposal to set up Innovations Centres to enable the students to have specialization in various subjects;

(b) if so, the details, estimated cost and the locations identified for the same; and

(c) the time by which the new Centres are likely to be set up?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) No Sir.

(b) and (c) Does not arise.

#### Guidelines for Constructions

3516. SHRI E.G. SUGAVANAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government/National Disaster Management Authority has issued new earthquake guidelines for constructions;

(b) if so, the details thereof; and

(c) the names of cities in the country which are identified as high risks and the steps taken by the Government to reduce the impact of short, medium and long term earthquake risks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) and (b) Yes, Sir. NDMA have released the National

Disaster Management Guidelines for Management of Earthquakes during 2007. These are specific guidelines aimed at ensuring the compliance of the construction of all new structures to the National Building Code 2005, earthquake-resistant building codes and other safety regulations.

These Guidelines consist of three broad sections:

(a) the context and approach to the management of earthquakes in India; (b) an outline of the specific Guidelines; and (c) a broad overview of the Disaster Management plans to be prepared by the Central Ministries and Departments, State Governments and other stakeholders.

(c) The names of cities in seismic zone III, IV and V with first level of priority as given in the guidelines are given in the enclosed Statement.

The guidelines prescribe measures for Central Ministries and Departments and State Governments to prepare disaster management plans having specific components on earthquake risk management. The measures are:—

- (i) Earthquake Resistant Construction of New structures;
- (ii) Selective Seismic Strengthening and Retrofitting of existing Priority structures and Lifeline structures;
- (iii) Regulation and Enforcement;
- (iv) Awareness and Preparedness;
- (v) Capacity Development (Education, Training, Research and Development, Capacity Building and Documentation);
- (vi) Emergency Response.

The Government have initiated the following measures to mitigate the impact of earthquakes:

- (i) A National Programme for Capacity Building of Engineers and Architects in Earthquake Risk Management to ensure seismic safe construction by training of structural engineers

and architects at reputed institutions is under implementation.

- (ii) For improved response planning and for adoption of structural safety measures against the risk of earthquakes, and Urban Earthquakes Vulnerability Reduction Project has been undertaken in 38 cities with a population of 0.5 million or more falling in seismic zone III to V.
- (iii) Government has also sent advisories to State Government and Union Territory Administration from time to time to take up various disaster mitigation and preparedness measures including measures relating to earthquake mitigation and preparedness by way of adoption of modern building bye-laws to ensure seismic resistant construction.
- (iv) To inculcate culture of safety, disaster management has been introduced in the school course curriculum. State Governments have also been advised to introduce the same in their respective course curriculum.

Besides these, the Disaster Management Act, 2005 has been enacted which stipulates preparation of State Disaster Management Plan by every State having regard to specific guidelines laid down by the NDMA. The State Disaster Management Plan has to *inter-alia*, include the measures to be adopted for prevention and mitigation of disasters and the capacity-building and preparedness measures to be taken.

#### **Statement**

Sl. No.	Name of City	Seismic Zone
1.	Agartala	
2.	Aizawal	
3.	Gangtok	
4.	Guwahati	
5.	Imphal	V(Very high risk)

Sl. No	Name of City	Seismic Zone
6.	Itanagar	
7.	Kohima	
8.	Port Blair	
9.	Shillong	
10.	Srinagar	
11.	Ambala	
12.	Amritsar	
13.	Chandigarh	
14.	Dehradun	
15.	Delhi	
16.	Gurgoan	
17.	Jalandhar	IV (High risk)
18.	Jammu	
19.	Jamnagar	
20.	Meerut	
21.	Patna	
22.	Shimla	
23.	Chennai	
24.	Kalkata	
25.	Lucknow	III (Moderate risk)
26.	Mumbai	

#### **Export of Gem and Jewellery**

3517. SHRI K.C. PALLANI SHAMY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the export of Gem and Jewellery has slowed down drastically during the current year;

(b) if so, the details along with the reasons therefor;

(c) whether the Government has taken any steps to boost the exports of the same;

(d) if so, the details thereof;

(e) whether the Union Government has any proposal to set up an International Gems and Jewellery Training Institute at Chennai;

(f) if so, the details thereof; and

(g) the time by which the said Institute is likely to be set up?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) According to information received from the Gem and Jewellery Export Promotion Council (GJEPC), the overall export of gem and Jewellery has declined 16.34% and 34.25% (in US\$ terms) in October 2008 and November 2008 respectively as compared to the same period in the previous year. Main reasons are fall in consumer demand across the world, buildup of inventories due to lack of sufficient demand and liquidity problems.

(c) and (d) Some of the remedial measures taken by the Government to boost export including gems and jewellery export are as follows:—

- (i) The period of entitlement of the first slab of pre-shipment rupee export credit, available at a concessional interest rate ceiling of the benchmark prime lending rate (BPLR) minus 2.5 percentage points has been extended from 180 days to 270 days.
- (ii) The period of entitlement of the first slab of post shipment rupee export credit, available at a concessional interest rate ceiling (not exceeding BPLR minus 2.5 percentage points) have been extended from 90 days to 180 days.
- (iii) Prescribed interest rate as applicable to post shipment rupee export credit (not exceeding

BPLR minus 2.5 percentage points) has been extended to overdue bills upto 180 days from the date of advance.

- (iv) Pre and post shipment export credit have been provided an interest subvention of 2 per cent upto 31-3-2009 subject to minimum rate of interest of 7% per annum.
- (v) Additional funds of Rs. 1,100 crore has been provided to ensure full refund of terminal excise duty/Central Sales Tax.
- (vi) Government back-up guarantee has been made available to Export Credit Guarantee Corporation of India Ltd. to the extent of Rs. 350 crore to enable it to provide guarantees for exports to difficult markets/products.
- (viii) Exporters have been allowed refund of service tax on foreign agent commissions of upto 10 per cent of FOB value of exports and refund of service tax on output services while availing of benefits under Duty Drawback Scheme.

(e) to (g) Union Government has no proposal to set up an International Gems and Jewellery Training Institute at Chennai. However, GJEPC has informed that they had represented to the State Government of Tamil Nadu to provide free or subsidized land to set up an International Gems and Jewellery Training Institute at Chennai.

#### **Infrastructural Development for Exports**

3518. SHRI NAVEEN JINDAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Union Government provides assistance to the States for Infrastructural Development for Exports;

(b) if so, the quantum of assistance provided to various States including Haryana during each of the last three years and the current year, State-wise; and

(c) the foreign exchange earned due to increase in exports during the said period?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) Yes, Sir. States/UTs are allocated funds under ASIDE Scheme for taking up infrastructure projects having linkage with exports.

(b) The details are given in the enclosed Statement.

(c) Details are as under:—

Year	Exports in US\$ Million
2005-2006	103,091
2006-2007	126,263
2007-2008	162,904
2008-09 (April-October)*	107,796

(Source: DGCI and S, Kolkata)

\* Provisional

**Statement**

(Rs. in lack)

Sl. No.	State	Amount Released 05-06	Amount Released 06-07	Amount Released 07-08	Amount Released 08-09
1	2	3	4	5	6
1.	Andhra Pradesh	1,545.00	1700.00	2,120.00	960.00
2.	Andaman and Nicobar Islands	0.00	0	0	0
3.	Bihar	0.00	0	0	0
4.	Chandigarh	320.00	175.00	0	125.00
5.	Chhattisgarh	500.00	550.00	435.00	0
6.	Dadra and Nagar Haveli	0.00	0	0	0
7.	Daman and Diu	0.00	0	0	0
8.	Delhi	265.00	145.00	283.51	0
9.	Goa	609.00	0	670.00	285.00
10.	Gujarat	4,338.00	4770.00	5972.50	2,917.50
11.	Haryana	1,405.00	772.50	1545.00	1,545.00
12.	Himachal Pradesh	553.00	600.00	600.00	300.00
13.	Jammu and Kashmir	525.00	580.00	580.00	290.00
14.	Jharkhand	0.00	275.00	275.00	0

1	2	3	4	5	6
15.	Karnataka	3,399.00	3740.00	4,262.00	4,162.00
16.	Kerala	1,069.00	1175.00	1,175.00	975.00
17.	Lakshadweep	0.00	0.00	0.00	0
18.	Madhya Pradesh	1,435.00	790.00	1,580.00	740.00
19.	Maharashtra	6,552.00	7210.00	8,200.00	4,000.00
20.	Orissa	693.00	765.00	892.00	396.00
21.	Pondichery	0.00	0.00	0.00	0
22.	Punjab	1,217.00	670.00	670.00	670.00
23.	Rajasthan	1,320.00	726.50	1,453.00	676.00
24.	Tamil Nadu	3,919.00	4312.00	4,988.00	2,394.00
25.	Uttar Pradesh	2,100.00	1155.00	2,310.00	1,105.00
26.	Uttaranchal	527.00	0	0	0
27.	West Bengal	2,009.00	2,210.00	2206.00	1,005.00
	<b>Total</b>	<b>34,300.00</b>	<b>32321.00</b>	<b>40217.04</b>	<b>22,546.00</b>
<b>North Eastern Region</b>					
1.	Arunachal Pradesh	251.00	138.00	276.00	0
2.	Assam	1,257.00	691.50	1383.00	0
3.	Manipur	206.00	227.00	227.00	113.50
4.	Mizoram	324.00	356.00	356.00	178.00
5.	Meghalaya	834.00	917.00	299.00	0
6.	Nagaland	200.00	220.00	220.00	110.00
7.	Sikkim	200.00	220.00	220.00	110.00
8.	Tripura	728.00	801.00	801.00	400.50
	<b>Total</b>	<b>4,000.00</b>	<b>3570.50</b>	<b>3782.00</b>	<b>912.00</b>
<b>Grand Total</b>		<b>38,300.00</b>	<b>35891.50</b>	<b>43999.01</b>	<b>23,458.00</b>

*[Translation]***Issue of Visa to Foreigners**

3519. SHRI MAHAVIR BHAGORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of foreigners/migrants visiting India during each of the last three years and the current year;

(b) whether any limit has been fixed in regard to the number of visas to be issued to the foreigners visiting the country;

(c) if so, the details thereof;

(d) whether any provisions have been made in regard to issuing visas for international conventions;

(e) if so, the details thereof; and

(f) the details of proposals received and visas issued during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) Details of foreigners who arrived in India during the last three years and in the current year are as follows:—

2005	—	39,67,382
2006	—	44,47,167
2007	—	50,96,990
2008 (upto June)	—	20,11,771

(b) No, Sir.

(c) Does not arise.

(d) and (e) As per extant instructions visa can be granted to foreigners for attending International Conferences in India. The Conference Visa is granted for the duration of the conference.

(f) The applications for grant of visa to visit India are submitted by the foreign nationals to the respective Indian missions abroad. This information is not centrally maintained.

**Regional Science Research Centres**

3520. SHRI GANESH SINGH: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government proposes to set up Regional Science Research Centres in the country;

(b) if so, the details thereof;

(c) the funds allocated for the purpose; and

(d) the time by which these Research Centres are likely to start functioning?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) to (d) No Sir. However, the Government has a proposal to set up Regional Incubation Science Hubs for Inventors (RISHI) in the country for fostering creative and imaginative abilities of young people. The expenditure will be made under the programme 'S and T for socio-economic development' in the scheme of science communication and popularization.

*[English]***Minors among Maoist**

3521. SHRI SURESH ANGADI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the fact that Maoist are forcibly recruiting minors in their ranks as child soldiers in the country;

(b) if so, the details and the reaction of the Government thereto;

(c) whether the Government has received any report that Nepalese citizens working as domestic helps and labourers in the country are also being recruited into Maoist ranks;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL):

(a) and (b) Inputs suggest that the Maoists periodically engage in recruiting minors into their ranks from some areas of their strongholds in the Country and occasionally approach the villagers for providing a youth member from each family.

(c) and (d) There are no inputs to suggest that Maoists plan to recruit Nepali citizens working as domestic helps and labourers in the Country, into their ranks.

(e) A wide range of security and development measures have been put in place, to wean away the youth from the Maoist ideology. Naxal problem is being effectively dealt with by the concerned State Governments. The Central Government supplements the efforts and resources of the States through a variety of ongoing schemes.

#### **Residential Permit on International Borders**

3522. SHRI P.S. GADHAVI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to issue residential permits to villagers living close to the international boundary;

(b) if so, the details thereof alongwith the criteria fixed for the said permits; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) No, Sir.

(b) and (c) The question does not arise.

#### **Fake Visas**

3523. SHRIMATI JAYAPRADA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of Bangladeshis enroute to Afghanistan have been arrested at the Indira

Gandhi International (IGI) airport with fake visas during the current year including July, 2008;

(b) if so, whether the Government has conducted any investigation in this regard; and

(c) if so, the outcome thereof including the steps taken to check such rackets?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) 13 Bangladeshis were arrested at Police Station IGI Airport with fake visas enroute to Afghanistan and put to trial in the Court. Out of 13 Bangladeshi nationals arrested, 7 Bangladeshi were convicted and cases of 6 Bangladeshi nationals are pending trial. To ascertain the genuineness of their travel documents including visa and to detect forgeries, the immigration officers at all Immigration Check Posts (ICPs) in the country are provided with the specimen copies of the travel documents and visas for comparison. They are also provided with Ultra Violet Lamps/Magnifying glasses to examine the travel documents including visa to detect possible tampering. In addition, Full Page Passport Reading Machines (PRMs) and Questionable Document Examiner (QDX) machines have also been installed at major airports. Above all, officers manning immigration counters at all ICPs are given special training for detection of forged/fake travel documents. Detection of forgeries in travel documents is also a part of training curriculum of the officers at the Immigration counters.

#### **Sex Education in Universities**

3524. SHRI DALPAT SINGH PARSTE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to introduce sex education in all Higher Educational Institutions including universities of the country;

(b) if so, the details thereof;

(c) the names of the States which have agreed and the names of the States which have refused to introduce the subject of sex education in their syllabus;

(d) whether the Government would like to educate students about sex education through health topics; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) According to the University Grants Commission (UGC), it has not issued any instructions to the higher educational institutions including the universities to introduce sex education. However, the universities being autonomous institutions, are free to introduce the subject in their syllabi with the approval of the appropriate bodies of the University for the purpose under the relevant Act/Statute.

#### **Fine for Violation of Traffic Rules**

3525. SHRI REWATI RAMAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has imposed an interim stay on the increase in the fines for violation of traffic rules as ordered earlier by the Delhi High Court;

(b) if so, the details thereof;

(c) the total funds collected at enhanced rate after the date of order and before implementation of the order; and

(d) the mode of disposal of the enhanced fines collected after the date of order and before implementation of the order?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) and (b) The Hon'ble Supreme Court of India in its order dated 02-05-2008 had imposed an interim stay on the direction No. 1, as contained in para 55 of the impugned judgment of Hon'ble High Court of Delhi in which it was directed that "whenever any driver of any vehicle including a two wheeler is challaned by the traffic police and/or any other competent authority, he shall be liable to pay costs to Rs. 500 for each offence committed by him in addition to the composition fee payable in terms of section 200 of the Motor Vehicle Act or any other enabling provision of law to that effect".

(c) and (d) Rs. 91,67,500. This was deposited in Government Treasury.

#### **Free Education to Dalits**

3526. SHRI RAJAGOPAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has sent its recommendations to the Committee of Ministers on Dalit Affairs for providing free education to Dalits up to Ph.D;

(b) if so, whether the Committee of Ministers on Dalit Affairs has recently discussed the above recommendation;

(c) if so, the details thereof; and

(d) the manner in which free education would help in improving the percentage of higher education among the SC/ST which is far below the national average?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Sub-Group on "Education and Skill Development" of the "Committee of Ministers on Dalit Affairs" (CMDA) had recommended, *inter alia*, that no fee should be charged from Scheduled Caste (SC) students in Government or Government aided institutions at any level right upto Ph.D. The Ministry of Social Justice and Empowerment, the nodal Ministry in respect of the matters pertaining to the Committee of Ministers on Dalit Affairs (CMDA) has informed that CMDA has submitted its first report.

(d) The Sub-Group's recommendation will contribute significantly in increasing the access of Scheduled Castes to education.

#### **Land Acquisition Since 1947**

3527. SHRI MADHU GOUD YASKHI:

SHRI ANIRUDH PRASAD ALIAS SADHU YADAV:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Union Government has issued directives to all the State Governments to collect and share information on land acquired by them since 1947 for development purpose and the details of people displaced alongwith the compensation paid to them for such acquisition;

(b) if so, the details thereof and the objective behind this move;

(c) whether the information sought for has been provided by all the States including major cities of India;

(d) if so, the details thereof, State-wise; and

(e) if not, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) to (e) According to revised National Rehabilitation and Resettlement Policy, 2007, formulated by Department of Land Resources, Ministry of Rural Development which has come into force with effect from 31st October, 2007, all concerned including the State Governments, UT Administrations, Public Sector Undertakings or organizations, and other requiring bodies and project authorities are supposed to implement the provisions of this policy for rehabilitation and resettlement of the families affected by land acquisition or involuntarily displaced permanently due to any reason, irrespective of the number of persons involved. The policy provides for minimum provisions that must be met in all cases, while the concerned authorities would be free to offer benefit package better than that prescribed by the policy. The policy also envisages that the State and Union territories shall provide all the relevant information on the matter covered by this policy to the National Monitoring Cell to be set up by the Department of Land Resources, in a regular and timely manner, and also as and when required. Revenue Secretaries of all States/UTs have been requested to furnish, *inter alia*, information in respect of the number of projects (with names) for which land has been acquired by the State Government/UT

Administration after the date of notification of the policy, the number of persons and families affected or likely to be affected thereby, the R and R benefits being offered to the affected, and other relevant information and data. The required information is still awaited.

#### **Semester System at Undergraduate Level**

3528. SHRI ANANDRAO VITHOBA ADSUL:

SHRI RAVI PRAKASH VERMA:

SHRI ADHIR CHOWDHURY:

SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal to introduce the semester system at the undergraduate level in all the universities including Delhi University as reported in *The Hindu* dated 10 October, 2008;

(b) if so, the details thereof;

(c) whether the decision on the semester system has been taken without any feedback;

(d) if so, the reasons therefor;

(e) whether there is also a proposal to introduce four year dual subject honours course; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Semester is prevalent in many universities, particularly for professional courses. The University Grants Commission (UGC) has advised various universities to introduce semester system as one of the measures for bringing in academic reforms.

(e) and (f) The universities have the academic freedom to design and develop degree courses as may be recommended by their appropriate bodies, provided the courses meet the requirements of the regulations framed by the UGC in this regard.

[Translation]

**Betting on Sports**

3529. SHRI RAMDAS ATHAWALE:

SHRIMATI KARUNA SHUKLA:

DR. LAXMINARAYAN PANDEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of betting/match fixing for various sports matches including Hockey and Cricket are on the rise;

(b) if so, the details of investigation thereof including number of cases registered, persons arrested, cash seized, accused put to trial and convicted during each of the last three years and the current year, State-wise for different sport events separately;

(c) whether any nexus with underworld in such betting cases has been noticed; and

(d) if so, the reaction of the Government thereto and the details of steps taken to contain betting in Sports?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) to (d) The National Crime Records Bureau (NCRB) compiles data in respect of various crimes in the Country. However, specific information regarding betting and match fixing on various sports matches, including Hockey and Cricket, is not maintained by the NCRB separately. However, one case alleging match fixing in cricket was reported in the media in the year 2000. The CBI enquired into the matter and after receipt of CBI's report, the Board for Control of Cricket in India (BCCI) appointed a Commissioner to enquire into the allegations against the cricketers. On the findings of the Commissioner, the BCCI punished the guilty. Md. Azharuddin and Shri Ajay Sharma were debarred from playing cricket matches conducted by the ICC/BCCI for life, while S/Shri Ajay Jadeja, Manoj Prabhakar and Dr. Ali Irani were debarred for a period of five years.

Shri Nayan Mongia and Shri Nikhil Chopra were not found guilty. No nexus between the cricketers and the underworld came to notice.

According to the Seventh Schedule to the Constitution of India, "Betting" and "Gambling" are State subjects and therefore, the State Governments are required to take policy decisions in this regard as well as to tackle and control the problem of betting and gambling within their respective States, according to the laws passed by the respective State legislatures.

[English]

**Use of Biotechnology for Higher Crop Yield**

3530: SHRI K.S. RAO: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the potential and use of biotechnology to achieve higher crop yield;

(b) the measures being taken by the Government to ensure acceptance of biotech crops by farmers and consumers to achieve adequate availability of food to the people; and

(c) the response of the Government thereto?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) Biotechnological interventions has enormous potential to supplement conventional methods of agricultural sciences to enhance crop productivity in sustainable manner. The introduction of GM crops contribute to: (i) improving crop productivity by reducing losses due to various abiotic, biotic stresses and post harvest spoilage; (ii) developing crops for herbicide tolerance, delayed ripening and heterosis breeding for higher yield. Apart from these, biotechnology has a great potential in enhancing nutritive value of these crops.

(b) and (c) Bt cotton is the only transgenic crop approved for commercial cultivation in India. However, subsequent to the release of Bt cotton, in 2002, the Ministry of Environment and Forests jointly with Deptt

of Biotechnology, Ministry of Science and Technology have undertaken several training and capacity building workshops to enhance awareness on biosafety issues among various stakeholders including farmers and consumers to enhance the acceptance of GMOs. The Bt cotton hybrids have been preferred by farmers over the indigenous varieties because of increase in productivity and reduction in use of pesticides. No food crop has so far been approved by Genetic Engineering Approval Committee (GEAC), Ministry of Environment & Forests, Government of India for commercial cultivation by the farmers. As per the prescribed biosafety guidelines, all genetically modified food crops are required to undergo extensive biosafety assessment which includes environmental safety assessment as well as food and feed safety before they are approved for environmental release and human consumption.

#### **Right to Education Bill**

3531. SHRI NAND KUMAR SAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has received comments on the Right to Education Bill from various quarters including the Ministry of Law and Justice;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) A Committee constituted by the Central Advisory Board of Education (CABE) under the chairmanship of Shri Kapil Sibal, the then Minister of State for Science and Technology and Ocean Development had submitted a report on 2-7-2005 containing essential provisions of the draft legislation envisaged under Article 21A of the Constitution which seeks to make education a Fundamental Right for children in the age group of 6-14 years. The report was considered by the CABE on 14-15th July, 2005. Based on the suggestions and comments received during the CABE meeting, a comprehensive draft Central Bill was circulated to the States/UTs in August, 2005. However,

based on further discussions by the High Level Group (HLG), constituted by the Prime Minister, a draft Model Right to Education Bill was prepared and circulated to the States/UTs for their comments.

Taking into consideration the concerns of the States/UTs and discussions in various forums/quarters, a decision was taken to enact a Central legislation on Right to Education. Accordingly, the draft Central Bill on Right to Education, 2008 was circulated to the concerned Ministries/Departments of Government of India including Ministry of Law and Justice for inter-ministerial consultation.

"The Right of Children to Free and Compulsory Education Bill, 2008" has been introduced in the Rajya Sabha on 15-12-2008.

#### **Threat to Water Treatment Plants**

3532. SHRI EKNATH MAHADEO GAIKWAD:

SHRIMATI NIVEDITA MANE:

SHRI MADHU GOUD YASKHI:

SHRI DEEPENDER SINGH HOODA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as per the intelligence report water treatment/supply plants of various metro cities particularly, Delhi are on the hit list of terrorists;

(b) if so, the details thereof;

(c) whether the Government has recently received any request from the Government of NCT of Delhi to depute Central Industrial Security Force personnel for the security of Water Treatment Plants of Delhi; and

(d) if so, the steps taken or are likely to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir. A request was received from Member,

Delhi Jal Board in August 2007 for deployment of 2 platoons of CISF at Delhi Jal Board's installations.

(d) The request of NCT of Delhi Government for deployment of CISF will be considered after the augmentation of strength of CISF.

*[Translation]*

#### **Admission in Colleges**

3533. SHRI SUBHASH SURESHCHANDRA DESHMUKH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number and percentage of students taking admission in colleges after passing 12th standard and their dropout rate State-wise; and

(b) the steps taken to improve the condition in view of the large number of dropouts?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) According to the University Grants Commission (UGC), as on 31-3-2007, there were a total of 1,03,25,839 students enrolled at the undergraduate level in colleges. No information is maintained centrally in respect of dropout rate in colleges; and Government are not aware of any large scale dropouts.

*[English]*

#### **Constraints for Exports at Indian Ports**

3534. SHRI N. JANARDHANA REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether a number of Indian Ports are clogged with raw material and manufactured goods awaiting shipment;

(b) if so, the reasons therefor;

(c) whether the foreign buyers have refused to accept those goods;

(d) if so, the reasons therefor;

(e) the total value of these locked goods;

(f) the extent to which the non-clearance of those goods is going to affect our economy; and

(g) the time by which these goods are expected to be cleared?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (g) As informed by the Ministry of Shipping, Road Transport and Highways, Department of Shipping, there is no clogging of raw material and manufactured goods at Major Ports.

#### **Assistance to Labour Intensive Industries**

3535. SHRI VIJOY KRISHNA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government propose to provide special economic assistance to the country's industries which use labour intensive techniques;

(b) if so, the details thereof and names of the industries chosen for the same; and

(c) the percentage of labourers finding employment therein in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) to (c) Yes Sir. Government has announced incentives to stimulate industry and the economy. The package includes Rs. 20,000 crore, additional plan expenditure and an across the board reduction of 4% excise cut, etc. To facilitate the flow of credit to Micro, Small and Medium Enterprises (MSMEs), RBI has announced a refinance facility of Rs. 7,000 crore for Small Industries Development Bank of India (SIDBI) to support lending

to MSMEs which account for approximately 7% of the labour force. Besides, export incentives were announced for labour intensive industries namely textiles, leather, gems and jewellery, marine products and SME sector.

**Mines Technology Course in  
Engineering Colleges**

3536. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is planning to introduce a Mines Technology Education Course in the engineering colleges in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) As per the information furnished by the All India Council for Technical Education (AICTE), Mining Engineering is already included in the AICTE approved nomenclature of courses in Engineering and Technology.

**Khadi and Village Industries  
Training Centres**

3537. SHRI KISHANBHAI V. PATEL:  
SHRI PRABODH PANDA:  
SHRI K.C. PALLANI SHAMY:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the total number of Khadi and Village Industries Training Centres functioning in the country, State-wise;

(b) whether the Government proposes to modernise the Khadi and Village Industries training centres in the country;

(c) if so, the details thereof, State-wise;

(d) the details of centres identified for the said purpose along with the criteria for selection of the aforesaid centres; and

(e) the details of funds allocated and utilized by the Government for modernisation of each centre during each of the last three years and the current year?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) State/ Union Territory-wise details of the existing khadi and village industries training centres, functioning in the country are given in the enclosed Statement.

(b) Government (in the Ministry of Micro, Small and Medium Enterprises), on its own, has not formulated any fresh proposal to set up new khadi and village industry training centres. However, Khadi and Village Industries Commission (KVIC) had forwarded a proposal to the Ministry on modernization of existing training centres and establishment of new training centres. This Ministry examined the proposal and offered some suggestions to the KVIC with the advice to prepare a fresh proposal and resubmit it for the consideration of the Government.

(c) to (e) Do not arise.

**Statement**

*State/Union Territory-wise Training Centres in KVI sector*

State/Union Territory	Departmental Training Centres		Non Departmental Training centres Institutional	Total
	KVIC	KVIB		
1	2	3	4	5
Delhi	1	0	0	1

1	2	3	4	5
Rajasthan	0	0	1	1
Bihar	1	0	0	1
Jharkhand	0	0	1	1
Orissa	1	0	1	2
West Bengal	1	0	1	2
Maharashtra	4	1	3	8
Andhra Pradesh	0	1	0	1
Karnataka	2	0	1	3
Kerala	1	0	2	3
Tamil Nadu	1	0	2	3
Madhya Pradesh	0	1	1	2
Uttar Pradesh	1	0	3	4
Uttarakhand	2	0	0	2
Arunachal Pradesh	0	0	1	1
Assam	0	1	1	2
Mizoram	0	1	0	1
Nagaland	0	1	0	1
<b>Grand Total</b>	<b>15</b>	<b>6</b>	<b>18</b>	<b>39</b>

### Foreign Funds to NGOs

3538. SHRI NARAYAN CHANDRA BORKATAKY:

SHRI KIREN RIJJU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of registered and non-registered NGOs and Voluntary Organisations (VOs) who are receiving/were receiving foreign funds from abroad during

each of the last three years and the current year, year-wise;

(b) the total foreign funds/donations received by various organisations including schools/madarsas/NGOs etc. during each of the last three years and the current year, State-Wise, country-wise;

(c) whether such funds/donations are being used for spreading terrorists activities;

(d) if so, whether the Government has banned such NGOs/VOs;

(e) if so, the details thereof;

(f) if so, whether the Government proposes to evolve any mechanism to check such activities; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) No Association having a definite cultural, economic, educational, religious or social programme can accept foreign contribution without registration or Prior Permission under the Foreign Contribution (Regulation) Act, 1976.

The total number of registered Associations at the end of the last three financial years and the current year are as under:

Year	No. of registered Associations
2005-06	32,144
2006-07	33,937
2007-08	34,800
2008-09 (as on 19-12-2008)	36,017

(b) Total amount of receipt of foreign contribution as reported by the associations either registered or having obtained prior permission under FCRA during the last three years is as under:

Year	Total amount of foreign contribution reported (Rs. in crore)
1	2
2004-05	6,256.68

1	2
2005-06	7,877.57
2006-07	12,289.63
2007-08	Data under compilation

State-wise and Donor Country-wise details of foreign contribution is given in the enclosed Statement-I and II.

(c) to (g) As per the available information, there are no specific inputs to indicate misuse of foreign contribution by FCRA registered Associations for terrorist activities. However, as and when, complaints relating to the violation of provisions of FCRA against associations come to the notice of the Government, appropriate action is taken against such associations under the Act. Such actions may include (i) prohibiting the association from receiving foreign contribution, (ii) placing the association in the Prior Permission category, (iii) prosecuting the association in a court of law and (iv) freezing the bank accounts of the association. In case, associations are found to be indulging in serious violations such as misappropriation or diversion of foreign contribution for purposes other than the stated objectives of the association, the case is referred to Central Bureau of Investigation (CBI) for a detailed investigation and prosecution, if necessary. Violations which are unintentional and not of a serious nature are condoned under the provisions of Section 31 of the Act.

On the basis of various complaints received and inquiries made, 44 associations have been prohibited from receiving foreign contribution, 26 Associations have been placed in Prior Permission category and bank accounts of 11 Associations have been frozen. A list of associations against which action has been taken for violation of various provisions of the Act, is available on Ministry's website: <http://mha.nic.in/fcra.htm>. Cases of 17 associations have been referred to CBI for detailed investigation.

**Statement-I**

2004-05

**State/Union Territory-wise details**

State/Union Territory	Number of reporting association	Amount of Foreign Contribution (Rs. in '000')
1	2	3
Tamil Nadu	2990	11,90,63,89
Delhi	1093	10,75,23,39
Andhra Pradesh	2211	9,13,17,09
Maharashtra	1522	5,52,40,73
Karnataka	1438	5,11,98,61
Kerala	1592	5,08,60,45
West Bengal	1568	3,39,73,24
Gujarat	839	2,38,59,19
Orissa	973	1,01,85,91
Uttar Pradesh	858	94,63,79
Madhya Pradesh	379	85,05,29
Bihar	703	79,05,05
Rajasthan	313	76,94,15
Jharkhand	397	76,91,40
Himachal Pradesh	102	72,55,63
Punjab	97	58,11,33
Uttanchal	220	57,38,56
Meghalaya	114	41,06,71
Assam	211	40,17,59
Chhattisgarh	178	29,21,15
Manipur	257	20,33,55

1	2	3
Pudduchery	61	20,07,89
Goa (including Daman and Diu)	105	16,45,90
Nagaland	71	16,34,51
Jammu and Kashmir	57	14,10,34
Haryana	89	10,26,82
Tripura	23	4,92,82
Chandigarh	23	3,33,60
Sikkim	8	3,12,48
Mizoram	12	1,80,97
Andaman and Nicobar Islands	8	1,39,11
Arunachal Pradesh	17	77,76
Dadra and Nagar Haveli	11	39,58
Lakshadweep	0	0
<b>Total</b>	<b>18540</b>	<b>62,56,68,34</b>

2005-06

*State/Union Territory-wise details*

State/Union Territory	Number of Association	Amount received (Rs. in crores)
1	2	3
Tamil Nadu	2967	1609.64
Delhi	1120	1556.46
Andhra Pradesh	2266	1011.57
Maharashtra	1510	663.53
Kerala	1565	656.27
Karnataka	1401	621.23

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1	2	3
West Bengal	1559	355.31
Gujarat	841	301.22
Orissa	1005	128.95
Uttar Pradesh	876	102.45
Bihar	723	100.57
Jharkhand	414	96.96
Himachal Pradesh	103	83.24
Punjab	92	82.28
Madhya Pradesh	347	77.22
Uttanchal	218	74.41
Rajasthan	314	69.32
Meghalaya	119	46.03
Assam	204	38.79
Chhattisgarh	186	33.85
Jammu and Kashmir	55	30.42
Pondicherry	56	29.23
Manipur	246	21.18
Haryana	87	19.65
Nagaland	68	18.87
Andaman and Nicobar Islands	10	16.58
Goa (Including Daman and Diu)	104	16.31
Chandigarh	29	6.01
Tripura	25	3.79
Mizoram	18	3.16
Sikkim	8	1.88
Dadra and Nagar Haveli	14	.60
Arunachal Pradesh	20	.59

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1	2	3
Daman	0	0
Lakshadweep	0	0
<b>Total</b>	<b>18570</b>	<b>7877.57</b>

2006-07

*State/Union Territory-wise details*

State/Union Territory	Number of Association	Amount received (Rs. in crores)
1	2	3
Tamil Nadu	3009	2244.25
Delhi	1175	2186.65
Andhra Pradesh	2314	1211.04
Maharashtra	1585	1195.45
Karnataka	1415	1077.12
Kerala	1533	884.39
Jharkhand	389	725.60
West Bengal	1615	516.91
Gujarat	857	389.03
Rajasthan	341	333.90
Orissa	1007	216.46
Uttar Pradesh	934	191.17
Assam	213	162.69
Madhya Pradesh	384	139.14
Bihar	762	131.40
Himachal Pradesh	104	104.19
Jammu and Kashmir	67	102.13

1	2	3
Punjab	81	82.93
Uttarakhand	202	71.43
Chhattisgarh	190	57.62
Meghalaya	111	55.64
Pondicherry	70	49.28
Manipur	277	43.07
Haryana	89	34.46
Nagaland	78	26.65
Goa	75	16.22
Andaman and Nicobar Islands	12	14.02
Chandigarh	31	7.21
Tripura	23	7.07
Arunachal Pradesh	18	4.84
Sikkim	9	3.34
Mizoram	27	3.14
Dadra and Nagar Haveli	13	1.06
Daman and Diu	1	0.10
<b>Total</b>	<b>19011</b>	<b>12289.63</b>

**Statement-II**

2004-05

*Donor Country-wise details*

		1	2
Country	Amount of foreign contribution (Rs. '000)	Germany	9,30,91,83
		United Kingdom	7,64,13,31
		Italy	4,32,88,08
		Netherlands	3,53,50,65
		Spain	3,38,01,98
		Switzerland	2,73,43,52
1	2		
United States of America	19,26,94,83		

1	2	1	2
Canada	1,98,11,28	Malta	4,98,97
France	1,34,11,33	South Korea	4,96,14
Australia	90,84,84	Iceland	4,91,04
Austria	81,54,87	Sri Lanka	3,12,69
United Arab Emirates	74,72,60	Bahrain	3,08,67
Belgium	73,11,66	Qatar	2,63,58
Sweden	69,08,38	Nepal	2,42,65
Ireland	49,46,72	Argentina	2,20,23
Others	46,96,44	Oman	2,15,16
Hong Kong	40,18,94	Mexico	2,08,86
Singapore	39,31,03	Trinidad and Tobago	2,04,77
Denmark	39,28,08	Russia	1,90,41
Japan	38,04,45	China	1,51,58
Norway	34,84,52	Indonesia	1,39,10
Kuwait	21,84,73	Botswana	1,38,04
New Zealand	20,99,79	Suriname	1,36,79
Taiwan	18,61,17	Portugal	1,36,71
Luxembourg	17,38,57	Bangladesh	1,31,03
Philippines	16,45,00	Poland	1,21,90
Finland	11,74,79	Yemen	1,05,41
Saudi Arabia	10,09,20	Nigeria	94,77
Malaysia	9,78,74	Lebanon	89,05
Thailand	8,67,59	Greece	83,93
Czech Republic	7,27,83	Monaco	83,43
Kenya	7,03,71	Slovakia	81,93
Tanzania	6,04,61	Brazil	79,51
South Africa	5,38,51	Uganda	78,02

1	2	1	2
Afghanistan	77,64	Slovenia	12,87
Mauritius	76,86	Bhutan	11,95
Cyprus	74,46	Zambia	10,19
Malagasy (Madagascar)	65,60	Seychelles	10,03
Jamaica	60,97	Kampuchea	9,67
Turkey	57,12	Bolivia	9,30
Reunion Island	54,93	Belize	9,17
Chile	52,14	Panama	9,16
Pakistan	43,28	Bulgaria	9,12
Columbia	41,50	Kyrgyzstan	8,21
Fiji	40,19	Ghana	8,06
Mozambique	38,09	Myanmar	7,78
Liechtenstein	37,83	Barbados	6,02
Malawi	36,91	St. Vincent and the Grenadines	5,92
Iran	36,86	Guinea	5,74
Israel	36,48	Vietnam	5,57
Vatican City	34,96	Croatia	5,47
Hungary	32,95	Uruguay	4,81
Swaziland	30,18	Brunei	4,54
Zimbabwe	24,84	Morocco	4,52
Egypt	22,19	Jordan	4,31
Bahamas	21,81	Tonga	3,78
Bosnia	19,00	Papua New Guinea	3,76
Romania	17,95	Senegal	3,57
Venezuela	16,90	Ukraine	2,53
Kazakhstan	15,00	Syria	2,19
Maldives	14,86	Gambia	2,09

1	2
Uzbekistan	1,78
Mongolia	1,53
Vanuatu	1,20
Dominica	1,10
Yugoslavia	1,07
Congo	98
Namibia	94
Latvia	91
Guatemala	86
Costa Rica	84
Estonia	78
El Salvador	77
Ecuador	76
Paraguay	69
Libya	55
Lithuania	54
Cameroon	47
Hewaji	45
Peru	41
Ethiopia	39
Sudan	30
Benin	27
Belarus	27
San Marino	25
Western Samoa	21
St. Lucia	9
Mauritania	9

1	2
Macau	2
Ivory Coast	2
Grenada	1
Gabon	1
<b>Total</b>	<b>62,56,68,34</b>

2005-06

*Donor Country-wise details*

Country	Amount of foreign contribution (Rs. '000)
1	2
United States of America	24258794
United Kingdom	11809919
Germany	10624398
Italy	5002870
Netherlands	4458116
Spain	4020329
Switzerland	2707829
Canada	2317016
France	1841044
Australia	1481977
Belgium	1223289
Austria	1122242
Sweden	839804
Japan	611040
Ireland	598694

1	2	1	2
Others	598282	Morocco	2128
United Arab Emirates	585695	Maldives	2100
Kuwait	583120	Iran	1448
Denmark	434011	Namibia	1300
Hong Kong	416807	Belarus	1283
Norway	329591	Myanmar	1154
Singapore	236895	Kampuchea	1031
New Zealand	188205	Egypt	999
Luxembourg	184422	Bulgaria	921
Taiwan	175570	Zimbabwe	882
Philippines	170406	Gambia	834
Finland	165422	Peru	724
Saudi Arabia	152692	Ukraine	703
Thailand	139253	Nigeria	677
Malaysia	118468	Seychelles	674
Jamaica	3841	Germany-Gdr	567
Hungary	3692	Guatemala	554
Cyprus	3533	Ghana	550
Slovenia	3490	Czech Republic	111379
Zambia	3331	Sri Lanka	110510
Burundi	2992	Malta	109310
Bahamas	2986	Kenya	96181
Lithuania	2963	South Africa	70751
Turkey	2942	Iceland	60968
Yemen	2924	South Korea	56455
Columbia	2452	Bangladesh	55550
Mongolia	2191	Nepal	51599

1	2	1	2
China	44440	Venezuela	7294
Qatar	43484	Pakistan	7170
Tanzania	38762	Brazil	7031
Oman	33116	Lebanon	6299
Panama	31321	Suriname	5114
Bahrain	27431	Croatia	4842
Trinidad and Tobago	24931	Fiji	4764
Poland	23553	Malawi	444
Portugal	22534	Brunei	415
Indonesia	21895	Kazakhstan	407
Vietnam	21772	Barbados	392
Russia	20638	Senegal	318
Mauritius	19465	Ivory Coast	309
Vatican City	19065	Mauritania	291
Argentina	17408	Estonia	270
Botswana	13303	Bosnia	249
Swaziland	12121	Rhenland Pfalz	220
Greece	12071	Belize	218
Israel	10425	Sudan	215
Chile	10343	Dominica	190
Slovakia	10194	Grenada	186
Mexico	9795	Costa Rica	180
Liechtenstein	9765	Uzbekistan	151
Monaco	8466	Tonga	148
Reunion Island	8303	Yugoslavia	146
Bhutan	8270	Zaire	137
Afghanistan	7526	Angola	100

1	2
Malagasy (Madagascar)	98
Syria	84
Guinea	69
Latvia	65
El Salvador	60
Congo	50
Cayman Islands	43
Rwanda	40
Paraguay	37
Netherlands Antilles	37
Cameroon	33
Cuba	28
Czechoslovakia	27
Palestine	26
Hewaji	22
Libya	17
Papua New Guinea	15
Ecuador	15
Central African Republic	11
Niger	9
Tunisia	5
Benin	5
Jordan	5
Mozambique	4712
Iraq	4522
Ethiopia	4355
Uruguay	4100

1	2
Uganda	3904
Romania	3875
Loas	3
San Marino	3
Djibouti	2
Gabon	1
Sierra	1
Society Island	1
<b>Total</b>	<b>78775690</b>

2006-07

*Donor Country-wise details*

Country	Amount of foreign contribution (Rs. '000)
1	2
United States of Amerika	29712912
Germany	16487512
United Kingdom	14254308
Switzerland	6058772
Italy	4879739
Spain	4646548
Netherlands	4488567
Grenada	3328980
Belgium	2406688
Canada	2303649
France	2101531

1	2	1	2
Others	1872071	Columbia	2399
Japan	1517791	Seychelles	2243
Australia	1154183	Pakistan	2199
United Arab Emirates	856465	Cayman Islands	1738
Austria	820916	Jordan	1652
Ireland	733621	Egypt	1558
Sweden	677771	Iran	1507
Norway	623021	Algeria	1462
Indonesia	472411	Mongolia	1430
Mauritius	452288	Hungary	1415
Singapore	436776	Malawi	1207
Hong Kong	391112	Nigeria	1082
Denmark	366509	Bulgaria	1040
Kuwait	292764	Macau	1029
Taiwan	249296	Zambia	1019
Swaziland	239123	Barbados	949
Philippines	217902	Bahamas	946
Ethiopia	3942	Tajikistan	896
Turkey	3888	Nauru (Republic of)	878
Fiji	3634	New Zealand	178199
Jamaica	3473	Finland	149422
Greece	3422	Luxembourg	134409
Mozambique	3178	China	126523
Panama	3000	Saudi Arabia	119207
Gabon	2627	Thailand	118861
Slovenia	2510	Czech Republic	94680

1	2	1	2
Vatican City	94173	Brazil	14739
Malaysia	90338	Uganda	10318
Oman	83358	Portugal	10294
South Africa	77710	Maldives	652
Kenya	74348	Belarus	648
Qatar	54200	Ghana	589
Iceland	46411	Vietnam	469
Trinidad and Tobago	36430	Cyprus	341
Liechtenstein	35800	Palestine	324
South Korea	35617	Senegal	323
Afghanistan	34976	Croatia	266
Sri Lanka	31733	Sudan	259
Tanzania	27910	Kazakhstan	254
Botswana	27318	Libya	248
Monaco	26288	Cuba	245
Russia	25677	Iraq	231
Nepal	25462	Syria	210
Suriname	25315	Latvia	205
Western Samoa	23909	Cameroon	196
Malta	22401	Laos	195
Bahrain	22307	Morocco	181
Ukraine	19981	Yugoslavia	171
Reunion Island	19025	Papua New Guinea	169
Poland	18012	Cardine Mashal Islands	149
Slovakia	15243	Lithuania	140
Chile	14945	Brunei	113

1	2
Congo	105
Rwanda	90
St. Vincent and the Grenadines	88
Bhutan	85
North Korea	70
Ecuador	49
Costa Rica	43
Uruguay	39
Zimbabwe	38
Estonia	33
Dominica	29
Belize	24
Paraguay	22
Lebanon	10257
Netherlands Antilles	9885
Argentina	8607
Israel	6874
Mexico	5365
Bangladesh	5312
Yemen	5038
Romania	4819
Venezuela	4361
Malagasy (Madagascar)	4217
Namibia	18
Antigua and Barbuda	15
El Salvador	9

1	2
Peru	8
Cambodia	7
Myanmar	6
St. Lucia	5
Anguilla	1
Angola	1
Guatemala	0
<b>Total</b>	<b>104137181</b>

**Improving the Quality of  
Khadi Products**

3540. SHRI FRANCIS FANTHOM:

SHRI RAVI PRAKASH VERMA:

SHRI ADHALRAO PATIL SHIVAJIRAO:

SHRI K.C. SINGH "BABA":

SHRI HANSRAJ G. AHIR:

SHRIMATI RUPATAI D. PATIL:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of the schemes being undertaken by the Khadi and Village Industries Commission (KVIC) to improve the quality of khadi products and to diversify into new products for better acceptability and marketability;

(b) the details of the financial assistance provided by the Government to KVIC to modernise and undertake various projects/studies during each of the last three years and the current year, State-wise;

(c) the extent to which these projects/studies are supplementing KVIC in achieving its objectives;

(d) whether aid has been received from any multinational body including Asian Development Bank

and some organizations have been associated by the Government to promote the quality and popularity of KVIC products; and

(e) if so, the details of the assistance provided by these multinational organizations alongwith the terms and conditions?

**THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD):** (a) Yes, Sir. With a view to improving quality, developing better designs and improving the packaging of khadi and village industry (KVI) products, the Government has been implementing, through the Khadi and Village Industries Commission (KVIC), the Product Development, Design Intervention and Packaging (PRODIP) Scheme since 2003-04. The scheme helps khadi institutions in improving raw material, design inputs, dyeing and printing, tailoring and related aspects, packaging, etc. Diversification of product line with the objectives of increasing marketability is also possible under this scheme. Upto 31-03-2008, 418 projects were established under PRODIP exclusively for Khadi sector.

Other steps taken by the KVIC for improvement of quality of khadi products include the following:

- (i) A scheme for sanctioning in-house testing facilities has been launched. So far 35 such laboratories have been sanctioned, out of which 10 have already started functioning and the remaining 25 are in various stages of operationalisation.
- (ii) KVIC has entered into an Memorandum of Understanding (MoU) with the Textiles Committee, a statutory autonomous body set up by the Ministry of Textiles under the Textiles Committee Act, 1963, under which the Textiles Committee has agreed to make available their laboratory infrastructure for checking quality of khadi cloth. Interfaces were also established with reputed Research and Development (R and D) institutes to extend results of their R and D efforts to KVI units.

- (iii) Technical manual, specifications and norms for test quality parameters of Khadi have been devised and published in a booklet form with the assistance of Indian Institute of Technology (IIT), Delhi. The technical manual prescribes the procedure to be adopted while checking samples of raw material, sliver, yarn, fabric etc. used in the production of Khadi, which is expected to ensure the quality of Khadi products.
- (iv) KVIC has set up 6 sliver plants in different parts of the country to ensure supply of quality sliver to the khadi institutions.
- (v) The Government has set up the "Mahatma Gandhi Institute for Rural Industrialisation (MGIRI)" at Wardha, Maharashtra after the erstwhile Jamnalal Bajaj Central Research Institute, was rechristened as MGIRI with the objective to provide high quality scientific, technological and management inputs to strengthen rural industrialization and to enhance opportunities of meaningful and productive employment in rural areas in the khadi and village industries (KVI) sectors.
- (vi) MGIRI in tie-up with IIT, New Delhi has developed a Natural Dyeing process technology for dyeing Khadi fabrics by using locally available natural dyeing raw material, thus producing better quality and eco-friendly khadi.
- (vii) A model of 'Mercerization' machine has also been developed by MGIRI, which will bring qualitative improvement in khadi cloth by bringing uniformity in its texture. This process improves dimensional stability of khadi fabric, thus reducing customers' complaints about shrinkage and also improves colour absorption capacity of cloth.
- (viii) A semi automatic loom, in collaboration with IIT, Guwahati has been developed for the

benefit of weavers from North Eastern region and West Bengal, which helps reduce drudgery of artisans engaged in Khadi weaving activities.

- (ix) Electronic Charkha (e-Charkha) has been developed which has the potential for energy conservation but also generation of power to light up the workshed/Home, listening to transistor, etc., while spinning. Such e-charkhas are available in single, 8 spindle and 8 spindle models. This is also expected to bring uniformity in the yarn, thereby improving the quality and marketability of the products.

(b) KVIC meets its funds requirement for quality improvement of khadi from the budget support provided by Government. The funds provided to KVIC under S and T (Khadi) purpose during the last 3 years and allocation made for the current financial year are given below:

Year	Funds provided by KVIC under S and T Khadi (Rs. in crore)
2005-06	1.35
2006-07	1.50
2007-08	1.85
2008-09 (Allocation)	2.00

(c) There has been positive impact of the PRODIP scheme on production and sales of the assisted institutions.

(d) and (e) No, Sir. KVIC has not yet received any funds from any multilateral body for promotion of quality and popularity of khadi though a proposal of Asian Development Bank (ADB) is under active consideration in Government.

[Translation]

**Free Education Upto Graduation Level**

3541. SHRI HARIKEWAL PRASAD:

SHRI SANJAY DHOTRE:

SHRI DANVE RAOSAHEB PATIL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to make education free upto the graduation level;

(b) if so, the details thereof;

(c) the time by which it is likely to be implemented;

(d) whether the Government also proposes to provide text books prescribed for class XIth and for higher education at subsidised rates to the children of poor families;

(e) if so, the details thereof;

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Sir.

(b) and (c) Do not arise.

(d) No Sir.

(e) Does not arise.

(f) 'Education' being a concurrent subject, it primarily comes under the purview of the State Governments. The Constitutional (Eighty-sixth) Amendment Act, 2002 notified on 13th December, 2002, inserted Article 21 A in the Constitution, which provides that "the State shall provide free and compulsory education to all children of the age of six to fourteen years in such manner as the State may, by law, determine".

[English]

**Compensation for Custodial Deaths**

3542. SHRI SHAILENDRA KUMAR:

SHRI SANJAY DHOTRE:

SHRI BAPU HARI CHAURE:

SHRI KIREN RIJJU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any report from the Asian Centre for Human Rights (ACHR) regarding 1400 custodial deaths that have taken place in police custody in the country;

(b) if so, the details and reaction of the Government thereto;

(c) whether the National Human Rights Commission has recommended payment of compensation to the family of such victims; and

(d) if so, the details alongwith the number of cases in which compensation has been provided by the Government during each of the last three years and the current year, State-wise including Maharashtra and Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) to

(c) The National Human Rights Commission (NHRC) received 45 complaints of alleged deaths in police custody from Asian Centre for Human Right (ACHR) during the last three years.

The status of the complaints received from ACHR is as under:

(i) Number of complaints received	45
(ii) Number of complaints disposed of	13
(iii) Number of cases under examination	32

No Interim relief has been recommended in aforementioned cases disposed of so far.

(d) As per instructions of the NHRC all cases of death in custody are reported to the Commission within 24 hours by the concerned authorities. During the period from 1-4-2005 to 5-12-2008 intimations were received about 588 cases of deaths in police custody.

During the period from 2005-2006 to 2007-2008 and during current year (i.e. upto 5-12-2008), the NHRC has recommended interim relief/compensation in 75 cases of death in police custody, amounting to Rs. 99,20,000. A Statement indicating year-wise and State-wise details including Maharashtra and Uttar Pradesh, indicating total number of cases and amount of compensation recommended is enclosed.

## Statement

State-wise and Year-wise Statement showing number of Custodial Death Cases where NHRC has recommended Compensation for the Family of the Victims

(As on 05-12-2008)

Sl. No.	Name of State	2005		2006		2007		2008	
		No. of cases	Amount						
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	—	—	—	—	1	Rs. 20,000	6	Rs. 8,00,000
2.	Anunachel Pradesh	—	—	—	—	1	Rs. 1,00,000	1	Rs. 25,000
3.	Assam	—	—	—	—	1	Rs. 1,00,000	1	Rs. 1,00,000
4.	Bihar	3	Rs. 1,50,000	1	Rs. 1,00,000	—	—	2	2,00,000
5.	Chhattisgarh	—	—	—	—	—	—	—	—
6.	Goa	—	—	—	—	—	—	—	—
7.	Gujarat	—	—	—	—	3	Rs. 5,00,000	1	Rs. 3,00,000
8.	Haryana	—	—	—	—	1	Rs. 2,00,000	—	—
9.	Himachal Pradesh	—	—	—	—	—	—	—	—
10.	Jammu and Kashmir	—	—	—	—	—	—	—	—
11.	Jharkhand	—	—	—	—	2	Rs. 2,00,000	1	Rs. 1,00,000
12.	Karnataka	—	—	—	—	4	Rs. 6,00,000	2	Rs. 3,00,000
13.	Kerala	—	—	—	—	2	Rs. 2,00,000	—	—

	1	2	3	4	5	6	7	8	9	10
14. Madhya Pradesh	—	—	—	—	2	Rs. 2,00,000	—	—	1	Rs. 3,00,000
15. Maharashtra	—	—	—	—	1	Rs. 1,00,000	4	Rs. 6,00,000	3	Rs. 3,00,000
16. Manipur	—	—	—	—	—	—	—	—	—	—
17. Meghalaya	—	—	—	—	—	—	—	—	—	—
18. Mizoram	—	—	—	—	—	—	—	—	—	—
19. Nagaland	—	—	—	—	—	—	—	—	—	—
20. Orissa	—	—	1	Rs. 50,000	—	—	—	—	—	—
21. Punjab	—	—	—	—	—	—	1	Rs. 2,00,000	1	Rs. 1,00,000
22. Rajasthan	—	—	—	—	—	—	—	—	—	—
23. Sikkim	—	—	—	—	—	—	—	—	—	—
24. Tamil Nadu	—	—	—	—	—	—	—	—	6	Rs. 9,00,000
25. Tripura	—	—	—	—	—	—	—	—	—	—
26. Uttar Pradesh	—	—	2	Rs. 1,50,000	2	Rs. 75,000	3	Rs. 5,00,000	9	Rs. 16,00,000
27. Uttarakhand	—	—	—	—	—	—	—	—	—	—
28. West Bengal	—	—	—	—	—	—	—	—	2	Rs. 2,00,000
29. Delhi	—	—	—	—	1	Rs. 50,000	1	Rs. 2,00,000	2	Rs. 4,00,000
<b>Total</b>	<b>6</b>	<b>Rs. 3,50,000</b>	<b>6</b>	<b>Rs. 3,50,000</b>	<b>7</b>	<b>Rs. 5,25,000</b>	<b>24</b>	<b>Rs. 34,20,000</b>	<b>38</b>	<b>Rs. 56,25,000</b>
<b>Grand Total</b>	<b>Total No. of Cases</b>									<b>Rs. 99,20,000</b>
						<b>75</b>				

**World Bank Meeting on  
Sarva Shiksha Abhiyan**

3543. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the World Bank has insisted on the participation of the Government in the internal meetings on some components of Sarva Shiksha Abhiyan (SSA);

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) The Sarva Shiksha Abhiyan (SSA), is an ongoing programme of Government of India (GOI) for universalising elementary education, which receives partial assistance from the World Bank.

During negotiations for the financial agreement with the World Bank, the latter did express a desire to participate as observers in the quarterly financial reviews conducted by Government of India with State officials. This was not accepted by the Government of India.

**National Coir Research Institute**

3544. DR. K.S. MANOJ: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government has established a National Coir Research Institute (NCRI) in Kerala State; for the research and development in coir industry;

(b) if so, the details thereof and the functions of such institute;

(c) whether the Government has provided any financial assistance for the functioning of the NCRI;

(d) if so, the total funds granted during each of the last three years, State-wise;

(e) whether the Government of Kerala has submitted any request and project proposal for the expansion of the State Coir Research Institute; and

(f) if so, the details and reaction of the Government in this regard?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) to (d) The Government of India in the Ministry of Micro, Small and Medium Enterprises has not set up any new National Coir Research Institute (NCRI) in Kerala State. However, Coir Board, a statutory body under the administrative control of this Ministry, has promoted the Central Coir Research Institute (CCRI), Kalavoor (Alleppey) and Central Institute of Coir Technology (CICT), Bangalore for carrying out research and development activities in the areas of product development, product diversification, new uses of coir and modern processing technologies. Funds released to the Coir Board by the Government for carrying out the research and development activities through the two research Institutes during the last three years, irrespective of States, are given below:—

Year	2005-06	2006-07	2007-08
Amount release (Rs. in crore)	5.50	5.50	7.00

(e) and (f) The Government of India in the Ministry of Micro, Small and Medium Enterprises has not received any request or project proposal from the Government of Kerala for the expansion of the State Coir Research Institute.

**Regulatory Authority for  
Biotechnology**

3545. SHRI SARVEY SATYANARAYANA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government has constituted a regulatory authority for biotechnology to govern developments in the segment;

(b) if so, the details thereof; and

(c) if not, the time frame by which the authority is likely to be set up?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) to (c) The Government of India is in the process of setting up of a regulatory authority for biotechnology, product and processes. The Department of Biotechnology, Ministry of Science and Technology has been entrusted to act as the nodal agency to establish "National Biotechnology Regulatory Authority" (NBRA) through an act of parliament. Accordingly, a consultative group of experts have prepared draft establishment plan of NBRA and the proposed Bill. Both the draft documents were put in public domain for review and comments. Several consultative meetings were held with concerned stakeholders representing farmers and consumer's organizations, industry, legal experts, media and academia/scientists from research institutions/universities. State Governments were also consulted for their feedback. An Interdisciplinary and Interministerial Advisory Committee was also constituted to oversee and advise on all matters related to drafting, reviewing the comments of experts and stakeholders as well as preparing final documents. The governmental process of inter-ministerial consultation has been initiated for obtaining necessary approvals for the NBR Bill by the Cabinet and subsequently the Parliament as per procedure expectedly by the end of the financial year 2008-2009.

#### **Internal Quality Assurance Cell**

3546. SHRI KINJARAPU YERRANNAIDU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the University Grants Commission (UGC) proposes to ask all Universities and Colleges to have an Internal Quality Assurance Cell mandatory to improve the quality of higher education being imparted;

(b) if so, the details thereof; and

(c) the final decision likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF

HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) All Universities and Colleges accredited by the National Assessment and Accreditation Council are required to establish an Internal Quality Assurance Cell. Pending finalization of the guidelines for the scheme, an amount of Rs. 5.00 lakh has been indicated to each of the eligible Central Universities for the purpose of setting up of these Cells.

*[Translation]*

#### **Increase of Seats in IITs**

3547. SHRI ADHIR CHOWDHURY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to increase the number of seats in each Indian Institutes of Technology (IITs);

(b) if so, the details thereof, IIT-wise; and

(c) the time by which it is likely to be implemented in all the IITs?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Yes, Sir. Government of India have decided to increase the number of seats in Indian Institutes of Technology (IITs) so as to implement 27% reservation for the students belonging to Other Backward Category (OBC) while keeping the number of seats for unreserved category of students unchanged, in a phased manner over a period of three years starting from 2008-09, so that at the end of the third year, there would be 54% increase in the number of seats as compared to 2007-08. The Government have also approved the establishment of eight new IITs. Of these, six IITs in Andhra Pradesh, Bihar, Gujarat, Orissa, Punjab and Rajasthan, have commenced their sessions in 2008-09 with approximate intake of 120 students each, while two new IITs in Himachal Pradesh and Madhya Pradesh are expected to commence their sessions from 2009-10.

*[English]***Adult Literacy**

3548. SHRI BALASHOWRY VALLABHANENI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to implement a revamped programme to impart functional literacy to illiterate adults in the age group of 15 to 35 during the 11th plan;

(b) if so, the details thereof; and

(c) the target fixed and the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) In 2007-08, the schemes of "Literacy Campaign and Operation Restoration" and "Continuing education" were merged under "Adult Education and Skill Development". Similarly the schemes of "Support to Non-Government Organisations (NGOs) in the field of Adult Education" and the scheme of "Jan Shikshan Sansthan" were also merged. Consequently, modifications in the programme and financial parameters are under way.

**Setting Up of English and Foreign Languages University**

3549. SHRI P.C. THOMAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government of Kerala has requested the Union Government to set up a campus of English and Foreign Languages University (EFLU) in Kerala;

(b) if so, the details thereof;

(c) whether the Government of Kerala has identified the land in Kollam District, Kerala;

(d) whether recommendations have been made by

the UGC with regard to this matter and for grants-in-aid for setting up the same; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Yes Sir. The Government of Kerala has approached the English and Foreign Languages University, Hyderabad, for setting up of one of its campuses in the State. The State Government has expressed its willingness to provide the necessary land, free of cost, and has indicated availability of land measuring 82.77 acres in Kallam district for establishment of the campus.

(d) and (e) The estimated cost for establishment of this campus as projected by the University is about Rs. 200 crore. The UGC has been requested to indicate the availability of funds to meet the projected requirement during the 11th Plan period out of its allocation.

**Doha Round of WTO Talks**

3550. SHRIMATI JHANSI LAKSHMI BOTCHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether many countries including India have found the two drafts for WTO talks regarding Agriculture and Non-Agricultural Market Access (NAMA) deficient in some vital aspects;

(b) if so, the details thereof;

(c) whether the original Doha mandate, the flexibilities the developing countries require to keep their industries out of the tariff reduction commitments have not been incorporated in the WTO report;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government to protect the interests of India in particular and developing countries in general and for the successful conclusion of the Doha round?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND

INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (d) The Chairman of the negotiating groups on agriculture and non agricultural market access (NAMA), have in the draft modalities dated 6 December, 2008 mentioned specific negotiating elements where there were either large divergences in views or no consensus. These areas include amongst others the Special Safeguard Mechanism (SSM), subsidies on cotton, tariff simplification etc in agriculture and sectoral initiatives, erosion of preference etc in non agricultural market access (NAMA). In the draft modalities, flexibilities for keeping industrial products out of the tariff reduction commitments have been proposed.

(e) The government has been negotiating for self-designation of an appropriate number of Special Products (SPs), an operational and effective Special Safeguard Mechanism (SSM) and flexibilities under NAMA which are adequate and appropriate to safeguard the livelihood concerns of its farmers and industrial workers. India has also been working closely with her coalition partners in developing country groupings like the G-33, G-20 and NAMA 11 in order to achieve the most favourable outcome possible in the interests of developing countries for successfully concluding the Doha Round.

**Laboratories of Science and Technology under the Ministry**

3551. SHRI JASUBHAI DHANABHAI BARAD: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the total number of laboratories functioning under the Ministry throughout the country, State-wise;

(b) the success rate achieved in conducting experiments in these laboratories during each of the last three years and the current year; and

(c) the total amount spent on these laboratories by the Union Government during the said period?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) A total of 60 research laboratories are functioning under the Ministry of Science and Technology—14 under Department of Science and Technology (DST), 9 under Department of Bio-Technology (DBT) and 37 under Council of Scientific Industrial Research (CSIR). State-wise detail is given in the enclosed Statement.

(b) Generally, all the research projects undertaken by various institutes have been found to be as per the project objectives.

(c) The year-wise details of the grants released by the Government to these research laboratories during the last three years and current year is given below:

(Rs. lakhs)

2005-06	2006-07	2007-08	2008-09 (till date)
157628.33	179337.00	211036.00	165305.61

**Statement**

Sl. No.	Name of the State	Laboratories under DST	Laboratories under DBT	Laboratories under CSIR
1	2	3	4	5
1.	Andhra Pradesh	1	1	3
2.	Assam	—	—	1
3.	Chandigarh	—	—	2

1	2	3	4	5
4.	Delhi	—	2	5
5.	Gujarat	—	—	1
6.	Goa	—	—	1
7.	Haryana	—	2	—
8.	Himachal Pradesh	—	—	1
9.	Jammu and Kashmir	—	—	1
10.	Jharkhand	—	—	2
11.	Karnataka	4	—	2
12.	Kerala	1	1	1
13.	Madhya Pradesh	—	—	1
14.	Maharashtra	2	1	2
15.	Manipur	—	1	—
16.	Orissa	—	1	1
17.	Rajasthan	—	—	1
18.	Tamil Nadu	—	—	3
19.	Uttar Pradesh	1	—	4
20.	Uttarakhand	2	—	2
21.	West Bengal	3	—	3

#### **Purchase of Land in Rajasthan**

3552. SHRI CHANDRAKANT KHAIRE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether land in certain areas of Rajasthan along the Pakistan border has been purchased by some unknown persons in a secretive manner;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) Government is aware that large scale land transactions have taken place in the border areas of Rajasthan. The Rajasthan Government has initiated a detailed inquiry into these transactions with the intention of identifying the purchasers and ascertaining the bona fides/motives behind such transactions.

While speculation linked to expectations about new projects in the areas may be a factor for accelerated

investment in land in these areas, a definitive conclusion/analysis will be possible only after completion of the detailed enquiry being undertaken by the Government of Rajasthan with the support of the Central Government agencies. The issue is being closely monitored in the Ministry of Home Affairs is coordination with the State Government.

### **Talks with Insurgent Groups**

5353. SHRI ANWAR HUSSAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any talks are going on with the National Socialist Council of Nagaland (Issac/Muivah) NSCN (1M) and other insurgent groups in the North Eastern Region;

(b) if so, the details thereof; and

(c) the measures taken/proposed to be taken by the Government to bring peace in the region?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) The Government has made Ceasefire/Suspension of Operations (SoO) arrangements with National Socialist Council of Nagaland (Isac/Muivah) [NSCN (1M)] and National Socialist Council of Nagaland (Khaplang) [NSCN(K)] in Nagaland; United People's Democratic Solidarity (UPDS), Dima Haram Daogah (DHD) and National Democratic Front of Boroland (NDFB) in Assam; Kuki National Organization and United People's Front and its constituents in Manipur; and Achik National Volunteer Council (ANVC) in Meghalaya. Two Coys of 28 Bn. of United Liberation Front of Asom (ULFA), mainly active in Upper Assam, have also declared unilateral ceasefire on 24th June, 2008.

While Government is encouraging the insurgent/militant outfits to join the main stream, action is also being taken by way of sustained counter insurgency operations against the elements who continue to indulge in violence and anti-national activities. Towards the end, the Central Government is supplementing the efforts of the State Governments in the region through various measures such as deployment of Central Security Forces

to aid the State authorities in counter insurgency operations and providing security for vulnerable institutions and installations bases on threat assessments; vigilance and surveillance on the border, including the construction of border fencing; roads and flood lighting; sharing of intelligence; financial assistance for strengthening of the local Police Forces and intelligence agencies under the Police Modernization Scheme; provision of assistance for various aspect of counter insurgency operations by way of reimbursement of Security Related Expenditure; assistance to the States for raising additional Forces in the form of India Reserve Battalions; etc.

*[Translation]*

### **Vehicle Thefts**

3554. SHRI RAGHUVVEER SINGH KOSHAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidence of vehicle thefts are on the rise in the country including Delhi;

(b) if so, the total number of vehicles reported stolen during each of the last three years and the current year, vehicle-wise, State-wise;

(c) the total number of stolen vehicles recovered and criminals apprehended during the said period, State-wise;

(d) whether the conviction rate in cases of vehicle thefts is very low;

(e) whether the Government has received complaints from individuals or organisations on the difficulty faced in trying the cases relating to vehicle thefts and against the Police for not registering FIRs in matters of vehicle thefts;

(f) if so, the details thereof;

(g) whether the Government is considering to strengthen the substantive and procedural law to check the rise in vehicle thefts including fixing responsibility on the officials on duty; and

(h) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) to (f) National Crime Records Bureau, under MHA compiles data in respect of Crime in the Country. The information regarding the incidents of Vehicle Thefts, total number of vehicles reported stolen and the total number of stolen vehicles recovered during each of the last three years state-wise i.e. for the period 2005 to 2007 is given in the enclosed Statement-I. The information regarding persons arrested and convicted during the period from 2005 to 2007 is given in the enclosed Statement-II. The conviction rate during the period 2005 to 2007 has been 41.6%, 42.3% and 43.3% respectively.

However, 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments/UT Administrations are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, impresses upon the State Governments/UT Administrations from time to time, to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime.

(g) and (h) There is no such proposal at present.

**Statement-I**  
**Category-wise Motor Vehicles Stolen(s) and Recovered(R) during 2005**

Sl. No.	State/UT	Motor Cycles, Scooters		Motor Car/Taxi/Jeep		Buses		Goods Carrying Vehicles (Trucks/Tempos etc.)		Other Motor Vehicles		Total Motor Vehicles	
		S	R	S	R	S	R	S	R	S	R	S	R
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	4659	2360	347	126	0	0	60	32	399	152	5465	2670
2.	Arunachal Pradesh	117	32	2	1	0	0	0	0	0	0	119	33
3.	Assam	551	181	247	72	1	6	134	5	24	3	957	267
4.	Bihar	1983	197	83	21	0	0	6	3	62	5	2134	226
5.	Chhattisgarh	1426	522	83	47	0	0	0	0	110	73	1619	642
6.	Goa	158	49	31	9	0	0	6	3	0	0	195	61
7.	Gujarat	6199	1517	629	158	55	24	35	13	180	64	7098	1776
8.	Haryana	3696	1227	1142	391	13	9	192	112	233	112	5276	1851
9.	Himachal Pradesh	65	27	67	40	1	1	23	13	16	13	172	94
10.	Jammu and Kashmir	291	52	164	33	0	0	6	4	43	20	504	109
11.	Jharkhand	476	108	251	27	2	0	8	1	36	7	773	143
12.	Karnataka	5073	1054	606	211	4	2	70	26	224	110	5977	1403

13. Kerala	1203	367	482	112	24	11	73	22	164	50	1946	562
14. Madhya Pradesh	5741	1740	554	225	0	0	0	0	256	131	6551	2096
15. Maharashtra	9518	2479	2129	378	13	10	266	85	287	80	12213	3032
16. Manipur	90	7	2	0	0	0	0	0	0	0	92	7
17. Meghalaya	23	4	90	14	0	0	2	2	4	0	119	20
18. Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
19. Nagaland	170	39	71	15	0	0	0	0	7	2	248	56
20. Orissa	1525	405	51	19	0	0	7	4	43	8	1626	436
21. Punjab	695	319	357	147	4	5	75	26	59	26	1190	523
22. Rajasthan	5425	1027	809	247	25	11	109	50	61	20	6429	1355
23. Sikkim	1	1	4	3	0	0	0	0	0	0	5	4
24. Tamil Nadu	3108	2353	93	60	1	1	24	21	357	189	3583	2624
25. Tripura	52	6	1	0	0	0	2	2	2	2	57	10
26. Uttar Pradesh	5895	1292	1477	306	72	30	65	34	110	42	7619	1704
27. Uttaranchal	339	100	102	20	0	0	8	2	72	8	521	130
28. West Bengal	2156	398	176	56	0	0	12	5	81	11	2435	470
<b>Total (States)</b>	<b>60645</b>	<b>17863</b>	<b>10050</b>	<b>2738</b>	<b>215</b>	<b>110</b>	<b>1183</b>	<b>465</b>	<b>2830</b>	<b>1128</b>	<b>74923</b>	<b>22304</b>
29. Andaman and Nicobar Islands	5	5	0	0	0	0	0	0	1	1	6	6
30. Chandigarh	368	129	201	64	0	0	4	3	6	5	579	201

	1	2	3	4	5	6	7	8	9	10	11	12	13	14
31. Dadar and Nagar Haveli			14	3	3	0	0	0	5	5	0	0	22	8
32. Daman and Diu			18	5	4	0	0	0	0	0	5	2	27	7
33. Delhi			4574	997	3515	784	7	4	251	52	536	412	8883	2249
34. Lakshadweep			0	0	0	0	0	0	0	0	0	0	0	0
35. Pondicherry			224	138	9	3	0	0	0	0	2	2	235	143
<b>Total (UTs)</b>			<b>5203</b>	<b>1277</b>	<b>3732</b>	<b>851</b>	<b>7</b>	<b>4</b>	<b>260</b>	<b>60</b>	<b>550</b>	<b>422</b>	<b>9752</b>	<b>2614</b>
<b>Total</b>			<b>65848</b>	<b>19140</b>	<b>13782</b>	<b>3589</b>	<b>222</b>	<b>114</b>	<b>1443</b>	<b>525</b>	<b>3380</b>	<b>1550</b>	<b>84675</b>	<b>24918</b>

Sources: In India

Note: Number of vehicles coordinated may be more than recovered as vehicle coordinated may also include motor vehicle stolen in previous year(s).

## Category-wise Motor Vehicles Stolen(s) and Recovered(R) during 2006

Sl. No.	State/UT	Motor Cycles, Scooters			Motor Car/Taxi/Jeep			Buses			Goods Carrying Vehicles (Trucks/Tempos etc.)			Other Motor Vehicles			Total Motor Vehicles			
		S	R	S	R	S	R	S	R	S	R	S	R	S	R	S	R	S	R	
1	2	3	4	5	6	7	8	9	10	11	12	13	14							
1.	Andhra Pradesh	4554	1754	434	175	24	14	23	17	435	241	5470	2201							
2.	Arunachal Pradesh	74	22	0	0	0	0	0	0	0	0	74	22							
3.	Assam	674	248	409	117	4	4	108	15	210	69	1405	453							
4.	Bihar	1700	275	49	21	2	0	4	4	268	12	2023	512							
5.	Chhattisgarh	1910	630	76	39	28	18	0	0	129	47	2143	734							
6.	Goa	170	52	43	11	0	0	13	7	2	0	228	70							
7.	Gujarat	6409	1437	467	118	8	3	33	11	274	78	7191	1647							
8.	Haryana	4641	1556	1438	443	14	10	259	138	236	111	6598	2258							
9.	Himachal Pradesh	74	38	99	48	3	3	8	4	32	15	216	108							
10.	Jammu and Kashmir	287	74	67	18	0	0	14	8	191	79	559	179							
11.	Jharkhand	1118	235	65	10	1	0	33	10	12	7	1229	262							
12.	Karnataka	4808	1046	503	126	15	4	62	34	618	193	6006	1403							
13.	Kerala	1200	328	519	107	15	6	133	52	152	52	2019	545							

	1	2	3	4	5	6	7	8	9	10	11	12	13	14
14. Madhya Pradesh	6771	1843	384	145	0	0	0	0	0	0	496	189	7651	2177
15. Maharashtra	10104	3008	2252	541	46	20	267	108	145	80	12814	3757		
16. Manipur	103	6	9	0	0	0	0	0	0	0	7	2	119	8
17. Meghalaya	56	9	66	6	0	0	0	0	0	0	13	5	135	20
18. Mizoram	37	30	24	14	1	1	1	1	1	1	5	3	68	49
19. Nagaland	50	34	43	16	0	0	1	0	1	0	61	25	155	75
20. Orissa	1410	508	96	35	0	0	4	3	61	10	1571	556		
21. Punjab	844	352	518	142	2	2	106	56	75	39	1545	591		
22. Rajasthan	5716	1055	1035	225	24	12	91	32	111	36	6977	1360		
23. Sikkim	1	1	5	5	0	0	2	2	0	0	0	0	8	8
24. Tamil Nadu	2784	2423	131	93	0	0	17	17	77	72	3009	2605		
25. Tripura	15	3	12	3	0	0	0	0	1	1	28	7		
26. Uttar Pradesh	6571	1605	1458	390	68	36	50	23	202	75	8349	2129		
27. Uttaranchal	374	92	101	29	0	0	12	6	12	4	499	131		
28. West Bengal	2303	304	298	92	1	0	44	14	68	18	2714	428		
<b>Total (States)</b>	<b>64758</b>	<b>18968</b>	<b>10601</b>	<b>2969</b>	<b>256</b>	<b>133</b>	<b>1285</b>	<b>562</b>	<b>3893</b>	<b>1463</b>	<b>80793</b>	<b>24095</b>		
29. Andaman and Nicobar Islands	5	5	0	0	0	0	0	0	1	1	6	6		
30. Chandigarh	361	117	158	50	0	0	2	1	8	7	529	175		





13. Kerala	1298	413	606	148	10	7	100	31	96	44	2110	643
14. Madhya Pradesh	7864	1910	469	177	24	19	122	51	343	140	8822	2297
15. Maharashtra	11189	2961	2219	467	28	7	376	124	98	36	13910	3595
16. Manipur	115	6	12	1	0	0	1	0	29	2	157	9
17. Meghalaya	45	2	15	3	0	0	12	1	21	3	93	9
18. Mizoram	51	29	15	10	0	0	0	0	4	2	70	41
19. Nagaland	117	21	56	9	0	0	0	0	60	5	233	35
20. Orissa	1525	381	99	50	0	0	13	3	96	24	1733	458
21. Punjab	1110	385	577	173	5	4	157	65	213	96	2062	723
22. Rajasthan	6574	1170	1130	315	13	11	106	53	110	44	7933	1593
23. Sikkim	3	3	6	5	0	0	2	2	0	0	11	10
24. Tamil Nadu	2545	2222	100	74	3	3	59	56	181	149	2888	2504
25. Tripura	51	13	2	0	0	0	0	0	0	0	55	15
26. Uttar Pradesh	7579	1669	4458	348	51	23	139	54	258	93	19485	2178
27. Uttarakhand	418	106	119	28	0	0	4	2	4	2	545	138
28. West Bengal	1954	353	328	66	2	2	22	4	118	21	2424	446
<b>Total (States)</b>	<b>70898</b>	<b>20366</b>	<b>10849</b>	<b>3047</b>	<b>222</b>	<b>123</b>	<b>1888</b>	<b>745</b>	<b>4791</b>	<b>1635</b>	<b>88648</b>	<b>25916</b>
<b>Union Territories</b>	55	2	2	5	0	0	1	0	0	0	58	1
29. Andaman and Nicobar Islands	8	7	0	0	0	0	0	0	0	0	8	7
30. Chandigarh	474	119	357	96	0	0	17	5	5	2	853	222
	3	4	2	2	1	8	2	10	11	15	13	14

	1	2	3	4	5	6	7	8	9	10	11	12	13	14
31. Dadra and Nagar Haveli			16	3	1	0	0	0	2	1	0	0	19	4
32. Daman and Diu			22	5	5	2	0	0	1	0	0	0	28	7
33. Delhi			4641	774	3613	536	10	2	153	13	457	457	8874	1782
34. Lakshadweep			2	2	0	0	0	0	0	0	0	0	2	2
35. Puducherry			478	172	11	7	0	0	6	4	3	3	498	186
<b>Total (UTs) *</b>			<b>5641</b>	<b>1062</b>	<b>3967</b>	<b>641</b>	<b>10</b>	<b>2</b>	<b>179</b>	<b>23</b>	<b>465</b>	<b>462</b>	<b>10282</b>	<b>2210</b>
<b>Total (All-India)</b>			<b>76539</b>	<b>21448</b>	<b>14836</b>	<b>3688</b>	<b>232</b>	<b>125</b>	<b>2067</b>	<b>768</b>	<b>5256</b>	<b>2097</b>	<b>98930</b>	<b>28126</b>

\*Data is Provision

## Statement-II

## Persons Arrested, Persons Convicted and Persons Conviction Rate under Auto Thefts during 2005-2007

Sl. No.	State	2005			2006			2007*		
		Persons Arrested	Persons Convicted	Persons Convicted Rate	Persons Arrested	Persons Convicted	Persons Convicted Rate	Persons Arrested	Persons Convicted	Persons Convicted Rate
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	3279	1029	47.2	2532	1021	50.0	4042	1262	47.8
2.	Arunachal Pradesh	50	0	—	37	10	100.0	75	1	100.0
3.	Assam	1649	231	44.9	1027	337	60.9	3156	216	36.4
4.	Bihar	2138	120	19.4	1974	148	20.1	2183	139	20.9
5.	Chhattisgarh	761	163	35.1	709	130	32.2	806	199	40.9
6.	Goa	85	6	20.7	106	7	18.9	94	20	37.0
7.	Gujarat	2505	402	25.6	2396	160	19.9	2303	128	15.3
8.	Haryana	2402	809	39.8	2600	812	35.1	2683	1096	36.8
9.	Himachal Pradesh	99	1	1.4	133	8	11.9	139	17	19.3
10.	Jammu and Kashmir	214	4	4.2	208	3	3.0	247	5	5.6
11.	Jharkhand	427	54	50.5	444	68	11.4	492	120	36.8
12.	Karnataka	1466	102	10.6	1551	113	10.2	1394	163	15.1
13.	Kerala	1056	280	34.1	1121	281	33.5	1040	439	46.9

	1	2	3	4	5	6	7	8	9	10	11
14. Madhya Pradesh	2559	981	35.0	2820	797	41.1	3152	732	31.1		
15. Maharashtra	5319	385	23.8	5579	412	25.3	5768	344	23.3		
16. Manipur	18	0		1	0		12	0			
17. Meghalaya	42	4	40.0	26	3	33.3	12	2	40.0		
18. Mizoram	20	14	70.0	38	33	100.0	65	54	96.4		
19. Nagaland	90	50	100.0	69	34	68.0	45	97	85.1		
20. Orissa	706	189	16.7	977	66	12.0	930	74	20.4		
21. Punjab	5789	319	49.3	1104	412	51.4	1472	487	56.2		
22. Rajasthan	2196	679	57.8	2329	679	52.0	2306	766	59.4		
23. Sikkim	2	0		3	0	100.0	8	0	100.0		
24. Tamil Nadu	2807	2523	51.8	2677	2069	66.9	2558	2046	68.3		
25. Tripura	10	3	25.0	53	4	22.2	22	8	34.8		
26. Uttar Pradesh	3126	1525	59.0	3449	1439	57.6	3481	1444	51.3		
27. Uttarakhand	209	107	66.5	244	144	64.0	255	155	79.9		
28. West Bengal	3218	1212	66.7	3399	1462	82.2	2521	122	41.0		
<b>Total (States)</b>	<b>372101</b>	<b>9883</b>	<b>40.8</b>	<b>37604</b>	<b>9227</b>	<b>41.4</b>	<b>41261</b>	<b>10026</b>	<b>42.4</b>		
29. Andaman and Nicobar	7	1	9.1	10	1	100.0	4	0			
30. Chandigarh	185	88	81.5	167	109	81.3	132	107	67.3		
31. Dadra and Nagar Haveli	5	0	0.0	9	2	22.2	6	0			



*[English]***Heritage Craft**

3555. SHRI S.K. KHARVENTHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the CBSE has any proposal to start Heritage Craft during the current academic session;

(b) if so, the details thereof;

(c) whether it is proposed to start only in selected schools; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) Yes, Sir. Central Board of Secondary Education (CBSE) has already introduced Heritage Craft as an elective subject at senior secondary level from the current academic session 2008-09 of Class-XI.

(c) and (d) The subject is open to all the senior secondary schools affiliated with CBSE and having prescribed infrastructure, and it is for the schools to opt for the same.

**Setting Up of Navodaya Vidyalayas**

3556. SHRI E.G. SUGAVANAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Navodaya Vidyalayas presently functioning in the country, State-wise;

(b) whether the Government has any proposal to set up more Navodaya Vidyalayas particularly in backward districts;

(c) if so, the details thereof State-wise including the State of Tamil Nadu;

(d) the time by which the Navodaya Vidyalayas are likely to be set up;

(e) whether there is also a proposal to set up new

or to upgrade the existing hostels attached to the Balika Vidyalayas; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) As on date, there are 561 functional Jawahar Navodaya Vidyalayas in the country as per details given in the enclosed Statement-I.

(b) and (c) Government has recently approved the setting up of 20 Jawahar Navodaya Vidyalayas in as many districts having large concentration of SC and ST population as per details given in the enclosed Statement-II. The State Government of Tamil Nadu has not yet accepted the Navodaya Vidyalaya Scheme and hence there is no Jawahar Navodaya Vidyalaya in the State of Tamil Nadu.

(d) The opening of a Navodaya Vidyalaya depends on the proposal received from the concerned State Government/UT Administration, providing 30 acres of suitable land free of cost. In addition, the State Government has to provide adequate temporary accommodation for running Vidyalaya for 3 to 4 years or till such time the Samiti constructs its own buildings at the permanent site provided by State Government.

(e) and (f) Government has sanctioned 2578 Kasturba Gandhi Balika Vidyalayas which are residential schools for girls at upper primary level.

**Statement-I**

Sl. No.	Name of State/ UT	No. of functional JNVs
1	2	3
1.	Andaman and Nicobar	2
2.	Andhra Pradesh	22
3.	Arunachal Pradesh	16
4.	Assam	26

1	2	3
5.	Bihar	38
6.	Chandigarh	1
7.	Chhattisgarh	16
8.	Dadra and Nagar Haveli	1
9.	Daman and Diu	2
10.	Delhi	2
11.	Goa	2
12.	Gujarat	20
13.	Haryana	20
14.	Himachal Pradesh	12
15.	Jammu and Kashmir	14
16.	Jharkhand	22
17.	Karnataka	27
18.	Kerala	14
19.	Lakshadweep	1
20.	Madhya Pradesh	48
21.	Maharashtra	32
22.	Manipur	9
23.	Meghalaya	7
24.	Mizoram	6
25.	Nagaland	11
26.	Orissa	30
27.	Puducherry	4
28.	Punjab	19
29.	Rajasthan	32
30.	Sikkim	4
31.	Tripura	4

1	2	3
32.	Uttar Pradesh	68
33.	Uttarakhand	13
34.	West Bengal	15
		561

**Statement-II**

(a) *Ten selected district having large concentration of SCs*

Sl. No.	State	Name of District
1.	West Bengal	South 24 Parganas
2.	Uttar Pradesh	Sitapur
3.	Bihar	Gaya
4.	Punjab	Amritsar
5.	Karnataka	Gulbarga
6.	Andhra Pradesh	Prakasam
7.	Rajasthan	Ganganagar
8.	Jharkhand	Palamu
9.	Madhya Pradesh	Ujjain
10.	Jammu and Kashmir	Jammu

(a) *Ten selected district having large concentration of STs*

Sl. No.	State	Name of District
1	2	3
1.	Gujarat	Dahod
2.	Rajasthan	Banswara

1	2	3	4
3. Orissa		Malkangiri	
4. Madhya Pradesh		Jhabua	
5. Maharashtra		Nandurbār	
6. Jharkhand		Pakur	
7. Chhattisgarh		Dantewara	
8. Andhra Pradesh		Khammam	
9. Meghalaya		East Khasi Hills	
10. Assam		Karbi Anglong	

[Translation]

**Literacy in India**

- 3557. SHRI MAHAVIR BHAGORA:
- SHRI ALOK KUMAR MEHTA:
- ADV. SURESH KURUP:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether as per UNESCO report India is home

to one-third of the total number of illiterates of the world;

(b) if so, the salient features of the Report and details of literacy rate in the country including Scheduled Castes, Scheduled Tribes and Other Backward Classes, gender-wise;

(c) whether according to current projections, India is not going to meet the targets set under the Millennium Development goals for literacy; and

(d) if so, the reaction of the Government thereto particularly in regard to female illiteracy?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) As per Education for All (EFA) Global Monitoring Report 2009, the literacy rate in India in the age group of 15 and above is 65%. Out of an estimated 776 million illiterates in the world in 15+age group, 270.1 million are in India. India is ranked at 102 position on the basis of a composite Education Development Index (EDI) comprising primary Net Enrolment Rate (NER), adult literacy rate, gender-specific EFA index and survival rate, upto grade 5.

According to the decennial Census 2001, the literacy rate in the country including Scheduled Castes and Scheduled Tribes, gender-wise, is as under:

Category	Persons	Male	Female
All persons	64.84	75.26	53.67
Scheduled Castes	54.69	66.64	41.90
Scheduled Tribes	47.10	59.17	34.76

The percentage increase in literacy in 2001 over the Census 1991 is as under?

Category	Persons	Male	Female
All persons	12.63	11.13	14.38
Scheduled Castes	17.28	16.73	18.14
Scheduled Tribes	17.50	18.52	16.57

(c) and (d) The Millennium Development Goal (MDG) for education is to ensure that by 2015 all children will be able to complete a full course of primary schooling. One of the indicators for achieving the MDG is literacy rate of persons in the 15 to 25 age group. According to the EFA Global Monitoring Report 2009, the youth (15 to 24 year) literacy rate is 81% or which 86% is for male and 76% is for female. The actual number of persons made literate will be available only after the 2011 Census. Continuous efforts are being made through programme of the National Literacy Mission to increase literacy rate particularly female literacy, in the country.

[English]

**Higher Education for SC/ST Students**

3558. SHRI L. RAJAGOPAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Working Group Report on the Development of Education of SC/ST, etc. has recommended that the Government should pay the fees of disadvantaged groups like SC/ST etc. in higher education to increase the quota in Ph.D. for reserved category candidates and also provide the required technical and financial support for the 11th Five Year Plan;

(b) if so, the details thereof; and

(c) the action taken by the Government on these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes Sir. The Working Group Report on "Development of Education of SC/ST/ Minorities/Girls and other disadvantaged groups" for 11th Five Year Plan (2007-12) *inter-alia* recommended more freeships, scholarships, free text books, free hostels, subsidized facilities in institutions/hostels to the disadvantaged groups and increase in the quota for Ph.D. in technical institutions for reserved category candidates.

(c) Focus on the disadvantaged sections holds the key to achieving the Gross Enrolment Ratio (GER) on 15% for the 11th Five Year Plan. Support to institutions with larger student population of SCs, STs, OBCs, minorities and physically challenged, support to the SCs, STs, OBC's, minorities, physically challenged, and girl students with special scholarships/fellowships, hostel facilities, remedial coaching, and other measures and setting up of an 'Equal Opportunity Office' in all universities to bring all schemes relating to this group under one umbrella for effective implementation have been suitably incorporated in the 11th Five Year Plan.

[Translation]

**Export and Import of Medicines**

3559. SHRI RAMDAS ATHAWALE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of medicines exported and imported during each of the last three years and the current year, country-wise;

(b) the amount of foreign exchange earned and spent in this regard during the said period;

(c) whether the Government proposes to increase the export of drugs and medicines;

(d) if so, the details thereof alongwith the steps taken in this regard;

(e) whether medicines from various countries are being imported in large quantity during 2007-08 as compared to the previous year;

(f) if so, the details thereof;

(g) the number of complaints of dumped imports received by the DG of Anti-Dumping during the said period and the action taken on each complaint; and

(h) the details of the steps taken by the Government to protect the interest of Indian pharmaceutical industries?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND

1	2	3	4
3. Orissa		Malkangiri	38
4. Madhya Pradesh		Jhabua	33
5. Maharashtra		Nashik	48
6. Jharkhand		Pakur	
7. Chhattisgarh		Dantewara	
8. Andhra Pradesh		Khammam	
9. Meghalaya		East Khasi Hills	
10. Assam		Karbi Anglong	

[Translation]

**Literacy in India**

3557. **SHRI MAHAVIR BHAGORA:**

**SHRI ALOK KUMAR MEHTA:**

**ADV. SURESH KURUP:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether as per UNESCO report India is home

Category	Persons	Male	Female
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Scheduled Castes	54.69	66.64	41.90
Scheduled Tribes	47.10	59.17	34.76

The percentage increase in literacy in 2001 over the Census 1991 is as under?

Category	Persons	Male	Female
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Scheduled Tribes	17.50	18.52	16.57

to one-third of the total number of illiterates of the world;

(b) If so, the salient features of the Report and details of literacy rate in the country including Scheduled Castes, Scheduled Tribes and Other Backward Classes, gender-wise;

(c) whether according to current projections, India is not going to meet the targets set under the Millennium Development goals for literacy; and

(d) if so, the reaction of the Government thereto particularly in regard to female illiteracy?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M. A. A. FATMI): (a) and (b) As per Education for All (EFA) Global Monitoring Report 2009, the literacy rate in India in the age group of 15 and above is 65%. Out of an estimated 776 million illiterates in the world in 15+ age group, 270.1 million are in India. India is ranked at 102 position on the basis of a composite Education Development Index (EDI) comprising primary Net Enrolment Rate (NER), adult literacy rate, gender-specific EFA index and survival rate, upto grade 5.

According to the decennial Census 2001, the literacy rate in the country including Scheduled Castes and Scheduled Tribes, gender-wise, is as under:

(c) and (d) The Millennium Development Goal (MDG) for education is to ensure that by 2015, all children will be able to complete a full course of primary schooling. One of the indicators for achieving the MDG is literacy rate of persons in the 15 to 25 age group. According to the EFA Global Monitoring Report 2009, the youth (15 to 24 year) literacy rate is 81% or which 86% is for male and 76% is for female. The actual number of persons made literate will be available only after the 2011 Census. Continuous efforts are being made through programme of the National Literacy Mission to increase literacy rate particularly female literacy, in the country.

[English]

**Higher Education for SC/ST Students**

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(a) whether the Working Group Report on the Development of Education of SC/ST, etc. has recommended that the Government should pay the fees of disadvantaged groups like SC/ST etc. in higher education to increase the quota in Ph.D. for reserved category candidates and also provide the required technical and financial support for the 11th Five Year Plan;

(b) if so, the details thereof; and

(c) the action taken by the Government on these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes Sir. The Working Group Report on "Development of Education of SC/ST/ Minorities/Girls and other disadvantaged groups" for 11th Five Year Plan (2007-12) *inter-alia* recommended more free ships, scholarships, free text books, free hostels, subsidized facilities in institutions/hostels to the disadvantaged groups and increase in the quota for Ph.D. in technical institutions for reserved category candidates.

(c) Focus on the disadvantaged sections holds the key to achieving the Gross Enrolment Ratio (GER) of 15% for the 11th Five Year Plan. Support to institutions with larger student population of SCs, STs, OBCs, minorities and physically challenged, support to the SCs, STs, OBC's, minorities, physically challenged, and girl students with special scholarships/fellowships, hostel facilities, remedial coaching, and other measures and setting up of an 'Equal Opportunity Office' in all universities to bring all schemes relating to this group under one umbrella for effective implementation have been suitably incorporated in the 11th Five Year Plan.

[Translation]

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(a) the details of medicines exported and imported during each of the last three years and the current year, country-wise;

(b) the amount of foreign exchange earned and spent in this regard during the said period;

(c) whether the Government proposes to increase the export of drugs and medicines;

(d) if so, the details thereof alongwith the steps taken in this regard;

(e) whether medicines from various countries are being imported in large quantity during 2007-08 as compared to the previous year;

(f) if so, the details thereof;

(g) the number of complaints of dumped imports received by the DG of Anti-Dumping during the said period and the action taken on each complaint; and

(h) the details of the steps taken by the Government to protect the interest of Indian pharmaceutical industries?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND

**INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH):** (a) to (h) The information is being collected and shall be laid on the Table of the House.

*[English]*

#### **WTO Meeting**

**3560. SHRI NAND KUMAR SAI:** Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether a meeting of the World Trade Organisation (WTO) member countries was held in the month of June/July 2008 in Geneva;

(b) if so, the details of issues discussed during the said meeting; and

(c) the extent to which the Geneva meeting has been able to resolve the disputed issues of various member countries?

**THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH):** (a) Yes, Sir. A mini-Ministerial meeting of the World Trade Organisation (WTO), attended by about 30 Trade Ministers, was held in Geneva in July 2008.

(b) The objective of the meeting was to finalise modalities for Agriculture and Non-Agricultural Market Access (NAMA). Simultaneously, a meeting on Services (a "Signalling" conference) was also held. The programme laid out by the Director General, WTO was to complete the Doha Round negotiations in all areas by the end of the year. In Agriculture, the issues discussed included reductions in overall trade-distorting domestic support by developed countries, tariff cuts, Sensitive Products, Special Products, the Special Safeguard Mechanism for developing countries etc. In NAMA, there were discussions on the coefficient for the tariff reduction formula, flexibilities for developing countries including the anti-concentration clause, sectoral initiatives, specific dispensation for countries with low bindings, Recently Acceded Members (RAMs), Small

and Vulnerable Economies (SVEs), Least Developed Countries (LDCs) etc.

(c) The meeting ended without an agreement on any issue. While Ministers were amenable to moving towards an agreement on several complex issues in both Agriculture and NAMA, there were many others which either could not be discussed at all or on which agreement could not be reached on account of persisting differences. The multilateral process of discussions has since resumed at the WTO in October 2008.

#### **Aircraft to NSG**

**3561. SHRI ANANDRAO VITHOBA ADSUL:**  
**SHRI CHANDRA BHUSHAN SINGH:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the request of National Security Guard (NSG) to provide their own aircraft is pending with the Union Government for the last three years;

(b) if so, the details thereof alongwith the reasons for its pendency; and

(c) the time by which such aircraft is likely to be provided?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL):** (a) No, Sir.

(b) and (c) Do not arise.

*[Translation]*

#### **Indo-Vietnam Trade Agreement**

**3562. SHRI GANESH SINGH:** Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any agreement has been signed by India and Vietnam to promote bilateral trade between them;

(b) if so, the details thereof; and

(c) the basis of the said agreement?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) Yes, Sir.

(b) and (c) For promoting and facilitating trade, commercial and economic cooperation between the two countries, India and Vietnam signed an Agreement on 8th March, 1997. The Agreement broadly covers the areas of Import-Export of Goods and Services, Investments and Technical Cooperation, Import-Export Licenses and Customs Duties, Exchange of Business Delegations, Participation in Fairs and Exhibitions, Cooperation in the fields of: Science and Technology, Ecology, Transport, Tourism, Communications, Training of Personnel and in other areas of mutual interest.

#### **Expenditure on Education**

3563. SHRI SUBHASH SURESHCHANDRA DESHMUKH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the percentage of the Gross Domestic Product (GDP) spent on education during the last three years;

(b) whether the Government is not spending even 6 per cent of the GDP on education;

(c) if so, the reasons therefor; and

(d) the steps being taken to ensure expenditure of at least 6 per cent of the GDP on education in the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The public expenditure on education as percentage of Gross Domestic Product (GDP) during 2005-06, 2006-07 and 2007-08 is 3.46, 3.64 (provisional) and 3.67 (provisional) respectively.

(b) to (d) Education being a subject in the concurrent list of the Constitution, States play a significant role in the education and have major

contribution in the public expenditure on education. Allocation of Rs. 2,69,873 crore provided to the Ministry of Human Resource Development (Rs. 1,84,930 crore for the Department of School Education and Literacy and Rs. 84,943 crore for the Department of Higher Education) in the XI Five Year Plan constitutes 19.4% of the total XI Five Year Plan allocation, as compared to 7.7% in the X Five Year Plan. This substantial increase in central plan outlay for education represents a very substantial effort on the part of the Central Government towards raising public spending on education towards the goal of 6% of GDP. Overall progress towards this goal, would however, also depend on the efforts made by the State Government.

*[English]*

#### **Eco-Clubs**

3564. SHRI NAVEEN JINDAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to encourage schools and colleges to set up Eco-clubs to sensitise students on global warming;

(b) if so, the details thereof;

(c) whether any scheme has been drawn up to trained teachers in climate control techniques;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) National Curriculum Framework 2005 has recommended teaching of Environmental Education (EE) as a core subject integrated into all the curricular subjects at all stages of school education. Eco-Club is one of the recommended activities to sensitise students about environmental concerns such as global warming. Central Board of Secondary Education (CBSE) has written to its affiliated schools regarding environmental protection through eco-clubs. Colleges are autonomous to set up eco-clubs.

(c) to (e) NCERT has developed projects and other teacher training modules for the teachers in environmental education. CBSE has prepared teachers' manuals for Classes VI and Class IX in environmental education. CBSE is providing assistance for orientation and refresher courses in environmental education for university and college teachers through academic staff colleges.

**Intelligence Agency for Para Military Forces (PMF):** Government is raising public spending on education towards the post of 2009-10. The Government is considering to delegate more powers to the Central Reserve Police Force (CRPF);

- (a) whether the Government proposes to delegate more powers to the Central Reserve Police Force (CRPF);
- (b) if so, the details thereof;
- (c) whether the Government is considering to set up a separate intelligence agency for Para Military Forces (PMF) including CRPF in the country; and
- (d) if so, the details thereof along with the time by which such intelligence agency is likely to be set up?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL):** (a) and (b) No, Sir.

(c) and (d) The information sought for relates to intelligence set up and is of secret nature. It is not the interest of national security to divulge details.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A. PATIL): (a) and (b) National Curriculum Framework (NCF) has recommended teaching of Environmental Education (EE) as a core subject integrated into all the curricular subjects at all stages of school education. Eco-Club is one of the recommended activities to sensitise students about environmental concerns such as global warming. Central Board of Secondary Education (CBSE) has written to its affiliated schools regarding environmental protection through eco-clubs. Colleges are encouraged to set up eco-clubs.

(c) the basis of the

**SHRI EKNATH MAHADEO GAIKWAD:**  
**SHRI MADHU SUDHAKAR:**  
**SHRI ANIRUDH PRAKASH ALIAS BABHU WADIAV.**

**SHRI PRALHAD JOSHI:**

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether export of iron ore from the country has declined since August, 2008 following a slump in demand for the commodity in the international market including China;

(b) if so, the details thereof, country-wise;

(c) whether iron ore producers in the country have requested the Government to reduce the export duty and freight rates that were raised earlier to prevent excessive exports; and

(d) if so, the reaction of the Government thereto and the steps proposed to be taken in this regard?

**THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH):** (a) Yes, Sir.

(b) Details of export of iron ore to different countries from August-October, 2008 as compared to August-October, 2007 are as under—

(c) the steps being taken to ensure that at least 6 per cent of the GDP on education in the current financial year?

**THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M. PURANDESWARI):** (a) The public expenditure on education as percentage of Gross Domestic Product (GDP) during 2002-06, 2006-07 and 2007-08 is 3.46, 3.64 (provisional) and 3.87 (provisional) respectively.

(b) to (c) Education being a subject in the concurrent list of the Constitution, States play a significant role in the education and have major



(c) Yes, Sir.

(d) The export duty on iron ore has since been revised w.e.f. 7-12-2008, to the effect that duty on iron ore fines has been withdrawn and on other grades the duty has been reduced to 5% ad valorem.

#### **Inner Line Permit for Assam**

3567. SHRI NARAYAN CHANDRA BORKATAKY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to introduce inner line permit in Assam like other North-Eastern States in the near future;

(b) if so, the time by which it is likely to be introduced;

(c) if not, the reasons therefor;

(d) whether the introduction of the said permit would help to control infiltration in the North-Eastern Region; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) No, Sir.

(b) Does not arise.

(c) to (e) The inner line permit which is enforced under the Bengal Eastern Frontier Regulation, 1873 regulates movement of citizens of India going beyond inner line prescribed by the State Government without the permit. The inner line has been prescribed only in the States of Arunachal Pradesh, Nagaland and Mizoram and there is no proposal for introduction of inner line in other States. These permits would require checking of the identity of Indian nationals and as such are not directly linked with other measures to control infiltration in the North Eastern region.

#### **Adult Education Scheme**

3568. SHRI FRANCIS FANTHOME: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Adult Education Scheme is being implemented in various States;

(b) if so, the number of persons benefited therefrom and the amount spent thereunder during each of the last three years and the current year, State-wise;

(c) the details of the complaints received by the Government about the misutilisation or diversion of funds under the scheme; and

(d) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) Yes, Sir.

(b) The number of persons made literate under these programmes is given in the enclosed Statement-I. The amount sanctioned to different States during the last three years and the current year is given in the enclosed Statement-II.

(c) and (d) No Sir. However, complaints regarding misutilisation of funds are referred to the concerned State Governments or separately enquired into by the Department based on the nature of the complaint. Action is taken commensurate with the gravity of irregularity and further release of grant for such projects is withheld pending outcome of the investigation.

#### **Statement-I**

##### *Number of persons made literate under NLM*

(In lakhs)

Sl. No.	State/UT	No. of persons made literate
1	2	3
1.	Andhra Pradesh	199.19
2.	Arunachal Pradesh	1.76
3.	Assam	29.34

1	2	3	1	2	3
4.	Bihar	113.83	21.	Orissa	46.97
5.	Chhattisgarh	27.91	22.	Punjab	10.82
6.	Delhi	4.56	23.	Rajasthan	88.07
7.	Goa	0.71	24.	Sikkim	0.27
8.	Gujarat	61.31	25.	Tamil Nadu	82.15
9.	Haryana	8.12	26.	Tripura	5.69
10.	Himachal Pradesh	5.60	27.	Uttanchal	5.36
11.	Jammu and Kashmir	2.70	28.	Uttar Pradesh	160.39
12.	Jharkhand	24.90	29.	West Bengal	117.25
13.	Karnataka	71.66	30.	Andaman and Nicobar Island	0.14
14.	Kerala	16.77	31.	Chandigarh	0.42
15.	Madhya Pradesh	98.66	32.	Dadra and Nagar Haveli	0.074
16.	Maharashtra	76.73	33.	Daman and Diu	0.035
17.	Manipur	2.54	34.	Lakshdweep	0.01
18.	Meghalaya	1.66	35.	Pondicherry	1.11
19.	Mizoram	0.76			
20.	Nagaland	1.90		<b>Total</b>	<b>1269.37</b>

**Statement-II**

(Rs. in lakhs)

Sl. No.	States/UTs	2005-06	2006-07	2007-08	2008-09 upto 16-10-2008
1	2	3	4	5	6
1.	Andhra Pradesh	2485.82	2200.59	2417.30	757.23
2.	Arunachal Pradesh	100.44	38.05	34.54	12.50
3.	Assam	103.73	249.01	193.21	53.74
4.	Bihar	1048.37	473.73	638.26	119.98

1	2	3	4	5	6
5.	Chhattisgarh	387.33	716.59	384.20	365.34
6.	Delhi	133.87	105.37	111.86	38.76
7.	Goa	26.80	23.19	24.48	12.50
8.	Gujarat	1121.58	333.39	432.17	132.04
9.	Haryana	461.88	193.88	312.06	154.49
10.	Himachal Pradesh	70.02	37.67	35.62	10.00
11.	Jammu and Kashmir	158.96	218.29	121.40	41.32
12.	Jharkhand	1169.97	371.57	937.66	69.29
13.	Karnataka	2071.06	1819.42	2529.14	231.83
14.	Kerala	498.70	677.97	615.55	365.40
15.	Madhya Pradesh	635.50	3202.16	755.82	363.54
16.	Maharashtra	3314.32	1020.62	867.29	317.25
17.	Manipur	157.80	107.71	134.43	25.00
18.	Meghalaya	33.35	157.26	47.30	19.66
19.	Mizoram	18.73	107.79	22.65	12.35
20.	Nagaland	24.97	23.93	24.13	12.45
21.	Orissa	669.47	303.63	582.98	1043.23
22.	Punjab	470.26	209.80	112.44	230.92
23.	Rajasthan	972.20	1517.23	3598.39	680.40
24.	Sikkim	36.60	12.00	0.00	0.00
25.	Tamil Nadu	1268.76	1377.85	1105.14	136.16
26.	Tripura	31.14	82.25	39.41	16.25
27.	Uttanchal	891.64	760.01	440.48	83.65
28.	Uttar Pradesh	3206.66	1792.79	3096.84	1207.40
29.	West Bengal	2017.65	2196.71	1492.80	984.52
30.	Aandaman and Nicobar Island	0.00	0.00	0.00	0.00

1	2	3	4	5	6
31.	Chandigarh	28.61	148.10	29.97	15.00
32.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00
33.	Daman and Diu	0.00	0.00	0.00	0.00
34.	Lakshdweep	17.01	0.00	0.00	0.00
35.	Pondicherry	0.00	0.00	38.70	0.00
		23633.20	20478.56	21176.22	7512.20

[Translation]

**Commercialization of Education**

3569. SHRI HARIKEWAL PRASAD:  
SHRI PARSURAM MAJHI:  
SHRI DANVE RAOSAHEB PATIL:  
SHRI DALPAT SINGH PARSTE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether education is increasingly becoming commercialized in the country;

(b) if so, the reaction of the Government thereto;

(c) whether the Associated Chamber of Commerce and Industry (ASSOCHAM) has recently conducted any survey in this regard and submitted its report to the Government;

(d) if so, the details thereof; and

(e) the steps taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) No, Sir. There is no evidence that education is increasingly becoming commercialized. The present National Policy on Education is against commercialization of education. Several pronouncements of the Supreme Court of India

have also cautioned against commercialization of education, even though reasonable surplus for institutional development are permissible.

(c) No, Sir. No such survey has come to the notice of the Government.

(d) and (e) Do not arise.

[English]

**Effect of Climate Change**

3570. SHRI SHAILENDRA KUMAR:  
SHRI B. MAHTAB:

Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether unprecedented rains and floods in various parts of the country are due to climate change/global warming;

(b) if so, the details thereof;

(c) whether the Government has commissioned any study on climate change/global warming and the damage caused/effect on the country;

(d) if so, the details thereof;

(e) the details of areas in the country which are expected to face threat of global warming and climate change; and

(f) the details of action plan formulated by the Government to deal with the said problems?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) and (b) No Sir. It is not possible to attribute occurrence of each and every event of heavy rains and floods to climate change and global warming. However, as per some recent studies carried out by Indian scientists, there has been a significant increasing trend observed in the frequency of heavy rainfall events over the west coast and central parts of India.

(c) Yes Sir.

(d) There have been some studies made in the country which formed part of the first National Communication of India to the United Nations Framework Convention on Climate Change (UNFCCC) regarding the vulnerability assessment and adaptation to climate change in various sectors such as water resources, agriculture, forests, natural eco-systems, coastal zones, health energy and infrastructure. Further, the Expert Committee on Impact of Climate Change set-up by the Ministry of Environment and Forests (MoEF) in June 2007 assessed the impact of anthropogenic climate change on six sectors namely water resources, agriculture, Natural Eco-system, Health, Coastal Zone Management and Climate modeling. The status reports of these sectors have been prepared.

(e) The fourth assessment reports of the Intergovernmental Panel on Climate Change (IPCC) brought out in 2007, provide information on global impacts of projected climate change on various regions of the world. With regard to Asia, the reports brought out the following major areas of climate change impact:

- (i) Glacier melt in the Himalayas is projected to increase.
- (ii) Freshwater availability in Central, South, East and Southeast Asia particularly in large river basins is projected to decrease.
- (iii) Coastal areas, especially heavily-populated

mega-delta regions in South, East and Southeast Asia, are projected to be at greatest risk.

- (iv) It is projected that crop yields could increase up to 20% in East and Southeast Asia while it could decrease up to 30% in Central and South Asia by the mid-21st century.
- (v) The National Action Plan on Climate Change (NAPCC) was released by the Prime Minister on 30th June 2008. The National Action plan outlines 8-Missions in specific areas of Solar Energy, Enhanced Energy, Efficiency, Sustainable Habitat, Water, Sustaining the Himalayan Eco-system, Green India, Sustainable Agriculture and Strategic knowledge for Climate Change. These Eight National Missions form the core of the National Action Plan, representing multi-pronged, long term and integrated strategies for achieving key goals in the context of climate change.

#### **Private Participation In Higher Education**

3571. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal/plan to tap sources of finance, other than the Central Government and State Government funds, to set up new institutions and to expand the existing institutions in education, especially higher education;

(b) if so, the details thereof;

(c) whether the Government proposes to introduce comprehensive legislation to encourage private investment in the sector;

(d) if so, the details in this regard; and

(e) the time by which such legislation is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF

**HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI):** (a) to (e) The Central Government has decided to set up certain model schools at the Block level under public private partnership (PPP) mode during the XI Five Year Plan. It is also proposed to establish 300 new polytechnics, 374 new degree colleges and 20 new Indian Institutes of Information Technology (IIITs) during this plan period under PPP mode.

**Courses on Astrology and  
Vedic Rituals**

3572. **SHRI P.S. GADHAVI:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the UGC has directed the Universities to start courses on Astrology and Vedic rituals and allocated funds for this purpose;

(b) if so, the details in this regard;

(c) whether such courses have already been started in the Universities;

(d) if so, the details of Universities where these courses have been started; and

(e) if not, the time by which they are likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) According to the information furnished by the University Grants Commission (UGC), a scheme for setting up of a Department of Jyotir Vigyan in universities was started in the year 2000-01, during the IX Plan. 20 universities were selected under the scheme and a grant of Rupees 15.00 lakh was given to each of them towards non-recurring expenditure. Eight universities have refunded the grants, one was permitted to re-appropriate the grant for computerization of various administrations, and two universities have not implemented the scheme so far. The scheme was not continued in and after the X Plan.

**Women in Central Para Military Forces**

3573. **SHRIMATI JAYAPRADA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number and percentage of women in Central Para Military Forces at present, force-wise;

(b) whether the Government has received any suggestion from the Ministry of Women and Child Development to increase the percentage of women in Central Para Military Forces;

(c) if so, the details thereof and the action taken by the Government in this regard;

(d) whether the Government has any proposal to deploy women guards at the international borders in view of involvement of women in smuggling of narcotics, contrabands, fake currency notes and for curbing the trafficking in women and children;

(e) if so, the details thereof;

(f) whether the Government has identified the border areas where women guards are likely to be deployed; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) The information is given in the following table.

Sl. No.	Name of the Force	No. of Women	Percentage of Women (%)
1	2	3	4
1.	NSG	43	0.58
2.	CISF	3999	4.1
3.	Assam Rifles	521	0.80
4.	CRPF	4117	1.56
5.	ITBP	377	0.83

1	2	3	4
6.	BSF	829	0.40
7.	SSB	1130	2.35

(b) No Madam.

(c) Does not arise.

(d) to (g) The main duties of women personnel recruited in BSF, ITBP and SSB are searching, frisking, and checking of smuggling activities involving women. They will be deployed on borders with Pakistan, China, Nepal, Bhutan and Bangladesh as per requirement.

#### Education Development Index

3574. DR. K.S. MANOJ: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the National University of Educational Planning and Administration (NUEPA) has conducted a survey on Educational Development Index;

(b) if so, the details thereof;

(c) whether the Government has taken any remedial measures to rectify the deficiencies noticed in the survey; and

(d) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) To assess progress of States and Union Territories towards the goal of Universalisation of Elementary Education (UEE), an Educational Development Index (EDI) has been developed by National University of Educational Planning and Administration (NUEPA). EDI is based on the District Information System of Education (DISE) collected annually.

The EDI has been developed on four broad parameters of access, infrastructure, teacher related indicators and elementary education outcomes. State-wise ranking on a composite index for primary and Upper Primary level of education for 2006-2007 data is given in the enclosed Statement.

The DISE (2006-07) has revealed school facilities like drinking water, toilets etc. have improved over the previous year. DISE data has also revealed that Pupil Teacher Ratio, Enrolment, Transitional Rate and Gender Parity have improved.

The Sarva Shiksha Abhiyan is being implemented in all States/UTs of the country with the objective of universalisation of Elementary Education, in partnership with the States.

#### Statement

##### Education Development Index—State Ranking

State/UTs	Composite Index Ranking (Primary and Upper Primary)
1	2
Andaman and Nicobar Islands	11
Andhra Pradesh	12
Arunachal Pradesh	32
Assam	31
Bihar	35
Chandigarh	5
Chhattisgarh	27
Dadra and Nagar Haveli	25
Daman and Diu	18
Delhi	3
Goa	16
Gujarat	9
Haryana	20
Himachal Pradesh	6
Jammu and Kashmir	17
Jharkhand	34

**Shortage of Teachers in  
Higher Education**

1	2
Karnataka	8
Kerala	1
Lakshadweep	7
Madhya Pradesh	30
Maharashtra	10
Manipur	21
Meghalaya	28
Mizoram	14
Nagaland	23
Orissa	29
Puducherry	2
Punjab	15
Rajasthan	22
Sikkim	13
Tamil Nadu	4
Tripura	24
Uttar Pradesh	26
Uttarakhand	19
West Bengal	33

3575. SHRI RAMJI LAL SUMAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Shri J.K. Chadha Committee constituted to deliberate on pay scales of teachers engaged in higher education has expressed concern over low recruitment of teachers in universities and colleges;

(b) if so, the shortage in the number of teachers in universities and colleges as per the survey conducted by the said committee;

(c) whether the standard of education is being affected due to the said shortage;

(d) if so, the reaction of the Government thereto; and

(e) the details of action taken by the Government to meet the said shortage?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) According to a sample-study of 47 Universities made for the academic session 2007-08, by the Pay Review Committee constituted under the Chairmanship of Prof. G.K. Chadha, the number of vacant positions of Professors, Readers and Lecturers in universities responding to the survey was as under:

	Total No. of posts sanctioned	Total No. of posts filled	Total No. of posts vacant	Percentage of vacancy
Professor	2469	1367	1102	44.63
Reader	4506	2194	2312	51.31
Lecturer	9604	4503	5101	53.11
<b>Total</b>	<b>16579</b>	<b>8064</b>	<b>8515</b>	<b>51.36</b>

State Government have been requested by the Central Government frequently to fill up the vacant positions, as such vacancies adversely affect the standards of education. During the State Education Minister's Conference held on 23-24 July, 2008, the States agreed to have a clear plan of action for filling up all vacant positions of faculty. Central Universities have been advised from time to time to fill up the backlog vacancies, particularly those meant for the Scheduled Castes and Scheduled Tribes. The Government has also since taken a decision to revise the pay structure and service conditions of teachers, so as to attract and retain talents in the teaching profession.

#### **Schools of Architecture**

3576. SHRI SARVEY SATYANARAYANA:

SHRI K.J.S.P. REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has given the nod for setting up schools of architecture;

(b) if so, the details thereof; and

(c) the locations identified so far and the parameters adopted therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Yes, Sir. Government has given approval for setting up of two Schools of Planning and Architecture (SPA) one each at Bhopal, Madhya Pradesh (Central Region) and Vijayawada, Andhra Pradesh (Southern Region).

#### **Goods and Services under MSME**

3577. SHRI K.S. RAO: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of goods and services procured by the Government departments and agencies from Micro, Small and Medium Enterprises (MSMEs);

(b) the current mechanism for procurement of products from MSMEs and the constraints affecting such procurements;

(c) whether the Government proposes to finalise a new policy to come out with new procurement manual directing the Government departments and agencies, PSUs and to determine the minimum MSME procurement in terms of quantity with penal provisions to punish the defaulters; and

(d) if so, the details thereof?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) and (b) The Government agencies regularly purchase items as per their requirements from the Micro and Small Enterprises (MSEs). The Directorate General of Supplies and Disposals (DGS and D) is the nodal agency of the Government for purchase policy and procedure. As per the data furnished by the DGS and D, the item-wise value of the purchases made against DGS and D contracts by different Government agencies from micro and small enterprise (MSE) sector during 2007-08 is given in the enclosed Statement. Under the existing guidelines, 358 items are reserved for exclusive purchase from MSEs by Government agencies. Further, MSEs registered with National Small Industries Corporation (NSIC) under its Single Point Registration Scheme are eligible for various facilities, viz., issue of tender sets free of cost, exemption from payment of earnest money deposit, waiver of security deposit and price preference upto 15% over the quotation of large scale unit. As these guidelines are not statutory, the Ministry of MSME has been receiving representations from MSEs regarding their non compliance.

(c) and (d) To assist the MSEs in marketing of their products, Section 11 of Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 enables the Government (both Central and State) to lay down policies of preferential procurement of goods/services produced/rendered by MSEs. Accordingly, the Ministry of MSME has initiated necessary steps to formulate a new Procurement Preference Policy for MSEs.

**Statement***Value of orders placed by DGS and D on MSEs during 2007-08 by broad group of items*

(Rs. in crore)

Sl.No.	Broad Group of Items	2007-08
1.	Textiles	252
2.	Electrical Machinery, Apparatus, Appliances etc.	386
3.	Non-Metallic Mineral Products (including Products of Petroleum and Coal)	15
4.	Chemicals and Chemical Products	170
5.	Metal Products (Except Electrical Machinery etc.)	12
6.	Transport Equipments	9
7.	Machinery (except electrical machines)	119
8.	Paper and Paper Products	4
9.	Footwear (Except Rubber Footwear)	15
10.	Medical Stores and Scientific Instruments	12
11.	Wood and Wood Products	8
12.	Rubber and Rubber Products	4
13.	Misc. Industries	21
<b>Total</b>		<b>1027</b>

**Setting Up of Centre of  
AMU in Kerala**

3578. SHRI P.C. THOMAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government of Kerala has requested the Central Government to set up a centre of the Aligarh Muslim University in Kerala in the context of implementation of Sachhar Committee Report;

(b) if so, the details thereof;

(c) whether the location and land for the purpose

has been identified by the Government of Kerala; and

(d) if so, the details thereof alongwith the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The Government of Kerala has requested to set up an off campus centre of the Aligarh Muslim University (AMU) in northern Kerala, as part of the implementation of the report of the High Powered Committee constituted by the Ministry of Human Resource Development (Fatmi Committee) as follow up on the recommendations of the Sachar Committee. While

the State Government identified around 200 acres of land in Emad Taluk of Malappuram District for the purpose, the AMU has requested the State Government to identify a minimum of 250 acres of land and send a consent letter indicating details of the site. The setting up of the proposed off campus center would be subject to availability of resources and meeting the requisite procedural requirements. viz appraisal of the, proposal by the Expenditure Finance Committee, followed by the approval of the Cabinet Committee on Economic Affairs and that of the President, as the Visitor of the University. The Government has accordingly requested the University to get site-specific Feasibility Report and Detailed Project Report etc. prepared.

#### **Upgradation of KGBVs**

3579. SHRIMATI JHANSI LAKSHMI BOTCHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to upgrade Kasturba Gandhi Balika Vidyalayas to secondary level;

(b) if so, the details thereof;

(c) the allocation earmarked therefor; and

(d) the time by which these Vidyalayas are likely to be upgraded?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (d) No, Sir. There is no such proposal at present to upgrade the Kasturba Gandhi Balika Vidyalayas (KGBVs) to Secondary level. However, a centrally sponsored scheme to establish 3,500 Girls' hostels of 100 capacity each for students of secondary and higher secondary classes, in educationally backward blocks, preferably in the KGBV compounds, has been launched in the current year (2008-09). Rs. 2,000 crore has been allocated for this scheme for the 11th Five Year Plan period and Rs. 80 crore has been provided in the budget for 2008-09.

#### **Growth Rate of Small Scale Industries**

3580. SHRI JASUBHAI DHANABHAI BARAD: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the target of growth rate of small scale industries during the current plan period has been fixed;

(b) if so, the details thereof; and

(c) the plans formulated to achieve the targeted growth rate of small scale industries in the country?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) to (c) An annual growth rate of 14% has been envisaged for Micro, Small and Medium Enterprises (MSME) sector during the current plan period. The initiatives taken for achieving the targeted growth rate of MSMEs, inter alia, include:

(i) Policy Package for Stepping up Credit to Small and Medium Enterprises with the objective to double the credit flow to this sector in a period of five years;

(ii) Enactment of Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 to facilitate promotion and development of MSMEs and enhancement of their competitiveness;

(iii) According priority to the Cluster-based approach for holistic and integrated development of MSE sector;

(iv) Initiating the National Manufacturing Competitiveness Programme (NMCP) to address the technology, marketing and skill upgradation needs of the MSME sector;

(v) Implementation of a Package for Promotion of MSEs which comprises of the proposals/schemes having direct impact on the promotion and development of the MSEs.

### Computer Facility for Police Stations

3581. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to provide computer facility with Internet to all the Police Stations in the country including Delhi;

(b) if so, the details and the time by which such facility is likely to be provided; and

(c) the total funds are likely to be provided by the Government in this regard State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) Yes, Sir.

(b) All the Police Stations would be extended such facility before March, 2010.

(c) Planning Commission has provided an outlay of Rs. 2000 crore for utilization in 11th Five Year Plan. State-wise allocation has not been worked out so far.

### Setting Up of NIVET and IPCAT

3582. SHRI ANWAR HUSSAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Indira Gandhi National Open University (IGNOU) is planning to set up National Institute of Vocational Education and Training (NIVET) and Institute for Professional Competency Advancement of Teachers (IPCAT) in the N.E. Region during the 11th Plan;

(b) if so, the details thereof, location-wise;

(c) the number of technical and non-technical posts likely to be created and the nature of training to be given; and

(d) the amount proposed to be allocated for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Section 5 of the Indira Gandhi National Open University (IGNOU) Act, 1985, which

prescribes the powers of the University, does not empower it to set up institutes. However, this section provides for the establishment of Regional Centres, as may be determined by the University from time to time.

(b) to (d) Do not arise.

[Translation]

### CII Survey on Cost and Rate of Interest

3583. SHRI RAGHUVVEER SINGH KOSHAL: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether as per the survey conducted by Confederation of Indian Industries (CII) recently, projects are likely to be affected due to the increase in cost and rate of interest;

(b) if so, the details thereof;

(c) whether the Government proposes to allocate funds separately for the cost escalation in the current scenario;

(d) if so, the details thereof;

(e) the present norms and rules regarding bearing the additional cost due to the cost escalation; and

(f) if so, the details of corrective steps taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) According to the CII survey, the Infrastructure companies/developers expect an increase in cost due to increase in interest rate and other inputs.

(c) to (f) The Government has taken several steps, for lowering the cost of inputs by rationalization and reduction in duty rates of customs and central excise, better access to inputs at competitive prices through liberal foreign trade regime etc. The Government has also announced a major package for infrastructure

financing on 11 December, 2008 by authorizing India Infrastructure Financing Company Ltd. (IFCL) to raise Rs. 10,000 crore through tax free bonds in the current year for lending to eligible infrastructure projects. In addition, the Reserve Bank of India (RBI) has recently taken a number of steps to reduce the cost of credit and improve liquidity for industry by reducing Repo rate, Statutory Liquidity Ratio (SLR), and Cash Reserve Ratio (CRR) etc.

[English]

#### **Admission of Children in KVs**

3584. SHRI E.G. SUGAVANAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has any proposal to allow children of Grameen Dak Sewaks for admission in the Kendriya Vidyalayas on priority basis;

(b) if so, the details thereof; and

(c) the time by which the above proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) Yes, Sir. The Board of Governors, Kendriya Vidyalaya Sangathan has decided to treat the "Postmen" (ad-hoc/on contract basis) under the Ministry of Communication and Informaticm Technology as category II (similar to Central Government non-transferable employees) for granting admission of their wards in Kendriya Vidyalayas from the academic session 2009-10 subject to fulfillment of terms and conditions in the admission guidelines.

#### **Increase in the Strength of ITBP**

3585. SHRI S.K. KHARVENTHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to increase the strength of Indo-Tibetan Border Police (ITBP) in view of the threat to Government installations;

(b) if so, the details thereof, category-wise; and

(c) the time by which the strength of ITBP is likely to be increased?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) ITBP is a border guarding Forces. Central Industrial Security Force (CISF) is dedicated force for the security of sensitive Government installations and Public Sector Undertakings. Recently the Government has approved raising of the ceiling of its strength to 1,45,000 by the year 2011.

#### **WTO Negotiations**

3586. SHRI NAND KUMAR SAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Under Secretary of Commerce of the United States (US) has commented adversely on India's views on the World Trade Organisation (WTO) negotiations as reported in the *Times of India* dated 11 June, 2008;

(b) if so, the facts of the matter reported therein;

(c) whether the Government has taken up the issue with the US authorities; and

(d) if so, the details in this regard and the outcome thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (d) Yes, Sir. According to the news report, the US Under Secretary of Commerce reportedly accused India of trying to wreck the Doha round of trade talks at the World Trade Organisation (WTO). However, the fact of the matter is that the Doha round is a development round and the outcome has to strike a balance between trade liberalization and development needs. The needs and interests of the developing and least-developed countries are at the heart of the Doha work Programme. A substantial and effective reduction in domestic support and tariffs in agriculture by developed countries while enabling developing countries to protect and promote the interests of their low-income and resource poor

farmers, infant and vulnerable industries, is a key priority for India in the negotiations. This has been the consistent position taken by India during negotiations.

On Non Agricultural Market Access (NAMA), India has indicated its willingness to take substantial cuts in its bound tariffs provided the developed countries show reciprocity. This is important to preserve the mandate of less than full reciprocity (LTFR) in reduction commitments. By undertaking these tariff reductions, India would also be providing real market access or cuts in its applied rates. It has also been pointed out as per the mandate in the Hong Kong Ministerial Declaration that participation in sectoral initiatives must be on a non mandatory and a good faith basis without pre-judging the outcome.

#### **Proposal for Modernisation of CPMF**

3587. SHRI ANANDRAO VITHOBA ADSUL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any proposal from the Central Para-Military Force (CPMF) regarding modernisation of CPMF during each of the last three years;

(b) if so, the details thereof;

(c) whether the Government has approved all the proposals;

(d) if so, the details thereof; and

(e) if not, the reasons and the time by which such proposals are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (e) No Sir. However, a five year Modernization plan of CPMFs with an outlay of Rs. 3741.00 crore had already been approved by the CSS in February, 2002 for a period of 2002-07. All CPMFs excluding Sashatra Seema Bal (SSB) were requested to implement their respective Modernization Plans as approved by the Government. The Government had separately approved the Modernization Plan for the Sashatra Seema Bal (SSB) with an outlay of Rs. 444.33 crore over a period

of three years from 2005-08. An extension of the said Modernization Plans upto March, 2010, has been approved by the CCS for full utilization of the funds under Modernization plan of CPMFs.

#### **Suggestion of NIEPA**

3588. SHRI RAMDAS ATHAWALE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware of the suggestion given to the Delhi High Court in November 2004 by the National Institute for Educational Planning and Administration (NIEPA) with regard to not failing any student till class tenth;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto and the details of action taken/proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Government is aware that National Institute of Educational Planning and Administration (NIEPA), now National University of Educational Planning and Administration (NUEPA), had filed on 29-10-2004 an affidavit with the Delhi High Court in the matter of Shri Rakesh Goyal and Others Vs. Montfort School and Others L.P.A Petition (Civil) No. 196/2004. The relevant portion of the affidavit is as under:—

"xxxx at that tender age, the children should not be subjected to a rat-race and such a competitive process can be avoided only by ensuring that no student is ever failed in any class up to and inclusive of the 10th xxxxx".

(c) The Government have noted the above suggestions for reforms in the examination system. Central Board of Secondary Education (CBSE) has advocated Continuous and Comprehensive Evaluation (CCE) techniques that give enough room for learner's pace of learning, elimination of pass-fail up to class V and extension of the same to classes VI-VIII in phases.

Moreover, National Curriculum Framework, 2005 has recommended elimination of pass-fail terminology and indicate lack of adequate proficiency through 're-examination' or re-appear or re-take terminology. NCERT has raised the matter with State Educational Boards in their Conferences at the national and regional levels.

*[Translation]*

#### **Development of Small Scale Industries**

3589. SHRI SUBHASH SURESHCHANDRA DESHMUKH: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the growth rate of Small Scale Industries in the country during each of the last three years and current year, State-wise;

(b) whether proper treatment is not accorded for the development of small industries in comparison to the large and medium industries; and

(c) if so, the reaction of the Government thereto and the concrete steps proposed to be taken by the Government for the development of the small industries and to increase employment in this sector?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) Based on the revised Index of Industrial Production for the micro and small enterprises (MSE) sector, with base year 2001-02, the rate of growth of production of MSEs in the country during 2004-05, 2005-06 and 2006-07 have been 10.9%, 12.3% and 12.6% respectively. As there is time lag of about six to nine months in the preparation of growth rate, information in respect of growth rates for the year 2007-08 and current year are not available. State-wise information is not maintained centrally.

(b) and (c) Promotion and development of MSEs is primarily the responsibility of State/Union Territory (UT) Governments. To assist the States/UTs and supplement their efforts in this regard, the Central Government implements several Schemes/Programmes for promotion and development of Small Industries by (i) facilitating availability of credit through banks/financial institutions,

(ii) assistance for technology upgradation, marketing, integrated infrastructural development and comprehensive need-based development of clusters, and (iii) entrepreneurship development.

Further, the Government has enacted the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 to facilitate the promotion and development of micro, small and medium enterprises and enhancement of their competitiveness. The Act has come into effect from 2nd October, 2006. The Government has also recently launched a new credit linked subsidy programme called Prime Minister's Employment Generation Programme (PMEGP) by merging two schemes that were in operation till 31-03-2008 namely Prime Minister's Rojgar Yojana (PMRY) and Rural Employment Generation Programme (REGP) for generation of employment opportunities through establishment of micro enterprises in rural as well as urban areas.

*[English]*

#### **UN Specifications for Prisons**

3590. SHRI KISHANBHAI V. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the United Nations (UN) has issued any new standards and specifications for prisons;

(b) if so, the details thereof;

(c) whether the Government proposes to incorporate the new standards for prisons in the country;

(d) if so, the details thereof; and

(e) the time by which such standards/specifications are likely to be incorporated in the prisons of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) and (b) No, Sir.

However, UN Standard Minimum Rules of the Treatment of Prisoners 1955 provide guidelines for the treatment of prisoners and the management of penal institutions.

(c) to (e) "Prisons" is a State subject under List II of the Seventh Schedule to the Constitution and Prison Administration is the responsibility of the State Governments. However, the Government of India has prepared a Model Prison Manual in 2003 for the superintendence and management of prisons in India. The Manual contains the norms/standards on the different aspects of prison management including the specifications for different kind of prisons based on the UN Standard Minimum Rules for the Treatment of Prisons 1955. This has been circulated to all the States/UTs in the 2003 for its adoption with suitable modifications based on ground situations and local conditions. No time limit has been fixed for incorporating the same by the State Governments.

#### **Port Management Course in Universities**

3591. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is planning to introduce Port Management Course in all Central Universities including Saurashtra University and South Gujarat University;

(b) if so, the details thereof;

(c) whether a number of proposals have been received from the various universities for starting port management course;

(d) if so, the details and status thereof; and

(e) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) The Central/State Universities and institutions deemed to be Universities are free to introduce such courses as may be deemed appropriate by the appropriate authorities of the respective Universities/institutions provided that the related "degree" is one which is specified by the University Grants Commission by notification in the official Gazette with the previous approval of the Central Government.

According to the information furnished by Saurashtra University and Veer Narmad South Gujarat University, the former is planning to introduce Diploma and Certificate level courses in Port Management, and the latter is not. These Universities being State Universities, the Central Government has no role in their decisions in regard to starting of such courses and therefore no time-frame can be indicated.

#### **Fishing of Tuna**

3592. SHRI EKNATH MAHADEO GAIKWAD:  
SHRI ANIRUDH PRASAD ALIAS SADHU  
YADAV:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has proposed that vessels registered in the country would only be allowed to catch tuna in Indian seas;

(b) if so, the details thereof and the reaction from various quarters thereon;

(c) whether the Government proposes to continue with the existing practice of giving foreign vessels Letters of Permit (LoP) for fishing tuna;

(d) if so, whether the domestic tuna fishermen and processors are against foreign vessels fishing for tuna in Indian waters and whether any representation has been received from them in this regard;

(e) if so, the details thereof alongwith the reaction of the Government thereto; and

(f) the details of corrective steps taken or likely to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) Yes Sir. Only the vessels registered in India are being allowed to fish in India seas. Presently 86 resource specific deep-sea fishing vessels belonging to 21 Indian Companies have been give permission by the Ministry of Agriculture to fish in the Indian EEL.

(c) to (f) Letters of Permit (LoP) are being issued to only the Indian companies for vessels registered in India; representations have been received from All India Fishery Industries (AIFI), Visakhapatnam against the LoP vessels. However, LoP vessels are not foreign vessels; an Expert Group has been constituted by the Ministry of Agriculture to review the guidelines for operation of deep-sea fishing vessels under the Chairmanship of Deputy Director General (Fisheries), Indian Council of Agricultural Research and the representatives from other stakeholders. Indian Deep-sea Fishing Industry Association, Visakhapatnam was also invited to participate in one of the meeting of the Expert Group. The Expert Group has since submitted its interim report to the Ministry of Agriculture.

#### **ISI Activities in Assam**

3593. SHRI NARAYAN CHANDRA BORKATAKY:  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware about the growing activities of Inter-Services Intelligence (ISI) in the North Eastern Region particularly Assam;

(b) if so, the details thereof;

(c) the number of ISI agents arrested in the region during the last three years and the current year;

(d) whether the Government of Assam has submitted any report in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (e) Inputs received from time to time indicate that some underground/insurgent groups operating in the North Eastern States have links with the Pak Inter-Services Intelligence (ISI) and that the ISI is providing assistance to them by way of logistic support and training etc. As per available information, one ISI operative was arrested for espionage activities in Assam in 2005 along with 5 persons suspected to be accomplices.

[Translation]

#### **Shortage of Class Rooms**

3594. SHRI MAHAVIR BHAGORA:

SHRI SUBHASH MAHARIA:

SHRI RAKESH SINGH:

SHRI SRICHAND KRIPLANI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is shortage of classrooms in proportion to the number of students in Secondary and Senior Secondary Schools;

(b) if so, the details thereof and the steps taken to construct additional classrooms in these schools;

(c) whether the Government proposes to launch a scheme for improving the quality of education at secondary level;

(d) if so, the salient features and funding pattern for the scheme;

(e) whether the children who are receiving primary education through 'Sarva Shiksha Abhiyan' would be covered for secondary education as well; and

(f) if so, the details thereof; and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (d) Education is a concurrent subject and most of the secondary and senior secondary schools come under the purview of the State Governments. A new centrally sponsored scheme for universalisation of access to and improvement of quality of education at secondary stage has been proposed with the objective to provide additional facilities including additional classrooms through sharing of costs between Central and State Governments. The proposal envisages enhancing access to secondary education by providing a secondary school within a reasonable distance of every habitation, through strengthening of existing secondary schools and setting up of new secondary schools.

(e) and (f) Yes, Sir. The rationale of the scheme is to cater to the additional demand for secondary education as a result of implementation of Sarva Shiksha Abhiyan.

[English]

#### Mobile as Terror Tool

3595. SHRIMATI JAYAPRADA:

SHRI RUPCHAND MURMU:

SHRI DALPAT SINGH PARSTE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the availability of Chinese Mobile Phone handsets without any International Mobile Station Equipment Identities (IMEI) number and fake addresses by mobile subscribers are becoming the new terror tools;

(b) if so, the details thereof; and

(c) the steps taken by the Government including issuing of guidelines to the Department of Telecom in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) Use of Chinese Mobile Phone handsets which do not display International Mobile Station Equipment Identities (IMEI) number and those obtained on fake addresses have serious security implications. DoT has directed all the Access Service Providers to make provision of Equipment Identity Registry (EIR) so that calls without International Mobile Equipments Identity (IMEI) or Electronic Serial Number (ESN) or that with IMEI or ESN with all zeros are not processed and rejected.

[Translation]

#### Production and Consumption of Cement

3596. SHRI RAMJI LAL SUMAN:

SHRIMATI KARUNA SHUKLA:

SHRI CHANDRAMANI TRIPATHI:

SHRIMATI P. SATHEEDEVI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the production capacity, demands and profits earned by cement manufacturing plants/companies during the last three years and the current year in private and public sector, State-wise and plant-wise;

(b) whether the demand of cement is more than the previous year resulting in steep rise in cement prices;

(c) if so, the details thereof;

(d) whether the production of cement is commensurate with demand in the country;

(e) if so, the details thereof;

(f) if not, the reaction of the Government thereto;

(g) the details of the quantum of cement stocks in cement manufacturing plants till October, 2008; and

(h) the measures taken/being taken by the Government to contain the rise in cement prices and to prevent the sale of cement in black market?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) Plant-wise details of Capacity and Despatches are given in the enclosed Statement. No data is maintained in respect of profits earned by cement companies.

(b) to (f) At present the cement industry is operating at 85% of capacity due to sluggish demand. The prices of cement have been stable during January-October, 2008 showing a modest increase of 3.46% in that period. This Department does not maintain data of profits by the companies.

(g) The closing stock of cement and clinker as on 31-10-2008 was 1.63 Million Tonnes and 6.05 Million Tonnes respectively.

(h) Does not arise.

## Statement

(000' Tonnes)

Region/State/ Plant	2005-2006		2006-2007		2007-2008		2008-2009 (Apr-Nov)		Cement Desp.	Cement Prod.	Cement Desp.	Cement Prod.
	Installed Capacity	Cement Prod.	Installed Capacity	Cement Prod.	Installed Capacity	Cement Prod.	Installed Capacity	Cement Prod.				
1	2	3	4	5	6	7	8	9	10	11	12	13
<b>Northern Region</b>												
<b>Uttarakhand</b>												
Ambuja Cmt- Roorkee G							1000.00	226.59	229.40	1000.00	411.16	402.60
Uttarakhand							1000.00	226.59	229.40	1000.00	411.16	402.60
<b>Haryana</b>												
Charkhi Dadri	172.00			172.00			172.00			172.00		
Jaypee-Panipat (G)							1000.00	47.29	39.78	1000.00	385.08	388.13
Grasim-Panipat (G)							1300.00	2.32	1.01	1300.00	136.92	131.65
Haryana	172.00			172.00			2472.00	49.61	40.80	2472.00	522.00	519.78
<b>Punjab</b>												
Ambuja Cmt- Ropar (G)	2500.00	2672.11	2675.63	2500.00	2831.96	2834.00	2500.00	2788.21	2786.46	2500.00	1693.17	1684.78
Ambuja Cmt- Bhatinda G	500.00	570.74	577.60	500.00	582.02	580.10	500.00	608.52	611.56	500.00	371.56	361.79

Grasim- Bhatinda (G)	1200.00	1214.77	1214.23	1200.00	1240.50	1244.05	1750.00	1330.70	1324.07	1750.00	751.80	751.09
Punjab	4200.00	4457.62	4467.46	4200.00	4654.48	4658.15	4750.00	4727.43	4722.08	4750.00	2816.52	2797.66
Rajasthan												
Lakheri	600.00	715.45	716.77	600.00	652.88	652.20	1500.00	907.06	901.82	1500.00	826.71	825.70
Birla and Chandaria	2000.00	2308.11	2309.03	2000.00	2412.63	2402.37	2000.00	2512.21	2516.58	2000.00	1572.92	1558.12
Mangalam Cement	400.00	548.08	549.46	400.00	522.76	524.25	500.00	511.30	506.43	1000.00	387.52	386.73
Neershree Cement	600.00	1062.32	1065.92	600.00	894.00	889.95	1000.00	995.79	997.84	1000.00	679.53	679.94
Aditya Cement	1750.00	1731.48	1724.93	1750.00	1878.82	1880.85	1800.00	2126.70	2132.74	1800.00	1448.71	1444.57
Nimbahera and Mangrol	3550.00	3511.02	3511.11	4050.00	3638.79	3636.79	4050.00	3690.73	3686.37	4050.00	2382.81	2370.27
Lakshmi Cement	2230.00	2663.46	2675.35	3400.00	2845.70	2839.88	3400.00	3422.13	3418.32	3400.00	2334.60	2324.00
J.K. Udaipur Udyog	900.00	—	—	900.00	—	—	900.00	—	—	900.00	—	—
Ambuja Cmt- Rabriyawas	1800.00	1773.27	1782.55	1800.00	1699.40	1703.80	1800.00	1844.31	1845.63	1800.00	1199.71	1177.11
Shree Cement	4500.00	3219.95	3204.67	4500.00	4799.31	4804.44	9100.00	6337.48	6339.00	9100.00	4755.14	4729.74
Binani Cmt- Sirohi	2200.00	2313.02	2335.43	2200.00	2428.36	2409.43	4600.00	2958.44	2961.19	4600.00	2466.19	2450.35
Shriram Cements	200.00	393.63	393.07	200.00	369.25	369.66	200.00	368.97	368.90	200.00	248.81	244.33
J.K-Gotan	—	—	—	100.00	2.04	2.02	100.00	75.13	75.03	470.00	70.64	70.52

	1	2	3	4	5	6	7	8	9	10	11	12	13
Binani Cmt-Sikar (G)					—	—	—	1400.00	—	—	1400.00	133.25	128.18
<b>Rajasthan</b>	<b>20730.00</b>	<b>20239.77</b>	<b>20268.29</b>	<b>20268.29</b>	<b>22500.00</b>	<b>22143.93</b>	<b>22115.63</b>	<b>32350.00</b>	<b>25750.25</b>	<b>25749.84</b>	<b>33220.00</b>	<b>18506.54</b>	<b>18389.56</b>
<b>Himachal Pradesh</b>													
Gagal-I and II	3516.00	3466.95	3486.49	4400.00	4400.00	3744.24	3726.70	4400.00	4162.60	4185.99	4400.00	2548.49	2533.14
Rajban	200.00	196.65	196.39	200.00	200.00	191.00	189.12	200.00	160.16	160.60	200.00	71.49	69.15
Ambuja Cmt-Himachal Pradesh	1600.00	1147.82	1144.99	1600.00	1600.00	1211.31	1220.95	1600.00	1231.59	1224.09	1600.00	775.22	773.33
<b>Himachal Pradesh</b>	<b>5316.00</b>	<b>4811.43</b>	<b>4827.87</b>	<b>6200.00</b>	<b>6200.00</b>	<b>5146.55</b>	<b>5136.77</b>	<b>6200.00</b>	<b>5554.35</b>	<b>5570.68</b>	<b>6200.00</b>	<b>3395.21</b>	<b>3375.62</b>
<b>Delhi</b>													
Delhi (G)	500.00	—	—	—	500.00	—	—	500.00	—	—	500.00	—	—
<b>Delhi</b>	<b>500.00</b>	<b>—</b>	<b>—</b>	<b>—</b>	<b>500.00</b>	<b>—</b>	<b>—</b>	<b>500.00</b>	<b>—</b>	<b>—</b>	<b>500.00</b>	<b>—</b>	<b>—</b>
<b>Jammu and Kashmir</b>													
Jammu and Kashmir Ltd.	200.00	159.35	160.04	200.00	200.00	154.46	151.76	200.00	155.30	154.15	200.00	96.55	98.92
<b>Jammu and Kashmir</b>	<b>200.00</b>	<b>159.35</b>	<b>160.04</b>	<b>200.00</b>	<b>200.00</b>	<b>154.46</b>	<b>151.76</b>	<b>200.00</b>	<b>155.30</b>	<b>154.15</b>	<b>200.00</b>	<b>96.55</b>	<b>98.92</b>
<b>Northern Region</b>	<b>31118.00</b>	<b>29668.17</b>	<b>29723.67</b>	<b>33772.00</b>	<b>32099.42</b>	<b>32062.31</b>	<b>47472.00</b>	<b>36463.52</b>	<b>36466.95</b>	<b>48342.00</b>	<b>25747.97</b>	<b>25584.14</b>	

**Eastern Region****Assam**

Bokajan	200.00	128.34	128.04	200.00	135.01	135.03	200.00	134.01	133.78	200.00	76.45	71.67
Assam	200.00	128.34	128.04	200.00	135.01	135.03	200.00	134.01	133.78	200.00	76.45	71.67

**Meghalaya**

Mawmluh Cherra	200.00	100.23	98.96	200.00	101.21	103.06	200.00	84.34	84.22	200.00	35.73	35.94
Meghalaya Cmths. Ltd.	—	—	—	297.00	294.75	294.39	297.00	464.55	464.78	297.00	334.80	327.34

**Cement Manu.  
Co. Ltd.**

Cement Manu. Co. Ltd.	—	—	—	—	—	—	594.00	401.50	401.59	594.00	250.32	247.22
Megha T and E (P) Ltd. G	—	—	—	—	—	—	462.00	323.69	323.55	462.00	285.63	282.44

**Meghalaya**

Meghalaya	200.00	100.23	98.96	497.00	395.96	397.44	1553.00	1274.09	1274.13	1553.00	906.48	892.94
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**Bihar**

Kalyanpur Cement	1000.00	456.72	454.00	1000.00	587.08	585.35	1000.00	539.20	538.77	1000.00	378.13	371.70
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**Bihar**

Bihar	1000.00	456.72	454.00	1000.00	587.08	585.35	1000.00	539.20	538.77	1000.00	378.13	371.70
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**Jharkhand**

Chaibasa	870.00	556.96	567.88	870.00	684.64	681.03	870.00	720.58	720.31	870.00	440.39	438.14
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**Sindri**

Sindri	600.00	859.45	866.64	910.00	855.00	854.88	910.00	874.00	874.39	910.00	571.57	571.38
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**Lafarge-  
Jojobera(G)**

Lafarge- Jojobera(G)	3000.00	2748.11	2741.72	3000.00	2821.21	2818.41	3000.00	2993.29	2991.38	3000.00	1969.62	1979.68
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**Lemos Cement**

Lemos Cement	109.00	—	—	109.00	—	—	109.00	—	—	109.00	—	—
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1	2	3	4	5	6	7	8	9	10	11	12	13
Sane Valley	254.00	—	—	254.00	—	—	254.00	—	—	254.00	—	—
Jharkhand	4833.00	4164.52	4176.24	5143.00	4360.85	4354.31	5143.00	4587.88	4588.08	5143.00	2981.57	2989.19
Orissa												
UltraTech- JCW (G)	800.00	881.65	882.48	800.00	893.06	886.63	1000.00	880.49	882.68	1000.00	614.53	612.77
OCI India- Raigangpur	1275.00	1583.09	1573.45	1800.00	1874.54	1886.91	1800.00	2000.00	2000.02	1800.00	1382.57	1382.87
Bargarh Cement Works	960.00	840.63	841.40	960.00	869.83	874.52	960.00	996.78	994.73	960.00	697.90	694.77
OCI India- Kapilas G							—	—	—	900.00	268.22	260.95
Orissa	3035.00	3305.37	3297.33	3560.00	3637.42	3648.07	3760.00	3877.27	3877.43	4660.00	2963.22	2951.35
West Bengal												
Damodar Cmt. Works G	525.00	502.29	502.29	525.00	534.63	532.31	525.00	503.25	502.24	525.00	312.69	315.23
Durgapur (G)	600.00	633.43	635.70	600.00	579.02	580.27	600.00	499.68	502.16	600.00	161.21	156.37
Ambuja Cmt- Sankrail G	1000.00	1133.81	1136.08	1000.00	1267.77	1271.26	1000.00	1206.34	1207.77	1000.00	768.58	759.92
UltraTech- WBCW (G)	1000.00	971.70	972.79	1000.00	1057.15	1050.41	1200.00	1059.86	1064.39	1200.00	663.64	655.50
Durga Hitech Cmt. (G)	1000.00	8.64	3.17	1000.00	77.98	76.83	1000.00	110.47	110.82	1000.00	86.16	87.35
Ambuja Cmt- Farakka G				—	—	—	1000.00	181.92	178.75	1000.00	279.30	271.27

West Bengal	4125.00	3249.87	3250.04	4125.00	3516.56	3511.08	5325.00	3561.51	3566.13	5325.00	2271.59	2245.64
Chhattisgarh												
Jamul	1584.00	1007.90	1014.10	1584.00	1170.49	1167.29	1584.00	1242.51	1246.92	1584.00	807.44	802.25
Century Cement	1800.00	1711.21	1706.92	1800.00	1797.00	1798.20	2100.00	1906.74	1900.81	2100.00	1227.66	1230.48
Grasim Cement- Raipur	2060.00	1992.23	2004.17	2060.00	1973.36	1969.86	2500.00	2043.16	2044.48	2500.00	1313.82	1311.86
Akaltara	400.00	—	—	400.00	—	—	400.00	—	—	400.00	—	—
Mandhar	380.00	—	—	380.00	—	—	380.00	—	—	380.00	—	—
Arasmeta	1600.00	1348.57	1355.42	1600.00	1448.60	1444.88	1600.00	1508.71	1509.36	1600.00	1106.22	1110.06
UltraTech- HCW	1600.00	1407.16	1413.54	1600.00	1745.92	1748.82	1900.00	1695.44	1687.21	1900.00	1082.52	1082.05
Ambuja Cmt- Bhatapara	1000.00	695.91	700.93	1000.00	891.92	885.56	1000.00	988.07	984.95	1000.00	705.81	707.30
Lafarge- Sonadih	400.00	476.09	477.88	400.00	405.68	405.82	550.00	487.69	486.94	550.00	305.94	303.87
Chhattisgarh	10824.00	8639.06	8672.94	10824.00	9432.97	9420.44	12014.00	9872.33	9860.66	12014.00	6549.41	6547.86
Eastern Region	24217.00	20044.11	20077.54	25349.00	22065.84	22051.71	28995.00	23846.27	23836.98	29895.00	16126.84	16070.35
Southern Region												
Andhra Pradesh												
Mancherla	331.00	87.06	88.28	—	—	—	—	—	—	—	—	—
Kesoram Cement	900.00	1046.61	1047.54	900.00	1057.17	1058.04	1200.00	1199.91	1199.95	1200.00	962.63	959.02
Orient Cement	1600.00	1336.68	1344.44	1600.00	1427.78	1428.88	2400.00	1485.39	1487.47	2400.00	1262.55	1252.82

	1	2	3	4	5	6	7	8	9	10	11	12	13
Zuari Cement	2200.00	1770.31	1754.16	2200.00	2023.39	2035.82	2200.00	1957.10	1960.71	2200.00	1532.46	1529.25	
Adilabad	400.00	—	—	400.00	—	—	400.00	—	—	400.00	—	—	
Tandur	1000.00	617.48	625.39	1000.00	696.73	696.93	1000.00	615.00	610.00	1000.00	432.87	432.54	
Vizag (G)	622.00	92.01	92.41	622.00	161.46	158.39	622.00	376.96	376.03	622.00	252.87	245.23	
Nadikude	800.00	228.98	231.13	800.00	449.62	449.86	800.00	748.23	740.97	800.00	488.69	487.12	
Durga Cmt													
Chilankur Works	1300.00	1210.53	1210.22	1300.00	1355.70	1360.27	1450.00	1312.00	1310.84	1450.00	870.20	867.12	
Visaka Cement	1120.00	1178.19	1176.34	1120.00	1186.49	1190.72	1120.00	1147.98	1147.39	1120.00	715.18	711.26	
Yerraguntla	520.00	555.22	559.47	520.00	576.35	575.80	520.00	580.15	580.15	520.00	426.21	422.58	
Raasi Cement	2300.00	2234.93	2235.61	2300.00	2414.75	2416.09	2300.00	2511.00	2504.03	2300.00	1370.16	1362.34	
Sri Vishnu Cement	1200.00	1068.21	1066.75	1200.00	1172.17	1165.69	1200.00	1324.55	1320.98	1200.00	871.59	876.45	
Jayantipuram	1600.00	1047.30	1047.18	1600.00	1340.98	1336.47	2000.00	1426.87	1426.51	2000.00	1224.30	1225.47	
Ultra Tech-APCW	2300.00	1996.46	2000.27	2300.00	2088.25	2088.19	2000.00	2142.78	2144.74	2000.00	1503.55	1503.52	
Kistna	214.00	—	—	214.00	—	—	214.00	—	—	214.00	—	—	
K.C.P. Ltd.	575.00	531.50	529.90	660.00	605.40	606.57	660.00	737.04	733.94	660.00	461.58	463.23	
Panyam Cements	531.00	9.10	10.34	531.00	342.91	342.70	531.00	471.11	470.75	531.00	340.18	332.52	
Rain Corndt. Un-I	1000.00	963.68	963.67	1000.00	1039.30	1032.86	1000.00	1072.51	1071.94	1400.00	830.57	831.20	
Penna-Tadipatri I and II	1500.00	1523.74	1520.77	1500.00	1670.05	1673.29	1500.00	1667.33	1668.08	1500.00	1103.70	1097.46	

Penna- Ganeshpahad	1000.00	810.43	812.87	1000.00	1006.79	1000.32	1000.00	1134.85	1140.52	1000.00	725.54	720.59
My Home Indus. Ltd.	1560.00	1626.60	1624.03	1560.00	1718.62	1720.47	2760.00	2509.44	2491.80	3200.00	2070.69	2065.01
Rain Comd. Un-II LN 1	—	—	—	500.00	582.60	580.06	500.00	543.25	545.78	2600.00	698.71	694.48
Penna- Boyareddypalli	—	—	—	—	—	—	2000.00	0.34	0.32	2000.00	288.98	281.59
Andhra Pradesh	24573.00	19935.02	19940.77	24827.00	22916.51	22917.41	29377.00	24963.72	24932.90	32317.00	18433.19	18360.80
Tamil Nadu												
Madukkarai	960.00	858.60	863.50	960.00	840.85	840.22	960.00	879.77	878.72	960.00	697.65	699.02
Grasim South	1030.00	1182.97	1187.22	1030.00	1248.23	1243.37	1400.00	1350.76	1348.32	1400.00	877.02	874.24
Sankarnagar	1550.00	1569.69	1578.71	1550.00	1541.01	1537.87	1800.00	1801.66	1802.21	1800.00	1185.39	1179.64
Sankaridurg	720.00	540.83	544.43	720.00	605.20	607.64	600.00	610.01	606.64	600.00	415.16	413.76
Dalavoi	1300.00	1145.00	1147.49	1300.00	1080.00	1074.21	1850.00	1271.65	1266.86	1850.00	1043.36	1046.50
Alangulam	400.00	258.03	256.18	400.00	200.14	197.52	400.00	139.20	141.66	400.00	87.55	87.86
Ariyalur	500.00	526.82	523.29	500.00	533.11	533.05	500.00	532.80	531.32	500.00	235.60	237.24
Ramasamyraja Nagar	1200.00	1186.72	1200.42	1200.00	1294.09	1292.01	1200.00	1216.06	1216.08	1800.00	946.48	938.91
Alathiyur Works	3120.00	2316.26	2322.14	3120.00	2786.63	2807.12	3120.00	2948.71	2954.08	3120.00	2028.91	2025.33
Chettid.-Karur and Karikk	1800.00	2360.55	2371.12	1800.00	2683.74	2672.30	1800.00	2905.69	2908.55	1800.00	2048.41	2045.04
Dalmia Cement	1234.00	1558.27	1575.16	3500.00	2736.57	2726.06	3500.00	3293.74	3282.70	3500.00	2251.28	2243.31

	1	2	3	4	5	6	7	8	9	10	11	12	13
UltraTech- AFCW (G)	1200.00	785.37	785.56	1200.00	928.18	926.09	1100.00	973.02	970.39	1100.00	671.93	675.38	
Vallur (G)											1100.00	87.13	78.33
Tamil Nadu	15014.00	14289.11	14355.21	17280.00	16477.75	16457.44	18230.00	17923.08	17907.52	19930.00	12575.87	12544.56	
Karnataka													
Wadi	2110.00	1801.00	1770.42	2590.00	1623.12	1645.25	2590.00	1593.97	1593.22	2590.00	1122.35	1122.94	
Vasvadatta Cement	2000.00	2075.87	2043.39	2000.00	2473.13	2465.44	3650.00	3280.14	3280.91	4100.00	2529.95	2516.71	
Rajashree- Malkhed	2600.00	2940.33	2930.67	2600.00	3081.25	3086.17	3200.00	2958.38	2948.55	3200.00	1990.35	2001.36	
Mysore Cement	570.00	361.85	363.67	570.00	295.73	291.47	570.00	317.50	315.67	570.00	210.89	211.36	
Kurkunta	200.00	—	—	200.00	—	—	200.00	—	—	200.00	—	—	
Shahabad	476.00	—	—	476.00	—	—	476.00	—	—	476.00	—	—	
Bagalkot Udyog Ltd.	330.00	101.99	103.20	330.00	15.43	16.97	330.00	—	—	330.00	—	—	
Wadi-New	2600.00	2694.60	2696.69	2600.00	2645.67	2656.12	2600.00	2624.48	2609.92	2600.00	1863.00	1865.59	
Ultra Tech- Ginigera G											1300.00	15.58	17.47
Karnataka	10886.00	9975.63	9908.04	11366.00	10134.32	10161.41	13616.00	10774.47	10748.27	15366.00	7732.12	7735.42	
Kerala													
Malabar Cements	420.00	502.22	506.73	420.00	467.50	468.60	420.00	444.13	442.98	420.00	307.35	303.71	

Malabar Cements (G)	200.00	180.70	181.92	200.00	153.64	153.86	200.00	124.83	124.66	200.00	54.82	53.51
Kerala	620.00	682.92	688.64	620.00	621.14	622.46	620.00	568.96	567.63	620.00	362.17	357.22
<b>Southern Region</b>	<b>51093.00</b>	<b>44882.68</b>	<b>44892.67</b>	<b>54093.00</b>	<b>50149.72</b>	<b>50158.73</b>	<b>61843.00</b>	<b>54230.22</b>	<b>54156.31</b>	<b>68233.00</b>	<b>39103.34</b>	<b>36998.00</b>
<b>Western Region</b>												
<b>Gujarat</b>												
Shree Digvijay- Sikka	1075.00	897.41	903.96	1075.00	928.10	927.49	1075.00	805.95	801.50	1075.00	531.97	536.07
Saurashtra Cement	1164.00	1069.23	1075.01	1164.00	1364.78	1367.29	1164.00	1405.29	1404.97	1164.00	850.72	842.90
Gujarat Sidhee Cmt	1200.00	930.64	940.39	1200.00	1279.51	1274.98	1200.00	1267.51	1268.76	1200.00	673.44	667.24
Porbandar	198.00	—	—	198.00	—	—	198.00	—	—	198.00	—	—
UltraTech- Gujarat	5300.00	3591.89	3573.72	5300.00	3523.78	3534.90	5800.00	3626.15	3618.65	5800.00	2080.55	2072.88
Jafrabad	400.00	182.59	182.67	400.00	204.43	202.34	500.00	384.57	386.14	500.00	234.02	232.97
Magdalla (G)	700.00	577.86	584.37	700.00	559.73	564.44	700.00	549.17	545.23	700.00	422.60	416.61
Ambuja Cement	1500.00	1517.90	1524.72	1500.00	1616.23	1616.22	1500.00	1459.51	1458.14	1500.00	770.01	771.96
Gajambuja Cement	3000.00	2960.10	2971.78	3000.00	3332.69	3337.16	3000.00	3232.87	3225.87	3000.00	1989.52	1982.56
Sanghi Indus. Ltd.	2600.00	1828.09	1785.99	2600.00	2413.00	2433.60	2600.00	2520.12	2496.04	2600.00	1409.11	1414.36
Ambuja Cmt- Magdalla G	—	—	—	—	—	—	1000.00	144.43	146.02	1000.00	413.60	411.78
<b>Gujarat</b>	<b>17137.00</b>	<b>13555.70</b>	<b>13542.61</b>	<b>17137.00</b>	<b>15222.25</b>	<b>15258.43</b>	<b>18737.00</b>	<b>15395.56</b>	<b>15351.32</b>	<b>18737.00</b>	<b>9375.53</b>	<b>9349.35</b>





[English]

### Impact of Imports of Cheap Goods

3597. SHRI K.S. RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether imports of cheap goods is having an adverse impact on the domestic industry;

(b) if so, the details thereof alongwith the quantity of imports of such goods during each of the last three years and the current year;

(c) whether the Government proposes to amend the Foreign Trade Act to impose quantitative restrictions on imports of these items from China and other countries and also to impose high penalties on traders for flouting the law; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (d) India removed all Quantitative Restrictions on imports except those necessitated, *inter alia*, on grounds of health, security, public morals and environment in the year 2001. However, the Government is monitoring import of certain sensitive items on monthly basis. As per the import data available with the Government for the period April-September, 2008, import of these items increased by 26.8% compared to the corresponding period of last year.

At present, Central Government is empowered under Section 3(2) of Foreign Trade (Development and Regulation) Act, 1992 to impose restrictions on import of goods into India and also levy safeguard duties under

Customs Tariff Act, 1975. A specific proposal to amend Foreign Trade (Development and Regulation) Act, 1992 to provide for safeguard measures in the form of Quantitative Restrictions (QRs) to address surge in imports is also before the Government.

Further, any domestic concern arising out of imports are addressed by appropriate action under the provisions of the Agreement on Implementation of Article VI of the General Agreement on Tariffs and Trade, 1994, the Agreement on Safeguards and the Agreement on Subsidies and Countervailing Measures of the WTO.

### Request of Kerala for Coastal Security

3598. SHRI P.C. THOMAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Kerala has requested for assistance for buying boats for Coastal Police Stations;

(b) if so, the details thereof; and

(c) the response of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) Yes, Sir. State Government of Kerala alongwith other eight coastal States and four Union Territories had submitted their proposals for strengthening coastal security of the respective States/Union Territories. Based on these proposals, a comprehensive Coastal Security Scheme has been formulated and approved by the Government of India for Implementation in the nine coastal States and four Union Territories.

Under this Scheme, following items of assistance has been approved for the State of Kerala:

Sl.No.	Items approved	Outlay approved
1.	Coastal Police Stations-8	197.60
2.	Vessels: 12 Tonnes—16	3200.00
	5 Tonnes—8	80.00

Sl. No.	Items approved	Outlay approved
3.	Vehicles: Jeeps—16	64.00
	Motor Cycles—24	14.40
4.	Lump-sum assistance for 8 Police Stations @ Rs. 10 lakhs per Police Station	80.00
Total		4356.00

A contract has been signed by Ministry of Home Affairs with M/s Goa Shipyards Ltd., Goa, and M/s Garden Reach Shipbuilders and Engineers Ltd., Kolkata in March 2008 for supply of 194 interceptor boats including 24 boats for Kerala, as mentioned above.

#### Resumption of WTO Talk

3599. SHRIMATI JHANSI LAKSHMI BOTCHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the World Trade Organisation (WTO) talks which broke down in July due to differences on major issues will be resumed in future;

(b) if so, the details thereof;

(c) whether the Government is going to tackle at the next round of WTO talks, the core issues relating to special safeguard mechanism for developing countries, treatment of sensitive farm products in industrialized countries, cotton and the sectoral tariff elimination for industrial products; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) Following the impasse in the talks at the mini-Ministerial meeting of the World Trade Organisation (WTO) held in July 2008, the general opinion amongst WTO members was that the negotiations should resume at the earliest opportunity. The multilateral process of discussions at the WTO resumed in October 2008 on

both Agriculture and Non-Agricultural Market Access (NAMA) issues. Based on these discussions, the Chairmen of the respective Negotiating Groups brought out revised draft modalities on 6 December 2008. Another Ministerial-level engagement was tentatively planned to be held in December 2008. The Director General of the WTO subsequently recommended against it, in the absence of the "political drive" for a final push towards agreement.

(c) and (d) There are a large number of unresolved issues in both Agriculture and NAMA, including the Special Safeguard Mechanism, cotton subsidies, Sensitive Products, tariff capping, tariff simplification etc. in Agriculture and Sectoral Initiatives in NAMA on which further negotiations would have to be held. Substantial and effective reductions in domestic support and import tariffs by developed countries, while enabling developing countries to protect and promote the interests of their low income and resource poor farmers is a key priority for India and other developing countries in the agriculture negotiations. On sectoral initiatives for industrial products, India's negotiating position has been that participation must be on a non-mandatory and good faith basis without pre-judging the outcome.

#### Restructuring of Small Scale and Village Industry

3600. SHRI JASUBHAI DHANABHAI BARAD: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government has any plan to restructure/review the small sale and village industry in the country;

(b) if so, the salient features thereof:

(c) the funds allocated for the said purpose; and

(d) the time by which this plan is likely to be implemented?

**THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD):**

(a) to (d) The promotion and development of micro and small enterprises (MSEs) is primarily the function of the respective State/Union Territory (UTs) Governments. The Central Government supplement the efforts of States/UTs by providing supportive measures to enhance the competitiveness of the MSEs. In accordance with the feed back received from different stakeholders at different fora, including National Board for Micro, Small and Medium Enterprises (NBMSME) which meets once in every three months, the Government undertakes review/restructuring of different schemes/programmes so as to enable MSEs meet the challenges of the prevailing economic scenario. Towards this end, the Government has enacted the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006, which has come into effect from 2nd October 2006. The Government has also recently launched a new credit linked subsidy programme called Prime Minister's Employment Generation Programme (PMEGP) by merging two schemes that were in operation till 31-3-2008 namely, Prime Minister's Rozgar Yojana (PMRY) and Rural Employment Generation Programme (REGP) for generation of employment opportunities through establishment of micro enterprises in rural as well as urban areas. The overall provision during the Eleventh Five Year Plan for ongoing/new schemes of the Ministry of MSME is Rs. 11,500 crore.

#### **Iron-Ore Mines**

3601. SHRI P.S. GADHAVI:

SHRIMATI C.S. SUJATHA:

Will the Minister of MINES be pleased to state:

(a) the details of iron-ore mines allotted in the country during each of the last three years and the current year, state-wise;

(b) the number of licence of captive mines granted for iron-ore to steel plants with public sector, private sector and others during the said period, company-wise;

(c) whether proper assessment has been done to ascertain the quantum of iron-ore deposits in these mines;

(d) if so, the details thereof; and

(e) if not, the details of measures being taken to assess the quantum of deposits in such mines?

**THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI B.K. HANDIQUE):** (a) and (b) The State Governments are the owners of minerals in their State and grant mining lease (M.L.) in terms of section 5(2)(a) of the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act). Prior approval of Central Government in respect of minerals mentioned in the First Schedule of the MMDR Act is required before grant of M.L. by the State Government. Iron ore is one of the minerals mentioned in the First Schedule of the MMDR Act and details of prior approvals accorded by Ministry of Mines in respect of scheduled minerals including iron ore are available on the website of the Ministry of Mines ([www.mines.nic.in](http://www.mines.nic.in)). The MMDR Act does not distinguish between captive and non-captive mines.

(c) to (e) Before the mining lease is granted by the State Government, the lessee is required to submit a duly approved mining plan in terms of Rule 22 of Mineral Concession Rules, 1960. The mining plan incorporates the details of the nature and extent of the mineral body and the reserves.

*[Translation]*

#### **Admission in Allahabad University**

3602. SHRI SHAILENDRA KUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether as per the academic reforms action plan, admissions to research courses are not to be made

without entrance exam in various central universities including Allahabad University;

(b) whether the Government proposes to prepare to check arbitrary admissions to the central universities including Allahabad University; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The academic reforms as incorporated in the 11th Plan of the University Grant Commission envisage, *inter-alia*, that admissions to the M. Phil and Ph.D. programmes should be based on combined merit of entrance examination and interviews by the respective universities. The Vice Chancellors of all the Central Universities, including Allahabad University, have since been requested by the University Grant Commission to initiate the process of implementing these reforms.

[English]

#### Mahila Samakhya Programme

3603. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be

pleased to state:

(a) the names of the States in which Mahila Samakhya Programme has been introduced so far;

(b) the details of financial assistance provided under the programme during 2007-08 and 2008-09, State-wise; and

(c) the number of persons benefited under the programme in the country including Orissa so far?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) Mahila Samakhya Programme has been introduced in 11 States so far viz. Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Jharkhand, Madhya Pradesh, Karnataka, Kerala, Uttarakhand and Uttar Pradesh.

(b) The details of financial assistance provided under the programme during 2007-08 and 2008-09 State-wise, is given in the enclosed Statement.

(c) About 7.46 lakh women have been covered under various aspects of the programme, so far. The Mahila Samakhya programme is not being implemented in the State of Orissa.

#### Statement

Sl. No.	Name of MS States	GOI funds released in 2007-08	GOI funds released in 2008-09, upto 16-11-2008
1	2	3	4
1.	Andhra Pradesh	500.00	240.89
2.	Assam	350.00	194.80
3.	Bihar	500.00	196.70
4.	Chhattisgarh	15.00	—
5.	Gujarat	230.00	91.19
6.	Jharkhand	105.00	397.05

1	2	3	4
7.	Madhya Pradesh	—	15.00
8.	Karnataka	550.00	346.70
9.	Kerala	50.00	123.23
10.	Uttarakhand	335.00	325.00
11.	Uttar Pradesh	735.00	655.00
Total		3370.00	2585.56

**Setting Up of National  
Textbook Council**

3604. SHRI ANWAR HUSSAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is planning to set up the National Textbook Council (NTC);

(b) if so, the details thereof alongwith the basic objective of the NTC;

(c) whether a decision regarding location of head office and zonal officers of the said Council has been taken; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) A Committee of Central Advisory Board of Education on "Regulatory Mechanism for Textbooks and Parallel Textbooks taught in schools outside Government system" recommended for establishment of an independent body "National Textbook Council" to monitor textbooks taught in schools in the country so that standard of education could be maintained and students community should not be exposed to use of inferior quality of textbooks or undesirable content. The recommendations are under examination.

(c) No, Sir.

(d) Does not arise.

*[Translation]*

**Impact of Organised Retailing on  
Unorganised Retail Stores**

3605. SHRI HARIKEWAL PRASAD:  
SHRI ANIRUDH PRASAD ALIAS SADHU  
YADAV:  
DR. DHIRENDRA AGARWAL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Indian Council for Research on International Economy Relations (ICRIER) instituted to make a study on the impact of organised retailing on unorganised retail trade has submitted its report to the Government;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the aforesaid study has made observation on the threat to unorganised retail stores by organised firms as reported in the Mint dated 28 April, 2008; and

(d) if so, the corrective steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI

ASHWANI KUMAR): (a) and (b) Yes, Sir. The Report is available on the department's website, [www.dipp.gov.in](http://www.dipp.gov.in). The findings and recommendations of the Indian Council for Research on International Relations (ICRIER) are given in the enclosed Statement.

(c) In its report, the ICRIER has, based on a sample survey, reported that the rate of closure of unorganised retail shops in gross terms was found to be about 4.2 per cent, while the rate of closure on account of competition from organised retail was 1.7 per cent per annum. The report has stated that, despite the adverse impact, a majority of unorganised retailers are keen to continue in business and compete.

(d) Government is fully aware of the concerns of all stakeholders on the impact of organised retail on small retailers and vendors and fully recognises the need for ensuring that the small retailers are not adversely affected by the growing organised retail.

#### **Statement**

#### **Findings and Recommendations of ICRIER**

The real GDP is expected to grow at 8-10 per cent per annum in the next five years. As a result, the consuming class with annual household incomes above Rs. 90,000 is expected to rise from about 370 million in 2006-07 to 620 million in 2011-12. Consequently, the retail business in India is estimated to grow at 13 per cent annually from US \$ 322 billion in 2006-07 to US \$ 590 billion in 2011-12. The study shows:

- The unorganized retail sector is expected to grow at about 10 per cent per annum with sales rising from US\$ 309 billion in 2006-07 to US\$ 496 billion in 2011-12.
- Given the relatively weak financial state of unorganized retailers, and the physical space constraints on their expansion prospects, this sector alone will not be able to meet the growing demand for retail.
- Hence, organized retail which now constitutes a small four per cent of total retail sector is likely to grow at a much faster pace of 45-50

per cent per annum and quadruple its share in total retail trade to 16 per cent by 2011-12.

- This represents a positive sum game in which both unorganized and organized retail not only coexist but also grow substantially in size.
- The majority of unorganized retailers surveyed in this study, indicated their preference to continue in the business and compete rather than exit.

#### **The Empirical Basis**

The study comprised of survey of all segments of the economy that could be affected by the entry of large corporates in the retail business. The findings are based on a survey of 2020 unorganized small retailers across 10 major cities; 1318 consumers shopping at both organized and unorganized retail outlets; 100 intermediaries; and 197 farmers. In addition, a "control sample" survey was done of 805 unorganized retailers who are not in the vicinity of organized retail outlets in four metro cities.

Detailed interviews were also carried out for 12 large manufacturers, 20 small manufacturers and six established modern retailers.

The study contains an extensive review of international retail experience, particularly from the major emerging market economies.

#### **Main Findings**

##### **Impact on Unorganized Retailers**

- Unorganized retailers in the vicinity of organized retailers experienced a decline in their volume of business and profit in the initial years after the entry of large organized retailers.
- The adverse impact on sales and profit weakens over time.
- There was no evidence of a decline in overall employment in the unorganized sector as a result of the entry of organized retailers.

- There is some decline in employment in the North and West regions which, however, also weakens over time.
- The rate of closure of unorganized retail shops in gross terms is found to be 4.2 per cent per annum which is much lower than the international rate of closure of small businesses.
- The rate of closure on account of competition from organized retail is lower still at 1.7 per cent per annum.
- There is competitive response from traditional retailers through improved business practices and technology upgradation.
- A majority of unorganized retailers is keen to stay in the business and compete, while also wanting the next generation to continue likewise.
- Small retailers have been extending more credit to attract and retain customers.
- However, only 12 per cent of unorganized retailers have access to institutional credit and 37 per cent felt the need for better access to commercial bank credit.
- Most unorganized retailers are committed to remaining independent and barely 10 per cent preferred to become franchisees of organized retailers.

#### **Impact on Consumers**

- Consumers have definitely gained from organized retail on multiple counts.
- Overall consumer spending has increased with the entry of the organized retail.
- While all income groups saved through organized retail purchases, the survey revealed that lower income consumers saved more. Thus, organized retail is relatively more beneficial to the less well-off consumers.

- Proximity is a major comparative advantage of unorganized outlets.
- Unorganized retailers have significant competitive strengths that include consumer goodwill, credit sales, amenability to bargaining, ability to sell loose items, convenient timings, and home delivery.

#### **Impact on Intermediaries**

- The study did not find any evidence so far of adverse impact of organized retail on intermediaries.
- There is, however, some adverse impact on turnover and profit of intermediaries dealing in products such as, fruit, vegetables, and apparel.
- Over two-thirds of the intermediaries plan to expand their businesses in response to increased business opportunities opened by the expansion of retail.
- Only 22 per cent do not want the next generation to enter the same business.

#### **Impact on Farmers**

- Farmers benefit significantly from the option of direct sales to organized retailers.
- Average price realization for cauliflower farmers selling directly to organized retail is about 25 per cent higher than their proceeds from sale to regulated government *mandi*.
- Profit realization for farmers selling directly to organized retailers is about 60 per cent higher than that received from selling in the *mandi*.
- The difference is even larger when the amount charged by the commission agent (usually 10 per cent of sale price) in the *mandi* is taken into account.

#### **Impact on Manufacturers**

- Large manufacturers have started feeling the

competitive impact of organized retail through price and payment pressures.

- Manufacturers have responded through building and reinforcing their brand strength, increasing their own retail presence, 'adopting' small retailers, and setting up dedicated teams to deal with modern retailers.
- Entry of organized retail is transforming the logistics industry. This will create significant positive externalities across the economy.
- Small manufacturers did not report any significant impact of organized retail.

#### **Policy Recommendations**

On the basis of the results of the surveys and the review of international retail experience, the study makes the following major recommendations:

1. Modernization of wetmarkets through public-private partnerships.
2. Facilitate *cash-and-carry* outlets, like Metro, for sale to unorganized retail and procurement from farmers, as in China.
3. Encourage co-operatives and associations of unorganized retailers for direct procurement from suppliers and farmers.
4. Ensure better credit availability to unorganized retailers from banks and micro-credit institutions through innovative banking solutions.
5. Facilitate the formation of farmers' co-operatives to directly sell to organized retailers.
6. Encourage formulation of "private codes of conduct" by organized retail for dealing with small suppliers. These may then be incorporated into enforceable legislation.
7. Simplification of the licensing and permit regime for organized retail and move towards a nationwide uniform licensing regime in the states to facilitate modern retail.

8. Strengthening the Competition Commission's role for enforcing rules against collusion and predatory pricing.
9. Modernization of APMC markets as modelled on the National Dairy Development Board (NDDB) Safal market in Bangalore.

[English]

#### **Security of Women Working in Night Shifts**

3606. SHRIMATI NIVEDITA MANE:  
SHRI VARKALA RADHAKRISHNAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as per survey conducted by the Associated Chambers of Commerce and Industry, Delhi is an unsafe place for women working in night shifts as reported in the *Hindustan Times* dated 10 October, 2008;

(b) if so, the details thereof;

(c) the steps taken by the Government to ensure safety of women working in night shifts;

(d) whether any instructions have been given to the employers to provide security to working women in night shifts;

(e) if so, the details thereof; and

(f) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (f) A news-item reported in a newspaper mentions that in a survey by ASSOCHAM, 65% of the women interviewed in Delhi said that they felt insecure working in night shifts. The following steps have been taken by Delhi Police to ensure safety of women working in night shifts:

- (i) A districts/Units have been sensitized about the night-patrolling, particularly in the areas in

the proximity of call centres, malls and other offices, where women are working in night shifts.

- (ii) Special checks are conducted near and around offices where women are working in night shifts.
- (iii) PCR vans located in the area conduct regular patrolling in the places having potential threat.
- (iv) Delhi Police issued a circular on 23-3-2006 regarding safety and security of women employees of call centres/BPOs to all districts/Units and the local police have also been directed to brief call centres/BPO employees accordingly.

#### **Restricting Cheap Imports**

3607. SHRI ADHALRAO PATIL SHIVAJIRAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to impose temporary licensing on select items in view of cheap imports from various countries including China;

(b) if so, the details thereof, item-wise, country-wise;

(c) whether the Government and other agencies monitor the volume of imports in view of the decline in commodity prices;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regards?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (e) Taking into account various factors, the Government has recently restricted import of items classified under ITC (HS) Code Nos. 7208, 7304, 2803 00 10, 4011 20 10, 5402 47 00, 7326 90 99, 8483 10 99 and 8708 10 90 vide Notification Nos. 63 dated 21-11-2008 and 64 dated 24-11-2008.

The restrictions are applicable on imports from all countries.

The Government monitors import of certain 'sensitive items' on monthly basis.

#### **Talks between BSF and BDR**

3608. SHRI SUGRIB SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Director General level talks between Border Security Forces (BSF) and Bangladesh Rifles (BDR) were held during the month of August, 2008;

(b) if so, the details of various issues discussed and the outcome thereof; and

(c) the implementation status of previous talks held during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) Yes, Sir.

(b) and (c) Border Security Force (BSF) raised issues of the presence of Indian insurgent groups in Bangladesh and their training camps/hide outs; construction of border fence; and development works for border population within 150 yards of the International Border. Issues of enhanced co-operation between Border Security Force (BSF) and Bangladesh Rifles (BDR) to check trans border crimes, illegal cross border movement and construction of border pillars were also discussed. During the last three years, 12 development works on the border have been settled and some wanted criminals have been handed over to either country. Director General, BSF has also handed over a list of forty six (46) patches, where border fencing within 150 yards of the border is required on a priority basis. Simultaneous coordinated patrolling by the BSF and BDR has been agreed upon to prevent trans border illegal activities and in this context, both sides have also agreed to identify vulnerable stretches along the border for such patrolling, and to finalize modalities in this regard at the sector/Battalion level.

MR. SPEAKER: The House stands adjourned to meet again at 12 noon.

11.12 hrs.

*The Lok Sabha then adjourned till  
Twelve of the Clock.*

12.00 hrs.

*The Lok Sabha re-assembled at  
Twelve of the Clock.*

[MR. SPEAKER *in the Chair*]

PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF URBAN DEVELOPMENT  
(SHRI S. JAIPAL REDDY): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2007-2008.

[Placed in Library, See No. LT/0051/08]

- (2) A copy of the Notifications No. S.O. 1452(E) (Hindi and English versions) published in Gazette of India dated the 16th June, 2008 making certain amendments in the Notification No. S.O. 683(E) dated the 24th March, 2008 issued under Section 57 of the Delhi Development Act, 1957.

[Placed in Library, See No. LT/0052/08]

THE MINISTER OF PANCHAYATI RAJ AND  
MINISTER OF DEVELOPMENT OF NORTH EASTERN  
REGION (SHRI MANI SHANKAR AIYAR): I beg to lay  
on the Table:—

- (1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Statement regarding Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2007-2008.

- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0053/08]

THE MINISTER OF STATE IN THE MINISTRY OF  
SHIPPING, ROAD TRANSPORT AND HIGHWAYS  
(SHRI K.H. MUNIYAPPA): On behalf of Shri T.R. Baalu,  
I beg to lay on the Table:—

- (1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2007-2008.

- (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0054/08]

- (2) (1) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2007-2008.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Seamen's Provident

[Shri K.H. Muniyappa]

- Fund Organisation, Mumbai, for the year 2007-2008.
- [Placed in Library, See No. LT/0055/08]
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2007-2008.
- [Placed in Library, See No. LT/0056/08]
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the New Mangalore Port Trust, Mangalore, for the year 2007-2008.
- [Placed in Library, See No. LT/0057/08]
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2007-2008.
- [Placed in Library, See No. LT/0058/08]
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2007-2008.
- [Placed in Library, See No. LT/0059/08]
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, for the year 2007-2008.
- [Placed in Library, See No. LT/0060/08]
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2007-2008.
- [Placed in Library, See No. LT/0061/08]
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Mormugao, for the year 2007-2008.
- [Placed in Library, See No. LT/0062/08]
- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English

versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2007-2008.

[Placed in Library, See No. LT/0063/08]

(11) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2007-2008, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2007-2008.

[Placed in Library, See No. LT/0064/08]

(12) (i) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2007-2008, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2007-2008.

[Placed in Library, See No. LT/0061/08]

(13) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 2007-2008, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Trust, Mormugao, for the year 2007-2008.

[Placed in Library, See No. LT/0062/08]

(14) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2007-2008, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the

Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2007-2008.

[Placed in Library, See No. LT/0066/08]

(15) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, for the year 2007-2008, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, for the year 2007-2008.

[Placed in Library, See No. LT/0060/08]

(16) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatam Port Trust, Visakhapatam, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatam Port Trust, Visakhapatam, for the year 2007-2008.

[Placed in Library, See No. LT/0065/08]

(17) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2007-2008.

[Placed in Library, See No. LT/0066/08]

(18) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust, Tuticorin, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust, Tuticorin, for the year 2007-2008.

[Placed in Library, See No. LT/0067/08]

[Shri K.H. Muniyappa]

(19) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2007-2008.

[Placed in Library, See No. LT/0068/08]

(20) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, Mangalore, for the year 2007-2008.

[Placed in Library, See No. LT/0057/08]

(21) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2007-2008.

(iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Chennai Port Trust, Chennai, for the year 2007-2008.

[Placed in Library, See No. LT/0069/08]

(22) (i) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2007-2008, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the

Audited Accounts of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2007-2008.

[Placed in Library, See No. LT/0068/08]

[Translation]

THE MINISTER OF MINES (SHRI SIS RAM OLA):  
I beg to lay on the Table:—

(i) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956—

(a) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2007-2008.

(ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0070/08]

(b) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Oorgaam, for the year 2007-2008.

(ii) Annual Report of the Bharat Gold Mines Limited, Oorgaam, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0071/08]

(c) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2007-2008.

(ii) Annual Report of the National Aluminium Company Limited,

Bhubaneswar, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0072/08]

- (d) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2007-2008.
- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0073/08]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2007-2008.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2007-2008.

[Placed in Library, See No. LT/0074/08]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2007-2008.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2007-2008.

[Placed in Library, See No. LT/0075/08]

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2007-2008, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2007-2008.

[Placed in Library, See No. LT/0076/08]

[English]

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): I beg to lay on the Table:—

- (i) A copy of the following papers (Hindi and English versions) under sub-section (i) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0077/08]

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:—

[Shri Prem Chand Gupta]

- (i) The Investor Education and Protection Fund (Awareness and Protection of Investors) Rules, 2008 published in Notification No. G.S.R. 787(E) in Gazette of India dated the 14th November, 2008.
- (ii) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 2008 published in Notification No. G.S.R. 788(E) in Gazette of India dated the 14th November, 2008.
- (iii) The Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 2008 published in Notification No. G.S.R. 824(E) in Gazette of India dated the 28th November, 2008.
- (iv) The Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 2008 published in Notification No. G.S.R. 835(E) in Gazette of India dated the 4th December, 2008.

[Placed in Library, See No. LT/0078/08]

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): I beg to lay on the Table:—

- (1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Statement regarding Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2007-2008.
  - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0079/08]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI B.K. HANDIQUE): I beg to lay on the Table:—

- (1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0080/08]

- (b) (i) Review by the Government of the working of the Madras Fertilizers Limited, Tamil Nadu, for the year 2007-2008.
- (ii) Annual Report of the Madras Fertilizers Limited, Tamil Nadu, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0081/08]

- (c) (i) Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2007-2008.
- (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0082/08]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2007-2008, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2007-2008.

[Placed in Library, See No. LT/0083/08]

- (3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library, See No. LT/0084/08]

- (4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the year 2006-2007 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library, See No. LT/0085/08]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2007-2008.

[Placed in Library, See No. LT/0086/08]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences, New Delhi, for the year 2007-2008.

[Placed in Library, See No. LT/0087/08]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences, Wardha, for the year 2007-2008, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences, Wardha, for the year 2007-2008.

[Placed in Library, See No. LT/0088/08]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2007-2008.

[Placed in Library, See No. LT/0089/08]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working

[Shrimati Panabaka Lakshmi]

of the Pharmacy Council of India, New Delhi, for the year 2007-2008.

[Placed in Library, See No. LT/0090/08]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2007-2008.

[Placed in Library, See No. LT/0091/08]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2007-2008.

[Placed in Library, See No. LT/0092/08]

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 16 of the Indian Nursing Council Act, 1947:—

- (i) The Syllabus Basic B.Sc. Nursing-Revised, Regulations 2004 published in Notification No. F.No.11-1/2006-INC in weekly Gazette of India dated the 2nd September, 2006.

- (ii) The Syllabus Basic B.Sc. Nursing-Revised, Regulations 2001 published in Notification No. 11-1/2006-INC in weekly Gazette of India dated the 23rd September, 2006.

- (iii) The Post Basic Diploma in Emergency and Disaster Nursing Regulations, 2005

published in Notification No. F.No. 11-1/2007-INC in Gazette of India dated the 2nd June, 2007.

- (iv) The Post Basic Diploma in Oncology Nursing Regulations, 2005 published in Notification No. F.No. 11-1/2007-INC in Gazette of India dated the 2nd June, 2007.

- (v) The Post Basic Diploma in Critical Care Nursing Regulations, 2005 published in Notification No. F.No. 11-1/2007-INC in Gazette of India dated the 2nd June, 2007.

- (vi) The Syllabus and Regulations Auxillary Nurse and Midwives Revised-2006 published in Notification No.11-1/2006-INC in Gazette of India dated the 2nd January, 2007.

- (vii) The M.Sc. (Nursing)—2008 published in Notification No.11-1/2007-INC in Gazette of India dated the 15th April, 2008.

- (viii) The Regulation for Setting up of a College of Nursing published in Notification No.F. No. 11-1/2007-INC in Gazette of India dated the 8th October, 2008.

[Placed in Library, See No. LT/0093/08]

- (9) A copy of the Transplantation of Human Organs (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 571(E) in Gazette of India dated the 4th August, 2008 under sub-section (3) of Section 24 of the Transplantation of Human Organs Act, 1994.

[Placed in Library, See No. LT/0094/08]

- (10) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2007-2008.

- (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0095/08]

- (b) (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2006-2007.

- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (10) above.

[Placed in Library, See No. LT/0096/08]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2007-2008.

[Placed in Library, See No. LT/0097/08]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2007-2008.

[Placed in Library, See No. LT/0098/08]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research Ayurveda and Siddha, New Delhi, for the year 2007-2008.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research Ayurveda and Siddha, New Delhi, for the year 2007-2008, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research Ayurveda and Siddha, New Delhi, for the year 2007-2008.

[Placed in Library, See No. LT/0099/08]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2006-2007.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT/0100/08]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi

[Shrimati Panabaka Lakshmi]

Regional Institute of Health and Medical Sciences, Shillong, for the year 2007-2008.

[Placed in Library, See No. LT/0101/08]

- (18) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Red Cross Society for the years 2004-2005, 2005-2006, 2006-2007 and 2007-2008, Indian Medicines Pharmaceutical Corporation Limited for the years 2006-2007 and 2007-2008 and thirty other organizations, mentioned therein, for the year 2007-2008, within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library, See No. LT/0102/08]

MR. SPEAKER: Item No. 13, Shri Santosh Bagrodia—Not present.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): On behalf of Dr. Shakeel Ahmad, I beg to lay on the Table:—

- (1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2007-2008.
- (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0105/08]

- (b) (i) A copy of the Review by the Government of the working of the REPCO Bank Limited (Repatriates

Cooperative Finance and Development Bank Limited), Chennai, for the year 2007-2008.

- (ii) Annual Report of the REPCO Bank Limited (Repatriates Cooperative Finance and Development Bank Limited), Chennai, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0106/08]

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—
- (i) S.O. 2402(E) published in Gazette of India dated the 3rd October, 2008 regarding acquisition of land for building (widening/ four laning, etc.), maintenance, management and operation of National Highway No. 215 (Panikoilli-Rimuli Section) in the State of Orissa.
- (ii) S.D. 2588(E) to S.O. 2590(E) published in Gazette of India dated the 3rd November, 2008 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (iii) S.O. 2276(E) published in Gazette of India dated the 25th September, 2008 containing corrigendum to the Notification No. 808(E) dated 3rd April, 2008.
- (iv) S.O. 2277(E) published in Gazette of India dated the 3rd April, 2008 containing corrigendum to the Notification No. 809(E) dated 3rd April, 2008.

- (v) S.O. 2465(E) and S.O. 2466(E) published in Gazette of India dated the 17th October, 2008 making certain amendments in the Notification No. S.O. 1747(E) dated the 22nd July, 2008.
- (vi) S.O. 2467(E) published in Gazette of India dated the 17th October, 2008 regarding acquisition of land for building (widening/ four laning, etc.), maintenance, management and operation of National Highway No. 54 (Silchar-Harangajao Section) including construction of bypasses and realignments in the State of Assam.
- (vii) S.O. 2514(E) published in Gazette of India dated the 24th October, 2008 making certain amendments in the Notification No. S.O. 601(E) dated the 19th May, 2004.
- (viii) S.O. 2515(E) published in Gazette of India dated the 24th October, 2008 regarding acquisition of land for building (widening/ four laning, etc.), maintenance, management and operation of National Highway No. 54, including construction of Lanka Bypass in the State of Assam.
- (ix) S.O. 2516(E) published in Gazette of India dated the 24th October, 2008 making certain amendments in the Notification No. S.O. 601(E) dated the 20th May, 2004.

[Placed in Library, See No. LT/0107/08]

- (2) A copy of the Central Motor Vehicles (Second Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 784(E) in Gazette of India dated the 12th November, 2008 under sub-section (4) of Section 212 of the Central Motor Vehicles Act, 1988.

[Placed in Library, See No. LT/0108/08]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992:—
  - (i) The Indo-Tibetan Border Police Force (Group 'B' and Group 'C' posts) of Hindi Translators' Recruitment Rules, 2008 published in Notification No. G.S.R. 501 (E) in Gazette of India dated the 7th July, 2008.
  - (ii) The Indo-Tibetan Border Police, Tele-communication Cadre Force (Group 'A' and Group 'B' posts) Recruitment (Amendment) Rules, 2008 published in Notification No. G.S.R. 502(E) in Gazette of India dated the 7th July, 2008.
  - (iii) The Indo-Tibetan Border Police Force, Animal Transport Cadre (Non-gazetted) Recruitment Amendment Rules, 2008 published in Notification No. G.S.R. 468(E) in Gazette of India dated the 20th June, 2008.
  - (iv) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'B' and Group 'c' posts) Recruitment (Amendment) Rules, 2008 published in Notification No. G.S.R. 804(E) in Gazette of India dated the 20th November, 2008.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (1) above.

[Placed in Library, See No. LT/0109/08]

- (3) A copy of the Border Security Force, Air Wing Subedar (Storeman) Recruitment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 228 in Gazette of India dated the 3rd November, 2007 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.
- (4) Statement (Hindi and English versions)

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showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT/0110/08]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): On behalf of Shri Prithviraj Chavan, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi, for the year 2007-2008.

[Placed in Library, See No. LT/0111/08]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2007-2008.

[Placed in Library, See No. LT/0112/08]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2007-2008.

[Placed in Library, See No. LT/0113/08]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2007-2008.

[Placed in Library, See No. LT/0114/08]

- (5) A copy of the Annual Report (Hindi and English versions) Central Vigilance Commission, New Delhi, for the year 2007 under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.

[Placed in Library, See No. LT/0115/08]

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): On behalf of Shrimati Suryakanta Patil, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the National Rural Employment Guarantee Act, 2005 for the period April, 2007-March, 2008.

[Placed in Library, See No. LT/0116/08]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): I beg to lay on the Table:—

- (I) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Education Research and Training, New Delhi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Education Research and Training, New Delhi, for the year 2007-2008, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of

Education Research and Training, New Delhi, for the year 2007-2008.

[Placed in Library, See No. LT/0117/08]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Gangtok, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Gangtok, for the year 2003-2004.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT/0118/08]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2007-2008.

[Placed in Library, See No. LT/0119/08]

(5) A copy each of the following Notifications (Hindi and English versions) under Section 33 of the National Council for Teacher Education Act, 1993:—

(i) The National Council for Teacher Education (assignment of Functions to the Executive Committee) Regulations, 2007 published in Notification No. F. No. 34-2/2005/NCTE/

CDN in Gazette of India dated the 20th August, 2007.

(ii) The National Council for Teacher Education (Recognition Norms and Procedure) Regulations, 2007 published in Notification No. F. No. 51-1-2007/NCTE/(N and S) in Gazette of India dated the 10th December, 2007.

(6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT/0120/08]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2007-2008, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2007-2008.

[Placed in Library, See No. LT/0121/08]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:—

(i) The Income Tax (7th Amendment) Rules, 2008 published in Notification No. S.O. 2431(E) in Gazette of India dated the 10th October, 2008, together with an explanatory memorandum.

[Shri S.S. Palanimanickam]

- (ii) The Income Tax (Eighth Amendment) Rules, 2008 published in Notification No. S.O. 2498(E) in Gazette of India dated the 22nd October, 2008, together with an explanatory memorandum.

[Placed in Library, See No. LT/0122/08]

- (2) A copy of the Notification No. S.O. 2085(E) (Hindi and English versions) published in Gazette of India dated the 21st August, 2008 notifying the Services rendered by the persons, mentioned therein, in relation to the sports activities as "Professional Services" for the purpose of Section 194J of the Income Tax Act, 1961, issued under the said Act, together with an explanatory memorandum.

[Placed in Library, See No. LT/0123/08]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) S.O. 2459(E) published in Gazette of India dated the 16th October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T.) dated the 3rd August, 2001.
- (ii) S.O. 2526(E) published in Gazette of India dated the 24th October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 111/2008-Cus (N.T.) dated the 26th September, 2008.
- (iii) S.O. 2546(E) published in Gazette of India dated the 29th October, 2008, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (iv) S.O. 2577(E) published in Gazette of India dated the 31st October, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T.) dated the 3rd August, 2001.

- (v) S.O. 2667(E) published in Gazette of India dated the 17th November, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T.) dated the 3rd August, 2001.

- (vi) S.O. 2693(E) published in Gazette of India dated the 18th November, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 115/2008-Cus (N.T.) dated the 29th October, 2008.

- (vii) S.O. 2734(E) published in Gazette of India dated the 25th November, 2008, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

[Placed in Library, See No. LT/0124/08]

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): On behalf of Shrimati Subbulakshmi Jagadeesan, I beg to lay on the Table:—

- (1) A copy of the Office of Chief Commissioner for Persons with Disabilities Recruitment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 525(E) in Gazette of India dated the 2nd August, 2007 under sub-section (3) of Section 73 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.
- (2) Statement (Hindi and English versions)

showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT/0125/08]

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VAYALAR RAVI): On behalf of Shri Jyotiraditya Madhavrao Scindia, I beg to lay on the Table a copy of the Use of low power Equipment in the frequency band 865-867 MHz for (RFID) Radio Frequency Identification Devices (Exemption from Licensing Requirement) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 564(E) in Gazette of India dated the 30th July, 2008 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

[Placed in Library, See No. LT/0126/08]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI RAGHUNATH JHA): I beg to lay on the Table:—

- (1) A copy of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, and its subsidiaries for the year 2007-2008.
  - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, and its subsidiaries for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0127/08]

- (b) (i) Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, and its subsidiaries for the year 2007-2008.
- (ii) Annual Report of the Andrew Yule and

Company Limited, Kolkata, and its subsidiaries for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0128/08]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): I beg to lay on the Table a copy of the Notification No. S.O. 2708(E) (Hindi and English versions) published in Gazette of India dated the 21st November, 2008 authorising Officers in column 2 of the notification to file complaints with regard to offences punishable under the Biological Diversity Act, 2002 within the areas of jurisdiction specified in column 3 of the said notification issued under section 61 of the Biological Diversity Act, 2002.

[Placed in Library, See No. LT/0129/08]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): On behalf of Shri Pawan Kumar Bansal, I beg to lay on the Table:—

- (1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2007-2008.
  - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0130/08]

- (b) (i) Review by the Government of the working of the New India Assurance

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Company Limited, Mumbai, for the year 2007-2008.

- (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0131/08]

- (2) A copy of the Mid-Year Review-2008-2009 (Hindi and English versions).

[Placed in Library, See No. LT/0132/08]

- (3) A copy of the Punjab National 'Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. PNB/DAC/P/2/2008 in Gazette of India dated the 13th September, 2008 under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

[Placed in Library, See No. LT/0133/08]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Life Corporation of India Act, 1956:—

- (i) The Life Insurance Corporation of India Chairman (Certain Terms and Conditions of Service) (Amendment) Rules, 2008 published in Notification No. G.S.R. 819(E) in Gazette of India dated the 26th November, 2008.
- (ii) The Life Insurance Corporation of India Managing Director (Revision of Certain Terms and Conditions of Service) (Amendment) Rules, 2008 published in Notification No. G.S.R. 820(E) in Gazette of India dated the 26th November, 2008.

[Placed in Library, See No. LT/0134/08]

- (5) A copy of the Insurance Regulatory and Development Authority (Salary and Allowance payable to and other Terms and Conditions of Service of Chairperson and other Members) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 827(E) in Gazette of India dated the 1st December, 2008 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library, See No. LT/0135/08]

- (6) A copy of the General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 2008 (Hindi and English versions) published in Notification No. S.O. 2742(E) in Gazette of India dated the 26th November, 2008 under Section 17A(5) of the General Insurance Business (Nationalization) Act, 1972.

[Placed in Library, See No. LT/0136/08]

- (7) A copy of the consolidated Report (Hindi and English versions) on the Working of the Public Sector Banks as on March 31st, 2008.

[Placed in Library, See No. LT/0137/08]

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nation Institute of Design, for the year 2007-2008, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nation Institute of Design, for the year 2007-2008.

[Placed in Library, See No. LT/0138/08]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufac-

turing Technical Institute, Bangalore, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technical Institute, Bangalore, for the year 2007-2008.

[Placed in Library, See No. LT/0139/08]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp Research Institute, Saharanpur, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp Research Institute, Saharanpur, for the year 2007-2008.

[Placed in Library, See No. LT/0140/08]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2006-2007.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2006-2007, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2006-2007.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT/0141/08]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institute, Hyderabad, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institute, Hyderabad, for the year 2007-2008.

[Placed in Library, See No. LT/0142/08]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2005-2006.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2005-2006, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2005-2006.

- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2005-2006.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT/0143/08]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2005-2006, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working

[Shrimati D. Purandeswari]

of the National Institute of Technology, Patna, for the year 2005-2006.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT/0144/08]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Patna, for the year 2006-2007.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT/0145/08]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 2007-2008.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Madras, for the year 2007-2008.

[Placed in Library, See No. LT/0146/08]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2007-2008.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2007-2008.

[Placed in Library, See No. LT/0147/08]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2007-2008.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 2007-2008.

[Placed in Library, See No. LT/0148/08]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kanpur, for the year 2007-2008.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kanpur, for the year 2007-2008.

[Placed in Library, See No. LT/0149/08]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2007-2008.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2007-2008, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2007-2008.

[Placed in Library, See No. LT/0150/08]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2007-2008.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2007-2008.

[Placed in Library, See No. LT/0151/08]

- (16) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 2007-2008 together with Audit Report thereon.

[Placed in Library, See No. LT/0152/08]

- (17) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2007-2008 together with Audit Report thereon.

[Placed in Library, See No. LT/0153/08]

- (18) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Tezpur University for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library, See No. LT/0154/08]

- (19) A copy each of the following Notifications (Hindi and English versions) under the National Institute of Technology Act, 2007:—

- (i) S.O. 893(E) published in Gazette of India dated the 17th April, 2008 establishing the Council for all the Institutes, specified in column 3 of the Schedule of the National Institutes of Technology Act, 2007 constituting of the Chairman, Vice-Chairman, Members and Member-Secretary mentioned therein.
- (ii) The National Institutes of Technology (NITs) (Registrar) Recruitment Rules, 2008, published in Notification No. G.S.R. 488(E) in Gazette of India dated the 1st July, 2008.

- (iii) S.O. 1128(E) published in Gazette of India dated the 13th May, 2008 making provisions for assigning the temporary charge of the post of Director of a National Institute of Technology, Jamshedpur (Jharkhand) to Director, National Institute of Technology, Rourkela (Orissa).

- (iv) Notification No. 22-7-2006 TS III published in Gazette of India dated the 19th July, 2008 appointing for a period of five years purely on tenure basis, with effect from the date of assumption of charge of the post of the Director in the NITs, mentioned therein, or until further orders.

[Placed in Library, See No. LT/0155/08]

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): I beg to lay on the Table—

(1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2007-2008.

- (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0156/08]

- (b) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2007-2008.

- (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited

[Shri Jairam Ramesh]

Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT/0157/08]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Kolkata, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Kolkata, for the year 2007-2008.

[Placed in Library, See No. LT/0158/08]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2007-2008.

[Placed in Library, See No. LT/0159/08]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2007-2008.

[Placed in Library, See No. LT/0160/08]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2007-2008.

[Placed in Library, See No. LT/0161/08]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Development Authority, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Development Authority, New Delhi, for the year 2007-2008, alongwith Audited Accounts, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Development Authority, New Delhi, for the year 2007-2008.

[Placed in Library, See No. LT/0162/08]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2007-2008.

[Placed in Library, See No. LT/0163/08]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2007-2008.

[Placed in Library, See No. LT/0164/08]

(9) A copy of the Special Economic Zones (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. S.O. 2661(E) in Gazette of India dated the 14th November, 2008 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, together with an explanatory note.

[Placed in Library, See No. LT/0165/08]

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI S. REGUPATHY): I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2007-2008.

[Placed in Library, See No. LT/0166/08]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research

and Education, Dehradun, for the year 2007-2008.

[Placed in Library, See No. LT/0167/08]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2007-2008.

[Placed in Library, See No. LT/0168/08]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2006-2007.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT/0169/08]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2006-2007.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT/0170/08]

12.06 hrs.

## RESIGNATION BY MEMBER

*[English]*

MR. SPEAKER: I have to inform the House that I have received a letter dated 22nd December, 2008 from Shri Gaurishankar Chaturbhuji Bisen, an elected Member from Balaghat Parliamentary Constituency of Madhya Pradesh resigning from the membership of Lok Sabha.

I have accepted his resignation with effect from 22nd December, 2008.

12.6½ hrs.

MESSAGE FROM RAJYA SABHA  
AND  
BILLS AS PASSED BY RAJYA SABHA\*

*[English]*

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the South Asian University Bill, 2008 which has been passed by the Rajya Sabha at its sitting held on the 22nd December, 2008."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (Scheduled Tribes) (Union Territories) Order (Amendment) Bill, 2008 which has been passed by the Rajya Sabha at its sitting held on the 22nd December, 2008."

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\*Laid on the Table.

- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 2008, which was passed by the Lok Sabha at its sitting held on the 19th December, 2008 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

2. Sir, I lay on the Table the South Asian University Bill, 2008, and the Constitution (Scheduled Tribes) (Union Territories) Order (Amendment) Bill, 2008, as passed by Rajya Sabha on the 22nd December, 2008.

12.07 hrs.

COMMITTEE ON PETITIONS  
46th and 47th Reports

*[Translation]*

SHRI SYED SHAHNAWAZ HUSSAIN (Bhagalpur): I beg to present the following Reports (Hindi and English versions) of the Committee on Petitions:—

- (1) Forty-sixth Report on the following subjects—
  - (a) Petition concerning the Ministry of Environment and Forests from Shri Basudeb Acharia, MP regarding pollution caused by the Hindalco Factory situated near Muri, District Ranchi (Jharkhand).
  - (b) Petition concerning the Ministry of Defence from Shri Basudeb Acharia, MP requesting to give benefits to casual workmen employed by Hindustan Aeronautics Ltd., Nasik Division, Ozar, Nasik at par with workman employed in Hyderabad Division.
- (2) Forty-seventh Report on the representations concerning the Ministries of Civil Aviation and Railways.

12.7½ hrs.

STANDING COMMITTEE ON FOOD,  
CONSUMER AFFAIRS AND PUBLIC  
DISTRIBUTION

27th Report

*[Translation]*

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): I beg to present the Twenty-seventh Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution on the subject "Price rise of Essential Commodities-causes and effects with special emphasis on import of wheat and Enforcement of Prevention of Black-marketing and maintenance of supply of Essential Commodities Act, 1980" pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

12.07½ hrs.

STANDING COMMITTEE ON RAILWAYS

41st Report

*[Translation]*

SHRI BASUDEB ACHARIA (Bankura): I beg to present the Forty-first Report (Hindi and English versions) of the Standing Committee on Railways on 'Review of Special Railway Safety Fund'.

12.08 hrs.

STATEMENTS BY MINISTERS

- (i) **Status of Implementation of the recommendations contained in the 29th and 32nd Reports of the Standing Committee on Coal and Steel on Demands for Grants (2007-08 and 2008-09 respectively), pertaining to the Ministry of Mines\***

\*Laid on the Table and also placed in Library, See No. LT/0171/08.

*[Translation]*

THE MINISTER OF MINES (SHRI SIS RAM OLA): Sir, I am making this statement on the implementation of the recommendations of the Standing Committee on Coal and Steel relating to Ministry of Mines contained in their 29th and 32nd Reports as per the directions of the Hon'ble Speaker, Lok Sabha.

The 29th and 32nd Reports of the Standing Committee on Coal and Steel have been presented to Lok Sabha on 7-12-2007 and 16-4-2008 respectively, which were for the Demands for Grants of the Ministry of Mines for the year 2007-08 and 2008-09. Action taken on these reports were sent to the Committee's Office on 9-6-2008 and 1-10-2008 respectively. There were 7 recommendations in each of the 29th and 32nd Reports of the Committee on which action was called for on the part of the Government.

The status of the implementation is indicated in the Annexure-I and II to my statement, which is laid on the Table of the House. I would not like to take the valuable time of the House to read the Annexure and request that these may be considered as read.

12.08½ hrs.

- (ii) **Status of Implementation of the recommendations contained in the 206th, 207th and 210th Reports of the Standing Committee on Industry on Demands for Grants (2006-07, 2007-08 and 2008-09 respectively), pertaining to the Ministry of Micro, Small and Medium Enterprises.\***

*[Translation]*

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): Sir, I make this Statement on the status of implementation of recommendations contained in the 206th, 207th and 210th Reports of the Department-related Parliamentary Standing Committee on Industry, at the direction of the Hon'ble Speaker, Lok Sabha and in pursuance of the

\*Laid on the Table and also placed in Library, See No. LT/0172/08.

[Shri Mahabir Prasad]

provisions of the Rules of Procedure and Conduct of Business in Lok Sabha contained in the Lok Sabha Bulletin—Part II dated September 1, 2004.

The 206th Report on 'Action Taken by the Government on the Recommendations contained in 200th Report of the Committee on Demands for Grants (2007-08)' of the Parliamentary Standing Committee on Industry pertaining to the Ministry of Micro, Small and Medium Enterprises contains eleven recommendations/observations. These recommendations/observations broadly pertain to credit flow to micro and small enterprises (MSE) sector, functioning of National Small Industries Corporation (NSIC), allocation of funds under Plan Schemes and streamlining the implementation thereof including those meant for North-Eastern Region. My Ministry has taken necessary action in respect of these recommendations/observations. The Action Taken Notes giving details of the action taken on each of the recommendations/observations have been furnished to the Secretariat of the Committee on 10-10-2008.

The 207th Report on 'Action Taken by the Government on the Recommendations contained in 199th Report of the Committee on Demands for Grants (2007-08) for Agro and Rural Industries' of the Parliamentary Standing Committee on Industry pertaining to the Ministry of Micro, Small and Medium Enterprises contains fifteen recommendations/observations. These recommendations/observations broadly pertain to ongoing schemes of the Ministry relating to Khadi and Village Industries, allocation of funds and utilization thereof and benefits/progress under these schemes/programmes. My Ministry has taken necessary action in respect of these recommendations/observations. The Action Taken Notes giving details of the action taken on each of the recommendations/observations have been furnished to the Secretariat of the Committee on 22-10-2008.

The 210th Report on 'Demands for Grants (2008-09) pertaining to the Ministry of Micro, Small and Medium Enterprises' contains sixty five recommendations/

observations. These mainly relate to the allocation of funds under Plan Schemes, utilization thereof and targets thereunder, rationalization/streamlining implementation of schemes, credit issues concerning the sector, technology upgradation, marketing and infrastructure support and issues related to functioning of NSIC and Khadi and Village Industries Commission (KVIC). My Ministry has taken necessary action in respect of these recommendations/observations. The Action Taken Notes giving details of the action taken on each of the recommendations/observations have been furnished to the Secretariat of the Committee on 17-10-2008.

The present status of implementation of the major recommendations made by the Committee is detailed in Annexures I, II and III to this Statement, which is placed on the Table of the House. I would not like to take the valuable time of the House to read out the contents of these Annexures and would request that these may be considered as read.

12.09 hrs.

- (iii) **Status of implementation of the recommendations contained in the 202nd Report of the Standing Committee on Industry on Demands for Grants (2007-08), pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI B.K. HANDIQUE): Sir, on behalf of my colleague, Shri Santosh Mohan Dev, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 202nd Report of the Standing Committee on Industry on Demands for Grants (2007-08), pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises.

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\*Laid on the Table and also placed in Library, See No. LT/0173/08.

12.09½ hrs.

- (iv) **Status of implementation of the recommendations contained in the 196th Report of the Standing Committee on Human Resource Development, pertaining to the Department of Higher Education, Ministry of Human Resource Development\***

*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 196th Report of the Standing Committee on Human Resource Development, pertaining to the Department of Higher Education, Ministry of Human Resource Development.

12.10 hrs.

- (v) **Satus of implementation of the recommendations contained in the 16th Report of the Standing Committee on Petroleum and Natural Gas on 'Supply, Distribution and Marketing of Natural Gas Including CNG and LNG', pertaining to the Ministry of Petroleum and Natural Gas\*\***

*[Translation]*

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): Sir, I beg to move a statement regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Petroleum and Natural Gas on 'Supply, Distribution and Marketing of Natural Gas including CNG and LNG', pertaining to the Ministry of Petroleum and Natural Gas.

\*Laid on the Table and also placed in Library, See No. LT/0174/08.

\*\*Laid on the Table and also placed in Library, See No. LT/0175/08.

12.10½ hrs.

**RE: Circumstances leading to the death of Shri Hemant Karkare and other officers of the Mumbai police**

*[Translation]*

SHRI L.K. ADVANI (Gandhinagar): Mr. Speaker, Sir, I am grateful to you that you gave me an opportunity to make a submission before the statement of the hon. Home Minister. ...*(Interruptions)*

*[English]*

SHRI GURUDAS DASGUPTA (Panskura): What about the discussion under the Calling Attention. ...*(Interruptions)*

MR. SPEAKER: It was decided that at 12 o' clock, he would be called.

...*(Interruptions)*

SHRI L.K. ADVANI: Therefore, I have seen it. ...*(Interruptions)* We have not asked for the circumstances leading to the death of Shri Karkare. ...*(Interruptions)*

MR. SPEAKER: Let him make the Statement. The Government is committed to making a Statement.

...*(Interruptions)*

SHRI L.K. ADVANI: Sir, the House has been agitated not because of the circumstances leading to the death of Shri Hemant Karkare. ...*(Interruptions)*

There is not one word about it. ...*(Interruptions)*

MR. SPEAKER: I do not know what is in the Statement. I also have to go through it. Let us hear him. Let us hear what he says.

...*(Interruptions)*

MR. SPEAKER: I do not know. I have not yet been able to go through it.

...*(Interruptions)*

SHRI L.K. ADVANI: The title says "circumstances leading to the death of Shri Hemant Karkare..." We have not raised that question. ...*(Interruptions)*

MR. SPEAKER: Let us know what is in the Statement.

...*(Interruptions)*

MR. SPEAKER: Let him place it. You wanted a Statement. He is making a Statement. I cannot dictate to him what Statement he should make. You may not be satisfied with the Statement.

...*(Interruptions)*

SHRI L.K. ADVANI: Let me complete it. ...*(Interruptions)*

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): First, I have to make the Statement. ...*(Interruptions)*

SHRI L.K. ADVANI: How can it be permitted? ...*(Interruptions)*

MR. SPEAKER: Because you wanted to say something, I have called you in deference to you. But that does not mean that he cannot make the Statement. He should make the Statement first.

...*(Interruptions)*

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): He is referring to the Statement. The hon. Minister has not yet made the Statement. ...*(Interruptions)*

SHRI L.K. ADVANI: I am sorry, this is no way of making a Statement. ...*(Interruptions)*

SHRI P. CHIDAMBARAM: Let me make the Statement first.

MR. SPEAKER: You have been demanding a Statement. The Government is making a Statement. If you do not want to hear, what can I do?

...*(Interruptions)*

SHRI P. CHIDAMBARAM: I want to make the Statement first.

SHRI L.K. ADVANI: You can lay this on the Table of the House. ...*(Interruptions)*

SHRI P. CHIDAMBARAM: No. I am making a Statement. ...*(Interruptions)* I want to make a Statement. ...*(Interruptions)*

SHRI L.K. ADVANI: I am sorry, let him make that Statement. We walk out. ...*(Interruptions)*

12.11 hrs.

*(At this stage, Shri L.K. Advani and some other hon. Members left the House.)*

MR. SPEAKER: Why are you standing? Please take your seats. Yes, hon. Minister, you make the Statement.

...*(Interruptions)*

MR. SPEAKER: He is making an important Statement which the Opposition wanted. Let us have it. Yes, Mr. Minister, you can start.

...*(Interruptions)*

MR. SPEAKER: They have a right to walk-out. I cannot stop them. That is their democratic right. Mr. Minister, you start it.

...*(Interruptions)*

SHRI GURUDAS DASGUPTA: Sir, I am on a point of order. He is supposed to make a Statement. Before he makes the Statement or the Statement is placed on the Table of the House, how is it made available to the Members? ...*(Interruptions)*

SHRI P. CHIDAMBARAM: I do not know.

MR. SPEAKER: As you know, it is available there. He may have got it. So many other members have got it. This is a very common thing here.

...*(Interruptions)*

MR. SPEAKER: It is an important matter. I take it that the Opposition demanded it. All of you demanded

it. When the Government is making a Statement, at least, that should be heard.

...(Interruptions)

12.14 hrs.

STATEMENTS BY MINISTERS—*Contd.*

(vi) **Circumstances leading to the death of Shri Hemant Karkare and other officers of the Mumbai Police\***

[English]

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Mr. Speaker, Sir, recently, some questions have been raised about the circumstances in which three police officers including Shri Hemant Karkare, head of the ATS, Mumbai, were killed while travelling in one car on Rang Bhavan Lane near Cama Hospital on November 26, 2008.

I have ascertained the facts from the Government of Maharashtra.

At the outset, I wish to say that there are at least three eye witnesses to the incident, one of them being Mohammed Ajmal Amir who was apprehended shortly after the incident and is now in the custody of the police. The other two eye witnesses are Shri Arun Jadhav, a police Nalk, who was in the Qualis vehicle when the incident occurred, and Shri Maruti Madhavrao Phad, the driver of a Government vehicle provided for the use of the Principal Secretary (Health), Government of Maharashtra.

Based on the accounts given by these three eye witnesses and the accounts of other witnesses, the Mumbai Police have been able to reconstruct the sequence of events. Briefly, the following is the sequence.

Shri Karkare reached his residence at Dadar at about 21:45 hours. Shortly thereafter, on receiving information over telephone from Shri Tondwalkar,

Inspector-in-charge of the Control Room, he alerted his staff to be prepared to rush to the CST Railway Station. ...*(Interruptions)* Within minutes, he and his team (One PSI and four Constables) took a Bolero jeep and rushed towards the CST. Before they reached the CST, they found that the road had been blocked due to a *nakabandi*. ...*(Interruptions)*

MR. SPEAKER: You wanted a Statement. Now, you do not want the Government to make a Statement!

...*(Interruptions)*

SHRI P. CHIDAMBARAM: Hence Shri Karkare and his team walked from that point to the CST. He was met by Shri K.P. Raghuvanshi, Additional DGP, Railways and other officers. ...*(Interruptions)*

MR. SPEAKER: Hon. Minister, you lay the statement on the Table of the House.

SHRI P. CHIDAMBARAM: I lay the rest of the statement on the Table of the House.

\*They informed Shri Karkare that two terrorists, after opening indiscriminate fire inside the Railway Station, had fled towards a lane (called Anjuman Lane) between the Times of India building and Anjuman Islam High School. Immediately, Shri Karkare put on his bullet proof jacket and helmet and along with his team rushed in the direction in which the terrorists had fled. Shri Karkare and his team reached the rear gate of Cama Hospital. They heard the noise of exchange of fire as well as blast of grenades. They took cover position behind the rear gate.

Shortly thereafter, Shri Ashok Kamte, Additional CP, Mumbai, reached the rear gate of Cama Hospital. Earlier, Shri Kamte had reached his residence at about 22:00 hrs. Within five minutes, on receiving information from the Control Room of the East Region, he instructed his wireless operator and driver to get ready to leave and he left within the next ten minutes. He took the road inside the Bombay Port Trust. When he reached Azad Maidan Police Club, he was told that he could not take the car to the rear gate of Cama Hospital.

\*Placed in Library, See No. LT/0176/08.

\*...\* Speech was laid on the table.

[Shri P. Chidambaram]

Hence, he got down from his car, directed his driver to wait in the car and, along with his wireless operator, walked to the rear gate of Cama Hospital.

Shri Vijay Salaskar, Police Inspector, Anti Extortion Squad, Crime Branch also reached the rear gate of Cama Hospital. Earlier, he had reached home at about 21:30 hrs and relieved his driver, staff and car. However, at about 21:50 hrs, on receiving information on his mobile from the Additional Commissioner, Crime Branch, he left his residence driving his private Qualis vehicle. En route, after alerting Shri Arun Jadhav, his Police Naik, over telephone, he fetched Shri Nitin Alaknure, Police Inspector, and both drove towards Colaba Police Station via Haji Ali and Napean Sea Road. At Colaba Police Station, Arun Jadhav, the Police Naik, joined him. Shri Salaskar was instructed through mobile phone by Shri Rakesh Maria, Joint CP (Crime) to rush to Mumbai Police Headquarters. While driving to the Headquarters, Shri Salaskar spotted two armed policemen standing alert at the gate of Azad Maidan Police Station. They informed Shri Salaskar about the shootout near Cama Hospital. Hence, Shri Salaskar rushed to the rear gate of Cama Hospital with his team.

From the facts narrated above, it would be seen that the three officers, Shri Karkare, Shri Kamte and Shri Salaskar, converged at the rear gate of Cama Hospital through independent routes. While the three were discussing the situation amongst themselves, Shri Telekar, the wireless operator attached to Shri Sadanand Date, Additional CP came out of the Cama Hospital with injuries and informed them that Shri Sadanand Date had been injured in an exchange of gunfire with the terrorists inside the Cama Hospital premises. There was some firing from the terrace of the Cama Hospital but, suddenly, there was silence. This was followed by the sound of firing from the direction of St. Xavier's College. Shri Karkare directed his team to take position at the same spot and, accompanied by Shri Kamte and Shri Salaskar, got into the police jeep, a Qualis vehicle, belonging to the ACP, Pydhonie Division and drove in the direction of St. Xavier's College. Shri Salaskar was at the wheel, Shri Kamte sat on the left side of the

front seat, Shri Karkare was in the middle seat, and four others, including Shri Arun Jadhav, sat on the rear seat.

Shri Arun Jadhav, the surviving policeman, has stated that the Qualis was passing the ATM Centre of a Bank located on Rang Bhawan Lane, off Badruddin Tayyabji Marg, when two terrorists opened indiscriminate fire from behind the bushes on the other side of the lane. One of the occupants of the Qualis vehicle returned the fire which caused injuries to the hand of one of the terrorists (later identified as Mohammed Ajmal Amir). Shri Karkare, Shri Kamte, Shri Salaskar and three others were gravely injured. The two terrorists pulled out the three injured officers from the front and middle seats and hijacked the Qualis vehicle along with the four men whom the terrorists believed were dead. Shri Arun Jadhav was covered by the bodies of his three colleagues, who were killed, and thus remained undetected. The Qualis vehicle was abandoned at Free Press Journal Marg and the two terrorists hijacked a Skoda car. At this point, Shri Arun Jadhav got out of vehicle and reported the incident to the control room using the wireless set in the Qualis vehicle. The control room received the report at 00:25 hrs, that is shortly after midnight of 26th/27th November 2008.

Shri Arun Jadhav has accounted for the events between the time when he joined Shri Salaskar at Colaba Police Station and the time he made the report to the control room. The apprehended terrorist Mohammed Ajmal Amir has corroborated the portion of the story where he and his companion opened fire on a Qualis vehicle, believed that all the occupants had been killed, and hijacked the vehicle. Shri Maruti Madhavrao Phad, driver of the official vehicle provided to the Principal Secretary (Health), Government of Maharashtra had witnessed the incident from a close distance. He is a witness to the movements of the two terrorists who took cover behind some bushes and fired on the Qualis vehicle, pulled out three injured men and eventually hijacked the vehicle.

The crime branch of Mumbai police is investigating the offences, including the offences suspected to be committed by Mohammed Ajmal Amir and his companion,

since identified as Ismail Khan. The investigators have reconstructed the sequence of events by talking to a number of people including police officers and policemen who were present at different locations. The investigators have reached the conclusion that Shri Karkare took the most convenient route from his residence at Dadar (East) to the CST Railway Station and, after conferring with the police officers at the Railway Station, decided to proceed to Cama Hospital. It is at the rear gate of Cama Hospital that he was joined by Shri Kamte and Shri Salaskar. The sequence of events after the three officers and four men boarded the Qualis vehicle at the rear gate of Cama Hospital and until they were fired upon near the ATM Centre of a Bank on Rang Bhawan Lane have been reconstructed on the basis of the eye witness accounts of Shri Arun Jadhav and Shri Maruti Madhavrao Phad.

The investigators have reached the conclusion that there is no truth whatsoever in the suspicion that there was a conspiracy to eliminate Shri Karkare or others. There is also no truth in the different versions that have been circulated about the movement of Shri Karkare on that fateful day. Shri Karkare appears to have acted, after conferring with his colleagues, with speed and purpose in response to a crisis situation. While it is indeed unfortunate that the three brave officers and their men boarded one Qualis vehicle, the circumstances in which they came under fire and were killed were tragically fortuitous.

In the days before his death, questions were raised about the genuineness of the investigations that were being conducted by Shri Karkare, in a terrorist case. After his death, questions are being raised about the circumstances in which he was killed. In my view, both are wrong and deeply regrettable.

Mr. Speaker Sir, I wish to end this statement with an appeal to all Honourable Members and my fellow citizens. This is the time to salute the dedication and bravery of the police officers and their men. This is the time to help their families, especially their children, to cope with the tragedy. This is the time for the whole country to stand united and carry on a determined fight against terror.\*

...(Interruptions)

\*Not recorded.

MR. SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

12.16 hrs.

*The Lok Sabha then adjourned till Fourteen of the Clock.*

14.00 hrs.

*The Lok Sabha re-assembled at Fourteen of the Clock.*

[MR. DEPUTY-SPEAKER *in the Chair*]

[*Translation*]

SHRI ANANT GANGARAM GEETE (Ratnagiri): Sir, action should be taken against him. ...(*Interruptions*)

MR. DEPUTY-SPEAKER: Your colleagues are yet to speak.

...(*Interruptions*)

[*English*]

MR. DEPUTY-SPEAKER: Nothing should be recorded except Papers to be laid on the Table.

(*Interruptions*)...\*

14.01 hrs.

PAPERS LAID ON THE TABLE—*contd.*

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI SANTOSH BAGRODIA): Sir, I beg to lay on the Table—

(1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khammam, for the year 2007-2008.

\*Not recorded.

[Shri Santosh Bagrodia]

- (ii) Annual Report of the Singareni Collieries Company Limited, Khammam, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No LT/0103/08]

- (b) (i) Review by the Government of the working of the Coal India Limited, Burdwan, for the year 2007-2008.

- (ii) Annual Report of the Coal India Limited, Burdwan, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No LT/0104/08]

...(Interruptions)

[English]

MR. DEPUTY-SPEAKER: Calling Attention. Mr. Gurudas Dasgupta, you can speak.

...(Interruptions)

SHRI GURUDAS DASGUPTA (Panskura): How can I speak? ...(Interruptions)

MR. DEPUTY-SPEAKER: Only Mr. Dasgupta's submission should be recorded and nothing else.

(Interruptions)...

SHRI GURUDAS DASGUPTA: Sir, please bring the House in order! ...(Interruptions)

MR. DEPUTY-SPEAKER: Do you want to speak or not? ...(Interruptions)

SHRI GURUDAS DASGUPTA: Sir, it is not possible when the House is not in order. Do it on some other day. ...(Interruptions)

\*Not recorded.

14.02 hrs.

### MATTERS UNDER RULE 377\*

MR. DEPUTY-SPEAKER: Matters under Rule 377 listed for the day will be treated as laid on the Table of the House.

- (I) **Need to allow round the clock passage to pedestrian and vehicular traffic at railway crossing near Jagat Basal village on Rewari-Alwar line**

[Translation]

DR. KARAN SINGH YADAV (Alwar): Sir, I urge the hon'ble Minister of Railways to get the railway crossing opened for 24 hours at village Jagata Basal on the Rewari-Alwar railway line. If it remains open, it would be beneficial for more than two dozen villages of the area.

- (II) **Need to expedite the implementation of Rajiv Gandhi Gramin Vidyutikaran Yojana in Rajgarh district of Madhya Pradesh**

SHRI LAKSHMAN SINGH (Rajgarh): Sir, under the Common Minimum Programme of the union Government, provision was made for the electrification of the villages which were included as the backward districts under the Rajiv Gandhi Vidyutikaran Yojana having scarcity of electricity. Such a scheme involving Rs. 79.77 crore for the backward district of Rajgarh (Madhya Pradesh) is lying pending for approval with the Power Ministry. Due the lack of approval of the scheme work has not been started. Therefore, directions should be given to the said Ministry for urgently approving this scheme so that the villagers of the Rajgarh district could benefit from the Rajiv Gandhi Gramin Vidyutikaran Yojana. Under this scheme, 51 thousand families of the Rajgarh District living below the poverty line, survey of whom has been carried out, will be given a Power connection each. This provision has also been made in this scheme.

\*Treated as laid on the Table of the House.

- (iii) **Need to provide halt to Cochin Express and Pushpak Express trains at Pukhraya Railway Station in Kanpur Dehat, Uttar Pradesh**

SHRI BHANU PRATAP SINGH VERMA (Jalaun): Sir, good quality bricks are made for trading purposes all around the year in the Kanpur Dehat district of Uttar Pradesh. There are rice mills, Aluminium factory and steel factory in this district. However, the passengers of Kanpur Dehat do not have any train to south India as no such train has got stoppage in this district.

I demand the union Government that stoppage may be given at the Pukhraya railway station to any one of these trains—Kochin Express, Udyog Nagri Express or Pushpak Express for facilitating travel to south India.

- (iv) **Need to grant N.O.C. to the Government of Gujarat for carrying out survey and investigation by private companies in Kori Creek area, Gujarat for development of port-facilities for cement industries**

[English]

SHRIMATI JAYABEN B. THAKKAR (Vadodara): The Government of Gujarat had sent a request letter on 16-8-2007 to Ministry of Home Affairs, Government of India and BSF to allow private companies to carry out surveys and investigation in Kori Creek for development of port facilities for cement industries. Again on 30-11-2007, the Government of Gujarat has requested the Ministry of Home Affairs to grant NOC.

I urge upon the Government for speedy action in the matter.

- (v) **Need to bring transparency in telecom policies of Bharat Sanchar Nigam Limited**

[Translation]

SHRI SHISHUPAL N. PATLE (Bhandara): Sir, to give benefit to the specific franchise through its VAS service, the public sector telecom company of the country BSNL has made itself suffer losses of crores of

rupees during the current year while under the rules of the TRAI it has been clearly stated that the BSNL will not give any marketing support to the franchise. However, by giving benefit to the specific company the department has been violating the rules of the TRAI. All the firms should be meted out equal treatment.

- (vi) **Need to take steps for the revival and promotion of 'Manjusha Paintings' in the country**

SHRI SYED SHAHNAWAZ HUSSAIN (Bhagalpur): Sir, Manjusha Paintings are associated with the ancient and rich history of Bhagalpur. In ancient times Manjusha art was spread in the Ang Janpad which comprised fifteen present districts of Bihar and six districts of Jharkhand. Manjusha paintings showing the local painting genre of Ang is in no way inferior to the world famous Madhubani paintings. This art has got its origin from the ancient folk-tale of Bhagalpur, Bihula Vishhari folk-tale and the ritual of Vishhari Puja resulting therefrom. This painting art showing the power and respect of women is indeed our cultural heritage. Some form of this is also found in West Bengal.

Sir, there is immense possibility inherent in Manjusha paintings. This cultural heritage of my constituency area is on the verge of decimation. Therefore, honour should be restored to this endangered cultural art providing it protection and making available a comprehensive market for it. I urge the hon'ble Minister of textiles to associate with it the handloom and silk industry as well. Initiative may be taken to improve the quality of its designs by sending them to various high technical design teaching institutions. Full protection may be extended to it at the official level so that they could be displayed at the Government offices and public places. Manjusha Painting art could only then be recognized at the national level and its artisans get the honour therefor.

- (vii) **Need to set up a Negotiating Forum for Regional Rural Banks in the country**

[English]

SHRI SUNIL KHAN (Durgapur): Regional Rural

[Shri Sunil Khan]

Banks, popularly known as 'Gramin Banks' owe their origin to the urgent need for extending credit facilities to the poorest of the poor in the villages at their doorsteps. During the last three decades 196 RRBs—presently 88, have been operating in and around 598 districts out of 622 districts of the country through a network of 14900 branches. Total number of deposit and credit accounts so far by RRBs has exceeded 9.5 crores. RRBs alone had a predominant share of about 40% of IRDP and other poverty alleviation schemes and organized credit linked around 1/3rd of the country's total number of the Self Help Groups. RRB staffs are associated with about 30 types of rural development/service schemes (including NREG scheme). Considering all these they have been tipped as the natural leaders in the 'Field of Finance' as per recommendation of Dr. Rangarajan Committee under N.F.I. Scheme initiated by G.O.I. Also the 88 RRBs are working in the country with highest number of rural Branches and network with a working force of nearly 70,000. But there is no Negotiating forum for RRBs which is fully owned by the Government at the apex level even after 34 years. As per direction of Hon'ble Supreme Court as legal right for 'Officer Representative' and the provision of 'Workman Representative' extended by Government of India are yet to extend the same legal right in the board management of respective RRB. It is ridiculous that in this globalization era, over 60% of rural households do not have a Bank A/C as per NSSO data, 45.9 million farmer households in the country (i.e. 51.4%) out of 89.35 million farmer households don't have any access to credit, institutional or informal. In other words 73% of the country's farm households don't have access to formal credit sources.

In order to make the RRBs more responsive to the needs of the rural people, restructuring the RRBs in to 20-21 state/Zonal level Rural Banks under an independent National body i.e. National Rural Bank of India is the need of the hour.

Therefore, in the emerging scenario, I urge upon the Government to fulfill and implement the demands of RRBs.

**(viii) Need to introduce trains linking Tiruchendur with Tirunelveli and Chennai in Southern Railways**

SHRI P. MOHAN (Madurai): Tiruchendur is one of the six holy pilgrim places of Lord Murugan. It is a pilgrim city that attracts devotees from all over the country. Tiruchendur connects people from hundreds of villages in Tiruchendur, Sathankulam and Srivaikuntam taluks who are doing business in Chennai. Every day thousands of people visit their native places.

As far as Southern Railways is concerned, the train service between Tirunelveli and Chennai is a highly profitable route than any other route in the state. Every day there are at least 400 waitlisted passengers in every train that runs on this route. People who want to travel from Tirunelveli to Tiruchendur are forced to depend on bus service. Moreover for the people of Tiruchendur, there is no train that connects them directly to Chennai.

The local train service Nos. 731A and 732A may be restored enabling it to connect with Nellai Express, Kanyakumari Express and Ananthapuri Express. At present the people have to depend wholly on bus services. Hence, the railways may introduce Tirunelveli-Tiruchendur-Tirunelveli interlink trains.

Further, one train in between Chennai and Tiruchendur via chord line may also be introduced.

**(ix) Need to continue the housing facilities extended to the families of Martyrs of 1971 war**

[Translation]

SHRI RAMJI LAL SUMAN (Firozabad): Sir, it is quite ironical that on the one hand Government talks of honouring the martyrs and on the other hand it is going headlong in withdrawing the facilities extended to the families of the Martyrs of 1971 war. This is not only true of the families of Martyrs of 1971 war but also of the families of martyrs of Kargil war and other wars.

In 1971 the Government had given assurance to the families of the Martyrs to either take monetary

compensation or accommodation, out of which some families of the martyrs opted for compensation in view of their financial problems while others took accommodation. The Government gave assurance that the accommodation would be made available to them on five years lease only at Re. 1 annual rate, thereafter the Government announced that houses will be allotted to them on permanent basis. However, the Ministry of Defence has issued notice to the families of Martyrs for vacating the houses, that were allotted to them by the Government. The Ministry of Defence by serving notice to the families of the Martyrs has put them in quagmire.

The Government is requested to continue to facilities being extended to the families of Martyrs and withdraw its proposal of depriving them of their accommodation immediately and take measures to provide them more facilities, if possible.

- (x) **Need to provide special assistance for additional two lakh houses under Indira Awaas Yojna for the flood-hit BPL families in Orissa**

[English]

SHRI B. MAHTAB (Cuttack): The State of Orissa was ravaged by floods in June and September during this year 2008. The floods that occurred in June, 2008 and in September 2008 are unprecedented for the fact that all river systems of the State caused floods. Massive damage has been caused to infrastructure, standing crops and human lives. The floods in June, 2008 brought havoc in Baleswar, Bhadrak, Jajpur, Mayurbhanj and Kendujhar districts and subsequently, the State experienced a devastating flood in the Mahanadi river system in September 2008.

Realising the severity of the floods, Union Home Minister had announced an assistance of Rs. 500 crore out of NCCF. Subsequently, Government of India has released Rs. 98.86 crores and Rs. 186 crores as first and second installments out of NCCF. As large number of poor people have been affected by floods and their dwelling washed away, Government of Orissa has

requested the Centre for special assistance for additional 2 lakh houses under Indira Awaas Yojana (IAY) for the flood-hit BPL families. Without Central assistance it would be well-nigh impossible to provide housing assistance under any other scheme.

As Government of India has sanctioned funds for construction of one lakh 11 thousand IAY houses in 2008-09 and since this assistance is district specific, funds of one district cannot be diverted to another. Therefore, I urge upon the Government to provide special assistance for additional 2 lakh houses under Indira Awaas Yojana for the flood-hit BPL families.

- (xi) **Need to reduce the price of steel in the country**

SHRI CHENGARA SURENDRAN (Adoor): The rising price of steel in the country has already affected the construction sector as well as the general public. Every body knows that steel is the basic material for any type of construction. But the price of it has become unaffordable to the middle class and low income group in the country. Though the major steel producers in the country had assured the Government several times about reducing the price of steel, they have on the other hand increased the price day by day. There is no justification for this abnormal increase. Though they violated the assurance given to the Government, nothing was done by the Government to curtail the prices. The steel prices from 2003 have started showing upward trend from an average of Rs. 22,000 per M.T. to average rate of Rs. 41,000 per M.T. till date i.e. 87% increase in five years without any corresponding increase in the input cost. So the profit of the major Indian steel producers has increased from 2003-2007 to the tune of 7.60%-42.01%. In the context I would suggest following:—

1. Abolish imports duty on Steel.
2. Appoint Steel Regulatory Authority.

The Government may kindly consider these suggestions seriously and ease the burden of common people in the country immediately.

- (xii) **Need to procure cotton from cotton-growers of Andhra Pradesh facing distress due to suspension of cotton-purchase by Cotton Corporation of India**

SHRI KINJARAPU YERRANNAIDU (Srikakulam):

I would like to bring to the notice of the Union Government about the plight of the Cotton growers in the State of Andhra Pradesh. The Cotton Corporation of India (CCI) has suspended its purchase for over a fortnight from the cotton growers. Due to this, more than 12 lakh quintals of Cotton are lying unpurchased in the districts of Adilabad, Karimnagar and Warangal. In the prevailing state of confusion the cotton growers have suffered great losses for no fault of theirs. They have already incurred huge debts for raising the cotton crop.

In view of the pathetic marketing conditions and prevailing loss and distress of the Cotton growers in the State of Andhra Pradesh, I urge upon the Central Government to kindly direct the Cotton Corporation of India to enter into the market and purchase the normal cotton-rain soaked and dried cotton at MSP immediately and save the cotton farming community from the present deepening crisis.

- (xiii) **Need to exclude 'wild boar' and 'Mahya' from the list of protected animals with a view to check these animals causing damage to standing crops**

*[Translation]*

SHRI MUNSHI RAM (Bijnor): Sir, the production of pulses is declining in the country. It is a matter of great sorrow regret if being predominantly agricultural country, we have to import an edible item like pulses. The biggest threat being posed to us in the production, of pulses is 'Mahya' and 'wild boar' who enter the fields in large numbers and destroy crops owing to which the farmers have stopped producing this crop.

If the above mentioned animals 'Mahya' and 'Wild boar' are removed from the list of protected animals, then the farmers could save their crops easily by killing them.

- (xiv) **Need to constitute a Commission for all-round development of Gorkha people and declare their festival 'Bhatri Ditiya' as a National Holiday**

*[English]*

DR. ARUN KUMAR SARMA (Lakhimpur): For centuries together the migrated population from the present territory of Nepal is contributing greatly to the development of India who are recognized as an integral part of the Indian society commonly known as 'Gorkhas'. Their active role in defending the country is highly acclaimed. The Gorkha Regiment continued to be a credible contingent of Indian Army. Their significant role in the economic development of the country through agriculture, animal husbandry and dairy farming is greatly recognized by all. They also continued to be a reliable work force in the country from the time of British rule. But the all round development of this community did not get due attention of the Union Government in the past. As such, they remain underdeveloped in many areas. Except enlisting their language in the Eight schedule of our Constitution during eighties, not much has been done for the all round development of this community. As a result they are left behind on many fronts.

I, therefore, urge upon the Union Government to constitute a Commission or a Development council to look after the grievances of this community for the development of their culture, language and economic condition. On the other hand, the only important festival of the Gorkhas the "Bhatri Ditiya" which is also celebrated by many other communities throughout India should be declared as a National Holiday.

14.03 hrs.

POST-GRADUATE INSTITUTE OF MEDICAL  
EDUCATION AND RESEARCH, CHANDIGARH  
(AMENDMENT) BILL, 2008

*[English]*

MR. DEPUTY-SPEAKER: The House will now take up Item No. 41.

14.04 hrs.

(At this stage, Shri Ashok Argal and some other hon. Members came and stood near the Table.)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir, on behalf of Dr. Anbumani Ramadoss, I beg to move:

"That the Bill further to amend the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, as passed by Rajya Sabha, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRIMATI PANABAKA LAKSHMI: I beg to move:

"That the bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

[English]

MR. DEPUTY-SPEAKER: Item No. 42, Shri H.R. Bhardwaj—not present.

...(Interruptions)

14.05 hrs.

PREVENTION OF CORRUPTION  
(AMENDMENT) BILL, 2008

MR. DEPUTY-SPEAKER: Now, we shall take up item no. 43.

...(Interruptions)

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): I beg to move:

"That the Bill to amend the Prevention of Corruption Act, 1988, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to amend the Prevention of Corruption Act, 1988, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 7 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 7 were added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI PRITHVIRAJ CHAVAN: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

14.06 hrs.

*(At this stage, Shri N.N. Krishnadas and some other hon. Members came and stood near the Table.)*

*...(Interruptions)*

14.07 hrs.

CONSTITUTION (SCHEDULED TRIBES)  
(UNION TERRITORIES) ORDER  
(AMENDMENT) BILL, 2008

*[English]*

MR. DEPUTY-SPEAKER: Now, we shall take up item no. 41A.

*...(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON): Sir, on behalf of Shri P.R. Kyndiah, I beg to move:

"That the Bill further to amend the Constitution (Scheduled Tribes) (Union Territories) Order, 1951, as passed by Rajya Sabha, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Constitution (Scheduled Tribes) (Union Territories) Order, 1951, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

DR. RAMESHWAR ORAON: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

*...(Interruptions)*

14.09 hrs.

SOUTH ASIAN UNIVERSITY BILL, 2008

*[English]*

MR. DEPUTY-SPEAKER: Now, we shall take up item no. 41B.

*...(Interruptions)*

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): I beg to move:

"That the Bill to give effect to the Agreement for the establishment of South Asian University and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to give effect to the Agreement for the establishment of South Asian University and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 32 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 32 were added to the Bill.*

*The Schedule was added to the Bill.*

*Clause 1, the Enacting Formula, the Preamble  
and the Long Title were added to the Bill.*

SHRI PRANAB MUKHERJEE: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

14.10 hrs.

**CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL, 2008**

*[English]*

MR. DEPUTY-SPEAKER: Now, we shall take up  
item no. 41C.

*...(Interruptions)*

THE MINISTER OF HOME AFFAIRS (SHRI P.  
CHIDAMBARAM): I beg to move:

"That the Bill further to amend the Code of Criminal  
Procedure, 1973, as passed by Rajya Sabha, be  
taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Code of Criminal  
Procedure, 1973, as passed by Rajya Sabha, be  
taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The House shall now  
take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 32 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 32 were added to the Bill.*

*Clause 1, the Enacting Formula and the Long  
Title were added to the Bill.*

SHRI P. CHIDAMBARAM: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

*...(Interruptions)*

14.13 hrs.

**COLLECTION OF STATISTICS BILL, 2008**

*[English]*

MR. DEPUTY-SPEAKER: Now, we shall take up  
item no. 41D.

*...(Interruptions)*

THE MINISTER OF STATE OF THE MINISTRY OF  
STATISTICS AND PROGRAMME IMPLEMENTATION  
(SHRI G.K. VASAN): I beg to move:

"That the Bill to facilitate the collection of statistics  
on economic, demographic, social, scientific and  
environmental aspects, and for matters connected  
therewith or incidental thereto, as passed by Rajya  
Sabha, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to facilitate the collection of statistics  
on economic, demographic, social, scientific and  
environmental aspects, and for matters connected  
therewith or incidental thereto, as passed by Rajya  
Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The House shall now  
take up clause by clause consideration of the Bill.

[Mr. Deputy-Speaker]

The question is:

"That clauses 2 to 34 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 34 were added to the Bill.*

*Clause 1, the Enacting Formula and the Long  
Title were added to the Bill.*

SHRI G.K. VASAN: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

—————  
...(Interruptions)

14.14 hrs.

**AGRICULTURAL AND PROCESSED FOOD  
PRODUCTS EXPORT DEVELOPMENT  
AUTHORITY (AMENDMENT) BILL, 2008**

[English]

MR. DEPUTY-SPEAKER: Now, we shall take up  
item no. 44.

...(Interruptions)

THE MINISTER OF STATE IN THE DEPARTMENT  
OF COMMERCE, MINISTRY OF COMMERCE AND  
INDUSTRY AND MINISTER OF STATE IN THE  
MINISTRY OF POWER (SHRI JAIRAM RAMESH): I beg  
to move:

"That the Bill to amend the Agricultural and  
Processed Food Products Export Development  
Authority Act, 1985, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to amend the Agricultural and  
Processed Food Products Export Development  
Authority Act, 1985, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The House shall now  
take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 7 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 7 were added to the Bill.*

*Clause 1, the Enacting Formula and the Long  
Title were added to the Bill.*

SHRI JAIRAM RAMESH: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

—————  
...(Interruptions)

14.15 hrs.

**COMPENSATORY AFFORESTATION  
FUND BILL, 2008**

...(Interruptions)

[English]

MR. DEPUTY-SPEAKER: Item No. 45, Shri  
Regupathy.

THE MINISTER OF STATE IN THE MINISTRY OF  
ENVIRONMENT AND FORESTS (SHRI S.  
REGUPATHY): Sir, I beg to move:\*

"That the Bill to provide for the establishment of a  
Fund and crediting thereto the monies received from

—————  
\*Moved with the Recommendation of the President.

the user agencies towards compensatory afforestation, additional compensatory afforestation, penal compensatory afforestation, Net Present Value and all other amounts recovered from such agencies under the Forest (Conservation) Act, 1980; constitution of an Authority for administration of the Fund and to utilize the monies so collected for undertaking artificial regeneration (plantations) assisted natural regeneration, protection of forests, infrastructure development, Green India Programme, wildlife protection and other related activities and for matters connected therewith or incidental thereto, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the establishment of a Fund and crediting thereto the monies received from the user agencies towards compensatory afforestation, additional compensatory afforestation, penal compensatory afforestation, Net Present Value and all other amounts recovered from such agencies under the Forest (Conservation) Act, 1980; constitution of an Authority for administration of the Fund and to utilize the monies so collected for undertaking artificial regeneration (plantations) assisted natural regeneration, protection of forests, infrastructure development, Green India Programme, wildlife protection and other related activities and for matters connected therewith or incidental thereto, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 to 21 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 21 were added to the Bill*

*Clause 1, the Enacting Formula, the Preamble and the Long Title were added to the Bill.*

SHRI S. REGUPATHY: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

...*(Interruptions)*

*[English]*

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 4.00 p.m.

14.18 hrs.

*The Lok Sabha then adjourned till Sixteen of the Clock.*

16.00 hrs.

*The Lok Sabha re-assembled at Sixteen of the Clock.*

*[MR. SPEAKER in the Chair]*

## VALEDICTORY REFERENCE

*[English]*

MR. SPEAKER: Hon. Members, the Second Part of Fourteenth Session of the Fourteenth Lok Sabha is coming to a close today.

During the Session, we had 18 sittings in all spread over 96 hours 15 minutes. Of these, 2 sittings were held in the first part and 16 sittings have been held in the second part of the Session.

The first part of this Session commenced on 21 July, 2008. During this part the Prime Minister moved the Motion of Confidence in his Council of Ministers. After a debate lasting for over 15 hours the motion was adopted by 275 'Ayes' to 256 'Noes'. Thereafter the House was adjourned *sine die* on 22 July 2008.

The Second part of the Session commenced on

[Mr. Speaker]

17 October, 2008 and was adjourned on 24 October, 2008 to meet again on 10 December, 2008.

On 21 October, 2008, the House held discussion lasting over 2 hours and 13 minutes on the Supplementary Demands for Grants (General) before they were voted and the related Appropriation Bill was passed. The Supplementary Demand for Grants (Railways) for 2008-09, was voted on 22 October, 2008 and the related Appropriation Bill was passed.

On 19 December and 22 December, 2008, the House again held separate discussion lasting over 2 hours 39 minutes on the Supplementary Demands for Grants (General) Second Batch and Supplementary Demand for Grants (Railways) for 2008-09, before the said Demands were voted and the related Appropriation Bills were passed. A Resolution approving the recommendations of the Ninth Report of the Railway Convention Committee (2004) was also adopted by the House.

During the Session, 22 Government Bills were introduced. In all, the House passed 31 Bills. Some of the important Bills passed were the National Jute Board Bill, 2008; The Indian Maritime University Bill, 2008; the Airports Economic Regulatory Authority of India Bill, 2008; Central Universities Laws (Amendment) Bill, 2008; the Science and Engineering Research Board Bill, 2008; the Unorganised Workers' Social Security Bill, 2008; the National Investigation Agency Bill, 2008; the Unlawful Activities (Prevention) Amendment Bill, 2008; the *Gram Nyayalayas* Bill, 2008; the Information Technology (Amendment) Bill, 2008; the Supreme Court (Number of Judges) Amendment Bill, 2008; the South Asian University Bill, 2008 and the Code of Criminal Procedure (Amendment) Bill, 2008.

The House also had four short duration discussions under rule 193 on subjects of public importance, namely on the (i) Atrocities against Minorities with particular reference to incidents in Orissa and other States; (ii) on the Statement made by the Minister of Home Affairs on 11-12-2008 regarding the recent terrorist attack in Mumbai; (iii) situation arising out of bomb blasts in

various parts of North-Eastern States, with particular reference to Assam and (iv) on the Review of the Economic Situation in the country.

After the conclusion of the discussion on the terrorist attack on Mumbai, the Prime Minister moved a Resolution condemning the heinous terrorist attack in Mumbai by terrorist elements from Pakistan. The Resolution was adopted unanimously.

Coming to Private Members' Business, 13 Bills were introduced during the Session. The House resumed discussion on the Electoral Reforms Commission Bill, 2006, moved by Shri C.K. Chandrappan seeking to set up an Electoral Reforms Commission with a view to initiate comprehensive reforms in the existing electoral system. The Bill remained part-discussed.

A Private Member's Resolution regarding legislation for the overall development of persons belonging to Denotified Tribes and Nomadic Tribes moved by Shri Haribhau Rathod during the 13th session on 17 April, 2008 was further discussed on 19 December, 2008 and received whole-hearted support from all sections of the House before it was withdrawn by leave of the House on 19 December, 2008. The other resolution regarding creation of new State of Telangana moved by Shri P.S. Gadhave on 19 December, 2008 remained part-discussed.

During the Session, 360 Starred Questions were listed, out of which 47 Questions were answered orally. Thus, on an average, about 2.93 Questions could be answered per day. Written replies to the remaining Starred Questions alongwith 3601 Unstarred Questions were laid on the Table. One half-an-hour discussion was also taken up.

In this Session, the Departmentally Related Standing Committees presented 73 Reports.

About 191 matters of urgent public importance were raised by the Members after the Question Hour and even by sitting late in the evening. Hon. Members also raised 129 matters under rule 377. The Ministers made 81 Statements on various subjects including the one by the hon. Prime Minister.

In this Session, we lost 21 hours 33 minutes of time due to interruptions and forced adjournments. On the other hand, the House sat late for 18 hours and 32 minutes to dispose of important Parliamentary business.

I would take this opportunity to thank the hon. Deputy-Speaker and my colleagues in the Panel of Chairmen for their cooperation in the completion of business of the House. I am extremely grateful to the hon. Prime Minister, the Leader of the House, the Leader of the Opposition, the Minister of Parliamentary Affairs, Leaders of various Parties and groups as well as the Chief Whips apart from the hon. Members for their cooperation.

I would also like to thank, on behalf of all of you, our friends in the Press and the Media. I take this opportunity to thank the Secretary-General and the officers and staff of the Lok Sabha Secretariat for their dedicated and prompt service to the House. I also thank the allied agencies for their able assistance in the conduct of the proceedings of the House.

Hon. Members, I am sure all of you, alongwith me, miss the presence of our friend, Shri Priya Ranjan Dasmunsi who is still confined to hospital. We convey our very best wishes for his early recovery.

I wish all the Members a Merry Christmas and Happy New Year!

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16.07 hrs.

NATIONAL SONG

[English]

MR. SPEAKER: Hon. Members may now stand up as *Vande Mataram* would be played.

*The National Song was played.*

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[English]

MR. SPEAKER: The House stands adjourned *sine die*.

16.08 hrs.

*The Lok Sabha then adjourned sine die.*

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